Seventh Series, Vol. XLVII, No. 39

Thursday, April 19, 1984
Chaitra 30, 1906 (Saka)

LOK SABHA DEBATES

(Fourteenth Session)

(Vol. XLVII contains Nos. 31 to 40)

Dt. 3

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4.00

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]

CONTENTS

Sixth Series, Vol. XLVII, 14th Session, 1984/1906 (Saka)
No. 39, Thursday, April 19, 1984/Chaitra 30, 1906 (Saka)

		COLUMNS
OBITUARY REFERENCE :		1—3
Oral Answers to questions :		
*Starred Questions Nos.	740, 741, 744, 745 and 749 to 752	3—30
Written Answers to Questions :		
Starred Questions Nos.	742, 743, 746, 748 and 753 to 759	30—48
Unstarred Questions Nos.	8171 to 8343	48—273
Papers laid on the Table		274—276
Estimates Committee		
79th Report and Minutes and 68th Report.		277—278
Revised figures of Foodgrains Production		
Rao Birendra Singh		278—283
Calling Attention to Matter of Urgent Public Importance		
Reported malpractices and alleged ill-treatment by doctors towards patients in various hospitals particularly in Dr. Ram Manohar Lohia Hospital, New Delhi.		
Shri Hiralal R. Parmar		283—284
Shri B. Shankaranand		284—287
Shri Ram Lal Rahi		287—298
Shri Jaipal Singh Kashyap		298—305
Shri Rajnath Sonkar Shastri		305—318
Shrimati Krishna Sahi		318—325
Matters Under Rule 377		
(i) Need for discussion on the policy of sugar pricing.		
Shri Krishan Pratap Singh		326
(ii) Need to provide departmental transport to the postal department in Mirzapur district of Uttar Pradesh to enable prompt delivery of mail.		
Shri Ram Pyare Panika		326—327
(iii) Need for Central assistance to West Bengal Government for early completion of Teesta barrage irrigation project.		
Shri Subodh Sen		327—328
(iv) Need to announce Government's policy regarding the status of Urdu.		
Shri Chitta Basu		328
(v) Need to protect innocent tribal people.		
Shri Laxman Karma		328—329
Finance Bill		
Motion to Consider		
Shri Ram Singh Yadav		329—337
Shri Bhogendra Jha		337—344
Prof. Saifuddin Soz		345—352
Shri V. S. Vijayaraghavan		352—355

*The Sign + marked against the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Committee on Private Members' Bills and Resolutions
Seventy-Fifth Report
Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous
Provisions (Amendment) Bill (Amendment of Section 2 and 3) by Shri Ram Nagina Mishra—Introduced. 355—356

Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill
Motion to Consider—
Shri Sunder Singh 356—362
Shri R. N. Rakesh 362—369
Shri Zavier Arakal 369—373
Shri Jagpal Singh 373—377
Shri Ram Pyare Panika 378—383
Shri Ram Vilas Paswan 383—393
Shri Chandra Pal Shailani 393—398
Dr. V. Kulandaivelu 398—401
Shri A. R. Mallu 401—409
Shri Ajit Bag 409—412

Discussion on reported Economic Crisis in Language News Agencies leading to strike and lockout in "Samachar Bharati" and strike notice by workers of "Hindustan Samachar".
Shri Mohammad Asrar Ahmed 412—416
Shri Krishan Pratap Singh 416—419
Shri Jai Pal Singh Kashyap 419—425
Shri D. P. Yadav 425—427
Shri Ram Lal Rahi 427—432
Shri Chandra Pal Shailani 432—437
Prof. Rup Chand Pal 437—440
Acharya Bhagwan Dev 440—447
Shri J. S. Patil 447—450
Shri Ramavatar Shastri 450—454
Shri G. M. Banatwalla 454—458
Prof. Saifuddin Soz 458—461
Shri Satyanarayan Jatiya 461—463
Shri Veerendra Patil 463—474

LOK SABHA

Thursday, April 19, 1984 / Chaitra 30, 1906 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER *in the Chair*)

OBITUARY REFERENCES

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, namely, Sarvashri Yogesh Chandra Murmu and Shantilal Harjivan Shah.

Shri Yogesh Chandra Murmu was a Member of the Fifth Lok Sabha during 1973-77 representing Rajmahal Constituency of Bihar.

An agriculturist by profession, Shri Murmu took keen interest in social work and was associated with several social organisations including Zila Parishad. He took special interest in the uplift of backward classes.

Shri Yogesh Chandra Murmu passed away on 30th March 1984 at Patna at the age of 44 years.

Shri Shantilal Harjivan Shah was a Member of the Fourth Lok Sabha during 1967-70 representing Bombay-North-West Constituency of Maharashtra. He had also been a Member of the Constituent Assembly (Legislative).

Earlier, he was a Member of Bombay (later Maharashtra) Legislative Council and Assembly during 1947-52 and 1952-66. respectively. He was also a Minister in the State Government during 1952-66 holding important portfolios.

A veteran freedom fighter, he took active part in the freedom movement and was imprisoned on several occasions.

A widely travelled person, Shri Shah led the Indian Delegation to International Labour Organisation Conference at Geneva in 1952.

An eminent social worker and Trade Unionist he was associated with several educational and social organisations, besides a number of Trade Unions. He was a trustee of Janambhoomi Group of Newspapers.

Shri Shantilal Harjivan Shah passed away at Bombay on 5th April, 1984 at the age of 86 years.

We deeply mourn the loss of these friends and I am sure, the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

PROF. MADHU DANDAVATE : Shantilal Shah died on the 5th of April and I had already drawn attention to that. How is it that no obituary reference was made earlier ? Propriety demands that it should be done without delay. He died on the 5th April and we are making a reference today. It should be avoided in the future.

MR. SPEAKER : The only problem was that the confirmation did not come. We also take measures to cut short these delays.

PROF. MADHU DANDAVATE: The news appeared in all the papers of Maharashtra.

SHRI SATISH AGARWAL: The confirmation comes from the State Government? There should be a standing instruction by a circular to all the State Governments that they should immediately convey such information.

MR. SPEAKER: After the first incident, the circular is there and information is gathered. Then the confirmation has to come. We will do it. It looks rather clumsy.

श्री रामविलास पासवान : डिस्ट्रिक्ट मजिस्ट्रेट को पकड़िये ।

श्री रामावतार शास्त्री : श्री शिवपूजन शास्त्री का ओबिचुअरी हुआ ही नहीं जबकि वह बहुत पहले मर गए थे, उनकी कोई खबर नहीं आई । जब मैंने अटेंशन ड्रा की तब हुआ ।

ORAL ANSWERS TO QUESTIONS

Progress Report of Mobile Clinics from Medical Colleges

*740. SHRIMATI KRISHNA SAHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that over 300 mobile clinics have been supplied to the medical colleges all over the country under the reorientation of medical education scheme;

(b) whether the receipt of mobile clinics have been acknowledged by all the medical colleges;

(c) whether medical colleges are sending any progress reports to the Ministry of Health and regarding the utilisation of mobile clinics; and

(d) if so, how many medical colleges have sent reports of utilization of mobile clinics?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) 53 Medical Colleges have been furnishing quarterly progress reports.

श्रीमती कृष्णा साही : अध्यक्ष महोदय, सवाल जितना बड़ा उत्तर उतना ही छोटा है, यह तो अच्छी बात है । मैं जानना चाहती हूं कि रीओरियेन्टेशन आफ मैडिकल ऐजूकेशन के अन्तर्गत अब तक कितनी राशि भारत सरकार ने खर्च की है और किन-किन प्रान्तों में यह स्कीम दी गई और कब दी गई तथा कितनी सम्भावित जनता इससे प्रभावित हुई है और इससे लाभ पहुंचा है ?

कुमारी कुमुदबेन एम. जोशी : रीओ-रियेन्टेशन मैडिकल स्कीम 1977 में शुरू हुई और हर मैडिकल कालेज को यह प्रोग्राम दिया गया है । फर्स्ट फेज में रेकरिंग ऐक्सपेंडिचर 1.29 लाख और नान-रेकरिंग 3.50 लाख रुपये था । यह प्रोग्राम जो दिया गया है उसका रिव्यू भी किया गया और यह पाया गया कि 49 मैडिकल कालेज इस प्रोग्राम को अच्छी तरह से इमप्लीमेंट कर रहे हैं और दूसरे मैडिकल कालेजों की रिपोर्ट आ रही है, बाई ऐंड लार्ज दे आर इमप्लीमेंटिंग दी प्रोग्राम इन दी मैडिकल कालेज । यह प्रोग्राम डिस्ट्रिक्ट अस्पताल और

प्राइमरी अस्पताल के साथ मिलकर इस रीओरियेन्टेशन प्रोग्राम को लेना पड़ता है ।

श्रीमती कृष्णा साही : अध्यक्ष महोदय, बिहार एक पिछड़ा प्रान्त है और वैसे तो देश की अधिकतर जनता गांवों में ही रहती है, लेकिन बिहार के पिछड़ेपन को ध्यान में रखते हुए वहां की औसतन गरीब जनता को चिकित्सा सुविधा उपलब्ध नहीं हो रही है। जो सेन्टर्स या सब-सेन्टर्स हैं उनकी वहां कमी है और जो हैं भी उनमें डाक्टर वहां नहीं जाते हैं और अगर डाक्टर हैं भी तो उनको आवास की सुविधा नहीं है इसलिये वहां रहते नहीं हैं, और डाक्टरों की कमी भी बहुत है। इसलिये मैं मंत्री महोदय से जानना चाहती हूं कि बिहार को इस योजना के तहत कितनी राशि भारत सरकार ने आवंटित की है और क्या ग्रामीण क्षेत्रों में मोबाइल वैन रखे हैं या देहातों में भी हैं ? क्योंकि मंत्री महोदय ने बताया कि जिला अस्पताल और प्राइमरी सेन्टर्स दोनों मिलकर मोबाइल यूनिट वैन का इस्तेमाल करते हैं। लेकिन वस्तुस्थिति यह है कि यह मोबाइल वैन्स देहातों में नहीं जाते हैं, शहरों में ही रहते हैं। क्या मंत्री महोदय बता सकते हैं कि इसके बारे में उनको क्या प्रतिवेदन मिला है, बिहार से क्या रिपोर्ट प्राप्त हुई है ? अगर सन् 1970 में यह स्कीम चालू हुई है, आपने लिखा कि 53 मैडिकल कालेज ने तिमाही प्रतिवेदन भेजे हैं, इसके पहले और भी रिपोर्ट्स आ होंगी, उसमें बिहार के बारे में क्या रिपोर्ट प्राप्त हुई है और ग्रामीण क्षेत्रों में कितनी संख्या इससे लाभान्वित हुई है ?

कुमारी कुमुदबेन एम. जोशी : बिहार के 27 यूनिट्स को ये साधन दिये गये हैं और जो 53 इंस्टीट्यूट्स की रिपोर्ट आई है, उसमें बिहार से कोई रिपोर्ट नहीं मिली है। मिनिस्ट्री से और भी सरकारों को लिखा गया है कि वह रिपोर्ट दें। जब तक रिपोर्ट नहीं आती है, तब तक पता नहीं लगता है कि इसका कितना यूटिलाइजेशन हुआ है।

लोहे के लदान के लिए वैगनों के आबंटन में कटौती

+

*741. **श्री मोती भाई आर. चौधरी** :
श्री भीम सिंह :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे ने लोहे के लदान के लिए वैगनों के आबंटन में कमी करने का निर्णय किया है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या कोयले के लदान को प्राथमिकता देने के लिये ऐसा किया गया है; और

(घ) यदि हां, तो प्राथमिकता के आधार पर लोहे के लदान के सम्बन्ध में क्या स्थिति है ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) No, Sir.

(b) to (d) Do not arise.

श्री मोती भाई आर. चौधरी : मैं जानना चाहता हूं कि पिछले 3 सालों में लोहे के लदान के लिये कितने वैगन आबंटित किये गये और

कोयले के लिये कितने वैगन आबंटित किये गये ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : Mr. Speaker, Sir, the question is : Whether the Railways have decided to reduce the quantum of allotment of wagons for loading iron ? If so, the reasons therefor : Whether this has been done to accord the priority to coal loading ? If so, the position in regard to loading of iron on priority basis.

Sir, every year the target is put to us by the Planning Commission and we try to fulfil the target accordingly. So, the figure that I have is for this year about what we have been doing with regard to transportation of coal and with regard to transportation of steel. Apart from that the wagon that is required for coal transportation is quite different from the wagon that is required for transportation of steel and finished steel products. So, the question of reducing steel transportation cannot arise, because there are different types of wagons.

Now, the story is otherwise than what the Hon. Member has put in his question. In the year 1983-84, we could not fulfil the target that was fixed by the Planning Commission, because we did not get the anticipated offer from steel, iron and fertiliser. On the basis of the figures available with me, I may inform the Hon. Member that so far as steel is concerned, the stock of steel with the Steel Authority of India Limited, which was 15 lakh tonnes at the beginning of this year was reduced by over seven lakh tonnes at the close of the year. With regard to coal for transportation of coal, we have set a target of 106 million tonnes during 1984-85. The Coal Department wants us to carry 117 million tonnes We are in dialogue with the Planning Commission saying that this cannot be done.

Mr. Speaker, Sir, now I have just got the figures. In 1982-83 the Railways carried 8.36 million tonnes of steel and in 1983-84 they carried 7.73 millions tonnes approximately. Last year's figure was low because of low demand. That is what I was trying to impress upon you that there was no diversion of wagons from steel to coal even earlier.

श्री मोती भाई आर. चौधरी : लोहे के लिए जो वैगन दिए जाते हैं प्राथमिकता के आधार पर उनका कौन सा क्रम रहता है ? क्या इस क्रम में कोई परिवर्तन किया गया है ? क्या इसको पीछे ले लिया गया है ?

अध्यक्ष महोदय : उन्होंने कहा है कि इसमें कोई अन्तर नहीं पड़ा है ।

श्री मोती भाई आर. चौधरी : क्रम क्या है, इसका जवाब उन्होंने नहीं दिया है ।

अध्यक्ष महोदय : इसकी आवश्यकता नहीं है ।

SHRI A. B. A. GHANI KHAN CHOUDHURY : Mr. Speaker, Sir, the priority is given by the Infrastructure Committee of the Cabinet and according to the Planning Commission the priority is given to the core sector and the core sector means, as you know, iron and steel, the core sector means coal, the core sector means cement and the core sector means fertiliser.

स्थापना (एस्टब्लिशमेंट) तथा जनता के सम्पर्क में आने वाले अनुभागों में लम्बे समय से काम करने वाले कर्मचारियों का स्थानान्तरण

***744. श्री आर. एन. राकेश :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड की स्थापना तथा जनता के सम्पर्क में आने वाले

अनुभागों के कर्मचारी/अधिकारी लगातार पांच वर्ष से अधिक समय से वहां पर कार्य कर रहे हैं;

(ख) क्या कोई ऐसे नियम हैं कि किसी भी कर्मचारी/अधिकारी को एक अनुभाग में पांच वर्ष से अधिक समय तक नहीं रखा जाना चाहिए; और

(ग) यदि हां, तो उन्हें इस प्रकार के महत्वपूर्ण अनुभागों में पांच वर्ष से अधिक समय तक लगातार एक ही स्थान पर काम करते रहने देने तथा अन्य अनुभागों में स्थानान्तरित न करने के क्या कारण हैं ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : A Statement is laid on the Table of the Sabha.

Statement

(a) to (c) Sir, while by and large, based on the decision taken in 1981, employees and officers of Establishment and public dealing Sections of Railway Board have been given rotation, there are still a small number who have continued in their posts for over 4 to 5 years. These exceptions have been mainly in such of the Directorates/Branches where the Directors/ Railway Officers on deputation have recently come into position, with a view to maintain continuity. These employees/officers of the Establishment and public dealing Sections of Railway Board will also be phased out of these Sections on transfer in due course.

अध्यक्ष महोदय : उत्तर से श्री राकेश भी संतुष्ट हैं और मंत्री महोदय भी संतुष्ट हैं। उनकी संतुष्टि से मेरी भी संतुष्टि हो गई है।

श्री रामावतार शास्त्री।

(Interruptions)

MR. SPEAKER : Have you given him a Statement ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : Yes.

(Interruptions)

अध्यक्ष महोदय : जवाब में स्टेटमेंट है।

श्री रामविलास पासवान : तो मंत्री महोदय को उसे पढ़ना चाहिए।

(Interruptions)

SHRI SATISH AGARWAL : Sir, while reporting in the debates this Question will remain unreplied because he has not read the reply. He merely said that a Statement is laid on the Table of the House.

(Interruptions)

SHRI A. B. A. GHANI KHAN CHOUDHURY : Mr. Speaker, Sir, some answer becomes too long. So, in order to save time, we say that the Statement is laid on the Table of the House.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : If the Members do not read, we cannot help it.

सेवा निवृत्त कर्मचारियों को रेलवे आवास खाली करने पर देयताओं और रेलवे पासों का बहाल किया जाना

*745. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दानापुर और अन्य रेलवे डिवीजनों के उन कर्मचारियों से, जो सेवा-

निवृत्ति के पश्चात रेलवे आवासों को किन्हीं कारणों से खाली नहीं करते, बाजार भाव पर आवास किराया और बिजली के बिलों की अदायगी की राशि की कटौती करने के साथ-साथ उनकी पेंशन तथा सेवा-निवृत्ति के पश्चात जारी किए जाने वाले रेलवे पास सहित अन्य भुगतानों को रोक लिया जाता है;

(ख) क्या सेवा निवृत्त रेलवे कर्मचारियों को जितने मास तक वह रेलवे आवास खाली नहीं करते उतनी ही अवधि के बराबर पास जारी नहीं किए जाते; और

(ग) यदि हां, तो रेलवे प्रशासन द्वारा उन सेवा निवृत्त कर्मचारियों के जिन्होंने रेलवे आवास खाली कर दिया है, सभी भुगतानों की तुरन्त अदायगी के लिए क्या कार्यवाही की गई है और सरकार का पहले रोके गए पासों को बहाल करने के लिए क्या कार्यवाही करने का विचार है ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (c) A statement is laid on the Table of the Sabha.

Statement

(a) and (b) Existing instructions provide that when a retired employee unauthorisedly retains railway quarter, he/she can be sanctioned pension provisionally with an appropriate hold back amount from Death-Cum-Retirement Gratuity or special contribution to Provident Fund, as the case may be for recoveries of rent, etc., as permissible under the rules. Further, one set of post retirement passes is also disallowed for every one month of unauthorised retention of railway quarter.

(c) The railway administration is taking necessary action for expeditious payment of sattlement dues to retired employees subject to observance of the rules. The full privi'ege of post-retirement passes is restored to retired employees when they vacate the railway quarters retained by them unauthorisedly, but restoration of pass facilities excludes the passes that had lapsed/forfeited during the period of unauthorised retention.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, ऐसे मंत्री जी ने जो जवाब दिया है उससे कुछ बातों का तो खुलासा हुआ है लेकिन कुछ बातों का खुलासा होना बाकी है। तो मैं उन्हीं बातों का खुलासा चाहता हूं। जिन सेवा-निवृत्त रेल कर्मचारियों ने क्वार्टर नहीं खाली किए हैं उनकी मंडलवार, डिवीजन वाईज संख्या पूर्वोत्तर रेलवे में कितनी है और क्या उनसे मार्कीट रेट पर किराया वसूला जाता है जो उनकी आर्थिक स्थिति को देखते हुए अधिक होता है ? क्या सरकार उन्हें इस दिशा में कुछ सुविधा देने का विचार रखती है और यदि नहीं तो क्यों ?

SHRI A. B A. GHANI KHAN CHOUDHURY : Sir, a retired railway employee may be permitted to retain his quarter for a period of two months on payment of normal rent. Our housing position is very tight. You know that the other day when we were having the discussion, I informed the House that it was only 37% taken as a whole. Now, naturally when somebody retires, we want that he should vacate the quarter as quickly as possible. Normally, we give them two months' time for which we ask them to pay the normal rent. We do not charge them more than that. Now, if he does not vacate in that specified period, i.e. within two months, then extension of the period may be granted for another two months. In exceptional cases—there are certain cases—then, again if he cannot vacate the quarter even within that two months, further extension beyond the permissible period is granted after taking into account the merits of each case It is just not done automatically. It depends on the merit of the case.

With regard to the first two months, as I have already said that the retired railway employees are required to pay just the normal rent. For the next two months if allowed, double the normal rent After that, i.e. beyond second two months, they have to pay the market rent. We take this measure in order to discourage them to retain the house because I have already said that there is a very tight position and we want them to vacate as quickly as possible. So, his suggestion that we should not charge them at the market rent. Mr. Speaker, Sir, will not be very much appreciated because I have already said that we have given the concession for two months. For another two months, we give them extension with the condition that they can retain the quarter by giving twice the normal rent. I think, the Hon. Member will not insist of further concession.

श्री रामावतार शास्त्री : अध्यक्ष जी, जो रेल कर्मचारी सेवा से निवृत्त हो चुके हैं और जिन्होंने क्वार्टर भी खाली कर दिये हैं, उन्हें अब तक सभी प्रकार के भुगतान जोकि उनको मिलने हैं, जो ड्यूज उनको लेना है वह अभी तक भुगतान न किये जाने का क्या कारण है ? रेलवे एम्पलाईज की ऐसी बहुत बड़ी संख्या है जिन्होंने क्वार्टर भी खाली कर दिये हैं लेकिन आपकी तरफ से जो उनको ड्यूज देने हैं वह आपने अभी तक नहीं दिये हैं। तो जो भी उनके ड्यूज हैं वह तो आप उनको समय पर देते नहीं हैं उसका क्या कारण है ? दूसरे--- आपके यहां ऐसा कोई नियम होगा कि रिटायर होने के बाद इतने दिनों में सारे ड्यूज क्लियर कर दिये जायेंगे ? इस तरह का कोई पीरियड फिक्सड है या नहीं ? अगर है तो उसके अनुसार उनके बकाये का भुगतान क्यों नहीं किया जाता है ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : The main reason for delay is non-issue of "no claim" certificate. A government servant has to get "no claim" certificate before he gets his pension and other dues. On account of non-realisation of Government dues from the employees, the Government does not know who has not paid or who has paid the dues. So, what they have to do is that they have to get "no claim" certificate. Instructions have been issued that in any case "no claim" should be deemed if none is made after 15 months of retirement This is done automatically. If commercial debits are involved. It is six months after retirement, if commercial debits are not involved. In one case it is 15 months and in another case it is six months. An idea has been given to me---you probably know more than what I know because I do not have the field experience—that on an average, where there is nothing outstanding against a particular employee, the dues are paid within one month of retirement.

SHRI BHIKU RAM JAIN : I want to know from the Hon. Minister whether it is a fact that only those employees who pay some money to the people who make the payment are paid within one month and that others have to wait for months together.

SHRI A. B. A. GHANI KHAN CHOUDHURY : It is a serious charge, a charge of corruption. I have not heard of it. I do not know. I will be grateful to the Hon. Member if he can pass on a few cases to me and I can assure him that we will take stern action against those people.

SHRI SATYASADHAN CHAKRABORTY: I would like to know from the Hon. Minister whether his department has got the statistics as to how many persons have been given the dues after one month of retirement.

SHRI A. B. A. GHANI KHAN CHOUDHURY : It is on the basis of statistics that I have said that one month is normally taken where there are no outstanding dues against an employee. But if there is some outstanding, if somebody has not paid the electricity bill or if somebody has borrowed some money from the provident fund, etc., etc.,—there may be a number of out-

standing dues—then it may take some more time.

This is why everywhere a Government servant has to give "No Claim Certificate". The only difficulty is with regard to "No Claim Certificate". I have explained how "No Claim Certificate" can be obtained and what is what.

Allotment of Railway Land to Private Traders at Kharagpur

+
*749. SHRI NARAYAN CHOUBEY :

SHRI AJIT BAG :

Will the Minister of RAILWAYS be pleased to state :

(a) whether complaints have been received regarding allotment of plots of railway land on lease to private traders at Kharagpur, S.E. Railway;

(b) whether Railways accept petition for allotment of land only when Rs 100/- per petition is deposited with the Railways; and

(c) how many such petitions are now pending with the Railways and the amount collected by the Railways at Kharagpur from such petitions for land ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (c) A statement is laid on the Table of the Sabha.

Statement

(a) Sir, a few complaints have been received about the allotment of Railway land at Kharagpur.

(b) Yes, Sir. South Eastern Railway has been asking for a deposit of Rs. 100 with each application to cover the processing charges towards preparation of plans and clerical expenses. Out of this deposit Rs. 75/- are adjusted against security deposit on allotment of land.

(c) Out of a total of 3015 applications received, 1655 applicants have been allotted land in the last 6 years. There are 1360 pending applications with a deposit of Rs. 1,36,000/-.

SHRI AJIT BAG : In the statement, the Hon Minister has admitted that a few complaints have been received.

May I know from the Hon. Minister how many such complaints have been received, what is the nature of the complaints and what action has been taken by the Government ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : We used to receive various complaints like some private individuals occupying the railway land with the connivance of railway officers, earlier to the recommendations made by the railway reforms committee with regard to the policy to be followed by us towards railway land settlement. I particularly came to know that there has been a private gentleman to whom land has been allotted for opening a nursing home. There were other complaints of this sort.

We do not approve of this policy.

Now we have changed the entire policy since we have obtained the recommendations of the Railway Reforms Committee.

SHRI AJIT BAG : The Hon. Minister admitted that he has received a few complaints. I would like to know specifically how many such complaints have been received by the Hon. Minister and the nature of these complaints.

The Hon. Minister has mentioned only one complaint. Is the Hon. Minister not in a position to clarify this one case ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : Now the question is about Kharagpur. I have answered that these are the complaints we have received.

We have revised the whole policy now after obtaining the recommendations of the Railway Reforms Committee.

SHRI AJIT BAG : It has been stated that out of a total 3,015 applications received, 1,655 applicants have been allotted land during the last six years. There are 1,360 applications pending.

May I know from the Hon. Minister by what time the pending applications would be cleared and whether the Hon. Minister would consider leasing out railway lands to small traders and others, as has been done in these cases, by the side of Bagnan, Changail and Bauria, the South-Eastern railway stations and whether these facilities would be extended to all other sections of the railways such as Eastern and Northern.

SHRI A. B. A. GHANI KHAN CHOUDHURY : What the Hon. Member is saying is a matter of the past.

I am trying to impress upon the Hon. Member that we have changed the whole policy now.

The present policy is as laid down by the Railway Reforms Committee which went into the whole question of land management and reviewed it as the allotment and temporary licensing of vacant railway land leaves much to be desired.

The Railway Reforms Committee has suggested :

(a) tree plantation on the vacant land along the track;

(b) a review of minimum licence fee of railway line;

(c) formation of Land Development Authority which will commence exploitation and managing the valuable land in metropolitan commercial cities.

This is the basic policy. Now we are going to set up a Land Management Authority which is under our consideration, and according to the Land Management Authority, we will distribute the land if there is any surplus land. Our very purpose is (a) to create an asset for the Railways and (b) if possible, to sell the land in the open market and get the money. So many things are held up in the Railways because of lack of funds, and here in this august body so many Hon. Members have suggested as to why we are not selling the railway land and utilising that money for the expansion of Railways. Well, the Railway Reforms Committee has exactly suggested a thing like that.

SHRI XAVIER ARAKAL : The Hon. Minister has just now mentioned that there will be a Land Management Committee in order to evaluate the utility of the railway lines. I would like to know how and when this Committee will be constituted and who will be the members of this Committee. As I understand now, quite an extent of land belonging to the Railways has been occupied by encroachers. Will this Committee have statutory authority to evict them or what kind of function will this Committee have ? I would like to have one more clarification from the Hon. Minister. There are quite a large number of Scheduled Caste and Scheduled Tribe people belonging to the Railways, especially the porter section. Will they also have the right to get land from this Land Management Committee ? I want to know the details because this is a very important question.

SHRI A. B. A. GHANI KHAN CHOUDHURY : It is a recommendation of the Railway Reforms Committee that we

should form a Land Management Authority. That is under consideration. The composition of the Land Management Authority which the Hon. Member is interested in knowing is not before me just now.

PROF. N. G. RANGA : We were told that more than one lakh, in fact several lakhs, of land are in possession of the Railways, especially by the railway sites and for a very long time; for decades, we have been pressing with the Railway authorities to lease these lands temporarily for the Scheduled Caste and Scheduled Tribe people in view of the fact that there is such a scarcity of land for them. And, for some time, the Scheduled Caste people have been granted this land and they have been cultivating small extents of land and making some income out of it. Are we to understand that this policy is being reversed ? Then, what is more, how would it help the Scheduled Caste people if these margin lands also, even for lease purposes, are put on sale for competitive prices ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : Most of the railway land is today occupied by trespassers. It will not be one lakh acres; it will be less than one lakh acres. With the help of the State Governments, we will try to recover the land. First, the land is not in our possession; it is a story of the past that the land has been occupied by the trespassers everywhere. Now, no State Government will actively come to help us on this matter. What the State Governments sometimes tell us is, 'You return the land'. We are prepared to return the land provided they pay us the open market rate. Otherwise, why should we return the land ?

With regard to rehabilitation of Scheduled Castes and Scheduled Tribes, the policy will be decided by the Authority that we are creating. As I said, we are doing it in the interests of creating an asset for Railways and if we cannot create assets for the Railways, we want to sell the land in the open market so that we may have some funds to do some good work for the Railways.

Percentage of average monthly trips of Delhi-Howrah Rajdhani Express by Diesel Engines During 1982-83

*750. SHRI SURAJ BHAN :

SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of RAILWAYS be pleased to state :

(a) percentage of average monthly Rajdhani Express trips between Delhi and Howrah in 1982-83 and the current year when it was hauled by diesel engines although the route has been electrified at a great cost;

(b) reasons thereof and what percentage of such trips was due to burning of motor components of electrical locomotors; and

(c) percentage of BHEL motors out of those mentioned in part (b) above ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (c) A Statement is laid on the Table of the Sabha.

Statement

(a) The percentage of Rajdhani Express trips between Delhi and Howrah hauled by Diesel and Electric locomotives were as under:-

Year	%age of trips hauled by electric locos	%age of trips hauled by diesel locos
1982-83	100%	Nil
1983 84	50%	50%

(b) From 1-4-1983 with the change of time table, the frequency of the Howrah-New Delhi Rajdhani Express was increased from two trips a week to four trips a week for doing which an additional rake provided with compressed air braking was introduced to cater to the services while the existing rake continued to be with vacuum braking. As no electric locos were available with provision for operating the compressed air braked rake, diesel locos provided with facility for working with compressed air brake system on the coaches were utilised for this rake while the electric locos continued to operate with the vacuum braked rake. Therefore, the percentage of trips between Howrah and New Delhi operated with electric locos and diesel locos is 50% each.

There had been no incident of burning of motor components or failure of electric loco on the Rajdhani Express leading to replacement of the same by the dissel loco.

(c) In the light of the above, this does not arise.

श्री सूरज भान : अध्यक्ष महोदय, स्टेटमेंट में यह कहा गया है कि 1982-83 में 100 फीसदी इलेक्ट्रिक इंजन से राजधानी एक्सप्रैस चलेगी लेकिन अगले साल 50 फीसदी डीजल इंजन से और 50 फीसदी इलेक्ट्रिक इन्जन से चलेगी और उसकी वजह यह बताई है कि इलेक्ट्रिक इन्जन नहीं हैं। अरबों रुपया खर्च करके दसियों साल में आपने पूरे ट्रैक को इलेक्ट्रिफाई किया है और तब आपने यह सोचा कि दो ट्रिप के बजाए चार ट्रिप इसके करेंगे। यह आपने ओवरनाइट सोच लिया। इसके लिये पहले से कोई प्लान बनाया होगा और चितरंजन लोकोमोटिव वर्क्स को लिखा होगा कि हमें इतने इन्जन चाहिये या बगैर प्लान के आपने सब कुछ कर लिया। आपने चितरंजन लोकोमोटिव वर्क्स को लिखा होगा कि इतने इंजन चाहिए और वे नहीं दे पाया या आपने इनके लिये लेट लिखा। तो मैं यह जानना चाहता हूं कि इसके लिये कौन जिम्मेवार है। अरबों रुपया आपने इस पर खर्च कर दिया और अब डीजल इन्जन की आप बात करते हैं और उसमें ज्यादा पैसा खर्च होता है। तो कृपा करके यह बताइए कि इसके लिये कौन जिम्मेवार है?

SHRI A. B. A. GHANI KHAN CHOUDHURY: There is no question of dearth of Railway engines or locos, so on and so forth. It is this. The air braking system is supposed to be a much better system than vacuum brake system. When the frequency of the Howrah-Delhi Rajdhani was increased from two trips to four trips, an additional rake was needed and there it was introduced with a compressed air braking to cater to the services. But for this air braking system we do not have any electric loco which can be fitted with air braking system. We have a system of what is called vacuum braking. With vacuum brake, we have quite a number of electric locos. There is no dearth of engines as the Hon. Member is thinking.

But it is a question of system. The system is the air braking system. We want to introduce the air braking system. The air braking system, I am told—I am not an engineer myself and I cannot tell you in details but what I have been told is that it is a much better system. Since no electric locomotive. ...... (*Interruptions*) Kindly let me complete the answer. Since no loco was available with the provision of operating the compressed air brake train, diesel locos provided with the facility of air brake system were utilised for this rake. Electric locos continued to be operated with the vacuum brake. It will be possible to haul both the rakes—the Howrah-New Delhi Rajdhani Express—with the electric locomotives in the next 3 months or so because we will then be able to have the air braking system introduced in both the rakes.

श्री सूरज भान : अध्यक्ष महोदय, एयर ब्रेकिंग और वैक्यूम की बात को बीच में लाकर आप खुद ही उलझ गये हैं। एक्चुअल रीजन

यह नहीं है। आपने खुद माना है कि इलेक्ट्रिक इन्जन नहीं थे इसलिये डीजल इन्जन लाये, यह आप खुद मान रहे हैं।

एक बात मैं और पूछना चाहता हूं अध्यक्ष महोदय कि लोड का सवाल है। आज इनकी रेलवे 39 किलोमीटर पर आवर के हिसाब से चल रही हैं। परमिसेबल कैपेसिटी ज्यादा है। अगर इसको 60 किलोमीटर पर आवर कर दिया जाये तो बिना किसी अतिरिक्त खर्चे के जो रैक्स आपके पास हैं, उनका डबल यूज हो जायेगा।

मैं पूछना चाहता हूं कि राजधानी एक्सप्रेस 120 किलोमीटर की स्पीड से एक बार चल चुकी है पहले और आपके इन्जन की कैपेसिटी है 18 कोचेज ले जाने की। 130 किलोमीटर की स्पीड से वह चल सकता है। आप उसको 105 किलोमीटर की स्पीड से चला रहे हैं और 18 बोगीज के बजाए 8-10 बोगीज ले जा रहे हैं। आपके पास इन्जन भी हैं। ए.डब्ल्यू.पी.वन बना हुआ है, चितरंजन ने बना दिया है। आप उसका इस्तेमाल क्यों नहीं कर रहे हैं और उसकी पूरी कैपेसिटी का इस्तेमाल, लोड का और स्पीड की पूरी कैपेसिटी का इस्तेमाल अगर आप कर पायें तो इससे मुल्क को ज्यादा फायदा होगा। मुल्क को ज्यादा फायदा हो, इसके लिये आप क्या करने जा रहे हैं ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : Mr. Speaker, Sir, I have explained the whole matter and again I assure the Hon. Member that we don't have any dearth of electric locos.

(Interruptions)

Keeping in view the punctuality aspect I have told the railway people that punctuality under no circumstances should be the casuality. Now, you may say any speed but punctuality has to be kept in mind, safety has to be kept in mind. I will also take the experts' opinion on your suggestion but the railway track is in a very bad shape. It is no use to take the risk if the things are not in a better shape. I will convey the concern of the Hon. Member to the experts and if they agree to speed up the whole thing then it will be speeded up.

SHRI KRISHNA CHANDRA HALDER : Sir, the Hon. Minister in his reply has stated that in 1983-84, 50 percent were run by electric locos and 50 percent by diesel locos. He has also said that air brake system is not there in all electric locos and that within three months all the electric locos will be provided with air brake system.

SHRI A. B. A. GHANI KHAN CHOUDHURY : Sir, I had mentioned about Rajdhani rakes only and not for all the trains.

SHRI KRISHNA CHANDRA HALDER : I am speaking only about Rajdhani Express. Now Rajdhani Express is being run by 50 percent electric and 50 percent diesel engines. What is the extra expense involved in 50 percent engines run by diesel ? What is the percentage of occupancy of the Rajdhani Express from Delhi to Howrah during 1983 and 1984 ? I want to know this information.

SHRI A. B. A. GHANI KHAN CHOUDHURY : All these questions do not arise from the main question.

Sri Lanka's Restrictions on Travel to India

*751. SHRI P. M. SAYEED : Will the Minister of External Affairs be pleased to state :

(a) whether Sri Lanka has agreed to take up with the authorities concerned reconsiderations of the newly imposed restrictions on travel to India;

(b) whether India had made the request to Sri Lanka in this regard;

(c) whether any decision in this regard has been taken by Sri Lanka; and

(d) if so, by what time the same is likely to be communicated to India ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) and (b) Our High Commission at Colombo has taken up with the concerned Sri Lankan authorities the question of reconsidering the recent exchange control restrictions applicable to their nationals travelling by air to destinations in South India. Under these instructions, all Sri Lankan nationals travelling to South India now require 'P' form clearance which is granted once in two years. Prior to the recent instructions, 'P' form clearance for these destinations was not required.

(c) and (d) Government are not aware of any decision so far taken by the Sri Lankan authorities to reconsider these instructions.

SHRI P. M. SAYEED : From his answer the position is clear and I don't think I will be in a position to ask any supplementary; but one clarification only I would seek from him and it is this : He has mentioned that this is only applicable to Sri Lankan nationals. Of course Stateless persons, and Stateless citizens are also there. May I know whether the restrictions imposed now by Sri Lankan authorities cover these Stateless citizens who are also part and parcel of the Sri Lankan nationals ?

SHRI P. V. NARASIMHA RAO : The question is in regard to the distinction between destination in South India as opposed to other destinations. The rules provide that 'P' form is needed for all people but according to certain understanding this was not being strictly followed in the case of those who were going to destinations in South India whereas in other cases it was and is still being insisted upon. Now the purport of the question as I understand it is that in case of destinations in South India also, whatever concession or some arrangement had been arrived at, has been withdrawn by Sri Lankan authorities. Why is it so ? We have taken up the matter. They have told us that this has been done in order to prevent foreign exchange loss to Sri Lankan Government. This is a matter within their jurisdiction. What we can do is to persuade them. We go on persuading them to see if we can get back to the old arrangement. This we shall do by and by. But at the moment this is the answer which they have given to us. So far as the distinction between Sri Lankan nationals and Stateless persons is concerned, I don't think that is relevant here. Anyone who wants to go anywhere in South India would now need 'P' form. Anybody from Sri Lanka who wants to go to any destination in South India would be treated on par with any person who wants to go anywhere else. This distinction to places in South India has been removed.

SHRI P. M. SAYEED : After the clarification, I am prompted to ask a supplementary. This arrangement which was given to travellers to South India has now been withdrawn. They say that it is only for saving their foreign exchange. Well, I have no complaint about it. Now, in the prevailing circumstances, the situation in the northern part of Sri Lanka, as everybody knows, is completely tension-ridden.

The President of Sri Lankan Government has recently expressed apprehensions about the Government of India's action in regard to the Tamilian population in their country. He has also issued directions to the authorities in his country to deal with the Tamilian population there. I read in the newspaper the other day in which they have accused that the Government of India is interfering in the internal affairs of their country. It appears from the news item of the press that the relationship between the Government of India and the Sri Lankan Government is not as harmonious as it used to be. So, under the prevailing circumstances, will the Government of India impress upon the Government of Sri Lanka so that the concessions hitherto enjoyed by the Sri Lankan Tamils to come to South India will continue to be available ?

SHRI P. V. NARASIMHA RAO: I have already said that this matter has been taken up with the Governor of the Bank of Ceylon and the answer which he has given us I have already stated just now. It is a matter of persuading, trying to persuade them further. It is entirely within their jurisdiction. I would also like to inform the Hon. Member that there are certain exceptional cases. Now, for instance, travel by ferry is still not covered by the 'P' Form requirements. It is not necessary and in cases where pre-paid cheque advice received from abroad is available, 'P' Form is not insisted upon. So, there is some concession still being enjoyed by those people, in some cases. But we will have to continue persuading them. That is the position.

PROF. K. K. TEWARY: Mr. Speaker, Sir, the whole House knows that the genocide unleashed by the Defence forces of the Sri Lankan Government has led the influx of a large number of Tamils to the Southern part of our country. Many of them have come to take shelter or stay with their relatives. Now, are we to take it that this step taken by them is an additional step to bottle up the Tamilian people, whether they are Sri Lankan citizens or Stateless citizens, in areas like Jafna and other places? Will the Government of India take up this matter at the earliest opportunity time? I think there are informal checks and restrictions even put on ferry services and this facility has become almost non-existent. So, will the Hon. Minister check up this at the earliest opportunity and persuade the Sri Lankan Government to remove these restrictions, because two years, time is a long time?

SHRI P. V. NARASIMHA RAO: It is not a question of the earliest opportunity. We have already taken it up. They have given a reply to say that they want to save their losses of foreign exchange and one can appreciate that when there is a large number of persons wanting to come, there will be larger amounts of foreign exchange needed. So, let us deal with this in a friendly manner with them. Let us not do it in a hurry and say "Are you going to take it up or not"? Well, we have taken it up and we will continue our efforts.

रेलवे सुधार समिति का दूषित जल की सप्लाई के बारे में प्रतिवेदन

+

*752. श्री सत्येन्द्र नारायण सिन्हा :

श्री सतीश अग्रवाल :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को रेलवे सुधार समिति का 15वां प्रतिवेदन प्राप्त हो गया है;

(ख) यदि हां, तो क्या प्रतिवेदन में यह बताया गया है कि रेलवे द्वारा सप्लाई किया जा रहा पेयजल स्वास्थ्य के लिये हानिकारक है;

(ग) यदि हां, तो क्या सरकार ने इस सम्बन्ध में तुरन्त कोई वैकल्पिक व्यवस्था की है;

(घ) यदि नहीं, तो उसके क्या कारण हैं; और

(ङ) क्या सप्लाई किये जा रहे जल के नमूनों की विशेषज्ञों द्वारा जांच की गई थी ?

THE MINISTER FOR RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) and (b) A statement is laid on the Table of the Sabha.

Statement

(a) Yes, Sir.

(b) While no such general observation has been made by Railway Rerforms Committee, the Committee has pointed out that 29.6% of the samples tested in 1981-82 were found to be unpotable and have recommended remedial action to be taken.

(c) and (d) The unsatisfactory result of some of the water samples tested would be mainly due to inadequate chlorination or lack of disinfection at specific sources of supplies etc, In such cases immediate remedial action such as enhancing the dose of chlorine or bleaching powder or disinfection of storage tanks is taken and the water samples are rechecked for determining its potability. Need for making alternative arrangements does not arise.

(c) Yes, Sir.

SHRI SATISH AGARWAL : Sir, the statement that has been laid on the Table of the House does not give a satisfactory report. I am sorry to say that potable drinking water is not available at the Railway Stations and the Report of the Railway Convention Committee, placed on the Table of the House in February 1984, does contain observations regarding the state of affairs prevailing in the Railways. I will read out certain portion of the Railway Convention Committee's Report. It says like this.

"(1) Water supply is sometimes not being chlorinated due to the non-availability of bleaching powder or chlorine gas;

(2) Even where chlorination is being regularly done, the staff entrusted with this responsibility have often not been trained for this work. They are not even aware as to how to test the residual chlorine content;

Water has to be stored in underground and overhead tanks before being fed into the delivery system. These tanks are not being periodically cleaned and disinfected. Thus, even if safe water is pumped into these tanks, it can get contaminated bofore it reaches the delivery points. Instances are not rare when even the covering of the storage tanks has been found to be missing, resulting in dust and other foul matter finding its way into these tanks."

The situation on the Central Railway, Eastern Railway, North-eastern Railway, North-East Frontier Railway and Western Railway is very unsatisfactory. Will you kindly assure us that you will immediately implement the recommendations contained in the Report of the Railway Reforms Committee ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : The time is getting over. I have all that what the Hon Member has read out to me. I can assure the Hon. Member and the Hon. House that whatever has to be done in this regard, will be done by us, and we will accept the recommendations of the Railway Reforms Committee in toto.

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

लाइसेंस प्राप्त कुलियों की मजदूरी में समानता

*742. श्रीमती ऊषा वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली, हावड़ा, खुर्दा रोड, भुवनेश्वर और बम्बई सेन्ट्रल तथा अन्य रेलवे स्टेशनों पर काम करने वाले लाइसेंस प्राप्त रेल कुलियों की मजदूरी समान नहीं है;

(ख) यदि हां, तो उसके सविस्तार कारण क्या हैं; और

(ग) नौ रेल जोनों में लाइसेंस प्राप्त कुलियों की जोन-वार मजदूरी क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (ग) मजदूरी केवल उन्हीं कामगारों को दी जाती है जिन्हें रेलें नियोजित करती हैं। लाइसेंसधारी भारिक इस कोटि के अन्तर्गत नहीं आते किन्तु वे स्व:नियोजित व्यक्ति होते हैं। यात्रियों द्वारा, उनके सामान की ढुलाई के बावत लाइसेंसधारी भारिकों को अदा किये जाने वाले भारिक प्रभार, स्थानीय जीवन निर्वाह लागत तथा उनसे कराये जाने वाले कार्य को ध्यान में रखते हुए निर्धारित की जाती है।

विभिन्न रेलों पर 37/40 कि. ग्राम के प्रति भार की भारिक दरें इस प्रकार हैं :—

मध्य रेलवे

(1) बम्बई वी.टी., भायखला, दादर, कुर्ला जं, घाटकोपर, थाणे, मुम्बरा, डोम्बीविली, ठाठुर्ली, कल्याण, पुणे नासिक रोड, मनमाड, जलगांव, भुसावल, चालीसगांव, थूते, अमरावती, बडनेरा, अकोला, इटारसी, नागपुर, जबलपुर, मदनमहल, कटनी, सतना, सागर, मथुरा, झांसी, आगरा कैंट, आगरा सिटी, भोपाल, राजा की मंडी, ग्वालियर, अहमदनगर, शोलापुर, गुलबर्गा। — 2 रु०

(2) सभी अन्य स्टेशन — 1.50 रु.

पूर्व रेलवे

(1) सभी स्टेशन — 1 रु.

उत्तर रेलवे

(1) दिल्ली, नई दिल्ली, निजामुद्दीन, सब्जीमंडी, दिल्ली सराय रोहिल्ला, दिल्ली किशनगंज, गाजियाबाद, शकूरबस्ती, दिल्ली कैंट, दिल्ली शाहदरा, लखनऊ, वाराणसी, कानपुर, इलाहाबाद, अम्बाला कैंट, जम्मू तवी, अमृतसर। — 2 रु.

(2) अन्य सभी स्टेशन — 1.50 रु.

पूर्वोत्तर रेलवे

(1) लखनऊ जं. गोरखपुर, गोंडा जं. छपरा जं. — 1.50 रु.

(2) सभी अन्य स्टेशन — 1.00 रु.

पूर्वोत्तर सीमा रेलवे

(1) कामाख्या — 1.25 रु.

(2) सभी अन्य स्टेशन — 1.00 रु.

दक्षिण रेलवे

(1) मद्रास सेंट्रल, मद्रास एग्मूर, तथा अन्य जं. स्टेशन जहां तीन से अधिक प्लेटफार्म हैं। — 2.00 रु.

(2) सभी अन्य स्टेशन — 1.50 रु.

दक्षिण मध्य रेलवे

(क) बड़े स्टेशन : सिकन्दराबाद, हैदराबाद, वारांगल, काजीपेट, सनतनगर, मिरज, हुबली, कोल्हापुर, बेलगाम, होसपेट, वास्कोडिगामा, गडग जं., काचेगुडा, औरंगाबाद, गुंतकल्लु, रेणिगुंटा, तिरुपति, विजयवाडा, गुन्तूर 2.00 रु.

(ख) मझौले स्टेशन : विकराबाद जं., पर्लीवैजनाथ, मंचेरियल, सिरपुर कागज नगर, रामगुंडम बेलमपल्ली, भद्राचेलम रोड़, सतारा रोड़, कराड, कुदाची, गोकेरंड, धारवाड़, लोंडा जं. अलतावर जं., बीजापुर, सांगली, वथार, कोरेगांव, किर्लोस्करवाड़ी, घाटप्रभा, बैल्लारी, शोलापुर (मी.ला) मडगांव, कुर्नुल टाउन, महबूबनगर, निजामाबाद, नांदेड़, परभनी, जालना, अकोला, गुडूर, बैल्लोर, अंगोल, चिराला, वपतिया, विदुबरेलु, तेवाली, एल्लुरू, पोवरपेट, तेडापल्लीगुडम, विडदावोलु, कोव्वूर, राजमुंद्री, गोदावरी, अंकापाले, काकीवाडा टाऊन, काकीवाडा पोर्ट, मचलीपत्तनम, भीमावरम जं. भीमावरम टाउन, बर्सापुर, पालेकोले, ताबुकु, रायचूर, अदोनी, गुत्ती, यारंगुंटाला, कुड्डापाह, अनंततुर, धर्मावरम, पकाला, चित्तूर, नंदयाल 1.50 रु.

(ग) छोटे स्टेशन 1.00 रु.

दक्षिण पूर्व रेलवे : सभी स्टेशन 1.00 रु.

पश्चिम रेलवे

(क) चर्चगेट, बम्बई सेंट्रल, ग्रांटरोड, दादर, बांद्रा, अंधेरी, बोरीविली, बडोदरा, अहमदाबाद, विरमगाम, रतलाम, कोटा, आगरा फोर्ट, सवाई माधोपुर, जयपुर, अजमेर, राजकोट और भावनगर 2.00 रु.

(ख) सभी अन्य स्टेशन 1.50 रु.

टुण्डला में सड़क के किनारे रेल भूमि का आबंटन

*743. **श्री बाला साहेब पवार** :

श्री दयाराम शाक्य :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तरी रेलवे में टुण्डला में स्टेशन रोड पर फ्रेंडस क्लब से बाजार तक सड़क के दोनों ओर कई एकड़ भूमि बेकार पड़ी है;

(ख) यदि हां, तो क्या सरकार की नीति

बेकार पड़ी भूमि का उपयोग करना और सरकार के राजस्व को बढ़ाना है;

(ग) क्या रेलवे ने टुण्डला में तथा कुछ अन्य स्थानों पर दुकानें चलाने के लिए काफी भूमि का आबंटन किया है और यदि हाँ, तो क्या सरकार का विचार टुण्डला में फ्रेण्डस क्लब तथा बाजार के बीच सड़क के साथ पड़ी सारी बेकार भूमि को आबंटित करने और उससे अपने राजस्व को बढ़ाने का हैं; और

(घ) यदि हां, तो कब तक और यदि नहीं तो उसके क्या कारण हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) जी नहीं। टुण्डला में स्टेशन के पहुंच मार्ग के दोनों ओर केवल लगभग 900 वर्गमीटर भूमि बेकार पड़ी है।

(ख) प्रश्न नहीं उठता।

(ग) बहुत पहले टुण्डला में स्टेशन मार्ग पर दुकानें चलाने के लिये रेल कर्मचारियों की विधवाओं को अनुकम्पा के आधार पर केवल दो भूखण्ड लाइसेंस पर दिये गये थे।

(घ) चूंकि भूमि बहुत अधिक नहीं है, इसलिये यात्रियों की सुविधा के लिये तथा पहुंच मार्ग पर भीड़-भाड़ न होने देने के लिये इसे खाली रखा जाना अपेक्षित है।

Electrification of Railway Line in Kerala

*746 SHRI A NEELALOHITHADASAN NADAR : Will the Minister of RAILWAYS be pleased to state :

(a) how much length of Railway lines is at present electrified throughout India;

(b) which are the States where these electrified Railway lines fall;

(c) Whether the Kerala State has got any electrified railway line at present;

(d) if not, whether the Government of India propose to take immediate action for electrification of Olavakot-Trivandrum Section and Shoranur-Mangalore Section; and

(e) if so, details thereof ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) The total length of electrified Railway lines throughout India is 6105 RKMs as on 31.3.1984.

(b) These electrified lines are situated in the following States; Andhra Pradesh, Bihar, Delhi, Gujarat, Haryana, Maharashtra, M. P., Tamil Nadu, U .P. and West Bengal.

(c) No, Sir.

(d) There is no proposal for immediate Electrification of Olavakot-Trivandrum section or Shoranur-Mangalore Section.

(e) Does not arise.

Strategies to Control Affliction of Fluorosis

*748 SHRI B. V. DESAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether crippling affliction of fluorosis caused by the excessive intake of

fluorosis is rapidy increasing its area of influence and some 20 million Indians are feared to have fallen victims with irreversible conequences;

(b) if so, whether scientists have feared that this may spread to other people also;

(c) if so, whether it has also been stated that it could be controlled and the scientists have already developed different stratagies for control of the problem;

(d) if so, whether the scientists have stated that only political will may explore these strategies;

(e) if so, whether Union Government has considered the views of the scientists; and

(f) if so, to what extent Indians have fallen victims of fluorosis ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (f) Government are aware of the fact that fluorosis in locally endemic form is prevalent in certain areas in Andhra Pradesh, Rajasthan and Punjab. Fluorosis occurs when the fluoride content in drinking water becomes more than 3 mg. per litre. The National Environmental Engineering Research Institute, Nagpur has developed a technique for removing fluoride by chemical treatment. Provision of alternative sources of safe drinking water in endemic areas is the best method for overcoming the problem of fluorosis. Under point 8 of the New 20 Point Programme all the identified problem villages are envisaged to be provided with at least one safe assured source of drinking water available throughout the year by the end of the 6th Plan i. e. 31-3-1985.

The Government of India has secured bilateral assistance for providing potable drinking water in areas where the available drinking water has high fluoride contents. Programmes are being implemented in the States of Andhra Pradesh with the assistance of Netherlands Government and in Punjab under the EEC assistance.

Enhanced Grant to Voluntary Organisations in Rural and Backward Areas

*753 SHRI LAKSHMAN MALLICK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Union Government have recently enchanced the grants to voluntary organisations coming up with health facilities in rural and backward areas; and

(b) if so, the details regarding the modified scheme stating the expenditure to be met by the Centre as well as by the States and defining the grants to these voluntary organisations alongwith the rosponse of these voluntary organisations ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND : (a) and (b) The pattern of financing has been revised in favour of voluntary organisations under one of the grants-in-aid schemes for setting up hospitals/dispensaries in rural areas only. The salient features of the new scheme, known as Special Health Scheme for Rural Areas are as follows :

1. Financial assistance would be available to voluntary organisations for setting up new Hospitals/Dispensaries in rural areas only.

2. The maximum number of beds should not exceed 30.

3. One-third of the beds will have to be kept as free beds.

4. The contributions of the various parties will be in the following proportion :-

(i) Construction (other than residential accommodation) and equipment :

Central Government	40%
State Government	40%
Institutions	20%

(ii) Construction of residential accommodation :

Central Government	50%
State Government	35%
Institutions	15%

5. For determining the shares of the Central Government and the State Governments, the standard cost of construction of a 30-bedded Community Health Centre or the cost as estimated in the project report, whichever is less will be taken into account.

6. In exceptional cases assistance can be given by the Government of India beyond the limits indicated in (4) above with the approval of the Ministry of Finance.

7. The Grantee Institutions shall prominently display information about the amout of grants received and the number of beds available as free beds.

8. The applications from voluntary organisations for financial assistance will be routed through the State Governments.

Since the scheme has been revised only recently, the response of the voluntary organisations for financial assistance will be known on receipt of applications under the modified scheme.

Adoption of Non-Formal Education System by States

*754. SHRI N. DENNIS : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the details of the States that have adopted the non-formal education system;

(b) the States that have not implemented it;

(c) whether any investigation has been undertaken to examine the progress of its enforcement in the States; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) All the States, excepting Kerala, which discontinued the NFE programme in 1981, and four UTs are implementing the Non-formal Education Programme. Five UTs which are not implementing the programme are Dadra and Nagar Haveli, Goa, Daman & Diu, Lakshadweep, Pondicherry and Arunachal Pradesh.

(c) and (d) The progress of non-formal education, which forms part of the programme of universalisation of elementary education, is periodically reviewed both at the State level and the Central level; in the meetings of the State level task forces on elementary education in respect of the 9 educationally backward States and the National Committee on Point 16 of the 20-Point Programme respectively.

रांची-लोहारडगा लाइन का बड़ी लाइन में बदला जाना

*755. **श्री शिव प्रसाद साहू :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रांची-लोहारडगा छोटी लाइन को बड़ी लाइन में बदलने और इसे टोरी तक बढ़ाने का प्रस्ताव काफी समय से लम्बित है;

(ख) क्या इस लाइन का चार बार सर्वेक्षण किया गया है; और

(ग) आदिवासी-बहुल क्षेत्र की इस लाइन को निकट भविष्य में बड़ी लाइन में बदलने के लिये सरकार का विचार कब तक कार्य आरंभ करने का है ?

रेल मंत्री (श्री ए.बी.ए. गनी खां चौधरी): (क) जी हां।

(ख) रांची-लोहारडगा छोटी लाइन खंड को बड़ी लाइन में बदलने के लिये 1945-46 में सर्वेक्षण किये गये थे और इसके बाद 1974-75 में पुन: सर्वेक्षण किये गये थे। अब पहले किये गये इंजीनियरी एवं यातायात सर्वेक्षण को अद्यतन किया जा रहा है।

(ग) सर्वेक्षण पूरा हो जाने तथा सर्वेक्षण रिपोर्ट की तकनीकी व्यावहारिकता, वित्तीय अर्थक्षमता के संदर्भ में जांच करने के बाद ही इस लाइन को बड़ी लाइन में बदलने के बारे में विनिश्चिय किया जायेगा, बशर्ते धन उपलब्ध हो और योजना आयोग की स्वीकृति मिल जाये।

मध्य प्रदेश में खुदाई कार्य

*756. **श्री प्रताप भानु शर्मा :** क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय पुरातत्व विभाग द्वारा मध्य प्रदेश के विदिशा जिले के उदयपुर, पठारी और बरोह के प्राचीन एवं ऐतिहासिक स्थानों में खुदाई का कार्य तेजी से किया जा रहा है और वहां अनेक नये ऐतिहासिक तथ्य प्रकाश में आये हैं;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है, और

(ग) उक्त कार्य पर सरकार ने अब तक कितनी धनराशि खर्च की है और तत्सम्बन्धी ब्यौरा क्या है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पी.के.थुंगन) : (क) और (ख) उदयपुर, जिला विदिशा में प्राचीन उदयेश्वर मंदिर (जिसे नीलकंठेश्वर भी कहा जाता है) में प्राचीन स्थलों की खुदाई के मानदंडों के अनुसार पुरातत्वीय खुदाई कराई गई है। बढोह और पठारी, जिला विदिशा, मध्य प्रदेश में कोई उत्खनन नहीं कराया गया है। उदयपुर स्थित उदयेश्वर मंदिर में कराये गये उत्खनन में नये ऐतिहासिक तथ्य प्रकाश में आये हैं। इस उत्खनन में मंदिर की कुछ नई पुरातत्वीय विशेषताएं प्रकट हुई हैं और अनेकों पुरावशेष मिले हैं जिसमें मूर्तियां, उत्कीर्ण द्वारा चौखटें, एक लिंग, विद्याधर की आकृति वाली एक पटिया और मानव तथा अन्य आकृतियों

वाली विभिन्न प्रकार की अलंकृत पुरातत्वीय कलाकृतियां आदि शामिल हैं।

(ग) उदयेश्वर मंदिर में किये गये उत्खनन पर अब तक 12,354 रुपये खर्च हुए हैं।

दक्षिणी क्षेत्र में रेल परियोजनाएं

***757. श्री बापूसाहिब परुलेकर :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार दक्षिणी क्षेत्रों में कुछ और रेल परियोजनाएं आरम्भ करने का है;

(ख) यदि हां, तो उनका ब्यौरा क्या है;

(ग) उन्हें क्रियान्वित करने के लिये सरकार द्वारा क्या कदम उठाये गये है; और

(घ) उन पर योजना आयोग की क्या प्रतिक्रिया है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (ग) दक्षिणी क्षेत्र में नयी लाइनों/आमान परिवर्तनों के लिये कई सर्वेक्षणों को स्वीकृति प्राप्त है और कुछ मामलों में रेलों से परियोजना रिपोर्ट प्राप्त हो गयी हैं और इनकी जांच की जा रही है। लेकिन, इस क्षेत्र में चल रहे कार्यों को छोड़कर, दक्षिणी क्षेत्र में निकट भविष्य में नयी परियोजनाओं का निर्माण कार्य शुरू करने का कोई विशिष्ट प्रस्ताव नहीं है।

दक्षिण और दक्षिण-मध्य रेलों पर निम्नलिखित रेल परियोजनाओं के लिये सर्वेक्षण प्रगति पर हैं। सर्वेक्षण रिपोर्ट प्राप्त हो जाने पर इनकी तकनीकी व्यावहारिकता, वित्तीय अर्थक्षमता, संसाधनों की उपलब्धता आदि के सम्बन्ध में जांच की जायेगी और जहां-कहीं आवश्यक होगा, योजना आयोग के साथ परामर्श किया जायेगा :

(1) चामराजनगर और मेट्टुपालयम के बीच नयी बड़ी लाइन (180 कि. मी.)।

(2) मदुरै-बोदिनायक्कनूर-कोच्चिन के बीच बड़ी लाइन का निर्माण/बड़ी लाइन के रूप में आमान परिवर्तन (300 कि. मी.)।

(3) येलहंका और बंगारपेट के बीच मौजूदा छोटी लाइन को बड़ी लाइन में बदलना (148.21 कि. मी.)।

(4) कुशलानगर के रास्ते मैसूर से मरकरा तक नयी बड़ी लाइन (120 कि.मी.)।

(5) कडूर से चिकमंगलूर तक नयी बड़ी लाइन (48 कि. मी.)।

(6) जगत्याल के रास्ते निजामाबाद से रामगुण्डम तक नयी बड़ी लाइन (155 कि.मी.)।

(7) नडिकुडे से गुडूर, कलाहस्ती तक नयी बड़ी लाइन (350 कि. मी.)।

(8) कृष्णा से विकाराबाद तक नयी बड़ी लाइन (130 कि. मी.)।

(9) गडवाल के रास्ते माचेरला से रायचूर तक बड़ी लाइन (260 कि. मी.)।

(10) विडुब्रोलु से निजामपत्तनम तक नयी बड़ी लाइन (25 कि. मी.)।

(11) हुबली-कारवाड़ के बीच नयी बड़ी लाइन (191 कि. मी.)।

(12) तिरुपति से पाकाला तक मीटर लाइन का बड़ी लाइन में आमान परिवर्तन और पाकाला से काटपाडि तक समानान्तर मीटर लाइन (105 कि. मी.)।

(13) गुंटूर और द्रोणाचलम के बीच मीटर लाइन का बड़ी लाइन में आमान परिवर्तन और द्रोणाचलम के रास्ते करबूत टाउन से गुंतकल्लु तक समानान्तर बड़ी लाइन (470 कि. मी.)।

(14) चेंगन्नूर और कायमकुलम के बीच दोहरी बड़ी लाइन अथवा विकल्प के रूप में पंडालम, अदूर और नेडुमांगदु के रास्ते चेंगन्नूर और तिरुवनन्तपुरम के बीच नयी लाइन का निर्माण आदि 1984-85 में शुरू करने का विनिश्चय किया गया है (125 कि. मी.)।

निम्नलिखित रेलवे परियोजनाओं के सम्बन्ध में सर्वेक्षण रिपोर्ट प्राप्त हो गयी हैं और इनकी तकनीकी दृष्टि से जांच की जा रही है। जांच पूरी हो जाने पर योजना आयोग के साथ परामर्श करके इन परियोजनाओं के निर्माण के सम्बन्ध में विनिश्चय किया जाएगा बशर्ते कि ये व्यावहारिक, वित्तीय दृष्टि से अर्थक्षम पायी जायें और संसाधन उपलब्ध हों—

(1) सम्बद्ध शाखा लाइनों सहित मिरज-लोंडा-हुबली-आरसीकेरे-बेंगलुरु लाइन का बड़ी लाइन में बदलाव (1935 कि. मी.)।

(2) गुरुवायूर के रास्ते कुट्टीपुरम से त्रिचूर तक नयी लाइन (56.14 कि. मी.)।

(3) सेलम बेंगलुरु मीटर लाइन का बड़ी लाइन में आमान परिवर्तन (232 कि. मी.)।

(4) मद्रास-बीच-ताम्बरम मीटर लाइन को बड़ी लाइन में बदलना (29.14 कि. मी.)।

(5) नन्दयाल से येरगुंटला तक नयी बड़ी लाइन का निर्माण (125 कि. मी.)।

(6) संगरेड्डी, मेंढक, सिद्दीपेट और करीमनगर के रास्ते पाटनचेरू और पेड्डापल्ली के बीच एक नयी बड़ी लाइन का निर्माण (300.5 कि. मी.)।

(घ) ऊपर बतायी गयी परियोजनाओं के सम्बन्ध में योजना आयोग के साथ पत्र-व्यवहार नहीं किया गया है।

Poor Working Conditions in Hospitals in Delhi

*758. SHRI AMAL DATTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there has been any complaint/enquiry regarding the following matters which make for poor working conditions in hospitals under Central Government jurisdictions in Delhi :

(i) shortage of equipment and instruments in the Casualty and Emergency services;

(ii) shortage of space for both doctors and students;

(iii) lack of sufficient number of trained technical staff;

(iv) extreme overcrowding leading to more than one patient sharing a bed and also patients laying on floors; and

(b) if so, details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.SHANKARANAND) : (a) and (b) The inadequacies in the delivery of services in the hospitals under the jurisdiction of the Central Government arise mostly out of overcrowding and not out of any shortage of equipments or staff. The overcrowding is due to the fact that patients, particularly from the economically weaker sections, come not only from Delhi but also from several neighbouring States. The Central Government hospitals also do not refuse or deny treatment and other medical facilities to those who require even when the system is under pressure. The position is reviewed from time to time by the Directorate General of Health Services and a high-powered Hospital Control Board and the nacessary corrective measures within the available financial resources are taken.

Non-Payment of Salaries to Hindi Teachers in Orissa

*759. SHRI CHINTAMANI JENA : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that non-availability of the central assistances as per the scheme applicable for non-Hindi speaking States is the reason for non-payment of salaries to hundreds of Hindi teachers appointed in the years 1981 and 1982 in the State of Orissa; and

(b) if so, the reasons therefor and the action taken by Government for regular payment of Central Assistance to non-Hindi States ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) and (b) Under the Scheme : "Appoitment of Hindi teachers in non-Hindi speaking States/UTs.". Central Assistance on 50:50 sharing basis is released on receipt of proposals and departmental accounts of previous year from the State Govt. The Scheme provides for both appointment of fresh teachers as well as for continuance of teachers appointed during the Sixth Plan.

Proposal for appointment of 100 fresh teachers during 1983-84 was received in Late July '83 and Central Assistance was expeditiously released in first week of August, '83.

Proposal with requisite details for continuing of 75 Hindi teachers appointed earlier was received from Govt. of Orissa only in December, '83 and expeditious steps were taken to release Central Assistance during the financial year.

Implementation of National School Health Service Scheme During 1984-85

*8171. PROF. NARAIN CHAND PARASHAR : Will the Minister of Health and Family Welfare be pleased to state :

(a) whether the Prime Minister had asked for a compulsory medical check up of students at school and college stage at the inauguration of National Heart Institute in New Delhi in August, 1981 and a School Health Committee set up in 1960, under Mrs. Renuka Ray, had suggested the guidelines for introducing a School Health Programme ;

(b) if so, whether consequent upon these suggestions a Centrally sponsored National School Health Services Scheme has been evolved and would be launched in 1984-85; and

(c) if so, the details of the scheme and the names of the States/Union Territories which would be covered initialiy ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (c) In her speech at the National Heart Institute, the Prime Minister had expressed herself to be in favour of compulsory health check-ups in industrial ettablishments, schools, colleges and other organisations where large number of people come together. The School Health Committee under Smt. Renuka Ray had recommended development of School Health Services for primary school children as a part and parcel of the general health services of the community. A Centraily Sponsored School Health Programme is being implemented on a pilot basis by eight Union Territories. There is a proposal to expand the pilot project and extend the School Health Services to more areas during the year 1984-85. The details of the Scheme are being worked out.

Theft of Railway Material in Moradabad Loco Shed

8172. SHRI ANAND PATHAK : Will the Minister of RAILWAYS be pleased to state :

(a) whether cases of corruption and theft of railway materials in Moradabad Loco Shed have been received during the last three years;

(b) whether the cases have been got investigated;

(c) whether any official/officials was/were found guilty of corruption/theft etc. in Moradabad Loco Shed;

(d) what action has been taken against such officials;

(e) whether it is also a fact that on January, 1981 and 9 August, 1982 two railway officials of Rosa loco shed and Petherdeeh were murdered;

(f) whether CBI investigation has been ordered into these murders;

(g) whether a Memorandum dated 8 March, 1984 has been received from Indian Railway Loco Mechanical Staff Association Moradabad urging for CBI investigation into corruption and murders cases; and

(h) if so, steps taken by Government thereon ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (d) A few complaints of corruption and theft of railway materials in Moradabad Locoshed were received. These were investigated and based on the findings appropriate action has been initiated against the defaulting staff.

(e) Yes, Sir.

(f) Criminal cases have been registered by the GRP/Civil Police. CBI are not investigating into these cases.

(g) Yes, Sir.

(h) The allegations of corruption contained therein are being looked into. CBI investigation into the murder cases would not arise in view of reply to (f) above.

Extension of DTC Centre from ALT Centre to the Central Indian Pharmacopecia Laboratory, Ghaziabad

8173. SHRI R. P. YADAV : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that several memoranda have been received from a number of organisations including one from Central Indian Pharmacopecia Laboratory, Ghaziabad (A Govt. of India Undertaking) regarding extension of DTC centre/Terminal from ALT centre to the above Laboratory which is about one Km. further on the same road;

(b) if so, action taken thereon; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) and (c) The D.T.C. is operating a route between ALT Ghaziabad and Madras Hotel with 14 buses with a frequency of 15/30 minutes. Delhi Ghaziabad service is treated as an inter-State service and as per the arrangements between U.P.S.R.T.C. and D.T.C., no addition to the existing service is permissible Central Indian Pharmacopecia Laboratory, Ghaziabad is situated at a distance of less than one Km. from ALT Centre, Ghaziabad and the intending commuters can avail of these services conveniently

Imbalanced Growth of Colleges in Orissa

8174. SHRI GIRIDHAR GOMANGO: Will the Minister of EDUCATION AND CULTURE be pleased to state the steps taken by the University Grants Commission and his Ministry to check the imbalanced growth of colleges in Orissa ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : The primary responsibility for ensuring a balanced development of facilities for higher education in any State is that of the State Governments concerned. Neither the Central Government nor the University Grants Commission have formulated any programmes for this purpose, However, the University Grants Commission has decided to provide financial assistance to colleges located in backward areas on the basis of certain relaxed conditions of eligibility. Appropriate proposals received by the Commission from such colleges are considered and grants sanctioned to them on the basis of norms prescribed for specific purposes.

Alleged Corruption in Railway Hospital

8175. SHRI A. K. ROY : Will the Mitnister of RAILWAYS be pleased to state :

(a) whether he has received the Leaflet "Rail Mantri Ke Nam Me Khula Patra" published by Eastern Railway Workers' Union, Patratu Branch regarding serious allegations like loots of huge quantity of coal, corruption in Railway Hospital etc; and

(b) if so, the action taken by the Ministry to stop such illegalities and huge loss of public money ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) No, Sir. Howevere. the said leaflet was received by the Eastern Railway.

(b) Measures taken by the Railway include periodical raids in the sidings, escorting coal rakes and tightening of security in the Steam Locoshed at Patratu by the Railway Protection Force in close liaison with the local police and the colliery authorities. Preventive checks have also been ordered in respect of malpractices referred to in the above leaflet.

UGC Study on Higher Education in Asia and Pacific

8176. SHRI G. Y. KRISHNAN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that a study on higher education in Asia and Pacific has been carried out by University Grants Commission and some recommendations have been made to make higher education more purposeful; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) The UNESCO undertook five regional studies devoted to the evaluation of

higher education in the perspective of democratization and social progress. Out of these, the study of Higher Education in Asia and Pacific was assigned to Dr. S.C. Goel, Joint Secretary, University Grants Commission.

The aforesaid study deals with 28 countries in the Asia and the Pacific region in the context of the over-all objectives of relating education to national development, updating courses, flexibility, application, relevance, inter-disciplinarity, equality of opportunity, integration of formal and non-formal modes of education, work and productivity, research and development etc.

सुपर फास्ट तथा लम्बी दूरी की गाड़ियों में ट्रेन कंडक्टर के लिए बैठने की स्थान की व्यवस्था

8177. श्री सत्यनारायण जाटिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुपर फास्ट तथा इसी प्रकार की लम्बी दूरी की अन्य गाड़ियों में ट्रेन कंडक्टर के लिए बैठने के स्थान की व्यवस्था की गई है;

(ख) यदि नहीं तो इसके क्या कारण हैं;

(ग) क्या अपना कार्य समाप्त करने के पश्चात रेलगाड़ी के कंडक्टर के बैठने के लिए स्थान की व्यवस्था की जाती है, और

(घ) यदि हां तो कहां ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (घ) गाड़ी में कंडक्टरों के लिए सीटें या शायिकायें विशिष्ट रूप से आरक्षित नहीं होती। अपनी ड्यूटी करने के लिए कंडक्टर को एक डिब्बे से दूसरे डिब्बे में जाना पड़ता है। लेकिन वह, जब कभी व्यावहारिक हो तो आराम करने के लिए गार्ड के कक्ष में किसी सीट का अथवा सवारी डिब्बा परिचरों/शयनयान चल टिकट परीक्षकों के लिए खाली रखी गयी सीट का इस्तेमाल कर सकता है।

Retirement Benefits to Casual Workers Who Die in Harness

8178. SHRI SATYASADHAN CHAKRABORTY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of the fact that normally it takes more than a decade for a casual labour to get absorption in regular service;

(b) whether it is also a fact that when a casual labourer having put in more than a decade of service dies in harness is deprived of retirement benefits like pension, gratuity etc.;

(c) whether Government have received suggestions from South Central Railway Employees' Union for removing the lacuna which prevents a casual labourer from getting retirement benefits;

(d) if so, the details thereof; and

(e) whether Government are considering framing suitable rules to enable a casual labourer who dies in harness after serving continuously for more than ten years to get retirement benefits ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) Casual labour become eligible for screening and empanelment for absorption in regular employment, on completion of 120 days' service. However, absorption in such r gular employment depends on the availability of vacancies.

(b) Half the service randered by casual labour after attaining temporary status is

reckoned for purpose of pensionary benefit on their eventual absorption in regular employment.

(c) and (d) Yes, Sir, South Central Railway Employees Union have demanded that all the casual labour on South Central Railway be absorbed by creating supernumerary posts.

(e) No, Sir. Such labour are entitled to only retirement benefits as admissible under existing enactments like the Payment of Gratuity Act, 1972.

बम्बई सेंट्रल-निजामुद्दीन होलीडे एक्सप्रेस रेलगाड़ी को चोमहला स्टेशन पर रोकना

8176. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई सेंट्रल और हजरत निजामुद्दीन के बीच होलीडे एक्सप्रेस रेलगाड़ी गर्मियों के दौरान भीड़ के कम करने के उद्देश्य से यात्रा करने वाले लोगों की सुविधा के लिए चलाई गयी थी;

(ख) यदि हां, तो क्या यह गाड़ी 1981-82 के दौरान कोटा और रतलाम के बीच चौमहला स्टेशन पर रुका करती थी;

(ग) यदि हां, तो अब इस गाड़ी के इस स्टेशन पर न रुकने के क्या कारण हैं ;

(घ) क्या कोटा के डी. आर. एम. और डी. ओ. एस. चौमहला रेलवे स्टेशन के स्टेशन मास्टर और स्थानीय जनता और व्यापार संघ द्वारा चौमहला में इस गाड़ी को रोकने की मांग की गई है;

(ङ) यदि हां, तो क्या स्थानीय लोगों तथा काफी बड़ी संख्या में जैन तीर्थयात्रियों की सुविधा के लिए चौमहला में इस गाड़ी को रोकने की व्यवस्था की जाएगी; और

(च) यदि नहीं, तो उसके क्या कारण हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) और (ख) जी हां।

(ग) से (ङ) बम्बई सेंट्रल-निजामुद्दीन स्पेशल गाड़ी को चौमहला स्टेशन पर ठहराने के लिए मांग की गयी है और इसकी व्यवस्था की जा रही है।

(च) प्रश्न नहीं उठता।

बाढ़ के कारण रेलवे को हानि

8180. **श्री छीतू भाई गामित** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान देश में बाढ़ के कारण रेलवे को कुल कितनी हानि हुई, और

(ख) इस स्थिति से निपटने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) पिछले तीन वर्षों के दौरान रेलों को हुई हानि का ब्यौरा इस प्रकार है:—

1981-82	7.87 करोड़ रुपए।
1982-83	6.70 करोड़ रुपए।
1983-84	15.21 करोड़ रुपए।

(ख) बाढ़ से होने वाली क्षति की रोक-थाम करने के लिए रेलों ने निम्नलिखित उपाय किये हैं : —

(1) रेलपथ के नीचे मुहैय्या किए गए जलमार्गों का निरन्तर पुनरीक्षण किया जाता है और जहां कहीं अपेक्षित होता है वहां बाढ़ की निकासी करने के लिए जलमार्ग के साथ पुलों का पुनर्निर्माण किया जाता है।

(2) नदियों के बहाव को जलमार्ग से ले जाने के लिए गाइड बांधों की व्यवस्था की जाती है।

(3) मेघ स्थलों पर, शिलाखंड बिछाकर किनारों को सुदृढ़ किया जाता है।

(4) मानसून से पहले, पुल के सभी द्वारों और नालियों को साफ किया जाता है ताकि बाढ़ का पानी निर्वाध बह सके।

(5) जहां कहीं पानी किनारों से ऊपर बहता है वहां रेलपथ को ऊंचा किया जाता है।

(6) बाढ़ से प्रभावित होने वाले सभी निर्माण कार्यों, जैसे टैंक, बांध आदि जो रेलपथ के निकट होते हैं और उसको क्षति पहुंचा सकते हैं, के समुचित रख-रखाव के लिए राज्य सरकार के प्रतिनिधियों के साथ संयुक्त रूप से समय-समय पर उनका निरीक्षण किया जाता है।

Central Register of Homoeopath Practitioners

8181. SHRI J.S. PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the progress made in preparing a Central Register of Homoeopath practitioners ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : In pursuance of Regulation 4 of the Homoeopathy Central Council (Registration) Regulations, 1982, direct enrolment of eligible candidates in Part I of the Central Register has been started. The Central Council of Homeopathy has already requested the State Boards of Homoeopathy to supply updated copies of their State Registers of Homoeopathy in accordance with the requirements of Section 22 of the Homoeopathy Central Council Act, 1973. The Central Council has initiated action to enrol eligible candidates in Part II of the Central Register of Homoeopathy on the basis of State Registers so far received by the Central Council from the State Boards.

Merging of two Parallel Establishments

8182. SHRI HARIKESH BAHADUR : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Government are aware that there are two parallel establishments engaged for similar type of work one is National Laboratory for conservation of Cultural properties at Lucknow and the other is the Laboratory of Director (Science) Archaeological Survey of India at Dehra Dun; and

(b) if so, whether Government would consider to merge both of them in order to reduce infructuous expenditure ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) The National Laboratory for Conservation of Cultural Property at Lucknow is engaged in basic researches, indoor experimentation and training in Conservation Science, while the Central Science Laboratory of Archaeological Survey of India at Dehra Dun carries out actual preservation work of monuments, sites and other objects of archaeological value.

(b) Since the two organisations have independent roles and distinct functions, the question of their merger does not arise.

Closure of Asiad Hospital, New Delhi

8183 SHRI BABURAO PARANJPE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Siri Village Asiad Hospital, New Delhi is closed for about one year and if so, the reasons therefor and how long more it will remain closed;

(b) the future plan for this Hospital; and

(c) whether it will be opened to C.G.H.S. beneficiaries of South Delhi and if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) to (c) A temporary hospital was established at Siri Village for the duration of the Asian Games. This hospital ceased to function after the Games were over. The question of utilising of this temporary hospital for more permanent purposes is engaging the attention of the Government.

Health Field Survey Units in States and Works Assigned to them

8184. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Health Field Survey Units under his Ministry have been established in certain States;

(b) if so, which are those States and how those were selected and what are the works assigned to these Units; and

(c) whether West Bengal had been overlooked in this regard and if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) Yes.

(b) A minimum of 16 Regional Field Survey Units are planned to be established and these are proposed to be attached with the offices of the 16 Regional Directorates of Health and Family Welfare in different parts of the country. To begin with, three field survey units have been established at Patna (Bihar), Bangalore (Karnataka) and Bhubneshwar (Orissa). Gradually, the field survey units will also be established in the remaining 3 locations.

These units are being assigned the work relating to conduct of special surveys/studies to fill up the gaps in the existing health information system.

(c) The proposal for setting up of additional field survey units in other areas is being proceseed.

Deployment of Australia Warships in Indian Ocean

8185. SHRI K. MALLANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any decision was taken by Government of Australia to deploy warships in the Indian Ocean as a part of their plan to increase their role in this region; and

(b) if so, the reaction of Indian Govrenment in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) While announcing the guidelines approved by the Australian Government on their policy in respect of Indian Ocean issues on the 17th

January, 1984, the Foreign Minister of Australia stated, inter-alia, that under the guidelines Australia would recognise the importance of its status as an independent but aligned Indian Ocean littoral state, both for the pursuance of Australian interests and those of its allies and that Australia would seek to give greater attention to the development of relations with Indian Ocean island states by the establishment of a regular pattern of naval visits. He further stated that Australia would recognise that in pursuing its interests, the Australian Government would be seeking to give appropriate support to western interests in the region.

(b) Government are opposed to militarisation of the Indian Ocean in the context of great power rivalry as it introduces tensions and an arms race in the region affecting its peace and stability.

Amouut Sanctioned for Welfare of Disabled on World Disabled Day

8186. SHRI N. E. HORO : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) Whether some amount had recently been sanctioned by the Central Government for welfare of disabled persons on the occasion of the World Disabled Day; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : (a) and (b) The Ministry of Social Walfare sanctioned a sum of Rs. 30,000- to Delhi Administration in connection with the celebration of the World Day for the Disabled, 1984. The Delhi Administration organised a sports, skills and talents competition and cultural programmes for handicapped children in Delhi on the occasion of the Day.

Memo From South Central Railway Union, Vijayawada

8187. SHRI M. M. LAWRENCE : Will the Minister of Railways be pleased to state :

(a) whether he eas received a Memorandum No. SCREU/3/84 dated 14 March, 1984 from Vijaywada;

(b) if so, the main demand contained in the Memorandum;

(c) whether Government propose to consider the demand suggestion sympathetically; and

(d) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes. sir.

(b) The main demand of the Union is to absorb the existing casual labour force by creating supernumerary posts to enable them to become eligible for reirment benefits.

(c) and (d) Casual labour are eligible for screening/empanelment for absorption in regular employment on completion of 120 days service. At present almost all class IV posts (with a few exceptions like workshops and appointments on compassionate grounds/sports quota) are being filled from amongst screened/ empanelled casual labour on the basis of their relative length of service While it is not considered feasible to absorb all casual labour by creating supernumerary posts, weightage for service put in as casual labour had been sympathetically considered in the past and it was decided that half the service rendered by casual labour after attaining temporay status be reckononed for purpose of pensionary benefits on their eventual absorption in regular employment.

Pay Scale of Commercial Courses

8188 SHRI SUDHIR GIRI : Wil the Minister of RAILWAYS be pleased to state :

(a) whether the cadre known as 'Commercial Couriers' exist in Indian Railways ?

(b) if so, their pay scale;

(c) whether the Third Pay Commission had recommended a pay scale of Rs. 225-308 to Commercial Couriers;

(d) if so, whether the pay scale has been implemented in respect of Commercial Couriers working in Indian Railways;

(e) whether representations have been received from Commercial Couriers of Frontier Railway that they have not been granted the above mentioned pay scale;

(f) whether the avove pay scale has been given to Commercial Couriers of other Railways;

(g) the reasons for not granting Rs. 225-308 pay scale to Commercial Couriers of North Frontier Railways; and

(h) whether Government are taking steps to remove the discrimination meted out to Commercial Couriers of North Frontier Railway ?

THE MINISTER OF RAILWAYS SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) Commercial Couriers are in the scales of pay of Rs. 210-270 (Revised) and Rs. 225-308 (Revised).

(b) The Third Pay Commission recommended replacement scales of Rs. 210-270 and Rs. 225-308 for Commercial Couriers who were in the authorised scales of Rs. 80-110 and Rs. 105-135.

(d) Commercial Couriers have been alloted rpelacement scales as recommended by the Third Pay Commission.

(e) Representations have been received from Commercial Couriers on N. F. Railway demanding allotment of the revised scales of Rs. 225-308.

(f) and (g) Commercial Couriers have beea allotted revised scale of pay strictly on the recommendations of the III Pay Commission.

(h) The IV Pay Commission which has been appointed by the Government for revision of pay scales of Central Government employees including railway employees will have to consider the question of further revision of pay scales of Commercial Couriers.

Selection Grade Formula to Lecturers of A & N Islands College

8189 SHRI MANORANAJAN BHAKTA: Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether selection grade formula for lecturers in college stipulating Rs. 1200-1800 scale for ten years service with Ph. D. qualification and 15 years without Ph. D. has been implemented in the colleges of the Union Territory of Delhi;

(b) if so, whether this formula is also being made applicable to the iecturers of Government college in the Andaman and Nicobar Islands and how many of such lecturers are benefited by implementing this formula in Government College, Port Blair;

(c) how many permanent vacancies of lecturers are available in Government College, Port Blair, and how many of them have been regularly filled up and how many are on ad-hoc basis and since when; and

(d) the resons for not appointing lecturersre on gular basis when the regular posts are existing ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K THUNGON): (a) to (d) The information is being collected and will be laid on the Table of the Sabha as soon as possible.

नई दिल्ली नगर पालिका द्वारा आयुर्वेदिक अस्पताल खोलने के लिए भवन का निर्माण

8190. **श्री रामसिंह शाक्य** : क्या **स्वास्थ्य और परिवार कल्याण मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली नगर पालिका द्वारा एक आयुर्वेदिक अस्पताल खोलने के लिए 37, भगत सिंह मार्ग पर एक भवन का निर्माण किया गया है; और

(ख) यदि हां, तो अब तक वहां आयुर्वेदिक अस्पताल न खोलने के क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) (क) हां।

(ख) 37, भगत सिंह मार्ग में एक आयुर्वेदिक अस्पताल खोलने सम्बन्धी प्रस्ताव फिलहाल नई दिल्ली नगर पालिका ने नामंजूर कर दिया है।

रेलवे सेवा आयोग, बम्बई के चेयरमैन के विरुद्ध जांच

8191. **श्री निहाल सिंह** : क्या रेल मंत्री रेलवे सेवा आयोग, बम्बई के चेयरमैन के विरुद्ध आरोप के बारे में 28 जुलाई, 1983 के अतारांकित प्रश्न संख्या 846 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय जांच ब्यूरो ने रेलवे सेवा आयोग, बम्बई के चेयरमैन के विरुद्ध जांच पूरी कर ली है, यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ख) भूतपूर्व चेयरमैन द्वारा टिकट कलेक्टर, सहायक स्टेशन मास्टर, गार्ड, बुकिंग क्लर्क आदि के पदों के लिए 19, 20 मार्च, 1983 को साक्षात्कार के लिए बुलाए गए उम्मीदवारों के बारे में सरकार द्वारा क्या निर्णय लिए जाने की सम्भावना है और कब तक ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) और (ख) केन्द्रीय अन्वेषण ब्यूरो द्वारा अभी भी मामले की जांच की जा रही है। केन्द्रीय अन्वेषण ब्यूरो के निष्कर्ष प्राप्त हो जाने पर उम्मीदवारों के चयन के बारे में निर्णय लिया जायेगा।

Opening of New C.G.H.S. Dispensary in 'C' Block of Janakpuri, New Delhi

8192. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Central Government Health Scheme beneficiaries residing in the Block 'C', Janakpuri, New Delhi are facing difficulties as the present Central Government Health Scheme dispensary is situated far away from this Block;

(b) whether it is also a fact that Government have decided to open a new Central Government Health Scheme dispensary in Block C of Janakpuri, New Delhi; and

(c) if so, when the new dispensary is likely to be opened ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) CGHS beneficiaries residing in Block 'C' of Janakpuri, New Delhi are availing medical facilities from CGHS dispensaries in Block 'A' and 'B' in Janakpuri. Both these dispensaries are situated within the prescribed limit of distance i.e. 3 K.Ms from 'C' Block.

(b) and (c) A plot of land has been procurred in 'C' Block of Janakpuri and necessary action for construction of Building for housing a CGHS dispensary has been initiated.

Demonstration by Students of National School of Drama

8193. SHRI K.A. RAJAN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the students of National School of Drama held a demonstration outside the Ministry on 27 March, 1984 to press for their demands and a memorandum was submitted; and

(b) if so, the details of their demands and Government's reaction thereto ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) Yes, Sir.

(b) The demands are :

1. Independent campus for efficient functioning of the School.

2. More staff.

3. Increase of scholarships.

4. "Theatre Extension (Programmes) wing" of N.S.D.

5. Definite projects and scheme for N.S.D. graduates by the culture department and Sangeet Natak Akademi.

6. (i) Opening of Drama Departments in all Universities.

   (ii) Introduction of Theatre education (or children's theatre) in schools.

7. Establishment of "Theatre Finance Corporation" or a body to help theatre groups all over the country.

8. MOST URGENT : Immediate reviewing of the work of National School of Drama.

The demands are being examined in consultation with the National School of Drama.

Appointment of Present Director of Biological Laboratory Madras and Violation of Rules

8194. SHRI K.B. MANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether post of Director, Biological Laboratory and Animal House, Government Medical Store Depot, Madras was first filled in November, 1977 through UPSC and that candidate after performing duties of the post left after sometime;

(b) whether in November, 1978 appointment was made by operating the same panel that was prepared by UPSC in 1977;

(c) whether panel of UPSC becomes inoperative after the candidate selected joins the post and if so, why the panel that had become invalid under rules of UPSC was operated; and

(d) whether as per recruitment rules any departmental candidate eligible in all

respects for promotion was available and if so, reasons why authorities failed to take this into account ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) Yes.

(b) Yes.

(c) No.

(d) No departmental candidate eligible in all respects for promotion was available.

Railway Bridge at Chhitauni

8195. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 5569 on 29 March, 1984 regarding Railway bridge at Chhitauni and State :

(a) whether the State Governments of U.P. and Bihar have been asked to meet their shares of the cost for Chhitauni bridge over river Gandak;

(b) if so, specific amount or share of each of them and that of the Union Government and the reaction of the State Governments thereto;

(c) whether after 1977, main force of the currents of river Kosi have shifted eastwards away from Nirmali and whether Saraigarh has become the most expedient railway station to connect Nirmali with Supaul and Birpur on both sides; and

(d) if no, steps taken to resurvey and find out the latest and perspective position ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) (i) U.P. Government's share —Rs. 11.4 Crores.

(ii) Bihar Government's share Rs. 7.6 Crores.

Their replies regarding full payment of their contribution and commitment to bear the increased cost, due to escalation etc., are still awaited.

Share of Union Government ;

(iii) Ministry of Irrigation —Rs. 19 Crores.

(iv) Ministry of Railways —Rs. 23.56 Crores.

(c) No survey in this connection has been carried out by the Railways.

(d) The cost of this project was worked out in 1977, on the presumption that the river training works and provision of control points within the river Kosi will be borne by the State Govt., due to the unstable character of the river in this reach. Having regard to the severe constraint on resources, and absence of any further development regarding construction of control points in the form of Dagmara barrage etc. by the State Govt., no useful purpose will be served by carrying out a fresh survey for the said railway line.

New Curriculum for Polytechnic Courses

8196. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that a new curriculum is being designed for Civil, Mechanical and Electrical Engineering courses for Delhi Polytechnics;

(b) if so, is there any significant deviation from the curriculum designed at the national level or that designed by Technical Teacher Training Institute Chandigarh, for the northern region, particularly in respect of the non-engineering subject; and

(c) if so, the extent of such deviation and what are the reasons for the same ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) to (c) The Directorate of Technical Education, Delhi Administration has entrusted to the Technical Teachers Training Institute Chandigarh, the task of developing a new curriculum for Engineering courses for Delhi Polytechnics because of the introduction of 10+2 system and consequent change in admission policy to Polytechnics. The previous curriculum was based on 11 years of Higher Secondary. The revised curriculum from the Technical Teachers Training Institute, Chandigarh is awaited.

Award Received by a Professor Biochemistry AIIMS Without Official Permission

8197. SHRI R. L. P. VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4271 on 22 March, 1984 regarding official permission to get award of Rupees one Lakh by Professor of Biochemistry AIIMS, and state :

(a) whether it is permissible at the All India Institute of Medical Science, New Delhi to receive awards from private trusts without official permission; and

(b) if not, action proposed to be taken against the concerned Professor of Biochemistry at the Institute for receiving the award of Rs. one Lakh from private trust and for not seeking official permission for the same ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) It has been reported by the All India Institute of Medical Sciences that receiving awards for academic and scientific contributions is an accepted privilege in academic profession and that the Rules of the AIIMS do not debar its staff to receive such honour.

(b) Does not arise.

Restructuring of Cadres of Inspectors and Personnel Inspectors

8198. SHRI VILAS MUTTEMWER : Will the Minister of RAILWAYS be pleased to state :

(a) salient features of the restructuring/upgradation in the Cadre of Welfare Inspector and Personnel Inspector on Indian Railways;

(b) whether these Inspectors have been denied the benefit of upgradation since 1 June, 1979 as compared to other categories of staff who have availed of such a benefit; and

(c) whether there is any proposal to grant upgradation to these Inspectors and to redress their other grievances ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) The categories of Welfare Inspectors and Personnel Inspectors have been restructured as follows with effect from 1.6.79 :—

Grade	*Percentage*
425—640	45%
550—750	35%
700—900	20%

(b) and (c) No, Sir. Their scales of pay and percentages are satisfactory. However, further restructuring of the cadre of Welfare Inspectors and Personnel Inspectors will be considered when ext due.

Hospitals where Maternity Facilities are Available for CGHS Beneficiaries

8199. DR. A. U. AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of hospitals and other family health centres in the Capital where CGHS beneficiaries can avail of the maternity facilities;

(b) whether it is a fact that the functioning of the several maternity hospitals is inadequate and there is shortage of medicines; and

(c) if so, what action Government propose to take to meet the shortage of medicines and improve the functioning of these hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) The Information is given in the attached statement.

(b) and (c) No inadequacies have been noticed in the functioning of maternity hospitals providing facilities to the CGHS beneficiaries, Common medicines are available in the hospitals. In case of non-availability of any medicine in the hospitals, the beneficiary is allowed to purchase it from Super Bazar/open market and the cost of such medicine is re-imbursed to the beneficiary.

Statement

Name of the Hospitals and other Family Health Centres in the Capital where CGHS Beneficiaries can avail of the Maternity Facilities.

Hospitals

1. Dr. Ram Manohar Lohia Hospital.
2. Safdarjung Hospital.
3. Smt. Sucheta Kripalani Hospital.
4. CGHS Maternity and Gynae Hospital, R.K. Puram.
5. CGHS Maternity Centre, Srinivaspuri.
6. CGHS Maternity Centre, Kalkaji.
7. All Centres under New Delhi Municipal Committee (only for maternity cases)
8. All Centres under Municipal Corporation of Delhi (only for maternity cases)

Private Hospitals

For Maternity cases only.

1. Dr. B.L. Kapoor Memorial Hospital, Pusa Road.
2. St. Stephen's Hospital, Tees Hazari.
3. Kasturba Hospital Near Jama Masjid.
4. Girdhari Lal Maternity Hospital, Opposite Kamla Market, Ajmeri Gate.

Reservation from Dungarpur to Udaipur in Chetak Express

8200. SHRI BHEEKHABHAI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that no reservation has been available from Dungarpur to Udaipur in Chetak Express running between Udaipur and Delhi;

(b) whether it is also a fact no advance application for reservation is entertained by railway station master Dungarpur (Rajasthan) for any of trains passing through it for Udaipur, Bhilwara, Jaipur and Delhi; and

(c) whether one first class bogie/coach is proposed to be attached to morning/evening trains for convenience of public/officials to facilitate their visit to the State and or national Capital ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) 86 Dn Ahmedabad-Chittorgarh-Marwar fast Passenger leaving Dungarpur at 12.56 hrs. and reaching Udaipur at 17 05 hrs. connects 16 Dn Chetak Express at Udaipur. This passenger train is a day time train and as such there is no need to provide reservation quotas at Dungarpur by this train. As regards reservation quota by 16 Dn Chetak Express for Dungarpur, a quota of 2 berths in II class has been allotted to this station by this train with effect from 1.4 1984 as an experimental measure for a period of six months.

(b) As per existing rules, applications for advance reservation are entertained at Dungarpur if received atleast 72 hours before the scheduled departure of the train.

(c) First Class coaches are being withdrawn from branch line passenger trains as a policy of Railway Administration.

Hosting of Lunch by Chairman Commission for Scientific and Technical Terminology

8201. SHRI P.K. KODIYAN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the Chairman Commission for Scientific and Technical Terminology hosted a lunch for delegates for the first International Conference on Literature in Translation which concluded in New Delhi recently and invited delegates from South Africa also;

(b) if so, is it the Government's policy to associate itself with functions involving representatives from the racist Government of South Africa; and

(c) if not, action propose to be taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) The Chairman of the Commission for Scientific and Technical Terminology hosted a lunch for delegates for the first International Conference on Literature in Translation which concluded in New Delhi recently but no delegates from South Africa were invited.

(b) and (c) Does not arise.

डीजल लोकोमोटिव वर्क्स, वाराणसी में स्नातक लिपिकों की पदोन्नति

8202. श्री राजनाथ सोनकर शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड के दिनांक 18 जून 1981 के आदेश संख्या पी.सी. 111/जी. 1/बी. 1/यू.पी.जी/7 के बावजूद भी डीजल लोकोमोटिव वर्क्स, वाराणसी के स्नातक लिपिकों को अभी तक वरिष्ठ लिपिक के पद पर पदोन्नत नहीं किया गया है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है और इस विसंगति के क्या कारण है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) और (ख) रेल मंत्रालय के 18.6.1981 के आदेशानुसार वरिष्ठ लिपिकों (330-560 रु.) के ग्रेड में 13-1/3 प्रतिशत रिक्तियां (आदेश

में दी गयी शर्तों के अधीन) सेवारत स्नातक लिपिकों द्वारा, रेल सेवा आयोग द्वारा संचालित प्रतियोगी परीक्षाओं के जरिये, भरी जाती हैं। इस सम्बन्ध में कार्रवाई सर्वोच्च न्यायालय द्वारा दिए गए स्थगन आदेश के कारण थास्थगित रखी गयी थी। सर्वोच्च न्यायालय ने स्थगन आदेश रद्द कर दिया है और वरिष्ठ लिपिकों के पदों को सेवारत स्नातक कनिष्ठ लिपिकों से 1/3 प्रतिशत तक भरने के लिए उपर्युक्त आदेश के कार्यान्वयन के अनुदेश दिये जा चुके हैं। इसी सिलसिले में डीजल रेल इन्जन कारखाना ने रेल सेवा आयोग को भेजने हेतु सेवारत स्नातक लिपिकों से आवेदन पत्र आमंत्रित किये हैं।

Increase in Prices of Text Books

8203. SHRI ARJUN SETHI: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that the prices of text books are increasing every year;

(b) if so, whether Government propose to persuade the States to supply text books free of cost to students up to matric classes in view of the increasing cost of education; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) The NCERT prepares model textbooks on approved pricing formula which is framed on a 'no profit no loss basis'. States are free to adopt/adapt these textbooks or to prepare their own books. To ensure availability of good textbooks at reasonable prices, most of the States have partially or completely nationalised the production of school textbooks. The State Governments have been advised to have strict control over the prices. However, owing to general increase in the cost of paper, printing and other charges, it is true that price of some textbooks do rise now and then.

(b) There is no proposal to persuade the State Governments to supply free of cost text books to school students.

(c) Does not arise.

Education Policy of Central Schools

8204. SHRI CHITTA MAHATA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that education policy of Central schools in the country is not based on the universalisation of elementary Education;

(b) if so, the reasons therefor;

(c) whether keeping in view of this fact Government propose to introduce an universalisation of elementary Education in Government educational institutions or Government aided educational institutions; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The scheme of Kendriya Vidyalayas (Central Schools) is primarily intended to impart uninterrupted education to the children of Central Government employees, including Defence and para-military personnel, who are liable to frequent transfers from one regional language area to another in the exigencies of service.

(c) and (d) As per Article 45 of the Constitution "the State shall endeavour to

provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years".

Due to various socio-economic reasons, this goal could not be achieved as envisaged.

All efforts are being made to achieve this goal through a joint endeavour of the Central Government, State Governments and Local Bodies. It is hoped that the constitutional goal of universal elementary education will be realized by the end of Seventh Five-Year Plan period i.e. by 1990.

Alleged Assault on R.A.S.M. Shankargarh

8205. SHRI RAMESHWAR NIKHRA: Will the Minister of RAILWAYS be pleased to state :

(a) whether R.A.S.M. Shankargarh was on Duty and assaulted on 11 July, 1983 on Jabalpur Division on Central Railway at 2.30 AM on his head by iron rod;

(b) whether he was taken to Manikpur and later on to Jabalpur Railway Hospital and sent to Medical College, and died on 16 July, 1983;

(c) whether that deceased Railway employee has left widowed wife with 5 minor children;

(d) whether the Railway is paying Rs. 1000/- to Rs 2000/- to the persons died/killed in Railway accident; and

(e) if so why no special ex. gratia amount was sanctioned and paid from Railway Welfare Fund to the family of the deceaded Railway employee and dues to widow ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) He was taken to these Hospitals and given proper therapy and his death was not due to carelessness of treatment.

(c) The deceased left being his wife and seven minor children.

(d) As a matter of policy a sum of Rs. 1000/- is paid as ex. gratia relief by the railways to the next kin of those killed in train accidents. However, in some cases, higher amount of ex. gratia relief are also paid. These ex gratia payments are in addition to the accident compensation which is payble according to the provisions of Indian Railway Act in case of death/injury arising out of an accident to passenger carrying train.

(e) Information is being collected and will be laid on the Table of the Sabha.

UK Curbs on Entry of Indians

8206. SHRI BRAJAMOHAN MOHANTY :

SHRI SUSHIL BHATTACHARYA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) number of persons from India seeking entrance into U.K. detained at Airports during the calendar year 1983;

(b) whether it has been brought to the notice of the Government that Home Ministry of U.K. has issued confidential instructions to Immigration Officers on the procedure to be followed when stopping passengers from entering Britain which violates the spirit and substance of 1971 Immigration Act;

(c) whether it has been brought to the notice of the Government that as per the provisions of the Act and rules thereunder before a person is ejected, he will be given opportunity to telephone friends and relatives

or High Commission but as per the confidential instructions uch opportunity has been denied and this has been admitted by the Govenment of U.K.; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) Approximately 1400 Indian nationals seeking entry into U.K. were detained at airports in UK during calendar year 1983.

(b) There have been some press reports recently which have referred to the British Home Office having issued confidential instructions to Immigration Officers on the procedure to be followed while deciding on passengers entering Britain. The contents of such instructions, if any, are not known for obvious reasons since they are supposed to be confidential in nature. It is not possible, therefore, to say whether they violate the spirit and substance of the 1971 Immigration Act.

(c) We are not aware of British Home Office having issued any confidential instructions that visitors being denied entry into Britain should not be allowed to telephone friends, relatives or the High Commission. We are also not aware of UK Government having admitted having issued such instructions.

(d) Does not arise.

Resolving Differences Among PLO Faction

8207. SHRI ABDUL RASHID KABULI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) India's contribution in solving the feud between PLO factions on one hand and Mr. Yaseer Arafat PLO chief and Syria on the other hand as Chairperson of Non-aligned nations for resolving their differences and forging unity; and

(b) what steps India is taking to solve the problem stemming out of Israeli occupation of Lebanon and bringing unity amongst different religious and political groups in Lebanon ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) In response to messages of concern about the deteriorating situation in West Asia and developments in Northern Lebanon arising out of hostilities amongst Palestinian freedom fighters, Prime Minister Shrimati Indira Gandhi in her capacity as Chairperson of the Non-aligned Movement, convened an urgent meeting, at ministerial level, of the NAM Committee on Palestine in Delhi on November 18 and 19, 1983. In pursuance to the recommendation of the Committee, Prime Minister requested a ministerial group of four, led by Foreign Minister of India, and comprising Foreign Ministers of Cuba, Yugoslavia and Permanent Representative of Senegal to the United Nations, to visit some Arab capitals and report back to her.

The Non-aligned Ministerial group visited Kuwait and Damascus. In Kuwait, the group met H.E Shaikh Sabah Al-Jabar, Deputy Prime Minister and Foreign Minister of Kuwait. In Damascus, the group met H.E. Abdul Haleem Khaddam, Foreign Minister of Syria, H.E Khaleed Al-Fahoum, Speaker of the Palestinian National Council, Mr. Abu Maizer, Member and Official Spokesman of the Executive Committee of the PLO and former Lebanese Prime Minister Mr. Rashid Karame. The Ministerial Group also met leaders from the opposite side in the Fatah calling itself the "Upheaval Movement", Abu Saleh, Abu Musa, Abu Akbar, Kadri and other Palestinian organisations in the presence of Mr. Fahoum, Speaker Palestinian National Council, Mr. Abu Maizer, Mr. Muhammed Khalifa and Mr. Talal Naji, Members of the Executive Committee of the PLO.

As a result of of these meetings and discussions, there was a commitment by the opposing side to protect and safeguard the present ceasefire in North Lebanon without any time limit on the understanding that the

ceasefire will be respected by the other side. The Group was also given an assurance by the opposing side that they would take all necessary steps, within the Palestine framework, to solve by peaceful means all their internal differences. The above assurances were given by the opposing side in deference to the request of the Non-aligned Ministerial Group that further bloodshed and danger to the patriotic city of Tripoli should be avoided.

Since then India has kept in touch with Chairman Arafat and has maintained that Palestinian unity is essential in the struggle for the attainment of the just demands of the Palestinian people.

(b) India has condemned the unprovoked Israeli aggression against Lebanon in July, 1982. Iadia has called for an immediate and unconditional withdrawal of all foreign forces from Lebanon beginning with that of Israel.

India has welcomed all efforts at national reconciliation by the leaders of Lebanon and has consistently stood for a united, strong and non-aligned Lebanon.

Use of only Hindi in Reservation Charts in Northern Railway Stations

8208. PROF. P.J. KURIEN : Will the Minister of RAILWAYS be pleased to State :

(a) Whether it is a fact that only Hindi is being used in reservation charts and other information sheets in all Northern Railway Stations;

(b) Whether Government are aware of the difficulty caused to the members of the public who do not know Hindi, and

(c) the steps being taken in view of the large number of people who travel in North India without knowledge of Hindi ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (c) Reservation charts on Northern Railway stations are being exhibited either in English or in both English and Hindi except at Allahabad, Lucknow and Kanpur where, as a temporary measure due to paucity of staff, charts of certain trains are being exhibited in Hindi only. Other information sheets are being exhibited bi-lingually.

Functioning of SDFC with respect to Financing of Fishing Trawlers

8209. SHRI D.P. JADEJA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Shipping Development Fund Committee is empowered to make any demands on the applicants for loans to buy fishing trawlers;

(b) whether the attention of Government has been drawn to the inept way of functioning of the SDFC, with respect to the financing of fishing trawlers;

(c) the action proposed to ensure that better qualified officials administer the loans for fishing trawlers, keeping in view the shortcomings of the present set up; and

(d) the details of steps Government propose to take to ensure that loan applicants are not harassed by having to face long delays and in meeting difficult conditions of SDFC ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R.ANSARI) : (a) The Shipping Development Fund Committee grants loans to fishing companies on the terms and conditions prescribed by the Government. It does not make any demands beyond the prescribed terms and conditions.

(b) Government have received some representations from fishing companies requesting for relaxation in the financial parameters relating to paid-up capital, debt equity ratio, security requirements etc. laid down for grant of loans for buying fishing trawlers and also regarding some delays due to inability of the companies to meet the financial parameters.

(c) No shortcoming has been felt in this regard and Government have also not received any complaints about the qualifications of the officers in the present set up.

(d) Government have decided to set up a committee of the Shipping Development Fund Committee to go into the documentation and procedures followed by SDFC with a view to expediting the clearance and implementation of proposals.

Survey work of Hijli Tidal canal and Orissa Coast Canal

8210. SHRI SATYAGOPAL MISRA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the survey works for the excavation of Hijli Tidal Canal and Orissa Coast Canal have been completed;

(b) if so, the details thereof,

(c) if not, the reasons for delay; and

(d) the details of plan and programme of his Ministry for the excavation of Hijli Tidal Canal ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (d) The Joint inspection of the entire Canal har since been carried out and the report of this inspection has been forwarded to the Government of West Bengal and Orissa for taking appropriate action in accordance with the recommendation made therein.

It has been stated that the Waterway was practically inoperative in a major portion of the West Bengal Stretch and is used by country boats in a limited area adjoining the Orissa border. In Orissa State, the operation is limited from West Bengal border to river Subharnrekha. A limited traffic survey has been suggested in the reach to assess the cargo potential and also to estimate the cost for restoring this limited portion of the Hijli Tidal Canal and Orissa Coastal Canal for navigation by country boats. It has also been suggested that the major investment in other reaches could be taken up depending upon the response to the use of renovated portion. The detailed schemes for improvement/excavation of the Hijli Tidal Canal and the Orissa Coastal canal are now to be formulated by the State Government of West Bengal and Orissa themselves in the light of the observations made in the Joint Inspection report.

रेलवे सुरक्षा बल, इलाहाबाद डिवीजन में अनुसूचित जाति/अनुसूचित जनजाति के सुरक्षा गार्डों की पदोन्नति

8211. श्री दयाराम शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मार्च, 1983 में उत्तर रेलवे के इलाहाबाद डिवीजन में रेलवे सुरक्षा बल विभाग में सुरक्षा गार्ड से वरिष्ठ सुरक्षा गार्डों, वरिष्ठ सुरक्षा गार्ड से मुख्य सुरक्षा गार्डों और मुख्य सुरक्षा गार्डों से सहायक उप-निरीक्षकों के पदों में पदोन्नतियां की गई थीं;

(ख) यदि हां, तो उपरोक्त प्रत्येक पद में अनुसूचित जातियों और अनुसूचित जनजातियों के कितने लोगों को पदोन्नत किया गया है और यदि उन्हें पदोन्नत नहीं किया गया है, तो उसके क्या कारण हैं; और;

(ग) क्या यह भी सच है कि बहुत से वरिष्ठ आर. पी. एफ. कर्मियों की पदोन्नति नहीं दी गई है जबकि वनिष्ठ कर्मचारियों को पदोन्नत कर दिया गया है और यदि हां, तो उसके विस्तृत कारण क्या हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) उत्तर रेलवे के इलाहाबाद मंडल पर रेलवे सुरक्षा बल में सुरक्षा गार्ड, वरिष्ठ सुरक्षा गार्ड और मुख्य सुरक्षा गार्ड का कोई पद नहीं है। तथापि इस मंडल पर रेलवे सुरक्षा बल में सहायक उप-निरीक्षकों के पद हैं लेकिन मार्च 1983 में इस पद के लिए किसी की पदोन्नति नहीं की गयी है।

(ख) और (ख) प्रश्न नहीं उठता।

Religious Conversion in Gulf Countries

8212. SHRI RAMAKRISHNA MORE: will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that many Hindus, Buddhists and Christians from India who are working in Gulf are being converted to Islam;

(b) if so, the reasons for their changing of religion and its impact on their families in India; and

(c) what steps Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) No Sir. It is not a fact that many Hindus, Buddhists and Christians from India who are working in Gulf are being converted to Islam.

(b) and (c) : Do not arise.

Study on Pesticide Residues

8213. SHRI XAVIER ARAKAL : will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any study has been conducted on the pesticides residues in the food items and if so, details thereof; and

(b) what are the measures taken by Government to eliminate the pesticide residues from food items ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) (i) A Survey work was done on the pesticides residue in human food in Calcutta by the Department of preventive and Social Medicine, All India Institute of Hygiene and Public Health and the Central Food Laboratory, Calcutta. In the survey report published in the Indian Journal of Medical Research October, 1980 it has been stated that out of the 400 foodstuffs tested; 95 (23.7%) were positive for pesticides. Out of the 95 samples, Melathion was detected in 44 samples, followed by BHC in 27 samples and DDT in 24 samples. Of the 95 samples, 35 samples exceeded the prescribed limit at the time of survey, the details of 35 samples that exceeded the prescribed tolerance limits are as follows:-

Vegetables—	24
Foodgrains—	10
Animal products—	1

(ii) Another study of pesticides residues in various foods was also carried out in collaboration with Punjab Agricultural University, Ludhiana, Industrial Texicological Research Centre, Lucknow and Central Food Technological Research Centre, Mysore, Central Food Laboratory, Calcutta and Indian Grains Storage Research Institute, Hapur. The findings are as under:

Out of 976 samples of foodstuff analysed, 778 samples were positive for pesticides. Of the 778 samples, 137 samples exceeded

the prescribed limit. The break-up of 137 samples is as follows:-

Cereals	—42
Dairy products	—91
Pulses	— 4

(b) :—1. The limits of pesticides residues have been laid down in Rule 65 of P.F.A. Rules 1955.

2. State Governments have been advised from time to time to make an effective control on pesticides residues by drawing frequent samples of food articles.

3. The Central Govt. has organised some of the training programmes for the benefit of the analysts so as to make available the techniques for analysis of various pesticides. Four such international programmes have been organised in India under the auspices of FAO/WHO.

4. Ministry of Agriculture which is responsible for registration of insecticides and their use on agricultural crop has been advised to ensure their safe use by the farmers and growers through their agricultural services.

5. Efforts are also being made to augment the State Laboratories by providing equipments through WHO funds.

Research and Development of Ayurvedic and Unani Systems

8214. SHRI AMARSINH RATHAWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Government are considering for further research and development of Ayurvedic and Unani Systems in the country;

(b) whether it is also a fact that these systems would help in coming up with drugs that could be much cheaper and produced on a mass scale; and

(c) if so, the steps proposed to be taken in this regard and also to popularise this system for treatment in the country, particularly in rural areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) Yes.

(c) The National Health Policy recognises the important role of Indian systems of medicine in the health care services in the country.

The Government of India have set up two separate research councils, namely, the Central Council for Research in Ayurveda and Siddha and the Central Council for Research in Unani Medicine for the furtherance of research work in the fields of Ayurveda and Siddha and Unani systems of medicine respectively. These two research councils are conducting various researches, viz., Clinical Research, Drug Research, Drug Standardisation, Survey of medicinal plants, Mobile Clinical Research, Literary Research, etc. in their respective fields and the activites of these councils are being continuously strengthened.

The Government of India have set-up the Indian Medicine Pharmaceutical Corporation Limited with the joint collaboration of the Government of India and the Government of Uttar Pradesh for the production of pure and low priced medicines of Ayurveda, Unani and Siddha. It has gone into production during 1983-84. Central Assistance is also being provided to State Pharmacies of Indian Medicine for the purchase of equipments, machineries, establishment of drug testing laboratories and development of herbal gardens.

The Government of India have enacted the Indian Medicine Central Council Act 1970 and have set-up the Central Council of Indian Medicine in order to regulate the educational standards and the professional practices of the practitioners of the Indian systems of Medicine in the country. Educational standards have been laid in the field of Ayurveda, Unani and Siddha for achieving proper and uniform standards in the country.

Many practitioners in Ayurveda, Unani and Siddha, who are self-employed are serving in the rural areas of the country. A good number of hospitals and dispensaries of these systems have been established by Government and others in rural and other areas of the country. In some States, a doctor from these systems has been appointed in the Primary Health Centres for serving the rural community.

Voluntary Organisations for Handicapped and Amount Spent by them

8215. SHRI MOOL CHAND DAGA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the number of Voluntary Organisations for the Handicapped working under the Ministry in the country at present and what was the number in 1981-82 and 1982-83;

(b) what amount has been spent by these institutions giving information year-wise and State-wise, during the last three years; and

(c) what are their fields of activities in social welfare and the results thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) :

(a) The number of voluntary organisations for the handicapped receiving assistance from the Ministry of Social Welfare during the past three years is given below :—

Year	*No. of Organisations*
1981—82	127
1982—83	138
1983—84	139

(b) The Grants-in-aid sanctioned to the organisations during the past three years State-wise are as follows :

(*Rs. in lakhs*)

S. No.	*Name of the Organisations*	*1981-82*	*1982-83*	*1983-84*
		1	*2*	*3*
1.	Andhra Pradesh	00.04	3.10	4.34
2.	Assam	00.13	2.38	1.50
3.	Bihar	00.03	3.38	3.91
4.	Gujarat	26.02	20.18	17.30
5.	Haryana	06.08	3.02	0.61
6.	Himachal Pradesh	02.15	3.24	3.39

		1	2	3
7.	Jammu & Kashmir	01.03	2.57	2.10
8.	Karnataka	06.33	10.25	11.89
9.	Kerala	09 57	14.36	15.07
10.	Madhya Pradesh	03.06	2.76	5.50
11.	Maharashtra	54.28	35.70	35.77
12.	Manipur	00.67	1.99	0.77
13.	Orissa	01.22	9.90	2.76
14.	Punjab	01.73	1.73	1.82
15.	Rajasthan	03.51	2.89	2.87
16.	Tamil Nadu	02.36	8.80	7 82
17.	Tripura	—	—	0.29
18.	Uttar Pradesh	14.14	13.29	21.10
19.	West Bengal	18.34	21.92	19.80
20.	Delhi	10.81	13.14	16.40
21.	Chandigarh	00.08	—	0.06
22.	Pondichery	00.10	0.24	0.26

(c) These organisations are providing education, training, physical restoration services and employment for handicapped persons. During the past three years they have extended services to more areas and to more disabled population in the country.

Implementation of National Health Policy in States

8216. SHRI BISHNU PRASAD : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) how far the National Health Policy has been implemented by the States;

(b) in view of the higher birth rate in India, whether Government would take urgent steps to bring down the birth rate in consonance with National Health Policy; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (c) As per the National Health Policy the goal is to reach Net Reproduction rate of 1 by the year 2000 A.D. A Statement showing the steps taken by Government to achieve the goal is attached.

Statement

The following steps are being taken to achieve the objectives of the Family Welfare Programme :—

(a) Adoption of "Small family norm" is being continued to be promoted entirely on a voluntary basis.

(b) Intensified efforts are being made to spread awareness and information about small family concept by effective and imaginative use of multi-media and inter-personal communication strategies.

(c) Each couple is allowed to choose the method most suitable to it.

(d) Services and supplies are being provided as close to the door steps of the acceptors as possible.

(e) The programme is designed to continue to be an integral part of

health care and socio-economic development efforts.

(f) Facilities and efforts for rapid increase in female literacy are being intensified and expanded.

(g) Population education is being extended to youth in schools and colleges as well as those out of school. It will also be introduced in all workers' education and training programme conducted by Govenment departments/agencies and by the organised sector.

(h) Elected Representatives of the people at all levels grass-root level, village organisations, voluntary organisation etc. are being closely assisted and provided encouragement and support.

(i) Linkages with other concerned Ministries and Departments have been strengthened.

(j) Effective observance of the law relating to minimum age for marriage for girls and boys is being pursued.

(k) Maintenanee of records of all marriages at the village or community level is being pursued.

(l) In respect of States lagging behind in performance area specific approach is being followed.

(m) Under the "Village Health Guide Scheme" which has now been made a fully Centrally funded scheme, the Health Guides (who will prominently be woman) are responsible for spreading knowledge and information to each individual household and to provide at peoples door-steps supplies for non-clinical methods.

2. The Government has also set up a Population Advisory Council consisting of Members of Parliament and eminent persons from fields relevant to population control as members to analyse the implementation of the family welfare programme and also initiate and suggest new ideas and strategies with a view to improving the performance of the Programme and achieving the demographic goals.

3. In order to further accelerate the pace of the Programme, Government has taken a number of important decisions. These are mainly :

(i) Monetary rewards in the form of community assets will be given to recognised and identifiable groups actively engaged in the implementation of the Family Welfare Programme.

(ii) Cash awards are being given to the best performing States. The prize money is to be utilised for the promotion of the Family Welfare Programme.

(iii) Innovative publicity in selected areas on campaign basis is being organised. This will be suitably dovetailed with services and supplies.

(iv) With a view to revamping the organisation and service delivery out reach system for Family Planning and MCH, health posts consisting of nurse midwives and health workers are being established in urban slums and congested areas.

(v) States have been requested to introduce a scheme of issue of 'Green Cards' to individual acceptors of terminal methods after two children as a mark of recognition and priority attention. This card will enable the acceptors to be accorded preferential treatment in schemes where such preferential treatment is feasible.

(vi) States have been requested to give to acceptors of sterilisation, 5 State lottery tickets for the next draw.

(vii) Compensation money payble to individual acceptors of sterilisation has been increased by Rs. 30/- raising it from the present level of Rs 70/- to Rs 100/-.

(viii) The amount payable to the acceptors of IUDs has been increased from Rs. 6/- to Rs. Rs. 9/-.

Nalgonda-Nadikudi Railway Project

8217. SHRI P. RAJAGOPAL NAIDU : Will the Minister of RAILWAYS be pleased to state :

(a) the estimated cost of Nalgonda-Nadikudi railway project; and

(b) the amount sanctioned so far for the above project ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) and (b) The construction of a new B. G. line between Nalgonda and Nadikude is a part of the main Project viz. construction of a new B. G. line between Bibinagar and Nadikude via Nalgonda. The estimated cost of the entire project is Rs. 30.49 crores and the anticipated expenditure upto the end of March, 1984 is Rs. 22.59 crores. The estimated cost of the construction of the line between Nalgonda and Nadikude is Rs. 14.97 crores.

Study of Sensitive Defence Zones by US Task Force in Sub-Continent

8218. SHRI AMAR ROYPRADHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is fact that a top secret American task force has undertaken a thorough study and assessment of the various sensitive defence zones in the sub-continent during the period early November,1983 to January, 1984; and

(b) if so, the details in this regard and action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) The Government is not aware of any such studies.

(b) Does not arise.

Setting up of a Nationol Educational Testing Unit

8219. SHRIMATI JAYANTI PATNAIK : Will the Miniser of EDUCATION AND CULTURE be pleased to state :

(a) whether Government have in proposal to set up a national educational testing unit;

(b) if so, the purpose of setting up such unit;

(c) whether such proposal is expected to be implemented in 1984-85;

(d) If so, the steps taken by university grants commission in this regard; and

(e) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) The University Grants Commission is considering a proposal to set up a National Testing Unit with a view to overcome the problem of comparability in marks awarded by different universities, increase the reliability and objectivity of examination for particular purposes and act as a pace-setter for improvement of syllabi and methods of teaching/evaluation in the university system in general.

(c) to (e) To begin with, the University Grants Commission proposes to hold an examination in August 1984 for selection of candidates for award of Junior Research Fellowships at the Post-Graduate level in Humanities, Social Sciences and Sciences. The proposed examination will comprise of 2 papers, one designed to test reasoning ability, grasp and broad base of knowledge related to the sphere of learning, and the

other to test grasp and understanding of core curriculum in the subject concerned as well as special field of study.

Children Fled From Childern's Home at Alipur

8220. SHRI NAWAL KISHORE SHARMA : Will the Minister of SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No 3078, dated March 15, 1984 regarding absconding of childern from Alipur Jail and of state :

(a) whether it is a fact that the number of childern escaping from Delhi's two children's homes at Alipur has more than trebled when compared to the two previous years;

(b) the number of children fleeing from the children's home during 1983-84; and

(c) action taken against the persons responsible for their escape ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : (a) and (b) No, Sir. The number of inmates who escaped from the Homes during last three years is given below :

	1981-82	*1982-83*	*1983-84*
Children Home for Boys-I, Alipur	124	455	258
Children Homes for Boys-II, Alipur	78	250	143

(c) Wherever cases of negligence have been found disciplinary proceedings have been launched against the concerned officials.

Manipulation in Keeping Punctuality Figures of Trains and Calculation of Diesel Mileage Utilisation

8221. SHRI KRISHNA CHANDRA PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the punctuality figures of trains are being manipulated and kept very high;

(b) if so, whether random checking is being exercised to find out the correctness of the punctuality figures; and

(c) whether similar malpractice is being adopted in calculating of diesel mileage utilisation ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) No, Sir.

(b) Random checking is being done and it reveals no manipulation.

(c) No malpractice is being adopted, Sir.

पैलेस ग्रान व्हील्स की पर्यटक यातायात क्षमता ग्रौर आय

8222. प्रो. निर्मला कुमारी शक्तावत : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पैलेस आन व्हील्स गाड़ी की कुल पर्यटक क्षमता क्या है और पिछले दो वर्षों के दौरान इस पर कितने पर्यटकों ने यात्रा की; और

(ख) पिछले दो वर्षों के दौरान इसमें कितना लाभ कमाया ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) इस विशेष गाड़ी की प्रति फेरे कुल पर्यटक ले जाने की क्षमता 102 शायिकायें हैं। यह गाड़ी अक्तूबर से मार्च के बीच चलती है और इस गाड़ी ने 1982-83 में 26 तथा 1983-84 में 26 फेरे लगाये। पिछले दो मौसमों के दौरान 1982-83 और 1983-84 में इस विशेष गाड़ी में यात्रा करने वाले पर्यटकों की कुल संख्या 2,295 थी।

(ख) पिछले दो मौसमों के दौरान सकल आमदनी 159.40 लाख रुपये थी और कमीशन तथा छूट को निकाल कर शुद्ध आय-127.72 लाख रुपये थी।

Devolopment of Cochin Port for Handling Container Traffic

8223. SHRI B.K NAIR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the container traffic handled at our ports during the past three years;

(b) the facilities specially provided for this purpose at Bombay, Madras and other places;

(c) whether such facilities and equipments have been provided at Cochin;

(d) if not, the reasons therefor; and

(e) the programme for development of Cochin Port for handling container traffic ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Container traffic handled at the major ports in the last three years is furnished in the Table below :—

(In thousands)

Port	*1981—82*		*1982—83*		*1983—84 (upto Jan. 1983)*	
	TEUs	*Tonnes*	*TEUs*	*Tonnes*	*TEUs*	*Tonnes*
Calcutta	21	142	28	204	22	175
Haldia	7	45	5	27	6	37
Bombay	132	1455	131	1460	115	1268
Madras	15	141	19	197	23	165
Cochin	20	147	31	165	27	160

(b) Bombay and Haldia have got separate berths earmarked for the handling of container traffic. At Madras, a new container terminal has been commissioned from 18 December, 1983. Container handling cranes have been installed/are under installation at these major ports as under : —

Port	*Transfer Cranes*		*Quayside Gantry Crane*	
	Already installed	*Under installation*	*Already installed*	*Under installation*
Haldia	1	—	1	—
Bombay	3	—	—	2
Madras	2	—	2	—

(c) to (e) A scheme for providing container handling facilities at Cochin Port which, interalia, includes provision of 2 Nos. transfer cranes has been sanctioned on 8 November, 1983 at an estimated cost of Rs. 5.10 crores. Work is in progress.

Congestion in Major Ports

8224. SHRI CHINTAMANI PANIGRAHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether some major ports are facing congestion at present;

(b) if so, the name of the ports facing congestion; and

(c) measures taken to ease congestion at major ports ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT : (a) and (b) All the major ports in the country are facing congestion due to the strike of the Port & Dock Workers from 16 March to 11/12 April, 1984.

(c) To ease congestion at the ports, the following measures are being taken :—

(1) The user Ministries/Departments/Channelising Agencies have been requested to ensure quick movement of unloaded cargo out of the port area so as to remove congestion.

(2) The shipping companies, shipping agents etc. have been requested to extend all possible cooperation for speedier loading and unloading operations at the ports to improve the turn round time of the vessels.

(3) To encourage discharge in midstream, Bombay Port Trust have enhanced the subsidy from Rs. 30 to Rs. 45 per tonne for partial and from Rs. 60 to Rs. 90 per tonne for total discharge of vessels.

(4) In Bombay, the time for registration and return to the port for joining the quene has been raised from 21 days to 35 days.

Reopening of Khokaropar-Munabao Rail Route

8225. SHRI VIRDHI CHANDER JAIN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government of India have taken up with Government of Pakistan the issue of re-opening the Khokaropar-Munabao rail route; and

(b) if so, the outcome thereof ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) No, Sir.

(b) Question does not arise.

Causes of the Railway Accident at Bahadurgarh on 10.2.1984

8226. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state :

(a) whether the causes of the train accident which occurred at Bahadurgarh Railway Station on February 10, 1984 are since finally known;

(b) if so, the main causes of the accident; and

(c) action being taken against those found responsible ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) and (c) According to provisional finding of Commissioner of Railway Safety, Northern Circle, who enquired into this accident, the collision occurred on account of Delhi-Rohtak passenger train entering the Down loop line at Bahadurgarh (which was occupied by 38 Dn. Punjab Mail) very likely against reception signals in the 'ON' position. The accident has been attributed to failure of Railway staff, but individual responsibility has not yet been fixed.

Number of Students in Central University Hyderabad

8227. SHRI ASHFAQ HUSAIN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the total number of students in Central University, Hyderabad;

(b) the number of post-graduate, M. Phil and Ph. D research scholars in each department;

(c) the number of post-graduate scholarships instituted in each department;

(d) the number of junior and senior research fellowships instituted in each department;

(e) how many students were admitted in each department during the last three years; and

(f) how many post-graduates have passed out and also the number of the M. Phil and Ph. D thesis submitted in each department during this period ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) The total number of students in the University of Hyderabad, as on 1-9-1983, was 690.

(b) The information is given in the attached Statement-I.

(c) During 1983-84, 31 Merit Scholarships (value Rs. 125/- p.m.), 89 Merit-cum-means Scholarships (value at Rs. 125/- p.m.) and 50 M. Phil Fellowships (value Rs. 600/- p.m.) were in operation.

(d) The University Grants Commission has allocated to the University 40 research fellowships, 3/5 of which are to be awarded to Ph.D. scholars in Science subjects and the remaining in Humanities and Social Sciences.

(e) and (f) The required information is given in the attached Statement-II.

Statement I

NUMBER OF STUDENTS IN CENTRAL UNIVERSITY, HYDERABAD

(as on 1-9-1983)

NAME OF THE DEPTT./ SCHOOL	M.A./M.Sc.	M.Phil.	Ph.D.
School of Mathematics and Computer/Information Sciences	61	16	7
School of Physics	37	1	18
School of Chemistry	35	4	22
School of Life Sciences	72	8	35
Department of English	45	2	3
Department of Hindi	28	7	10
Department of Philosophy	7	2	4
Department of Economics	38	5	3
Department of History	32	5	3
Department of Political Science	43	6	5
Department of Sociology and Anthropology	30	3	6
Centre of Regional Studies			
(a) Telugu	42	6	8
(b) Urdu	13	6	12
Grand Total	483	71	136 = 690

Statement II

Number of Students in Central University, Hyderabad

Name of the Deptt./School	No. of Students Admitted During the Last 3 Years			No. of Students who Passed out During the Last Three Years								
	1981-82	1982-83	1983-84	1981			1982			1983		
				MA/MSc.	M.Phil	Ph.D	MA/MSc.	M.Phil	Ph.D	MA/MSc.	M.Phil	Ph.D
Mathematics	21	24	19	6	1	—	5	3	—	15	4	1
Physics	25	42	22	12	3	—	8	2	1	13	1	3
Chemistry	18	33	29	13	3	—	11	3	1	12	6	3
Life Sciences	50	61	49	25	4	—	25	4	1	26	5	6
Computer Method	14	12	45	—	—	—	—	11	—	—	11	—
English	20	32	26	22	4	—	21	2	—	8	3	—
Philosophy	12	13	8	10	1	—	4	2	—	2	1	—
Hindi	18	32	23	14	7	—	12	5	—	5	10	6
Economics	21	30	26	10	—	—	8	2	—	14	—	—
History	13	29	22	15	—	—	10	1	—	8	1	—
Political Science	25	31	30	6	2	—	12	1	—	11	—	—
Sociology	16	29	21	11	—	—	9	2	—	9	3	—
Telugu	24	40	31	6	8	—	19	9	—	11	10	2
Urdu	20	21	16	9	7	—	6	4	—	9	5	—
	—	—	—	—	—	—	—	—	—	—	—	—
Grand Total	297	429	367	159	40	—	150	51	3	143	60	21
	—	—	—	—	—	—	—	—	—	—	—	—

Cracks on Tracks on Bhopal-Ujjain Section

8228. DR. VASANT KUMAR PANDIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that cracks due to fatigue have been detected on rails in about 75 places on the 185 kilometre long Bhopal-Ujjain section of Western Railway;

(b) when was the latest rail inspection of this track done and the findings thereof;

(c) whether it is a fact that cracked or broken rails have been replaced only at 20 places between Bhopal and Kalapipal Stations; and

(d) what steps have been taken for replacement of all the broken/cracked rails for passenger safety on this section ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) and (b) The total length of running track on Ujjain-Bhopal section is about 231 kms. The last inspection of the section by ultrasonic rail flaw detector to identify fracture prone rails was done during the period from February 1983 to January 1984. As a result of the inspection, 175 rails with internal flaws were identified for removal.

(c) No, Sir.

(d) All the above rails which were found to have an internal flaw have already been replaced.

ईरान में भारतीयों की दयनीय स्थिति

8229. श्री हरीश रावत : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनको यह जानकारी है कि ईरान सरकार वहां रहने वाले भारतीयों से ईरान में ठहरने के लिए अनुमति देने के लिए उनसे धन वसूल करती है;

(ख) यदि हां, तो क्या भारत में रहने वाले ईरानी राष्ट्रिकों से भी इस प्रकार धन वसूल किया जाता है;

(ग) यदि नहीं, तो क्या भारत सरकार ने इस सम्बन्ध में ईरान सरकार से विरोध प्रकट किया है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

विदेश मंत्रालयों में राज्य मंत्री (श्री ए.ए.रहीम): (क) जी, हां।

(ख) भारत में रहने वाले ईरानियों से ऐसा कोई प्रभार नहीं वसूल किया जाता।

(ग) और (घ) चूंकि ईरान द्वारा आवास परिमिटों के नवीकरण के लिए लगाए जाने वाले ये प्रभार उनके राष्ट्रीय विनियमों के अनुसार होते हैं, इसलिए विरोध प्रकट करने का कोई प्रश्न नहीं उठता।

Setting up of Central University at Pondicherry

8230. SHRI C. T. DHANDAPANI : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether there is any proposal to set up a Central University at Pondicherry;

(b) if so, the details thereof;

(c) whether any committee has been appointed to study in depth the structure and character of the proposed university;

(d) if not, the reasons therof; and

(e) the programmes of studies offered by the new university and the details thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) Yes, Sir.

(b) The proposal visualises the establishment of a teaching-cum-affiliating University in Pondicherry under an Act of Parliament with jurisdiction over the Union Territory.

(c) to (e) The Committee set up by Government in 1974 has already examined and made recommendations regarding the aims and objects, size and type, academic structure, areas of specialisation and other related aspects of the University. The details of programmes of studies to be offered by the proposed University have not yet been worked out.

स्वतंत्रता सेनानियों को रेलवे पास

8231. **श्री रामनगीना मिश्र** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लोक सभा में उनके द्वारा की गई घोषणा के अनुसार इस बीच के स्वतंत्रता सेनानियों को रेलवे पास जारी कर दिए गए हैं;

(ख) यदि नहीं, तो ये पास कब तक दे दिये जाने की सम्भावना है; और

(ग) क्या स्वतन्त्रता सेनानियों को पास देने के सम्बन्ध में कोई विशेष नियम है और यदि हां, तो उनका व्यौरा क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (ग) यह विनिश्चय किया गया है कि प्रत्येक स्वतंत्रता सेनानी और उसकी पत्नी/पति को या पत्नी/पति न होने की स्थिति में उसके साथ जाने वाले एक परिचत को उनके निवास स्थान से ऐसे विभिन्न दर्शनीय स्थानों, जिन्हें स्वतन्त्रता सेनानी देखना चाहते हों, तक और वापसी के लिए पहले दर्जे का एक सेट मानार्थ पास जारी किया जाए।

इस बात को ध्यान में रखते हुए कि इसमें विलम्ब और स्वतन्त्रता सेनानियों को असुविधा न होने पाये, स्वतन्त्रता सेनानियों से अनुरोध प्राप्त होने, जिसमें आवेदकों के नाम, उनका पेंशन भुगतान आदेश का नम्बर, पति पत्नी/परिचर का नाम तथा आयु, जिन स्टेशनों के बीच वे यात्रा करना चाहते हों, उनके नाम तथा उन मार्गवर्ती स्टेशनों के नाम जहां वे यात्रा विराम करना चाहते हों, विवरण दिया गया हो और इसके साथ उनके पेंशन भुगतान आदेश की सत्यापित फोटो प्रति संलग्न करने पर उन्हें ये पास जारी करने के लिए विभिन्न क्षेत्रीय रेलों के मंडल रेल प्रबन्धकों को प्राधिकृत किया गया है।

उपर्युक्त नीति विषयक निर्णय के अनुसार, स्वतन्त्रता सेनानियों को पास जारी किए जायेंगे जब कभी वे सम्बन्धित अधिकारियों को उपर्युक्त तरीके से अनुरोध करें।

Fly Overbridge Towards North of Mulund Station

8232. DR. SUBRAMANIAM SWAMY: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Bombay Municipal Corporation has okayed a project of construction of a fly-over bridge towards the North of Mulund station across the Central Railway lines;

(b) if so, the details thereof; and

(c) by what time the bridge is likely to be ready ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Sir, a proposal for construction of a Road Over-bridge towards North of Mulund station has been sponsored by the Bombay Municipal Corporation on deposit terms.

(b) General lay out plan of the proposed Road Over-bridge has been prepared by

the Railway and sent to the Bombay Municipal Corporation for approval, which is still awaited.

(c) As the proposal is still in a preliminary stage, it is not possible to indicate completion date. Progress will depend upon Bombay Municipal Corporation's approval of plans and estimates and depositing the cost.

NAM Countries Having Links with Military Blocks

8233. SHRI BRAJAMOHAN MOHANTY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) how many countries associated with NAM were also associated with military blocks of U.S.A. and U.S S.R. giving their detailed particulars;

(b) have the countries lost their security links with such military blocks; and

(c) if not, is it in keeping with the basic concept of NAM ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) to (c) The criteria followed by the Nonaligned Movement in respect of its membership states inter alia that the country should not be a member of a multilateral military alliance concluded in the context of Great Power conflicts; if a country has a bilateral military agreement with a Great Power, or is a member of a regional defence pact, the agreement or pact should not be one deliberately concluded in the context of Great Power conflicts; if a country has conceded military bases to a Foreign Power, the concession should not have been made in the context of Great Power conflicts. These criteria, initially adopted at the Preparatory Meeting for the First Conference of Heads of State or Government of Non-aligned countries held at Cairo in 1961, have been reaffirmed at successive summits, including the Seventh Non-aligned Summit held in New Delhi in March 1983.

The New Delhi Final Declaration had also noted that the violation of the principles of the Movement by any country is unjustifiable under any circumstances and is totally unacceptable.

P H.C. and Sub-Centres Equipped with Oxygen Cylinder etc.

8234. SHRI C. PALANIAPPAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state how many Primary Health Centres and Sub-Centres which are functioning in various States of India and how many of them are equipped with oxygen cylinder, seretion apparatus, resuscitation equipments ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : According to the information available the number of primary health centres and Sub-centres functioning in the country is as per the enclosed statement. Most of the Primary Health Centres are equipped with oxygen cylinders and resuscitation facilities. These equipments are not provided at Sub-centres.

Statement

No. of Primary Health Centres and Sub-Centres Functioning in Various States of India

Name of State/UT	Primary Health Centres	Sub-Centres
1. Andhra Pradesh	426	5624
2. Assam	148	1006
3. Bihar	615	6545

1	2	3	4
4.	Gujarat	271	3200
5.	Haryana	93	1076
6.	Himachal Pradesh	101	882
7.	Jammu & Kashmir	90	398
8.	Karnataka	318	3752
9.	Kerala	187	2096
10.	Madhya Pradesh	680	6420
11.	Maharashtra	682	5268
12.	Manipur	36	231
13.	Meghalaya	27	123
14.	Nagaland	19	133
15.	Orissa	325	3787
16.	Punjab	130	2435
17.	Rajasthan	236	2440
18.	Sikkim	16	59
19.	Tamil Nadu	420	4846
20.	Tripura	35	185
21.	Uttar Pradesh	954	1,3124
22.	West Bengal	335	4523
23.	A & N Islands	4	13
24.	Arunachal Pradesh	47	Nil
25.	Chandigarh	NIL	7
26.	D & N Haveli	3	11
27.	Delhi	8	39
28.	Goa, Daman & Diu	15	158
29.	Lakshadweep	7	6
30.	Mizoram	18	152
31.	Pondicherry	13	58
	Total :	6259	68597

Note :—Figures are provisional.

201/202 दिल्ली-अहमदाबाद मेल का देरी से चलना

8235. श्री विरदाराम फुलवारिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 201 अप और 202 डाउन दिल्ली-अहमदाबाद मेल दिल्ली स्टेशन पर अक्सर दो घंटे देर से पहुंचती है जिसके परिणामस्वरूप यात्रियों को अत्यधिक कठिनाइयों का सामना करना पड़ता है;

(ख) क्या सरकार ने इस रेलगाड़ी के देर से पहुंचने के कारणों का पता लगाया है;

(ग) यदि हां, तो क्या सरकार द्वारा इस

महत्वपूर्ण रेलगाड़ी को समय पर चलाने के लिए कोई कार्यवाही करने का प्रस्ताव है; और

(घ) वर्ष 1983-84 के दौरान यह रेलगाड़ी कितनी बार दिल्ली स्टेशन पर दो घंटे से अधिक देरी से पहुंची, तत्सम्बन्धी ब्योरा क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (घ) 201/202 दिल्ली-अहमदाबाद मेल की समय पालन की स्थिति प्राय: संतोष-जनक है। 1983-84 में 202 डाउन अहमदाबाद-दिल्ली मेल 22 बार दिल्ली पर 2 घंटे से अधिक देरी से पहुंची, जिसका मुख्य कारण दुर्घटनाएं, टूट-फूट, भारी वर्षा और यांत्रिक दोष आदि थे।

यह वह गाड़ी है जिसे रेलवे बोर्ड के स्तर पर मानीटर किया जाता है और सभी परिहार्य विलम्बों पर कार्यवाही की जाती है। इस गाड़ी को समय पर चलाने के लिए पूरा प्रयास किया जाता है।

Direct Train Services Between Bhubaneswar and Bangalore

8236. SHRI HARIHAR SOREN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that there is no direct train connection between Bhubaneswar and Bangalore;

(b) if so, whether any proposal for providing direct train services between Bhubaneswar and Bangalore is under the consideration of the Government; and

(c) if so, steps taken to implement the above proposal ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) There is no proposal under consideration for direct train service between these two cities.

(c) Does not arise.

Conversion of Muzaffarpur-Bettiah Line

8237. SHRI KUNWAR RAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government of Bihar has requested the Government of India to convert the Muzaffarpur-Bettiah line into broad gauge line, in order to facilitate the setting up a paper plant at Bettiah;

(b) whether the feasibility report has been prepared; and

(c) the prospect of its sanction in the next plan period ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) to (c) The State Government of Bihar had informed the N.E. Railway sometime in March 1982, regarding setting up of a Paper Plant near Kumarbagh at Bettiah, with a suggestion for gauge conversion of the Muzaffarpur Bettiah MG line to BG.

A survey for gauge conversion of Muzaffarpur-Sagauli-Raxaul from MG to BG had however been carried out in 1981, and another survey for conversion of Sagauli-Valmikinagar Road MG section into BG via Bettiah and Narkatiaganj in 1982. As per the Survey Reports the conversion projects were not found financially viable, and were, therefore, not pursued further, especially in the context of severe constraint of resources.

Setting up of Regional Office of UGC at Madras

8238. SHRI N. SELVARAJU : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Universities and Colleges in Tamil Nadu have been put to lot of diffi-

culty in getting the projects processed expeditiously due to the long distance and the communication gap, ignorance of the procedure and the guidelines for applying grants under various categories and inordinate delay in sanctioning and releasing the funds; and

(b) if so, whether Government propose to set up a Regional Office of the University Grants Commission at Madras for effective monitoring of the UGC funds ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) No, Sir.

(b) No such proposal is under consideration.

खेलों के लिए विश्वविद्यालय अनुदान आयोग द्वारा विश्वविद्यालयों को सहायता अनुदान

8239. **श्री कृष्ण प्रताप सिंह** : क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालय अनुदान आयोग द्वारा विश्वविद्यालयों और महाविद्यालयों को खेलों के लिए दिए जा रहे सहायता अनुदान को गत तीन वर्षों के दौरान कम कर दिया गया है;

(ख) यदि हां, तो इस कार्य के लिए गत तीन वर्षों के दौरान वर्षवार अनुदान दिया गया था; और

(ग) अनुदान को कम करने के क्या कारण हैं ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों की राज्य मंत्री (श्रीमती शीला कौल): (क) सरकार द्वारा खेल सुविधाओं की व्यवस्था के लिए विश्वविद्यालयों तथा कालेजों को अनुदान, विश्वविद्यालय अनुदान आयोग को उपलब्ध कराई गई निर्धारित धनराशि में से संस्वीकृत किया जाता है। 1982-83 तथा 1983-84 के दौरान विश्वविद्यालय अनुदान आयोग को ऐसी धनराशि उपलब्ध नहीं कराई गई थी।

(ख) गत 3 वर्षों के दौरान आयोग द्वारा खेल सुविधाओं के विकास के लिए संस्वीकृत अनुदान इस प्रकार है—

1981-82	3,04,724.13 रुपए
1982-83	2,35,221.07 रुपए
1983-84	1,27,467.16 रुपए

(अस्थायी)

(ग) विश्वविद्यालयों तथा कालेजों को आयोग द्वारा अनुदान उनसे प्राप्त प्रस्तावों के आधार पर तथा अनुमोदित योजनाओं पर उनके द्वारा बताए गए व्यय की प्रगति के आधार पर दिए जाते हैं।

Extension to Superannuated Teachers in JNU

8240. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) is it the policy of the JNU to give indiscriminate extensions to superannuated teachers; and

(b) if so, how many teachers of JNU attained superannuation during the last five years and how many of them have been given extension ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) No, Sir. Teachers who have attained the age of superannuation are not granted any extension in service. However, the University has made provision for re-employment of retired faculty members. According to this provision, re-employment should not

exceed three years in the first instance, and no teacher is re-employed beyond the age of 65 years.

Out of the 8 teachers who had retired during the last five years, 6 were given re-employment. The term of one of these has since expired.

मुगलसराय, पूर्व रेलवे में कंडक्टरों की नियुक्ति में कथित अनियमिततायें

8241. **श्री आर.एन. राकेश :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनको कंडक्टरों की नियुक्ति में की जा रही अनियमितताओं के सम्बन्ध में टिकट कलेक्टरों की ओर से डिवीजनल वाणिज्यिक अधीक्षक, मुगलसराय, पूर्व रेलवे के विरुद्ध, एम.आर. संख्या 1466/बी-83 और एम.आर. संख्या 3094/बी-83 के अधीन अभ्यावेदन प्राप्त हुए हैं;

(ख) यदि हां, तो इस सम्बन्ध में अब तक क्या कार्यवाही की गई है;

(ग) क्या सरकार का विचार इस प्रकार के भ्रष्ट तरीकों में लगे रेल अधिकारियों के विरुद्ध कठोर कार्यवाही करने का है; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और यदि नहीं तो उसके क्या कारण हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (घ) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जाएगी।

Railway Employees to be Treated as Industrial Workers

8242. SHRI A.K ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railways have been defined as an industry in the Industrial Dispute Act; and

(b) if so, whether the railway workers are the industrial workers; if not, reasons therefor and if so, the reasons for clubbing them with the Central Government employees for the purpose of the Pay Commission ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) The fact that the provisions of Industrial Disputes Act are applicable to most of railway workers does not make any difference to the basic issue that they are all Government servants in a Department of the Government, and hence are governed by Government Rules.

Excise Policy for Tribal Areas

8243. SHRI GIRIDHAR GOMANGO: Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the excise policy for tribal areas has been framed by his Ministry after the careful examination of the proposals made by the Ministry of Home Affairs;

(b) if so, the new excise policy thereof; and

(c) whether the States are aware of the policy guidelines of his Ministry and implementing them in letter and spirit ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) The Central Prohibition Committee in its last meeting held on 6th December 1982 recommended following guidelines for the excise policy to be followed in tribal areas :

(a) In the tribal areas where prohibition is not in force, tribal people should be allowed to prepare their beverages for individual and social purposes but not for commercial purposes;

(b) In the tribal areas, the contact system of liquor vending should be abolished;

(c) The policy of prohibition among the tribals should be pursued vigorously through educational propaganda against the evil effects of drinking and by promoting welfare activities to wean tribal people away from this evil;

(d) In the tribal areas where prohibition is in force, no precipitate action needs to be taken;

(e) Non-official agencies and workers engaged in temperance work in tribal areas should be encouraged and assisted.

(f) These guidelines have been sent to all the State Governments for necessary action, as the subject comes under the State List.

Health Policy for Tribal and Backward Areas During 6th Plan

8244. SHRI GIRIDHAR GOMANGO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have evolved a Health Policy for backward areas of the country during Sixth Plan period;

(b) if so, the basic health policy thereof;

(c) whether the norms adopted under Minimum Needs Programme have changed under the Tribal Sub-plan areas programmes;

(d) if not, the reasons for continuation of the old norms therefor:

(e) whether his Ministry has written to the States and Union Territories regarding the health policy to be adopted for tribal areas after the adoption of National Health policy; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (f) The National Health Policy aims at providing an integrated package of services with special emphasis on the preventive, promotive and rehabilitative aspects of health care. It further envisages that in the establishment of the reorganised services, the first priority should be accorded to provide services to those residing in the tribal hilly and backward areas as well as to endemic disease affected populations and the vulnerable sections of the society.

The norms adopted under the Minimum Needs Programme have been relaxed during the 6th Plan period so far as the tribal sub-plan areas are concerned. The infrastructure in tribal/hilly areas consists of Primary Health Centres and Sub-centres each serving a population of 20,000 and 3,000 respectively as compared to 30,000 and 5,000 respectively in other areas. The States/Union Territories have been advised to follow the revised norms.

Amount Earmarked for Family Welfare Programme State-Wise During 1983-84 and Foreign Assistance

8245. SHRI NAVIN RAVANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount earmarked during the year 1983-84 for the Family Welfare programme to each State;

(b) whether any foreign assistance was also received during the year 1983-84 for this programme and if so, the details thereof;

(c) the details of work done in regard to family planning in each State during the said period to implement the revised 20 Point Programme; and

(d) the amount earmarked for year 1984-85 for the family planning and family welfare programme in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) State-wise allocation during 1983-84 for the Family Welfare Programme is given in Statement I. Foreign assistance was received as cash and commodity assistance for various scheme like the Area Development Projects, Post Partum Programme, Sterilization Programme etc.

(c) State-wise performance under various methods of family planning is indicated in Statement II.

(d) An amount of Rs. 438.00 crores is being provided in the Central Plan for the year 1984-85.

Statement I

State-Wise Allocation During 1983-84 for Implementation of Family Welfare Programme : A Centrally Sponsored Plan Scheme

(Rs. in lakhs)

State	Allocation 1983-84
1. Andhra Pradesh	2907.53
2. Assam	638.11
3. Bihar	2331.32
4. Gujarat	1907.61
5. Haryana	892.05
6. Himachal Pradesh	705.60
7. J & K.	226.07
8. Karnataka	1740.00
9. Kerala	936 71
10. Madhya Pradesh	2704.95
11. Maharashtra	3225.06
12. Manipur	162.02
13. Meghalaya	98.95
14. Nagaland	64.42
15. Orissa	2108.01
16. Punjab	1111.02
17. Rajasthan	1425.92
18. Sikkim	52.22
19. Tamil Nadu	2152.78
20. Tripura	89.07
21. Uttar Pradesh	5005.70
22. West Bengal	1880.63

Statement II

Performance of Family Planning During 1983-84

Sl. No.	State	Sterilisation Target (in 00's)	Sterilisation Achievement 1983-84 April, 1983 to Feb'84	I.U.D. Target (in 00's)	I.U.D. Achievement 1983-84 April, 1983 to Feb'84	C.C. Users Target (in 00's)	C.C. Users Achievement 1983-84 (April, 1983 to January, 1984)	O.P. Users Target (in 00's) 1983-84	O.P. Users Achievement during 1983-84 April, 1983 to Jan. 1984
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	5300	305830	1400	45542	3710	118798	950	20893
2.	Assam	1750	97973	370	13911	530	20121	200	1215
3.	Bihar	5710	317403	1740	50218	1600	58055	590	5661
4.	Gujarat	2840	190933	2000	91752	4720	278437	740	31647
5.	Haryana	1080	91995	530	74075	1550	262355	180	4497
6.	Himachal Pradesh	360	28686	150	9493	190	13054	80	1218
7.	Jammu & Kashmir	480	14650*	170	6313*	120	8671	50	1268
8.	Karnataka	4170	219460	1720	82968	1700	108983	630	21523
9.	Kerala	1900	150082	1090	33225	1610	37035	600	5519
10.	Madhya Pradesh	5220	290357	1380	78413	3700	250055	740@	20840
11.	Maharashtra	5010	491922	2950	425720	4540	382462	1480	82147
12.	Manipur	128	4225*	62	2670*	26	4497	9	133
13.	Meghalaya	114	367*	36	371*	14	1031	5	353
14.	Nagaland	4	101*	1.3	105*	7	18	4	55
15.	Orissa	2380	155153	760	33159	1100	94765	420	9676
16.	Punjab	1285	108090	1000	150576	1480	172639	280	8150
17.	Rajasthan	2940	156294	850	26742	840	85714	350	2906
18.	Sikkim	5	402	6	706	0.5	42	1	1162
19.	Tamil Nadu	3990	427565	1680	41121	2440	43897	900	9634
20.	Tripura	144	3256*	40	664*	30	1609	11	1011
21.	Uttar Pradesh	8490	335283	4700	238587	2320	463931	750	47230
22.	West Bengal	4880	304874	1080	37373	2560	99017	960	7251

* Figures upto January, 1984 @ Figures upto December, 1983

रतलाम जंक्शन से अजमेर-नीमच-चित्तौड़गढ़ मार्ग पर छोटी लाइन पर चलने वाली रेलगाड़ियों के समय में परिवर्तन करना

8246. **श्री सत्यनारायण जाटिया** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रतलाम जंक्शन से अजमेर-नीमच-चित्तौड़गढ़ मार्ग पर छोटी लाइन पर चलने वाली रेलगाड़ियों के नाम और समय क्या हैं;

(ख) क्या यह सच है कि इस मार्ग पर दोपहर 2 बजे के बाद कोई रेलगाड़ी उपलब्ध नहीं है;

(ग) क्या यात्रियों की सुविधा के लिए रेलगाड़ियों के समय में परिवर्तन करने के सुझाव प्राप्त हुए हैं; और

(घ) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) नीमच-चित्तौड़गढ़ जं.-अजमेर खंड के भीतर आमान लाइन पर चलने वाली गाड़ियों के नाम एवं समय का विवरण संलग्न सूची में दिया गया है।

(ख) जी हां।

(ग) और (घ) मंडल रेल उपयोगकर्ता परामर्श समिति के साथ परामर्श करके गाड़ियों के समय में परिवर्तन के सुझाव की जांच की गयी थी लेकिन इसे औचित्यपूर्ण नहीं पाया गया।

विवरण

90क फास्ट पै.	74 फास्ट पैसेंजर	72 एक्सप्रेस	70 एक्सप्रेस	582 पैसेंजर	स्टेशन	71 एक्सप्रेस	89क फास्ट पै.	73 फास्ट पै.	69 एक्सप्रेस	581 पैसेंजर
10.40	13.55	22.00	02.45	07.15छू.	रतलाम प.	06.05	12.15	13.45	21.00	20.15
15.00	18.23	00.34	05.50	11.08प.	निमच छू.	03.02	08.10	09.24	17.26	16.19
15.15	18.36	00.46	06.05	11.23छू.	प.	02.49	07.57	09.09	17.14	16.04
17.40	20.20	01.58	07.13	13.00प.	चित्तौड़गढ़ छू.	01.27	06.05	07.25	16.10	14.30
—	—	02.23	07.23	13.27छू.	प.	01.02	—	—	16.00	14.02
		07.30	12.20	18.45प.	अजमेर छू.	20.15			11.00	09.05

Ratification of Covenant on Racism

8247. SHRI R.P. GAEKWAD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the International covenant on the elimination of all forms of racism had been ratified by all countries; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) and (b) As of Ist September, 1983, the following 121 countries have ratified the International Convention on the Elimination of All Forms of Racial Discrimination: Afghanistan, Algeria, Argentina, Australia, Austria, Bahamas, Bangladesh, Barbados, Belgium, Bolivia, Botswana, Brazil, Bulgaria, Burundi, Byelorussian SSR, Canada, Cape Verde, Central African Republic, Chad, Chile, China, Colombia, Costa Rica, Cuba, Cyprus, Czechoslovakia, Democratic Yemen, Denmark, Dominican Republic, Ecuador, Egypt, El Salvador, Ethiopia, Fiji, Finland, France, Gabon, Gambia, GDR, FRG, Ghana, Greece, Guatemala, Guinea, Guyana, Haiti, Holy see, Hungary, Iceland, India, Iran, Iraq, Israel, Italy, Ivory Coast, Jamaica, Jordan, Kuwait, Lao People's Democratic Republic, Lebanon, Lesotho, Liberia, Libyan Arab Jamahiriya, Luxembourg, Madagascar, Mali, Malta, Mauritius, Mexico, Mongolia, Morocco, Mozambique, Namibia, Nepal, Netherlands, New Zealand, Nicaragua, Niger, Nigeria, Norway, Pakistan, Panama, Papua New Guinea, Peru, Philippines Poland, Portugal, Qatar, Republic of Korea, Romania, Rwanda, Saint Vincent and the Grenadines, Senegal, Seychelles, Sierra Leone, Solomon Islands, Somalia, Spain, Sri Lanka, Sudan, Swaziland, Sweden, Syrian Arab Republic, Togo, Tonga, Trinidad and Tobago, Tunisia, Uganda, Ukrainian SSR, USSR, United Arab Emirates, UK, United Republic of Cameroon, United Republic of Tanzania, Upper Volta, Uruguay, Venezuela, Vietnam, Yugoslavia, Zaire, Zambia.

United Nations Educational Scientific and Cultural Organisation Aided Programmes

8248. PROF. NARAIN CHAND PARASHAR : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the programmes on which the United Nations Educational Scientific and Cultural Organisation has contributed any significant assistance, either technical or financial, in India during the past three years including the current financial year;

(b) whether any evaluation of such programmes among them as have been completed, has also been made; and

(c) if so, the nature and results thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) UNESCO has cooperated with India in wide-ranging programmes in the fields of education, science, culture, social sciences and mass communication. UNESCO sponsored in India several international/regional/sub-regional conferences, symposia and workshops. The various programmes for which financial assistance was received from UNESCO during the last three years is given in Statement-I

UNESCO is also the executing agency in respect of certain projects financed by UNDP —the list of such projects is at Statement II

(b) and (c) Evaluation is an integral part of all Unesco programmes so that constant feed-back is available for reviewing the activities and assessment of performance. The UNDP assisted projects executed by Unesco also provide for six-monthly progress reports and mid-term reviews so that these projects may be suitably modified, if necessary, to obtain maximum value.

Statement I

Projects for which Assistance Received from UNESCO During 1981-1983

1.	Rs.	1,98,750	For publication of Hindi and Tamil editions of Unesco Courier during 1981.
2.	Rs.	45,750	For undertaking a study on Comparative Socio-linguistic studies in the Indian Ocean region.
3.	$	5,000	Organisation of international workshop on the Fabrication of low cost technical equipment (Chemistry) at Indian Institute of Technology, Madras.
4.	$	8,000	Organisation of a workshop on New Techniques in Neuro-Sciences at National Institute of Mental Health and Neuro Sciences, Bangalore.
5.	$	4,500	Organisation of a Regional Workshop on the Application of Computer Techniques for Development of South and Central Asia at Indian Institute of Technology, Kanpur.
6.	Rs.	2,23,125	Publication of Hindi and Tamil editions of Unesco Courier during 1982.
7.	Rs.	43,200	Organisation of an Expert meeting on the role of Women in the Education of young people for Peace by University Grants Commission.
8.	Rs.	18,610	Publication of Hindi edition of Unesco book entitled 'Thinking and Doing'.
9.	Rs.	25,868	For experimental activities on the study of Contemporary World Problems by National Council of Educational Research and Training.
10.	Rs.	32,489.25	For holding a seminar for Regional Training Courses on Development Theories and Alternatives.
11.	Rs.	4,605.00	Translation and Publication of Unesco Book 'ABC of Copyright' in Hindi.
12.	Rs.	1,74,250	Publication of Hindi and Tamil editions of Unesco Courier during 1983.
13.	$	3,500	Organisation of a Regional Workshop on System Analysis as applied to Engineering Problems at Indian Institute of Technology, Bombay.

14.	$	1,000	Undertaking study on problems and methods of Educational Administration at the Block and Institutional levels by National Institute of Educational Planning and Administration.
15.	$	1,200	Undertaking comparative policy study on Educational Financing and Equity in two studies of India by National Institute of Educational Planning and Administration.
16.	$	2,000	Preparation of study on Traditional Technologies in India by the Centre for Cultural Resources and Training.
17.	$	5,000	Publication of a fortnightly magazine to follow up Adult Education Services for neoliterates in rural areas.
18.	$	5,000	Organisation of a national seminar on Artistic Creativity of deaf persons and their integration in cultural and social life.
19.	$	5,000	Implementation of literacy programmes in India by YWCA.
20.	$	2,000	Preparation of study on post-literacy strategies conceived in the perspective of life-long education by the Directorate of Adult Education.
21.	$	500	Organisation of a Graphic Communication course by the National Council of Educational Research and Training.
22.	$	8,000	Production of Hindi version of Unesco Feature by Press Information Bureau, New Delhi.
23.	$	2,500	Study of the way technological infrastructures evolve with special attention to feasibility of building up integrated Science and Technology Competences by Indian Institute of Management, Bangalore.
24.	$	700	Preparation of work on Energy and Momentum for Development of Modular Unit on selected topics of Physics.
25.	$	1,500	Preparation of Technical Study on Asian News Network by Shri Unnikrishnan Press Trust of India.

26.	$	1,500	Undertaking study on Inter-disciplinary Approaches and Methods.
27.	$	3,000	Preparation of studies on the methods and techniques used in the evaluation of social action projects.
28.	Rs.	5,000	Undertaking a study on Measuring Quality of life in India : the role of value systems in different cultural contents.
29.	$	250	Preparation of Status study on Chemistry teaching in Secondary Schools.
30.	$	4,300	Writing of Chapters for 'Guide for Biology Teaching in Asia'.
31.	$	2,500	Preparation of working documents for the meeting on Methodology for the reduction of economic and socio-cultural inequalities held in Europe in 1982.
32.	$	2,500	Preparation of National Monograph on the book and reading situation in India.
33.	$	700	Preparation of papers on Analysis of the implications of UNCSTD recommendations for Science and Technology Education.
34.	$	5,000	Preparation of study on Advertising in India
35.	$	200	Preparation of a Directory of Institutions offering training for out-of-school Population Education.
36.	$	1,000	Preparation of Training Modules on Educational Planning.
37.	$	250	Writing of two articles for a special issue of Unesco journal "Museum".
38.	$	2,000	Preparation of studies on Trends in Educational Expenditure—a Regional Analysis.
39,	$	350	Preparation of material for the International Social Science Journal.
40.	$	400	Evaluation of Impact of the recommendation of the Inter-governmental Conference on Cultural Policies in Asia.

41.	$	3,000	Study on Changing Rituals in relation to the individual and communal life of Asian peoples.
42.	$	4,000	Exhibition on Youth and International Understanding.
43.	$	10,000	Monitoring and Evaluation of Educational Projects (Universalisation of Elementary Education).
44.	$	3,700	Training of the Blind in the use of Optacon.
45.	$	11,000	Upgradation of Audiology Unit of the School for the partially Deaf Children, Hyderabad.
46.	$	10,000	Translation in Hindi of selected articles from the International Social Science journal of Unesco.
47.	$	3,000	Publication of Indian National Commission Bulletin "Newsletter".
48.	$	2,000	Study visits of rwo officers of the Secretariat of the Indian National Commission for Cooperation with Unesco.
49.	$	10,000	Seminar on Educational Future and the problems of Educational Planning and Administration by the National Institute of Educational Planning and Administration.
50.	$	2,000	Studies on the influence of ecological disturbances on water quality and the impact along the Amaravathi River system.
51.	$	10,000	Collection, Documentation and dissemination of Social Sciences literature on women in development.
52.	$	10,000	Publication of monthly Bibliography and News review on Disarmament peace and Security.
53.	$	3,000	Book development for the National Institute for the Visually Handicapped, Dehradun.
54.	$	3,000	Seminar on "Science Museums in Developing countries-possibilities of international collaborations.
55.	$	3,000	International Seminar on Rehabilitation of the visually handicapped.
56.	$	10,000	Sub-regional meeting of the National Commissions for Unesco in Asia.
57.	Rs.	47,300	Study of Historic city of Kanchipuram
58.	Rs.	42,570	Study on Women and Cultural values.

Statement II

List of UNESCO'S Executed Projects Funded Through UNDP

Sl. No.	Project No.	Project Title	Duration	UNDP Inputs US $	Remarks
1.	IND/78/056	Post-graduate Hydrological Education and Research, Roorkee.	3 years (1981-84)	422,542	Termination date March, 1984
2.	IND/74/013	Industrial Design Centre, IIT Bombay	5 years (1979-83)	717,166	Termination date December, 1983
3.	IND/77/013	Curriculum Development for Technician Education (Ph. I)	3 years (1979-81)	1,219,596	Project terminated in 1983. Phase II under consideration.
4.	IND/80/031	Postgraduate Engineering Education and Research, Coimbatore.	2 years (1982-84)	678,200	Termination date March, 1984
5.	IND/80/030	Bostgraduate Engineering Education and Research, Baroda	2 years & 7 months (1982-84)	1,270,000	Termination date December, 1984
6.	IND/75/009	National Research Laboratory for Conservation of Cultural Property, Lucknow	3 years (1978-81)	436,427	Termination date December, 1983. (Govt. Coord. Agency, Culture).
7.	IND/81/026	Compressibility, Visocity and Solidification behaviour of Liquids at Ultrahigh Pressures.	2 years 5 months Aug-Dec, 83	166,360	
8.	IND/82/036	Study on Environmental Effect on Cultural Property	3 years	206,710	
9.	IND/78/001	Special Assistance to selected university Deptt. (Ph. II)	5 years (1979-83)	2,918,853	Termination date December, 1983 Govt, Coord. Agency, UGC
10.	IND/82/047	Advanced training in Educational Planning and Administration (IIEP)	—	111,6000	—
11.	IND/74/045	National Institute of Hydrology Roorkee	5 years (1978-83)	913,716	Termination date December 1983, Govt. Coord Agency, Ministry of Irrigation.
12.	IND/82/036	Water and Power Information System, Pune	3 year	839,766	Govt. Coord. Agency, Ministry of Irrigation.

Construction Work at Mehatpur Railway Station

8249. PROF. NARAIN CHAND PARASHAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the construction work on Mehatpur railway station on Nangal-Talwara railway line in Himachal Pradesh has been taken up;

(b) if so, the exact date on which the work was started;

(c) the likely date by which the railway stations would be ready; and

(d) the exact point up to which demarcation has been given by the railways to the Deputy Commissioner Una for the acquisition of land for the construction of this railway line ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) February, 1984.

(c) Efforts are being made to open the line from Nangal Dam to the first station viz. Mehatpur, as a siding by the middle of this year.

(d) The demarcation of land upto Kms. 17.5 (i.e., upto Una) has been given by Railway Administration to the State Government for acquiring land.

Diversion of Funds Allotted For Nangal-Talwara Line

8250. PROF. NARAIN CHAND PARASHAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that an amount of Rs. 25 lakh was diverted out of the funds allotted for the construction of Nangal – Talwara railway line in 1982-83 or 1983-84 and spent on some other project;

(b) if so, the reasons and factors for this diversion and the authority who issued the orders for such diversion; and

(c) the exact setback to this line received by this decision and the steps taken for additional allocation ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) No, Sir.

(b) and (c) Do not arise.

Composition of Railway Users Committee.

8251. PROF. NARAIN CHAND PARASHAR : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Users' Committees at the National, Zonal and Divisional levels are in existence as at present;

(b) if so, the composition of these Committees as on date for National North Zone, and Ferozepur and Delhi Division levels and the dates on which each of these Committees was constituted; and

(c) if not, the likely date by which Users' Committees would be constituted ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) to (c) The Divisional Railway Users' Consultative Committees on Central, Eastern, North Eastern, Northeast Frontier and Western Railways have already been reconstituted for the term from 1-9-83 to 31-12-85 The Divisional Railway Users' Consultative Committees on Southern, South Central and South Eastern Railways and the Zonal Railway Users' Consultative Committees on Nine Zonal Railways are in the process of reconstitution. On constitution of these committees, the National Railway Users' Consultative Council will also be reconstituted.

The composition of Divisional Railway Users' Consultative Committees on Firozpur and Delhi Divisions is furnished in the Statements.

Statement

List of persons nominated on the Divisional Railway Users' Consultative Committee, Firozpur Division, Northern Railway.

Interest	Representation granted to.	Name and address of Nominee.
Chamber of Commerce, Trade Industry & Agricultural Association	Abohar Cotton & Grain Merchants Association (Regd) Abohar.	Shri M.P. Navatia, M/s Tekchand Daulatrai, P.B. No. 23, Abohar.
	The Textile Manufacturers Association, Amritsar.	Shri N.N. Kakar, c/o M/s. Ram Saran Dass & Bros., 48, Gandhi Bazar, Amritsar.
	Punjab Coal Merchants Association, Clock Tower, Ludhiana.	Shri H.L. Aggarwal, President, Punjab Coal Merchants Assn , Near Clock Tower, Ludhiana.
	Chamber of Commerce & Industry, Jammu.	Shri Krishan Kant, c/o 65, Nitco Lane, Tallab Tillo, Jammu Tawi.
	Wool & Woollen Export Promotion Council, Ludhiana.	Shri D.P. Dhir, Central Woolen Mills, 422, Industrial Area "A", Ludhiana.
	Engg. Export Promotion Council Northern Zone.	Sh. A.S. Rana, National Brass & Engg. Foundry. F-35, Industrial Area, Jullundur City.
Passengers' Association.	1. The Passenger Traffic Relief Association (Regd), Ludhiana.	Shri Inder Raj Sethi, c/o M/s. Chadha Sethi & Co., 47, New Cycle Markt, Ludhiana.
	2. Rly. Daily Travellers Association, Amritsar.	Shri J.C. Dhingra, Hony General Secretary, Rly. Daily Travellers Assn., 62, Katra Sher Singh, Amritsar.
Special Interest.	Minister's Nominee.	1. Sh. Mohinder Singh Kalyan, 15, New Bus Stand. Ludhiana
		2. Shri Viplav Thakur, Jt. Secy., H.P.C.C. (I), Simla.

1	2	3
Special Interest. (Contd).		3. Sh. Vinod Dogra, Secy., DCC(I), Dharamshala, Dt. Kangra,
		4. Dr. Mangat Ram, Leader, Pongdam Oustees, V&PO: Jassar, Teh. Nurour Dist. Kangra.
		5. Sh. Kuldip Chaufla, Ex. President Municipal Committee, Dt. Kangra.
		6. Col. Shiv Kishore (Retd), Adviser, Transport & Tourism, H.P. Govt., Simla.
	G.M's Nominee.	Shri S.S. Chawla, Special Correspondent, "The Tribune", Sector 29-C, Chandigarh-160020.
State Governments.	Jammu & Kashmir	Shri S D. Punjabi, Director, Rail Movement, Food, Supplies & Transport Deptt., Govt. of J&K, Srinagar.
	Punjab	Dy. Director (IS). Directorate of Industries, Govt. of Punjab, Chandigarh.
	Himachal Pradesh	Name (Awaited)
State Legislature.	Jammu & Kashmir	Name (Awaited)
	Punjab	Shri Sajan Kumar MLA, V&PO: Panjkosi, Dt. Firozpur.
	Himachal Pradesh	Name (Awaited)
Members of Parliament.	Lok Sabha	Shri Hakam Singh, M.P., Vill. Mian. P.O. Jorkian, Tehsil. Mansa, Dt. Bhatinda & 115, North Avenue, New Delhi.
	Rajya Sabha	Sardar J.S. Talwandi, M.P., V&PO: Talwandi Rai, Teh. Jagraon. Dt. Ludhiana & 1 3, Mahadev Road, New De hi.

Statement

List of Members nominated on the Divisional Railway Users' Consultative Committee, Delhi Division, Northern Railway.

Interest	Representation granted to.	Name and Address of Nominee.
Chamber of Commerce Trade Industries & Agricultural Associations	1, Punjab, Haryana & Delhi Chamber of Commerce & Industry, New Delhi.	Shri Arun Kapur, The Atlas Cycle Industries Ltd. Aiwan-e-Galib Bldg., 2nd Floor, Mata Sundry Road, New Delhi-2.
	2. Re-Roller Council of India, Mandi Gobindgarh.	Sh. Balram Suraj, Industrialist, P.B. No. 18, Guru Nanak Mill Bldg., Mandi Gobindgarh (Punjab)
	3. Delhi Petroleum Products Dealers' Association, Delhi.	Sh. Ram Saran Aggarwal, 274, Satya Niketan, Moti Bagh, Ring Road, New Delhi 21.
	4. Western U.P. Chamber of Commerce & Industry, Meerut.	Sh. Ram Kishan Agarwal, M/s Hans Engg Works Pvt. Ltd. 72-A, Suraj Kund, Meerut.
	5. Northern India Cotton Association, Bhatinda.	Sh. Ramdhandas Sethi, M/s. Harbanslal Subhashchander, Mandi Dabwali.
	6. National Fertilizer Ltd., Bhatinda.	Shri M.S. Saxena, Addl. Manager (Transport), National Fertilizers Ltd., Sibian Rd., Bhatinda.
Passenger Association.	1. Railway Passenger Association, Narela.	Name (Awaited)
	2. The Ghaziabad-New Delhi (Via GAL) Daily Rail Passengers Association, Ghaziabad.	Shri S.B.L. Saxena, 37, Naya Ganj, Ghaziabad.
Special Interest.	1. Railway Minister's Nominee.	1. Sh. G.S. Gupta, Director, S.K. Corporation, Govind Bhawan, 57 Saket, Meerut. 2. Sh. Prem Goyal, E-20. Poorvi Marg, Vasant Vihar, New Delhi.

1	2	3
Special Interest (Contd.)		3. Sh. Har Parshad, 6, Modern School, Barakhamba Rd., N. Delhi.
		4. Sh. Ram Pal Singh Rathore, 74, Kalyanvas, Delhi.
		5. Sh. Vijay Kumar Vij, 8177, Arakshan Road, Paharganj, New Delhi.
		6. Col. Shiv Kishore (Retd), Advisor, Transport & Tourism, Simla.
		7. Ch. Nanu, Nakhara Bargaon, Dt. Saharanpur.
	2. General Manager's Nominee.	1. Shri Sri Kishan, P.T.I, New Delhi.
Parliament :	Lok Sabha.	1. Sh. Suraj Bhan, M P. Vill : Mohlan Wali, Teh Jagadhri, Distt. Ambala (Haryana) & 178, N.A., New Delhi.
	Rajya Sabha.	Shri Sujan Singh, M.P. Surjan Singh Park, Sonepat & 12, Talkatora Rd., New Delhi.
State Govts. & State Legislature.	State Govt. of U.P.	Sh. Har Prasad Sharma, Addl. Resident Commissioner, Govt. of U.P., 23-B, Telegraph Line, New Delhi.
	State Govt., Himachal Pradesh.	Under Secretary (Border), Govt. of Himachal Pradesh.
	State Govt. of Punjab.	Name (Awaited)
	Delhi Administration.	Shri B P. Misra, I.A S., Secy., & Director of Industries, Delhi Administration, Kashmere Gate, Delhi.
	State Govt. Haryana.	Shri B.V. Virmani, Addl. Director Industries, Govt. of Haryana, Chandigarh.

1	2	3
State Govt. & State Legislature	Chandigarh Admn.	Name (Awaited)
	State Legislature of U.P.	Shri Bhoop Singh Cane, MLA. Mohalla Chand, Hapur, Distt : Ghaziabad.
	State Legisiature, Punjab.	Name (Awaited)
	State Legislature, Haryana.	Sh. Sagan Ram Gupta, MLA., Lahor Bazar, Bhiwani.
	Matropolitan Council Delhi.	Shri Manohar Pal. Member, Metropolitan Council, 8635. East Park Road, Karol Bagh, New Delhi.

अवध एक्सप्रेस को चौमहला और भवानी मंडी स्टेशनों पर रोकने की व्यवस्था करना

8252. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अवध एक्सप्रेस को कोटा से ओखा (गुजरात) तक बढ़ाकर सुपर फास्ट रेलगाड़ी बनाया जा रहा है और यदि हां, तो इसे कोटा से सुपर फास्ट रेलगाड़ी बनाने के कारण क्या हैं;

(ख) क्या चौमहला और भवानी मंडी बड़े और भीड़भाड़ वाले दो स्टेशन कोटा और रतलाम जंक्शन के बीच पड़ते हैं जहां पर अनेक बड़े उद्योग और नागेश्वर मंदिर भी हैं जिसकी पूरे देश से जैन समुदाय द्वारा पूरे वर्ष यात्रा की जाती है;

(ग) यदि हां, तो इन दो स्टेशनों पर अवध एक्सप्रेस को रोकने की व्यवस्था करने में रेलवे बोर्ड को क्या आपत्ति है;

(घ) क्या स्थानीय जनता की मांग को ध्यान में रखते हुए सरकार का विचार उन रेलगाड़ियों को भी कोटा और रतलाम जंक्शन के बीच रोकने की व्यवस्था करने का है जो इस समय वहां नहीं रुकती हैं ताकि आम रेल यात्रियों को राहत दी जा सके; और

(ङ) यदि नहीं, तो उसके कारण क्या हैं;

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) जी नहीं, इस समय नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

(घ) और (ङ) चौमहला और भवानी मंडी स्टेशन पर चार जोड़ी गाड़ियां ठहरती हैं जिनमें दो जोड़ी मेल/एक्सप्रेस गाड़ियां शामिल हैं। लम्बी दूरी की मेल/एक्सप्रेस गाड़ियों को केवल चुनिंदा स्टेशनों पर ही ठहराया जाता है। इन गाड़ियों को अधिक स्टेशनों पर ठहराने से इनकी गति कम हो जाएगी और लम्बी दूरी के यात्रियों के लिए असुविधाजनक होगी जो वांछनीय नहीं है।

INDO-USSR Co-operation in the Field of Joint Authorship, Translation and Adoption of Books

8253. SHRI G.Y. KRISHNAN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Government have taken any initiative on protocol between India and USSR in the field of joint authorship, translation and adoption of books;

(b) if so, whether any USSR delegation of cultural, scientists and educationists have visited India and vice-versa; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON): (a) to (c) Under the Cultural, Scientific and Educational Exchange Programme between India and the USSR, a Joint Indo-Soviet Textbook Board was set up in 1965 to lay down the broad policy for the implementation of a Textbook Programme under which standard Soviet university level text and reference books are made available in low priced editions. The Joint Board consisting of 5 members on each side meets once in 18 months to review the progress of implementation and the meetings are held alternately in Moscow and New Delhi.

The 14th meeting of the Joint Board was held in New Delhi in December 1983. The protocol of the 14th meeting reviewed the implementation of the programme and also considered the possibility of joint authorship between Indian and Soviet scholars for translation/adaptation of books brought out under this programme. The names and status of leader and other members of the visiting delegation are given in the attached statement. As the meeting took place in India, no Indian delegation visited Russia. for this purpose.

Statement

1.	Prof. N.S. Egorov Deputy Minister of USSR, Higher and Specialised Secondary Education	Leader
2.	Mr. V.P. Kartsev Director Mir Publishing House	Member
3.	Mr. A.K. Avelitchev Chief Editor Progress Publishing House	Member
4.	Mrs. S.V. Andreeva Chief, Methodical Department of the USSR Ministry of Higher and Specialised Secondary Education	Member
5.	Mr. G.A. Orlov Chief, English Language Department, Moscow Institute for Foreign Languages.	Member

Availability of Ambulances

8254. SHRI DIGAMBER SINGH :

DR. A.U. AZMI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether his attention has been drawn to the news item captioned "Don't dial for an ambulance" appearing in the Indian Express, New Delhi dated the 27th March, 1984;

(b) steps Government are taking to have the Central Government Hospitals' ambulances readily available and ensure that their sickness is attended to at once and any repairs called for carried out without any delay; and

(c) whether with a view to ensure proper functioning of ambulances in Delhi, Government will pin down responsibility therefor on the Medical Superintendents concerned of Hospitals and ask for exercising a periodical check over their fitness and take action against the rudeness shown by the Hospital Medical Officers while dealing with such matters ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) Yes

(b) and (c) A Central Control Room for ambulance services Delhi (Tel : 102) is functioning in Safdarjang Hospital, New Delhi from where ambulance services are provided on request. In case of break-down, ambulances are repaired in the earliest possible time. Medical Supriniendents of the Central Government Hospitals have already been entrusted with the responsibility for overall smooth running of the medical services in the hospitals including availability of ambulances. Complaints of rude behaviour are duly looked into by Medical Superintendents.

Double ad-hoc promotions to Railway Employees

8255. SHRI AJIT BAG : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any ban on giving double ad-hoc promotions to Railway employees;

(b) whether any instruction has been issued by the Railway Board to the zonal Railways in this respect; and

(c) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI A.B.A GHANI KHAN CHOUDHURY) : (a) to (c) It is the policy of the Ministry of Railways to discourage promotions on adhoc basis. Accordingly, extant instructions enjoin that ad hoc promotions should be ordered only sparingly. In the exigencies of service, if so required, some double ad-hoc promotions may have to be ordered but these are expected to be set right on priority.

Steps Taken Against Tramp Operators

8256. SHRI SANAT KUMAR MANDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether foreign vessels are indulging in malpractices to lure shippers by offering 'ridiculously low' freight rates and other incentives; and

(b) if so, what effective steps Government have taken or propose to take against these tramp operators ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Some foreign vessels are reportedly indulging in malpractices such as, under-cutting of freight rates, giving pre-dated bills of lading and financial incentives, to attract cargo.

(b) It has been decided in principle to license the shipping agents. They will be required to comply with some mandatory requirement specified under rules to be framed under the Shipping Agents (Licensing & Regulation) Act. It is hoped that this legislation would bring about better discipline among the shipping agents and the foreign shipowners for whom they are agents.

Adoption of Convertibility Clause by SDFC and Appointment of Nominee Directors on the Loanee Companies

8257. SHRI SANAT KUMAR MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Shipping Development Fund Committee (SDFC) have decided to adopt the recently issued convertibility clause guide-lines which apply to other public financial institutions in the country;

(b) whether the SDFC has also accepted the principle of appointment of nominee directors on the loanee Companies:

(c) if so, which are the Companies financed by the SDFC, where it has decided to invoke the convertibility clause and appoint its nominee directors; and

(d) the particulars of such Directors appointed on those Companies particularly the Calcutta-based ones ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) and (b) The convertibility clause guidelines are not applicable to Shipping Development Fund Committee as all the loans given by SDFC are soft loans Even at present, the SDFC appoints nominee directors on the Boards of all loanee shipping companies in terms of the loan agreements between SDFC and the loanee companies.

(c) Does not arise in view of (a) & (b) above.

(d) The particulars of SDFC nominee directors on the Board of Calcutta based companies assisted by SDFC are—

(1)	India Steamship Co.	...	Joint Secretary, Department of Economic Affairs and Deputy Executive Director, SDFC.
(2)	Ratnakar Shipping Co.	...	Executive Director and Deputy Executive Director, Shipping Development Fund Committee.
(3)	Surrendra Overseas	...	Solicitor, Law Ministry and Deputy Executive Director, SDFC.
(4)	Raj Lines	...	Executive Director, SDFC and Dy. Executive Director, SDFC.

The particulars of SDFC nominee directors on other SDFC assisted Companies are as follows :—

(1)	Chowgule Steamship Co.	...	Joint Secretary, Deptt. of Economic Affairs and Addl. Executive Director, SDFC.
(2)	Seven Seas Transportation	...	—do—
(3)	Damodar Bulk Carriers	...	Executive Director & Dy. Executive Director, SDFC.
(4)	Dempo Steamships	...	—do—
(5)	Sagar Shipping Co.	...	—do—
(6)	Scindia Steam Navigation	...	—do—
(7)	Nirvan Shipping Co.	...	—do—

(8)	Essar Bulk Carriers	...	Addl. Executive Director & Dy. Executive Director, SDFC.
(9)	Garware Shipping Corpn.	...	—do—
(10)	Hede Navigation	...	—do—
(11)	Indoceanic Shipping Co.	...	—do—
(12)	Deccan Shipping Co.	...	—do—
(13)	Streamline Shipping Co.	...	—do—
(14)	Thakur Shipping Co.	...	do—
(15)	Tolani Shipping Co.	...	—do—
(16)	Hinengo Lines Ltd.	...	Addl. Executive Director, SDFC
(17)	Great Eastern Shipping Co.		Addl. Executive Director Member-Secretary, SDFC.
(18)	Darabshaw Cutsetji Sons	...	Deputy, Executive Director, SFDC.
(19)	Mangala Bulk Carriers	...	Chief Accounts Officer, SDFC
(20)	Varun Shipping Co.	...	Joint Secretary, Deptt. of Company Affairs & Member-Secretary, SDFC.
(21)	South India Shipping Co.	...	Joint Secretary, Deptt. of Economic Affairs and Addl. Executive Director, SDFC.

This does not include information regarding those companies where SDFC has already gone in for litigation.

Absorption of construction line casual labour

8258. SHRI MOHAMMED ISMAIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Railway Board has issued orders asking the Zonal Railways to convert 40 percent of the temporary non-gazetted posts on projects as construction reserve for absorption of construction li.e casual labourers ;

(b) if so, how many zonal railways have implemented the orders ;

(c) number of posts thus converted into permanent ones ;

(d) how many zonal railways have not implented the said orders ;

(e) reasons for not implementing Railway Board's orders by some Railways ;

(f) whether he is taking action to ensure time bound implementation of Board's orders by the zonal railways ;

(g) whether Northeast Frontier Railway administration has inducted casual labourers from open line into construction projects and allowing them to be absorbed in permanent jobs ignoring the existing construction line workers ; and

(h) if so, steps taken by Government to end this malpractice ?

THE MINISTER OF RAILWAYS (SHRI A. B A. GHANI KHAN CHOUDHURY) : (a) Instructions had been issued to all the zonal Railways that 40% of

the temporary non gazetted posts in each grade in specified categories in the Construction Department should be sanctioned as a Construction Reserve. This Construction Reserve is to cover projects including those on open line in respect of works costing more than Rs. 4 lakhs. The Construction Reserve posts are to be filled exclusively by screening casual labour who have been working against posts of a continuous nature for a total period of over five years on one or more projects.

(b) to (h) : Information is being collected and will be laid on the Table of the Sabha.

खानपान सेवा (कैटरिंग सेवा) में गिरावट और खाद्य पदार्थों की दरों में वृद्धि

8259. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे में खान-पान सेवा (कैटरिंग सर्विस) में गिरावट आई है तथा इसके अन्तर्गत दिये जाने वाले खाद्य-पदार्थों की दरों में भी वृद्धि हुई है; और

(ख) यदि हां, तो क्या सरकार का खानपान सेवा (कैटरिंग सर्विस) में सुधार लाने तथा खाद्य पदार्थों की दरों में कटौती करने का प्रस्ताव है और यदि नहीं, तो उसके क्या करण हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) और (ख) रेलें, खान-पान सेवाओं का अच्छा स्तर बनाये रखने के लिए सदा प्रयत्नशील रही है और वे इसमें सुधार करने की सदैव कोशिश करती रहती है, ताकि जनता की बेहतर सेवा की जा सके।

विभिन्न खाद्य सामग्रियों ईंधन तथा स्थापना व्यय के मूल्यों में लगातार वृद्धि हो रही है। इसे देखते हुए, समय-समय पर मूल्यों के अनुरूप टैरिफ प्रभार में उर्ध्वगामी संशोधन करना पड़ता है। जब मानक थाली भोजन के लिए 1.11.1981 से लागू टैरिफ का पिछली बार संशोधन किया गया था, तो व्यंजन सूची में भी मामूली-सा संशोधन किया गया था। परांठे और पूड़ियों के वजन को 90 ग्राम से बढ़ाकर 100 ग्राम कर दिया गया था तथा एक सब्जी के स्थान पर दो सब्जियों की व्यवस्था की गई थी। इसके साथ ही, उत्पादन और सेवा की बढ़ी हुई लागत के प्रभाव को निष्प्रभाव करने के लिए रेलों को समय-समय पर फुटकर भोज्य पदार्थों के टैरिफ में भी वृद्धि करनी पड़ती है।

बक्सर और मोकामा के बीच अतिरिक्त रेलवे लाइन

8260. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार पूर्व रेलवे के अन्तर्गत बक्सर और मोकामा स्टेशनों के बीच उपनगरीय रेलगाड़ी सेवा उपलब्ध कराने के उद्देश्य से इन दोनों स्टेशनों के बीच अतिरिक्त रेलवे लाइन बिछाने से सम्बन्धित कार्य शुरू करने का है; और

(ख) यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) जी नहीं।

(ख) ऐसा कोई प्रस्ताव नहीं है। साथ ही संसाधनों की तंगी भी है।

Restoration of Diesel Engines to Bhadrak Locals

8261. **SHRI CHINTAMANI JENA** : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that diesel engines were attached to 205/206 Bhadrak locals ;

(b) if so, whether it is also a fact that these diesel engines have been withdrawn from them and replaced by steam engines, if so, the reasons therefore ;

(c) whether it is a fact that there was an agitation against attaching steam engines to these trains previously and ultimately diesel engines were restored ;

(d) if so, whether steam engines are proposed to be withdrawn and replaced by diesel engines in these trains to avoid agitation by the users ; and

(e) if so, when ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes Sir.

(b) Yes, Sir. Diesel locomotives were replaced by steam locomotives due to operational reasons.

(c) and (d) No, Sir.

(e) Does not arise.

टी.टी.ई. कर्मचारियों को सुविधाएं

8262. **श्री बालासाहिब पवार** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टी.टी.ई. कर्मचारियों को चलती हुई रेलगाड़ियों में ड्यूटी पर रखा जाता है और यदि हां, तो उन्हें संगचल कर्मचारी (रनिंग स्टाफ) के रूप में न मानने के क्या कारण हैं;

(ख) क्या यह भी सच है कि जब टी.टी.ई. कर्मचारी अपना मुख्यालय छोड़ते हैं और उन्हें रेलगाड़ी में ड्यूटी पर रखा जाता है तो उन्हें अन्य मुख्यालयों पर वे सुविधाएं नहीं दी जाती है जो संगचल कर्मचारियों को दी जाती हैं; और

(ग) क्या गार्ड, ड्राइवरों, और सहायक ड्राइवरों को संगचल कर्मचारी कमरों में खाना पकाने के लिए रसोइये मिलते हैं, जबकि टी.टी.ई. कर्मचारियों को रसोइये नहीं मिलते हैं और यदि हां, तो इस प्रकार के भेदभाव बरते जाने के क्या कारण हैं और इस सम्बन्ध में ब्यौरा क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (ग) चलती गाड़ियों में चल टिकट परीक्षक टिकटों की जांच करते हैं । नियमों के अन्तर्गत, 'रनिंग कर्मचारी" की अभिव्यक्ति उन कर्मचारियों से अभिप्रेत है, जो गाड़ियों के प्रत्यक्षत: प्रभारी होते हैं और गाड़ियों के संचलन के लिए उत्तरदायी होते है और ऐसे कर्मचारी कुछ सुविधाओं के पात्र हैं जिसमें अन्य बातों के साथ-साथ रनिंग भत्ता, रनिंग रूम आदि शामिल हैं । चूंकि चल टिकट परीक्षक 'रनिंग कर्मचारी' के रूप में वर्गीकृत नहीं हैं क्योंकि ये गाड़ियों के संचलन के लिए जिम्मेवार नहीं होते हैं और न ही वे गाड़ी के प्रभारी होते हैं, अत: वे इन सुविधाओं के पात्र नहीं हैं ।

Committee to Examine the Pay Structure and other benefits to the afloat staff of the Marine Department and Marine Dockyard of Andaman and Nicobar Islands

8263. SHRI MANORANJAN BHAKTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Ministry of Shipping and Transport has constituted a Committee to go into the pay structure and other benefits to the Afloat Staff of the Marine Department and Marine Dockyard of Andaman and Nicobar Islands ;

(b) if so, when this Committee was constituted;

(c) whether the committee has to submit its recommentations before the Fourth Pay Commission ;

(d) if so, when this committee visited Andaman and Nicobar Islands ;

(e) if not, whether they propose to visit the Islands ; and

(f) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) and (b) A Committee to examine the pay-scales and service conditions of the employees of the Marine and Shipping Department of the Andaman and Nicobar Administration was constituted in August 1983.

(c) Yes, Sir.

(d) The Committee has not yet visited the Andaman and Nicobar Islands.

(e) and (f) : The first meeting of the Committe has been fixed for 28th April 1984 in New Delhi and thereafter, the Committee will draw up its future programme.

Mid-day Meal Scheme in Andaman and Nicobar Islands

8264. SHRI MANORANJAN BHAKTA: Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the mid-day meal scheme is continuing in the Union Territory of Andaman and Nicobar Islands ;

(b) how many schools are covered under this scheme and the total number of students;

(c) the per head expenditure incurred on this scheme ;

(d) the total payment made during the past three years up to 31st March, 1983;

(e) whether Government will consider to increase the amount for having the scheme more purposeful ; and

(f) if so, the details thereof and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) to (f) The information is being collected and will be laid on the Table of the Sabha as soon as possible.

Allocation of Additional amount for Eradication of Malaria

8265. SHRI CHHITTUBHAI GAMIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Union Government has recently allocated some additional amounts to the States for eradication of Malaria, particularly in the States where vector resistance to conventional chemicals has been reported ; and

(b) if so, the details regarding the allocation of funds alongwith the names of State and districts thereof where the malathion spraying will be undertaken during the current financial year ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) Consequent upon the decision of the Central Government to treat procurement of Malathion 25% w.d.p. (an insecticide used in areas where vector has developed resistance to both DDT and BHC) as 100% Central assistance, cash assistance of Rs. 10.54 crores was released to the Govts. of Gujarat, Maharashtra, Haryana and Tamil Nadu during 1983-84 for meeting the cost of this insecticide under N.M.E.P. In addition, Malathion 25% w.d.p. was also supplied Centrally to these States as also to other States viz ; Punjab, Karnataka and Union Territory of Dadra and Nagar Haveli. Adequate provision has been proposed to meet the the expenditure on Malathion 25% w.d.f. during the current financial year also.

The Malathion spray has been carried out/proposed to be carried out in the following districts of these States/Union Territory :—

1.	GUJARAT :	Vadodara, Panchmahal, Surat, Bulsar, Bharauch, Dang, Amreli and Junagarh.
2.	HARYANA :	Ambala, Faridabad, Gurgaon, Jind, Karnal, Kurukshetra Rohtak and Sonepat.
3.	KARNATAKA :	Hasan; Tumkur and Chickmaglur.
4.	MAHARASHTRA :	Jalgaon I, Jalgaon II, Dhule, Nasik, Thane, Palghar and Raigad.
5.	TAMIL NADU :	District Health Units Tiruvannamalai, Kallakurichi, Dharampuri, Tiruchengode and Karcikode.
6.	PUNJAB :	Patiala and Sangrur.

7. Union Territory of Dadra and Nagar Haveli.

Criteria for Introduction of Trains

8266. SHRI BHEEKHABHAI : Will the Minister of RAILWAYS be pleased to state :

(a) the new trains introduced since 1980 ;

(a) whether it is a fact that more trains have been introduced where good rail facilities already exist ;

(c) if so, reasons for such introduction; and

(d) the criteria adopted for introduction of trains ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) The number of passenger carrying trains (other than suburban) introduced from 1980-81 to 1983-84 are as under :

Year	No. of trains introduced
1980-81	84
1981-82	44
1982-83	61
1983-84	141

(b) to (d). New trains are introduced after taking into consideration the traffic justification, availability of coaching stock, locomotives, line capacity and terminal facilities etc.

Adjustment of the timings of the trains running between Ahmedabad and Udaipur to give connection of Chetak Express and Marwar Junction train.

8267. SHRI BHEEKHABHAI : Will the Minister of Railways be pleased to state :

(a) whether the trains running between Ahmedabad and Udaipur have been timed so as to give connections to Chetak Express and Marwar Junction train ; and

(b) if not, reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUDHURY) (a) and (b) 85/86 Ahmedabad-Udaipur City Expresses connect 15/16 Udaipur Delhi Chetak Expresses both ways at Udaipur. 86 Dn Ahmedbad-Udaipur City Express also connects 220 Dn. Udaipur City-Marwar passenger at Udaipur city. However, 219 Up Marwar Junction-Udaipur Passenger does not connect 85 Udaipur City-Ahmedabad Express. Provision of connection between these two trains require earlier departure of 219 Marwar-Udaipur Passenger ex. Marwar Junction which is not feasible as it would reduce the maintenance time at Marwar considerably.

मध्य प्रदेश में पश्चिम जर्मनी की सहायता से पोलिटेक्निक की स्थापना

8268. **श्री बाबूराव परांजपे :** क्या **शिक्षा और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में पश्चिम जर्मनी की सहायता से एक पोलिटेक्निक स्थापित करने का प्रस्ताव अभी भी विचाराधीन है, और

(ख) यदि हां, तो उक्त संस्थान द्वारा कब तक कार्य आरम्भ किये जाने की सम्भावना है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों की राज्य मंत्री (श्रीमती शीला कौल): (क) जी नहीं। ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ख) प्रश्न नहीं उठता।

Setting up of Nuclear Research Centre at JNU Campus

8269. DR. A.U. AZMI : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether there is a proposal to set up a Nuclear Science Centre for Research at JNU Campus ;

(b) if so, what will be its investment ; and

(c) its administrative set up and objectives ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHIRMATI SHEILA KAUL) : (a) The University Grants Commission has approved a proposal to set up a nuclear science centre in the university sector, which will be located in the JNU Campus.

(b) The estimated cost of the project is Rs. 2.66 crores in the Sixth Plan and Rs. 11.30 crores in the Seventh Plan.

(c) The Centre will be operated by a consortium of universities and institutes. It will provide facilities for research in certain areas of physics, Chemistry, Biology, Medicine and various applications. The centre will also ensure a balanced growth of scientific and technical manpower and will help in removing certain gaps in the frontier areas.

Utilisation of Central Assistance under Village Health Guide Scheme and Multi Purpose Workers Scheme

8270. SHRIMATI KRISHNA SAHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state ;

(a) whether Central assistance given to the States under village health guide scheme and multi-purppse workers scheme has been utilised by the States,

(b) if so, whether the State Governments have sent utilisation certificates of Central assistance ?

(c) whethe Ministry of Health and Family Welfare have laid down any targets for appointment of village health guides ; and

(d) if so, the achievement thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI :) (a) Yes.

(b) The State Govts. send only expenditure reports. The amount released by the Govt. of India is provisional, which is adjusted on the basis of audited figures of expenditure by the concerned Accountant Generals.

(c) and (d) The target is to cover all the primary health centres with Health Guides' Scheme except those covered by the Alternative Scheme namely J & K, Kerala Tamil Nadu and Arunachal Pradesh. Out of the target of 4810 primary health centres to be covered by the scheme, 4523 have been covered by 31.3.84. The remaining 287 of Bihar are expected to be covered during the current year.

नौ राज्यों में अध्यापकों की नियुक्ति

8271. **श्री मोती भाई आर. चौधरी :**

श्री भीम सिंह :

श्री रवीन्द्र वर्मा:

क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 3 फरवरी, 1984 के दैनिक 'जनसत्ता' में प्रकाशित इस समाचार की ओर दिलाया गया है कि नौ राज्यों में 26 हजार अध्यापकों तथा अध्यापिकाओं की नियुक्ति पर अभी तक कोई फैसला नहीं हुआ है,

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में उन राज्य सरकारों से कोई बातचीत की है तथा उन राज्यों के नाम क्या हैं, और

(ग) उस पर राज्य सरकारों की क्या प्रतिक्रिया है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों की राज्य मंत्री (श्रीमती शीला कौल): (क) जी, हां।

(ख) और (ग) शिक्षा मंत्रालय ने 1983-84 से 1986-87 तक की अवधि के दौरान 26,000 प्राथमिक स्कूलों में महिला अध्यापकों की नियुक्ति के लिए शैक्षिक रूप से पिछड़े नौ राज्यों, आन्ध्र प्रदेश, असम, बिहार, जम्मू व काश्मीर, मध्य प्रदेश, उड़ीसा, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल को सहायता प्रदान करने के लिए एक योजना बनाई थी। छठी योजना के दौरान इस योजना को 80:20 की भागीदारी के आधार पर कार्यान्वित करने और तत्पश्चात सातवीं योजना के दौरान इसको कार्यान्वित करने के लिए पुनः विचार करने का निर्णय किया गया था। सम्बन्धित राज्यों के परामर्श से यह निर्णय किया गया था कि 1983-84 में इस योजना के अन्तर्गत केवल 2000 शिक्षकों को नियुक्त करना सम्भव था और ग्राह्य केन्द्रीय सहायता मुक्त की गयी थी।

रेल दुर्घटनाओं को रोकने के सम्बन्ध में हाल के निर्णय

8272. **श्री मोती भाई आर. चौधरी :**

श्री भीम सिंह :

श्री रवीन्द्र वर्मा :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके द्वारा हाल में क्षेत्रीय महाप्रबन्धकों और रेलवे बोर्ड की लखनऊ बुलायी गई बैठक में बढ़ती हुई रेल दुर्घटनाओं को रोकने के लिए की जाने वाली कार्यवाही के बारे में कोई निर्णय किया गया था;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) उन कार्यवाहियों को क्रियान्वित किए जाने सम्बन्धी योजना का ब्यौरा क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) से (ग) यद्यपि 1982-83 की तुलना में 1983-84 के दौरान गाड़ी दुर्घटनाओं की संख्या में कमी आई है, फिर भी, संरक्षा कार्य के निष्पादन की समीक्षा करने और दुर्घटना निरोधक प्रयासों को और कारगर बनाने के लिए रेल मंत्री द्वारा महाप्रबन्धकों और रेलवे बोर्ड के अधिकारियों की बैठक आयोजित की गयी थी। जिन महत्वपूर्ण उपचारात्मक उपायों के बारे में बैठक में विचार किया गया, वे इस प्रकार थे :

1. उपयुक्त स्तर पर दुर्घटनाओं के लिए जिम्मेदारी निर्धारित करना।

2. गहन निरीक्षणों के द्वारा क्षेत्र में कार्य करने वाले कर्मचारियों के बीच संरक्षा की भावना जागृत करने हेतु अभियान चलाना।

3. अधिकारियों और पर्यवेक्षकों द्वारा प्रभावी एवं पर्याप्त निरीक्षणों पर निगरानी रखना।

4. संरक्षा सम्बन्धी अनुदेशों के कार्यान्वियन की वास्तविक स्तर पर निगरानी करना।

7. रेल संरक्षा आयुक्तों की सिफारिशों की समीक्षा करना।

6. रनिंग रूमों की हालत में सुधार करना।

'वेस्टीब्यूल कनक्शन रहित' मेल/एक्सप्रेस गाड़ियों के प्रत्येक प्रथम श्रेणी तथा स्लीपर कोच में कंडक्टरों की व्यवस्था करना

8273. **श्री बाला साहिब पवार :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 'वेस्टीब्यूल कनेक्शन रहित' पैसेंजर/मेल/एक्सप्रेस गाड़ियों के प्रथम श्रेणी के कोचों तथा स्लीपरों के प्रत्येक कोच तथा स्लीपर के लिए पृथक कन्डक्टर की व्यवस्था नहीं होने के कारण अत्यधिक असुविधाओं का सामना करना होता है तथा सभी यात्रियों की जांच करना भी सम्भव नहीं होता है, और

(ख) यदि हां, तो क्या सरकार का इस प्रकार की गाड़ियों के प्रत्येक प्रथम श्रेणी के कोच तथा स्लीपरों में कंडक्टर की व्यवस्था करने का कोई प्रस्ताव है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) वर्तमान अनुदेशों के अनुसार उन मेल और एक्सप्रेस गाड़ियों में, जिनके पहले दर्जे के पांच से अधिक सवारी डिब्बों की देखभाल करनी पड़ती है, दो संवाहक होने चाहिए और जिन गाड़ियों में पांच तक सवारी डिब्बे होते हैं उनमें एक संवाहक होता है। इसके अतिरिक्त, प्रत्येक गैर-गालियारेदार पहले दर्जे के सवारी डिब्बों के लिए एक सवारी डिब्बा परिचर की व्यवस्था की गई है। जब सवारी डिब्बे गालियारेदार होते हैं, तो इस प्रकार के दो सवारी डिब्बों के लिए एक परिचर की व्यवस्था की गई है। इसी प्रकार प्रत्येक गैर-गलियारेदार दूसरे दर्जे के शयानयान के लिए एक चल टिकट परीक्षक तथा इस प्रकार के दो सवारी डिब्बों के लिए जब गलियारेदार हों तो एक टिकट परीक्षक की व्यवस्था की गई है।

(ख) प्रश्न नहीं उठता।

रेलवे बोर्ड में निम्न श्रेणी लिपिकों की वरीयता सूची

8274. **श्री आर.एन. राकेश :** क्या रेल मंत्री रेलवे बोर्ड में निम्न श्रेणी लिपिकों की

वरीयता सूची के बारे में 15 मार्च 1984 के अतारांकित प्रश्न संख्या 3132 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) रेलवे बोर्ड के कार्यालय में इस समय उच्च श्रेणी लिपिकों के कितने पद रिक्त पड़े हैं;

(ख) वर्ष 1973 और 1976 से निरन्तर कार्यरत निम्न श्रेणी लिपिक पदोन्नति के लिए विचारित होने हेतु किस तारीख से पात्र माने जायेंगे और इस समय वे योग्यता के लिए निर्धारित मानदण्डों के अन्तर्गत पदोन्नति की कौन सी शर्तें पूरी नहीं करते हैं;

(ग) क्या 1975-76 में सचिवालय प्रशिक्षण और प्रबन्ध संस्थान के माध्यम से नियुक्त निम्न श्रेणी लिपिकों की पदोन्नति के अलावा अन्य स्रोतों से नियुक्त निम्न श्रेणी लिपिकों को भी पदोन्नति कर दिया गया है; और

(घ) यदि हां, तो उसका अलग-अलग ब्यौरा क्या है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) इस समय इस मंत्रालय में उच्च श्रेणी लिपिक के ग्रेड के 12 पद रिक्त पड़े हैं।

(ख) 1973 और 1976 में सचिवालय प्रशिक्षण तथा प्रबन्ध संस्थान (अब कर्मचारी चयन आयोग) के माध्यम से नियमित आधार पर भर्ती किए गए निम्न श्रेणी लिपिकों को उच्च श्रेणी लिपिक के रूप में पदोन्नत कर दिया गया है। हिन्दी टंकण जानने वाले निम्न श्रेणी लिपिक, जिन्हें 1973 और 1976 में तदर्थ आधार पर भर्ती किया गया था और नवम्बर, 1981 में इसी ग्रेड में इस मंत्रालय में समाहित किया गया था। निम्न श्रेणी लिपिक की 3 वर्ष की अनुमोदित सेवा के बाद तदर्थ आधार पर तथा 8 वर्ष की अनुमोदित सेवा के पश्चात नियमित आधार पर उच्च श्रेणी लिपिक के रूप में, अपनी वरिष्ठता के अनुसार और अनुपयुक्त होने पर अस्वीकृति की शर्तें के अध्याधीन पदोन्नति के पात्र होंगे।

(ग) जी हां।

(घ) 1973-76 में सचिवालय प्रशिक्षण तथा प्रबन्ध संस्थान के माध्यम से भर्ती किये गए 88 निम्न श्रेणी लिपिकों तथा क्षेत्रीय रेलों से लिए गए 32 निम्न श्रेणी लिपिकों को उनकी बारी पर उच्च श्रेणी लिपिक के रूप में तदर्थ आधार पर पदोन्नत कर दिया गया है।

Promotion Panels for IFS (B)

8275. SHRI R.N. RAKESH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there is a wide-spread discontentment among the IFS (B) on account of inordinate delay in the issue of promotion panels ;

(b) whether such a delay occurs only in the case of promotion panels of IFS (B) and promotion panels of IFS (A) are issued promptly and on time ;

(c) if so, the reasons therefor ; and

(d) the remedial steps proposed to be taken by the Government to ensure that the promotion panels of IFS (B) are issued on time ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) It has been expressed from the Staff-Side of the Regional Council of the Joint Consultative Machinery of the Ministry of External Affairs that there is delay in the issue of promotion panels of IFS (B).

(b) Delays have occured both in IFS (A) and IFS (B) in drawing up promotion panels.

(c) and (d) In case of promotion panels for IFS (B), the necessity of Departmental Promotion Committee Meetings to be convened by the Union Public Service Commission, non-availability of up-to-date Confidential Reports, and uncertainty of the exact number of vacancies available are often the causes for delay. These delays are inherent in the system and procedure. Many of these factors do not apply to IFS (A), which is a much smaller cadre. Efforts are continually being made to draw up panels with the least possble delay.

Raising of Platforms and Modernisation of Station Buildings on Trivandrum-Ernakulam Line.

8276. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of RAILWAYS be pleased to state ;

(a) whether it is a fact that the issue of raising platforms and modernising station buildings in the Trivandrum-Eranakulam line had been raised in the Southern Zonal Railway Users Consultative Committee ; and

(b) if so, the details thereof and the action taken thereon ?

THE MINISTER OF RAILWAAS (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) and (b) Sir, no such issue has been raised in Southern Zonal Railway Users Consultative Committee since 1981. However, a suggestion that, though the Trivandrum Ernakulam line has been converted into Broad Gauge, the platforms in this line have not been raised and improved to the requirements of a broad-gauge line and the station buildings have also not been improved, was received for discussion in the meeting of the Consultative Committee of Members of Parliament for the Ministry of Railways held on 8.2.84.

The position of raised platforms and remodelling/improvements of station buildings on this line is as under :

All important stations on Trivandrum-Ernakulam Section where Mail/Express trains stop, have been provided with at least one high level platform to BG standards. The second platforms at Tiruvalla, Kayankulam and Chengannur were raised in recent past, whereas the work for raising the second platform at Mavelikara, Chengnacheri and Piravan Road is in progress. With the completion of these works, all important stations where mail and express trains stop would have both the platforms at raised level.

As regards remodelling of stations, during conversion of Trivandrum-Ernakulam Section, remodelling of following stations had been carried out :—

(i) Chirayinkil

(ii) Kadakavur

(iii) Varkala

(iv) Paravur

(v) Quilon

Improvements had also been carried out to the station buildings at the following stations :—

(i) Chengannur

(ii) Kottayam

(iii) Ernakulam Town

(iv) Ernakulam Junction

(v) Tiruvalla

Works for further improvements at Tiruvalla, Chengnacheri and Mavellikara have also been approved for execution, and the first one is already in progress.

Indo-Singapore Relations

8277. SHRI B.V. DESAI :

SHRI M.V. CHANDRASHEKHARA MURTHY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Singapore and India have agreed that their divergent perceptions on Kampuchea should not stand in the way of developing friendly relations;

(b) whether the Foreign Secretary of India and the Deputy Prime Minister and Foreign Minister of Singapore discussed the issue;

(c) if so, the outcome of the discussions; and

(d) to what extent India has agreed to improve the relations with the Singapore Government ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A A. RAHIM) : (a) Yes, Sir.

(b) Shri K Natwar Singh Secretary (East) in the Ministry of External Affairs called on Mr. Rajaratnam, Deputy Prime Minister and Mr. Dhanabalan, Foreign Minister and other senior officials of Singapore Government during his official visit to Singapore in March, 1984 and had discussions with them on bilateral, regional and international issues, including that of Kampuchea.

(c) and (d) Discussions were held in a warm and friendly atmosphere. Both countries recognise that though they have different perceptions and national positions on Kampuchea, this should not affect the friendly relations between them As a result of the disussions the relation between the two countries have greatly improved and it is expected that there will be greater bilateral cooperation.

Request of Hindustan Latex Labour Union Re : Appointment of Latex Technologist

8278. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Hindustan Latex Labour Union has requested to Government to appoint an experienced and qualified "Latex Technologist" in the Senior Managerial cadre to activise the Research and Development Section for improving the quality of products; and

(b) if so, details of the request and the action taken on it ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WALFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) Hindustan Latex Labour Union has suggested appointment of an experienced and qualified Latex Technologist in the Research and Development Section of the Hindustan Latex Limited, Trivandrum (HLL) HLL have reported that they have initiated action to advertise the post of a Technical Manager.

Blowing up Rail Track between Mansa and Sadasinghwala Stations on Jakhal-Bhatinda Section (N.R)

8279. SHRI B.V. DESAI :

SHRI ARJUN SETHI :

SHRI N.E. HORO :

SHRI K. PRADHANI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the railway track between Mansa and Sadasinghwala Stations on the Jakhal-Bhatinda Section of the Northern Railway was blown off by extremists on March 23, 1984;

(b) if so, the details of the incident;

(c) how many such sabotage cases by the extremists have taken place on the railways during the last three months;

(d) whether the extremists' activities on blowing off the railway tracks have been increasing; and

(e) if so, what steps are being taken by Government to check them and steps taken by Railways in this regard ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) and (b) Yes. Sir. On 23.3.84 at about 2.20 hrs. railway track between Mansa and Sadasinghwala Station was blown up by unknown persons. Permanent Way Inspector/Mansa examined the place of occurrance and found that the railway track between Km. No. 248/1112 was damaged. Wooden sleeper and bearing plate were found broken and a small piece iron material of the track was found lying at some distance. Some pieces of burnt wire and 4 posters in Gurmukhi script were also found near the site. Govt. Railway Police, Bhatinda has registered a case no. 56 dated 23.3.84 under Section 126 Indian Railway Act and are making investigations.

(c) Only two such cases were reported on the Northern Railway during the last three months.

(d) Yes, Sir.

(e) The following steps are being taken to check the activities of the extremists :

(i) Railway Security Scheme has been introduced round the clock.

(ii) Track patrolling by Gangmen and Punjab Home Guard is being done round the clock.

(iii) Govt. Railway Police staff are also detailed for patrolling the track during night hours with a iew to protect the Gangmen on patrolling duty in the affected Sections.

(iv) Close liasion is being maintained with the Police and civil authorities.

(v) Anti Sabotage measures have been adopted by burring fish belts.

(vi) Trains are also being escorted by Govt. Railway Police, C.R.P.F. and where necessary RPF manpower is also provided for this purpose.

SC/ST Amongst Telephone Operators

8280. SHRI DAYA RAM SHAKYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that 40 Point Roster has been implemented in the promotion of Telephone Operators of Northern Railway belonging to Scheduled Castes and Scheduled Tribes;

(b) if not, the reasons therefor; and

(c) total strength of Telephone Operators, grade-wise and Division-wise and number of Scheduled Castes and Scheduled Tribes among them ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) Does not arise.

(c) Total strength of Telephone Operators, grade-wise and Division-wise together with number of Scheduled Castes and Scheduled Tribes in the promotion category is furnished below :

Division	*Grade*	*Sanctioned strength*	*S.C.*	*S.T.*
Delhi	Rs. 550-750	9	2	...
	Rs. 425-700	17	2	...
	Rs. 330-560	55	9	1

1	2	3	4	5
Moradabad	Rs. 550-750	2	1	...
	Rs. 425-700	4	...	...
	Rs. 330-560	13	2	2
Allahabad	Rs. 550-750	4	...	...
	Rs. 425-700	7	2	...
	Rs. 330-560	24	5	...
Ferozepur	Rs. 550-750	4	1	1
	Rs. 425-700	8	1	1
	Rs. 330-560	27	5	2
Lucknow	Rs. 550-750	5	...	...
	Rs. 425-700	8	1	...
	Rs. 330-560	27	1	1
Bikaner	Rs. 550-750	1	...	...
	Rs. 425-700	1	...	...
	Rs. 330-560	4	1	...
Jodhpur	Rs. 550-750	1	...	...
	Rs, 425-700	1	...	...
	Rs. 330-560	3	1	...

Selection of Employees holding Ex-cadre Posts in Railway Board Office

8281. SHRI LAKSHMAN MALLICK: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Chairman, Railway Board has asked for review the question of repatriation of about 100 employees of the Board Office holding ex-cadre posts for more than last four years; and

(b) if so, as to when the selection for these posts is likely to be held ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir. It has been decided that the staff holding ex-cadre posts in this Ministry for a period exceeding 4 years should be repatriated to their parent cadres.

(b) Fresh selections to ex-cadre posts in this Ministry will be taken in hand after disposal of the representation against this policy received from the Railway Board Ministerial Staff Association.

Opening of New Kendriya Vidyalayas

8282. SHRI LAKSHMAN MALLICK:

SHRI GHULAM MOHAMMAD KHAN :

SHRI CHINTAMANI JENA :

Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that Central Government have recently opened a number of Kendriya Schools through Kendriya Vidyalaya Sangathan in different parts of the country during 1982-83; and

(b) if so, the details of the schools opened during 1982-83 State-wise and district-wise ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) A statement indicating the locations of the 38 Kendriya Vidyalayas opened in the country during the year 1982-83 is attached.

Statement

ANDHRA PRADESH

1. Begumpet, Distt. Hyderabad

ASSAM

2. Namrup, Distt. Dibrugarh
3. Kumbhigram, Distt. Silchar

BIHAR

4. Mokamghat, Distt. Patna

GUJARAT

5. Dantiwada, Distt. Banas Kantha
6. Wadsar, Distt. Mehsana
7. Vadodara, Distt. Vadodara

HARYANA

8. Sirsa, Distt. Sirsa

HIMACHAL PRADESH

9. Bakloh, Distt. Chamba

KARNATAKA

10. BEML Nagar, Distt. Kolar

MADHYA PRADESH

11. Raipur, Distt. Raipur
12. Rewa, Distt. Rewa
13. Jabalpur, Distt. Jabalpur

MAHARASHTRA

14. Varangaon, Distt. Jalgaon
15. Pune, Distt. Pune
16. Devlali, Distt. Nasik

MANIPUR

17. Imphal, Distt. Manipur Central

ORISSA

18. Bhubaneswar, Distt. Puri
19. Rourkela, Distt. Sundergarh

RAJASTHAN

20. Jaipur
21. Udaipur, Distt. Udaipur
22. Uttarlai, Distt. Barmer
23. Jalipa Cantt., Distt. Barmer

UTTAR PRADESH

24. Mukteswar, Distt. Nainital
25. Banbassa, Distt. Nainital

26. Bamrauli, Distt. Allahabad
27. Kanpur Cantt., Kanpur
28. Shahjahanpur, Distt. Saharanpur
29. Raiwala, Distt. Shahjahanpur
30. Hindon, Distt. Ghaziabad

WEST BENGAL

31. Kharimala, Distt. Cooch Behar
32. Calcutta
33. Kankinara, 24 Parganas
34. Farrakka, Distt. Murshidabad
35. Alipur, Distt. Calcutta

DELHI

36. Shalimar Bagh
37. Tughalakabad

GOA, DAMAN & DIU

38. Mandovi, Verem

मध्य प्रदेश में ऐतिहासिक और धार्मिक स्मारकों का अनुरक्षण

8283. **श्री प्रताप भानु शर्मा** : क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के विदिशा और रायसेन जिलों के उन प्राचीन ऐतिहासिक और धार्मिक स्मारकों के नाम क्या हैं जिनकी देखभाल और अनुरक्षण केन्द्र सरकार पुरातत्व विभाग द्वारा किया जा रहा है,

(ख) इन स्मारकों के अनुरक्षण पर प्रतिवर्ष कितनी धनराशि खर्च की जाती है,

(ग) इन स्थानों पर पर्यटकों के लिये सुविधाएं कराने हेतु पिछले वर्षों में किये गये विकास कार्य का ब्यौरा क्या है, और

(घ) क्या केन्द्रीय सरकार इन सुविधाओं को उपलब्ध कराने के लिए राज्य सरकार को कोई वित्तीय सहायता देती है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पी.के.थुंगन) (क) मध्य प्रदेश के विदिशा और रायसेन जिलों के केन्द्रीय परिरक्षित प्राचीन ऐतिहासिक और धार्मिक संस्मारकों/स्थलों की एक सूची संलग्न है।

(ख) इन संस्मारकों के अनुकरण पर वर्ष 1982-83 के दौरान 1,15,451 रुपये और वर्ष 1983-84 (नवम्बर 83 तक) के दौरान 53,645 रुपये की धनराशि खर्च की गई।

(ग) और (घ) ऐसी सुविधाएं पर्यटन विभाग द्वारा प्रदान की जाती हैं। भारतीय पुरातत्व सर्वेक्षण ने सभी स्थानों पर पेय जल की सुविधा प्रदान की है। सांची में शौच सुविधाए भी हैं। विदिशा को मध्य प्रदेश भ्रमण परिपथ में शामिल कर लिया गया है जिसे पर्यटन विभाग ने केन्द्र, राज्य और निजी क्षेत्रों के माध्यम से धन की उपलब्धता के आधार पर चरणबद्ध रीति से समन्वित विकास के लिए मान्यता दे दी है। राज्य सरकार के अनुरोध पर पर्यटन विभाग द्वारा विशिष्ट परियोजनाओं के लिए वित्तीय सहायता दी जाती है।

मध्य प्रदेश के विदिशा और रायसेन जिलों में केन्द्रीय परिरक्षित प्राचीन और धार्मिक संस्मारकों की सूची

क.सं.	अवस्थिति	संस्मारक/स्थल का नाम
	रायसेन जिला	
1.	भोजपुर	शैव मंदिर
2.	रायसेन	किला
3.	सांची	बौद्ध संस्मारक
4.	सेनारि	बौद्ध स्तूप
5.	बावलिया और हकीमखेड़ी	बौद्ध स्तूप और अवशेष
6.	मुरेल खुर्द	बौद्ध स्तूप
	विदिशा जिला	
7.	बढोह	दशावतार मंदिर
8.	बढोह	गदरमल मंदिर
9.	बढोह	जैन मंदिर
10.	बेसनगर	प्राचीन स्थल
11.	बेसनगर	खम्भ बाबा (हेलीडोरस स्तंभ)
12.	ग्यारसपुर	अठखंभा
13.	ग्यारसपुर	ब्रजमठ
14.	ग्यारसपुर	बौद्ध स्तूप
15.	ग्यारसपुर	हिंडोला तोरण
16.	ग्यारसपुर	मालादेवी मंदिर
17.	पठारी	भीमगज
18.	पठारी	गुफाएं
19.	उदयगिरि	गुफाएं 1 से 20 तक
20.	उदयगिरि	गुप्तकालीन मंदिरों के अवशेष
21.	उदयपुर	बड़ खम्बी
22.	उदयपुर	उदयेश्वर महादेव मंदि
23.	विदिशा	बीजमंडल मस्जिद
24.	विदिशा	लोहंगी पहाड़ी का शी

मध्य प्रदेश के सामाजिक संगठनों को वित्तीय सहायता

8284. **श्री प्रताप भानु शर्मा :** क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के उन सामाजिक संगठनों के नाम क्या हैं, जिन्हें प्रति वर्ष केन्द्रीय सरकार से वित्तीय सहायता मिलती है; और

(ख) पिछले तीन वर्षों के दौरान उन्हें वर्षवार कितनी धनराशि स्वीकृत की गई ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पी. के. थुंगन): (क) और (ख) एक विवरण संलग्न है।

विवरण

पिछले तीन वर्षों की अवधि में मध्य प्रदेश के सामाजिक संगठनों के नाम और उनको विमुक्त की गई अनुदान की धनराशि।

क्रम सं.	संगठनों का नाम	स्वीकृति की गई धनराशि (रुपए में)		
		1981-82	1982-83	1983-84
1	2	3	4	5
	(क) अपंग व्यक्तियों के लिए सहायता की योजना			
1.	एम.पी. वेल्फेयर ऐसोसिएशन फार दी ब्लाइंड, इन्दौर	1,38,315	1,31,400	3,05,403
2.	महेश दृष्टिहीन कल्याण संघ, इन्दौर	23,945	—	—
3.	ब्लाइंड एण्ड डिसेबल्ड वेल्फेयर चैरीटेबल ट्रस्ट, रेवा	1,00,000	1,00,000	40,000
4.	ब्लाइंड रिलीफ ऐसोसिएशन, भोपाल	40,000	—	30,000
5.	फुल गोपाल (प्रोटेस्टैंट चर्च) मेल, भोपाल	—	44,703	74,232
6.	संजीवनी सेवा संघम, इन्दौर	—	—	1,00,000
	(ख) स्वयं सेवी संगठनों को संगठनात्मक सहायता की योजना			
1.	एम. पी. वेल्फेयर ऐसोसिएशन, इन्दौर	10,655	30,000	38,719
2.	कस्तूरबा गांधी नेशनल मेमोरियल ट्रस्ट, इन्दौर	30,000	30,000	—
	(ग) सहायक यंत्र/उपकरण खरीदने/फिटिंग के लिए अपंग व्यक्तियों को सहायता की योजना			
1.	इण्डियन रेड क्रास सोसायटी, एम. पी., स्टेटस, रेड क्रास प्लाट, लिंक रोड नं.2, शिवाजी नगर, भोपाल	2,00,000	—	—

1	2	3	4	5
2.	एम. पी. वेल्फेयर ऐसोसिएशन फार दी ब्लाइंड, इन्दौर	1,00,000	1,00,000	—
	(घ) संकट ग्रस्त महिलाओं के पुनर्वास हेतु महिला प्रशिक्षण केन्द्र/संस्थान स्थापित करने की योजना			
1.	गायत्री हा. से. स्कूल एजूकेशनल सोसायटी, उज्जैन	26,460	—	—
2.	श्रीमद दयानन्द वैदिक संस्थान, रायगढ़	29,160	—	—
	(ङ) अल्प आवास गुटों की योजना			
1.	ग्वालियर अल्प स्टे होम, मध्य प्रदेश	59,309	73,029	83,000
	(च) बेंक संघ और सुरक्षा के जरूरतमंद बच्चों के कल्याण की योजना			
1.*	अल्प किरन महिला सिलाई कढ़ाई और बाल कल्याण केन्द्र, इन्दौर			
2.*	बाल शिक्षा केन्द्र, इन्दौर			
3.*	मुनिसीपल कौंसिल, सेरोमी, एम. पी.			
4.*	वैदिक एजूकेशनल सोसायटी, सिविल रोड, बिलासपुर, एम.पी.			
5.*	एम. पी. बनवासी सेवा मंडल, महाराजपुर			
6.*	कस्तूरबा महिला उद्योग शिक्षा मंडल, धार			
7.*	स्मृति बाल मंदिर, बिलासपुर, मध्य प्रदेश			
8.*	महिला सभा भवन, खारगांव			
9.*	मुनिसीपल कौंसिल, गुना			
10.*	मुनिसीपल कौंसिल महासुपंद, रायपुर			
11.*	सरस्वति शिशु मंदिर, दामोली	1,94,568*	2,60,713*	90 511*
12.*	एम. पी. बनवासी सेवा मंडल, महाराजपुर			
13.*	बाल निकेतन संघ, इन्दौर			
14.*	श्रीमद् दयानन्द वैदिक मिशन, रायगढ़			
15.*	महिला सभा समिति, रेवा			

1	2	3	4	5
16.*	भारतीय ग्रामीण महिला संघ, इन्दौर			
17.*	महादेव बाल निकेतन लक्ष्मीगंज, ग्वालियर			
18.*	महिला सभा खरगांव निराश्रित बाल गृह, निरवार			
	(छ) बालवाड़ी पोषाहार कार्यक्रम			
1.	इंडियन कौंसिल फार चाइल्ड वेल्फेयर है० क्वार्टर, नई दिल्ली‡			
2.	हरिजन सेवक संघ है० क्वार्टर, नई दिल्ली ‡			
3.	भारतीय आदिमजाति सेवक संघ, है० क्वार्टर, नई दिल्ली ‡			
4.	कस्तूरबा गांधी नेशनल मेमोरियल ट्रस्ट, है० क्वार्टर, इन्दौर ‡			
5.	सेन्ट्रल स्पेशल वेल्फेयर बोर्ड, है० क्वार्टर, नई दिल्ली‡			

Attachment of A.C. 2-Tier Sleeper Coach to Neelachal Express

8285 SHRI CHINTAMANI JENA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to attach one more A.C. 2-tier sleeper coach to 175/176 Neelachal Express considering the acute shortage of accommodation; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS SHRI A. B. A. GHANI KHAN CHOUDHURY : (a) No, Sir.

(b) Does not arise.

Production of University Level Text Books in Regional Languages

8286. SHRI K.A. SWAMI : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether any steps have been taken for production of University level text-books in the Regional Languages; and

(b) if so, the details thereof ?

* वर्ष 1981-82, 1982-83 और 1983-84 के दौरान स्वीकृत की गई सहायता की धनराशि को सभी 18 संगठनों में वितरित कर दिया गया था।

‡ इस योजना के अन्तर्गत इन 5 राष्ट्रीय स्तर के स्वयंसेवी संगठनों को देश में कार्यक्रम के कार्यान्वयन के लिए सीधे ही सहायक अनुदान दिया जाता है। ये संगठन आगे अपने राज्य/एककों/स्थानीय स्वयंसेवी संगठनों को मध्य प्रदेश सहित देश के विभिन्न भागों में बालबाड़ी केन्द्रों को चलाने के लिए अनुदान वितरित करते हैं।

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) The Commission for Scientific and Technical Terminology have evolved 3,87,500 terms pertaining to science, humanities, medicine, agriculture, engineering, pharmacy, veterinary science etc. About 7730 books pertaining to different disciplines of science and humanities in Hindi and regional languages have also been published through various book production agencies under the scheme of the Ministry.

विश्वविद्यालय अनुदान आयोग द्वारा जवाहरलाल नेहरू विश्वविद्यालय के कार्यकरण की जांच हेतु उप-समिति की नियुक्ति

8287. श्री मनोहर लाल सैनी :

श्रीमती किशोरी सिन्हा :

डा. सुब्रह्मण्यम स्वामी :

क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विश्वविद्यालय अनुदान आयोग द्वारा जवाहरलाल नेहरू विश्वविद्यालय के कार्यकरण की जांच करने के लिए एक उप-समिति की नियुक्ति की गई थी;

(ख) यदि हां, तो क्या इस समिति द्वारा अपना प्रतिवेदन प्रस्तुत कर दिया गया है;

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है और इस सम्बन्ध में क्या कार्यवाही की गई है; और

(घ) उक्त प्रतिवेदन की मुख्य बातें क्या हैं ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों की राज्य मंत्री (श्रीमती शीला कौल): (क) से (घ) जी, नहीं । विश्वविद्यालय अनुदान आयोग ने जवाहरलाल नेहरू विश्वविद्यालय के कार्यकरण की जांच करने के लिए कोई उप समिति नियुक्त नहीं की थी । तथापि आयोग ने जनवरी, 1982 में जवाहरलाल नेहरू विश्वविद्यालय सहित सभी केन्द्रीय विश्वविद्यालयों के कार्यकरण की जांच करने के लिए एक समिति नियुक्त की थी । समिति ने अपनी रिपोर्ट प्रस्तुत कर दी है । सरकार को अभी रिपोर्ट की जांच करनी है और सिफारिशों पर दृष्टिकोण अपनाना है । समिति की रिपोर्ट सदस्यों के संदर्भ और उपयोग के लिए संसद पुस्तकालय में रख दी गई है ।

DTC Fleet Passengers Carried, Routes, Breakdown, Punctuality, Accidents, Losses and Buses Burnt or Damaged

8288. SHRI MOOL CHAND DAGA : Will the Minister of SHIPPING AND TRANSPORT be pleased

(a) to lay a statement showing the total number of vehicles, total number of passengers carried, average number of standing of persons in buses, number of routes, breakdown per 10,000 Kms, punctuality percentage (departure and arrival), number of accident fatal, losses and number of buses burnt or damaged by public in respect of Delhi Transport Corporation for the last two years with year-wise break-up ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : The Statement giving available information in respect of items specified in the question is attached.

Statement

S. No.	ITEM		1982-83	1983-84
1.	Fleet as on last day.			
	DTC	:	4044	4135
	P.O.	:	801	980
	Total	:	4845	5115
2.	Total no. of passengers carried (lakh).			
	DTC	:	11066.31	11385.96
	P.O.	:	1476.64	2384.24
	Total	:	12542.95	13770.20
3.	Avg. no. of standing passengers.		22.4	21.6
4.	No. of routes as on last day.			
	City	:	581	621
	Inter-state:		60	67
5.	B/down per 10,000 kms.			
	DTC	:	4.08	3.76
	P.O.	:	6.30	4.13
	Total	:	4.40	3.83
6.	No. of fatal accidents.			
	DTC	:	219	228
	P.O.	:	23	23
	Total	:	242	251
7.	Losses (crore Rs.)			
	(a) Working		31.82	43.82
	(b) Net		73.49	99.13
8.	Number of buses burnt or damaged by public			
	(a) burnt		6	4
	(b) damaged		494	263

NOTE : 1. Information on punctuality percentage (departure and arrival) i.e. percentage of trips arriving/departing on time/late is not being maintained.

2. Average number of standee passengers has been obtained by deducting the avg. seating capacity i.e. 36 from average passengers carried in bus. The average passengers carried in a bus has been estimated by multiplying total carrying capacity of a bus i.e. 66 by the percentage load factor.

Foreign Tours by Officers of Legal and Treaties Division

8289. SHRI MOOL CHAND DAGA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of foreign tours undertaken by the Officers of Legal and Treaties Division of his Ministry during the last three years indicating the number of tours and the number of days of these tours for each officer for each year;

(b) the total amount spent on these tours during the last three years; and

(c) how many of these officers have undertaken tours frequently ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) During 1981, 9 officers of the Legal and Treaties Division undertook 23 foreign tours for a total period of 444 days, the details of which are given in attached statement-I.

During 1982, 6 officers undertook 15 foreign tours for a total period of 333 days, the details of which are given in attached statement-II.

During 1983, 6 officers undertook 13 foreign tours for a total period of 214 days, the details of which are given in attached statement-III.

(b) The information is being collected from various sources and will be laid on the Table of the House as soon as it is received and compiled.

(c) Out of the number of officers mentioned in statement 'I', 'II' and 'III', 3 officers in 1981, 2 officers in 1982 and 1 officer in 1983 had undertaken tours more than two in a year.

Statement I

Year 1981

Foreign Tours by Officers of Legal and Treaties Division.

Designation of the Officer.	No of Tours.	No. of Days.	Remarks
Additional Secretary	6	163	This includes one tour to New York for 31 days for the United Nations General Assembly Session.
Director	6	49	
Deputy Director	2	33	
Deputy Director	1	9	
Deputy Director	2	33	
Legal Advisor, Permanent Mission of India, New York	1	33	From New York to Geneva.
Legal Adviser, High Commission of India, London	3	22	From London to Geneva/ Washington/Stockholm.
Assistant Legal Adviser	1	47	
Law Officer	1	55	
	23	444	

Note:—One Law Officer went for training in Management and Conservation for 69 days to Malta and West Germany. The expenses were met by the International Ocean Institute, Malta.

Statement II

Year 1982

Foreign Tours by Officers of Legal and Treaties Division.

Designation of the Officer.	No. of Tours.	No. of Days.	Remarks
Additional Secretary	5	117	
Director	4	50	
Legal Adviser Permanent Mission of India, New York	1	7	From New York to Jamaica.
Deputy Director	2	62	
Assistant Legal Adviser	1	39	
Assistant Legal Adviser	2	58	
	15	333	

Note:—One Law Officer went for training in Management and Conservation for 70 days to Canada. The expenses were met by the International Ocean Institute, Malta.

Statement III

Year 1983

Foreign Tours by Officers of Legal and Treaties Division.

Designation of the Officer	No. of Tours	No. of Days	Remarks
Additional Secretary	1	53	
Director	5	48	
Deputy Director	2	48	
Deputy Director	2	29	
Assistant Legal Adviser	1	6	
Law Officer	2	30	
	13	214	

News Captioned 'Retire and Research'

8290. SHRI MOOL CHAND DAGA : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Government's attention has been drawn to the editorial 'Retire and do Research' in Economic Times, dated 20 February, 1984;

(b) what steps have been taken to streamline the working of University Grants Commission and to avoid misuse of funds and wastage of manpower;

(c) how many retired university professors have been appointed by UGC for research work in the country during the last three years giving year-wise and State-wise break-up; and

(d) how many in each case left the job in the middle and what was total year-wise loss calculated for these cases ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) Yes, Sir.

(b) In the case of major science projects the Commission has evolved procedures to monitor the annual progress of the projects and to evaluate the final reports. Such monitoring and evaluation is done on a selective basis in the case of major projects in Humainities and Social Sciences. Only about 20% of the major projects in science have been evaluated as unsatisfactory.

(c) The Commission provides financial assistance to faculty members in universities and colleges to undertake well-defined research projects. The Commission has also agreed to assist superannuated teachers as Principal Investigators for such projects who can be paid an honorarium of Rs. 1000/- per month. The Commission does not make any appointments in such cases. The number of projects of retired teachers assisted by the Commission during the last three years, year-wise and State-wise, is given in the attached Statement.

(d) The Commission has not received any information about the discontinuance of research projects sanctioned to retired teachers during the last three years.

Statement

S No.	Name of State	No. of Teachers being assisted 1981-82	1982-83	1983-84	Total
1.	Andhra Pradesh	2	1	3	6
2.	Assam	1	—	—	1
3.	Bihar	4	5	—	9
4.	Gujarat	3	—	2	5
5.	Karnataka	8	1	2	11
6.	Kerala	2	1	—	3
7.	Madhya Pradesh	2	—	1	3
8.	Maharashtra	4	1	3	8
9.	Orissa	—	1	2	3
10.	Punjab	2	—	—	2
11.	Rajasthan	4	2	3	9
12.	Tamil Nadu	3	2	4	9
13.	Uttar Pradesh	16	10	12	38
14.	West Bengal	1	—	8	4
15.	Delhi	—	—	1	1

Implementation of National Education Policy

8291. SHRI BISHNU PRASAD : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the guidelines issued by the Centre to the States and Union Territories in regard to implementation of National Education Policy; and

(b) how far the States have cooperated in implementation of the policy ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) Guidelines issued to the States are based on the National Policy on Education, 1968. These include the necessity of universalisation of education as also removal of adult illiteracy. These also emphasise common curriculum for the 10+2 school pattern and vocationalisation of education.

(b) The recommendations contained in the National Policy on Education are being implemented by all the States, by and large, and they are at different levels of implementation. The programes of universalisation of elementary education and eradication of adult illiteracy are receiving special attention under the new 20-Point Programme and the Minimum Needs Programme towards achieving the desired targets. The 10+2+3 structure of education has been introduced in a majority of States and Union Territories.

Dumping Works in Hooghly River

8292. SHRI SATYAGOPAL MISRA : Will the Ministar of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the dumping works in the Hooghly river near Haldia to have draft in the said river have come to a stand still;

(b) if so, the reasons thereof; and

(c) the details of dumping works (month-wise) in the river Hooghly in recent times ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) and (b) Yes, due to the port strike, the dumping works in the river Hooghly near Haldia came to a stand still with effect from 15th March, 19*4. Though port operations have now resumed, strong wave and wind conditions in the working area have halted further work.

(c) The project was sanctioned in August, 1982 and the dumping work, which is seasonal, was started in December, 1982. The month-wise dumping since December 1982 is given below:—

Month	Cages	Brick Blocks
	(Quantity in Nos.)	
December, 1982	4,000	10,000
January, 1983	21,000	51,000
February, 1983	2,800	—
March, 1983	17,000	80,000
April, 1983	18,000	78,000
May, 1983	—	55,000
	62,800	2,74,000
December, 1983	1,000	5,500
January, 1984	2,300	23,500
February, 1984	6,000	20,000
March, 1984	4,000	8,000
	13,300	57,000

Opening of Bhubaneswarpur and Mohisabad Bazar Railway Station

8293. SHRI SATYAGOPAL MISRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal under the consideratiun of his Ministry to open two new Railway Stations at Bhubaneswarpur (near Tamluk Maniktala) and Mohisabad Bazar (near the bridge over Hijli Tidal canal) for passenger traffic in the Panskura Haldia section of the South Eastern Railway;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) what are the reasons for delay in taking the decision ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) to (d) The proposals regarding opening of passenger halts at Bhubaneswarpur/Maniktala between Tamluk and Raghunathbari stations and at Geonkhali bus line near Mahisadal station are under examination by the South Eastern Railway. A decision is likely to be taken in the matter after the justification and financial viability of the proposals has been established.

New Regions of Kendriya Vidyalaya

8294. SHRI BABURAO PARANJPE : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that Kendriya Vidyalaya Sangathan is considering creation of three new regions of Kendriya Vidyalaya; and

(b) if so, which are these and whether claim of Bangalore has been considered in this regard ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) and (b) The The Kendriya Vidyalaya Sangathan has decided to create the following four new regions :

(1) Bhubaneswar

(2) Jaipur

(3) Silchar

(4) Jammu

and to abolish the existing Roorkee region.

Suitability of other locations, including that of Bangalore, was considered by the Sangathan before taking this decision.

Carriage Repair Workshop at Renigunta

8295. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state :

(a) whether the levelling of the land where the establishment of a carriage-repair workshop at Renigunta is completed; and

(b) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI A.B A. GHANI KHAN CHOUDHURY) : (a) Levelling of the land for carriage repair workshop at Renigunta has not been fully completed.

(b) Levelling of land in connection with the setting up of New Carriage Repair Shop for B.G. Coaches for the South Zone at Tirupati, has to be done at the cost of the State Government. The State Government had deposited a sum of Rs. 53 lakhs for the purpose as per approximate estimate. A revised estimate amounting to Rs. 113.57 lakhs has been sent to the State Government for acceptance. Balance amount of Rs. 60.57 lakhs is yet to be deposited by the State Government.

घातक बीमारियों के रोगियों का निःशुल्क इलाज करने के लिए राष्ट्रीय नीति

8296. श्री छीतू भाई गामित : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा कैंसर, कुष्ठ, ल्यूकेरिया, तपेदिक और अन्य घातक रोगों से पीड़ित रोगियों को निःशुल्क इलाज की सुविधा उपलब्ध कराने के लिये कोई राष्ट्रीय नीति तैयार की गई है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) : (क) और (ख) राष्ट्रीय क्षय रोग कार्यक्रम के अन्तर्गत जिला क्षय रोग केन्द्रों/क्षय रोग क्लीनिको और क्षय रोग संस्थाओं आदि में क्षयरोग के दरिद्र रोगियों को निदान और उपचार सेवाएं निःशुल्क उपलब्ध कराई जा रही हैं।

कैंसर के सम्बन्ध में देश में लगभग 150 ऐसे अस्पताल हैं जहां पर कैंसर के रोगियों के लिए उपचार की निःशुल्क सेवाएं उपलब्ध हैं।

कुष्ठ रोग के सम्बन्ध में देश भर में स्थापित सभी परिधीय एककों/केन्द्रों/अस्पतालों द्वारा प्रत्येक रोगी का मुफ्त उपचार किया जा रहा है।

राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के अन्तर्गत गुजरात को देय शेष अनुदान की अदायगी

8297. **श्री छीतू भाई गामित :** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार द्वारा राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के अन्तर्गत राज्य-बार कुल कितना वार्षिक अनुदान उपलब्ध कराया जा रहा है;

(ख) क्या ग्रामीण और शहरी क्षेत्रों को इस कार्यक्रम के अन्तर्गत अनुदान अलग-अलग शीर्ष के अन्तर्गत उपलब्ध कराया जाता है; और

(ग) यदि हां, तो पिछले तीन वर्षों के दौरान उपर्युक्त अनुदान शीर्ष के अन्तर्गत गुजरात को दी जाने वाली अनुदान की कितनी शेष राशि देय है और इस अनुदान की बकाया राशि की अदायगी नहीं किये जाने के क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) : (क) से (ग) 1979-80 से राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम एक केन्द्रीय प्रायोजित (श्रेणी-II) योजना के रूप में चलाया जा रहा है। भारत सरकार के पैटर्न के अनुसार इस कार्यक्रम पर होने वाला खर्च केन्द्र और राज्यों के बीच बराबर-बराबर आधार पर वहन किया जा रहा है। इस कार्यक्रम के अन्तर्गत राज्यों के ग्रामीण और शहरी क्षेत्रों को अलग-अलग शीर्षों के अन्तर्गत अनुदान दिया जाता है। 1983-84 के दौरान इस पैटर्न के अनुसार राज्यों को राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (ग्रामीण) के लिए लगभग 68.40 करोड़ रुपए और राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (शहरी) के लिए 59.10 लाख रुपए का अनुदान दिया गया। इसके अलावा, 1983-84 से मलेथियन 25 प्रतिशत डब्ल्यू.डी.पी. को शत प्रतिशत केन्द्रीय सहायता घटक बना दिया गया है। वर्ष 1984-85 के लिए उक्त सहायता पैटर्न के अन्तर्गत राज्यों/संघ शासित क्षेत्रों को राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (ग्रामीण) के लिए लगभग 81.76 करोड़ रुपए तथा राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (शहरी) के लिए लगभग 2.23 करोड़ रुपए के अनन्तिम आबंटन की व्यवस्था की गई है। इस पैटर्न के अनुसार गुजरात को राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (ग्रामीण) और राष्ट्रीय

मलेरिया उन्मूलन कार्यक्रम (शहरी) दोनों के लिए आवश्यक केन्द्रीय सहायता दी गई है/दी जा रही है।

New PHCs Opened During 1983-84 and Provision of Medical Facilities

8298. SHRI AMARSINH RATHAWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Primary Health Centres opened during the year 1983-84 in the country, State-wise; and

(b) the details of medical facilities provided in the Primary Health Centres ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) A statement giving the required information is attached.

(b) The functional services provided at the Primary Health Centres include :—

(i) Preventive and promotive work through health education.

(ii) Control/eradication of communicable diseases.

(iii) Family Planning education, motivation and provision of services for the Family Planning Programme.

(iv) Maternal and Child Health Care including immunization prophylaxis against anaemia and Vitamin A deficiency.

(v) Environmental sanitation,

(vi) Curative services, and

(vii) Training of Dais, Health Guides and MPWs.

Statement

New Primary Health Centres Opened During 1983-84

1.	Andhra Pradesh	5
2.	Assam	RA
3.	Bihar	Nil
4.	Gujarat	RA
5.	Haryana	3
6.	Himachal Pradesh	13
7.	J. & K.	Nil
8.	Karnataka	13
9.	Kerala	7
10.	Madhya Pradesh	5
11.	Maharashtra	206
12.	Manipur	5
13.	Meghalaya	2
14.	Nagaland	1
15.	Orissa	5
16.	Punjab	Nil
17.	Rajasthan	Nil
18.	Sikkim	1
19.	Tamil Nadu	15
20.	Tripura	7
21.	Uttar Pradesh	10
22.	West Bengal	Nil
23.	A & N Islands	2
24.	Arunachal Pradesh	Nil
25.	Chandigarh	,,
26.	D & N Haveli	,,
27.	Delhi	,,
28.	Goa, Daman & Diu	,,
29.	Lakshadweep	,,
30.	Mizoram	,,
31.	Pondichery	,,
	TOTAL :	300

Note : 1. RA=Report awaited

2. Figures provisional to be confirmed by State Governments/U.Ts.

Suspension of Wagon Tippler System at Paradip Port

8299. SHRIMATI JAYANTI PATNAIK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Rs. 12 crores have been spent for the modernisation of ore handling plant at Paradip Port;

(b) whether the completion of this modernisation scheme took more than six years; and

(c) whether it is also a fact that immediately after commission of the wagon tippler, which is a part of the modernisation scheme, a portion of the wagon tippler system has been suspended for mechanical failures ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Scheme for improvements and modifications to the Iron Ore Handling Plant at Paradip Port has been taken up at a cost of Rs. 11.74 crores. An expenditure of Rs. 10.44 crores has been incurred on this scheme so far.

(b) The scheme sanctioned in November, 1979 has since been completed in February, 1984.

(c) Load trials of the wagon tipplers were carried out from 22.1.84 to 31.1.84 and the defects noticed during load Trials were attended to.

Staffing Pattern of Calcutta Dock Labour Board

8300. SHRI MANORANJAN BHAKTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) what is the accumulated loss of Calcutta Dock Labour Board upto March 31, 1983 and the estimated loss for the year ending March 31, 1984;

(b) whether a number of staff were transferred during the last three years from Calcutta Dock Labour Board to Calcutta Port Trust, if so, year-wise and category-wise of such transfer;

(c) what are the total recruitment of staff and officers during last three years in Calcutta Dock Labour Board, category-wise;

(d) whether some workers who had resigned were subsequently reinstated;

(e) if so, number of such employees and whether they are still on job;

(f) if not, whether they have gone on voluntary retirement or normal retirement;

(g) whether a Staff Inpection Unit of the Ministry on expenditure had inspected the staffing pattern of the Calcutta Dock Labour Board; and

(h) if so, their salient findings ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z R. ANSARI) : (a) The accumulated deficit upto 31st March, 1983 is Rs. 593.45 lakhs (Approximately). It is estimated that there will be a revenue deficit of Rs. 20 lakhs (Approximately) for the financial year ending 31.3.1984.

(b) The following staff and workers of the Calcutta Dock Labour Board have been transferred to the Calcutta Port Trust on deputation during the years 1982, 1983 and 1984 :—

Category	*1982*	*1983*	*1984*
Class III	18	134	817
Class IV	3	21	3
Workers	18	28	51

(c) The following recruitments have been made by the Calcutta Dock Labour

Board during 1982 and 1983 :—

	1982	*1983*
Officers	1	—
Staff	4	8

No recruitment has been made during 1984.

(d) and (e) One Lower Division Clerk and one General Purpose Mazdoor who had resigned from the service were subsequently reinstated and they are still on job.

(f) Does not arise.

(g) The Staff Inspection Unit of the Ministry of Finance inspected the staffing pattern of the Calcutta Dock Labour Board during the year 1983.

(h) The salient findings of the Staff Inspection Unit are given below :—

(i) Reduction of the total strength of staff from 1469 to 953 thus indicating a surplus of 516.

(ii) Creation of posts of Officer-on-Special Duty, Deputy Chief Accounts Officers (two), Deputy Administrative Officers (two) and Steno-typists (three).

(iii) Centralisation of different offices of the Calcutta Dock Labour Board located at various places.

(iv) Rationalisation of categories of workers.

(v) Rescheduling of the working hours of the Out Patient Department of the hospital of the Board in order to optimize staff utilisation.

(vi) Periodical review of strength of hospital staff.

(vii) Modification of existing norms/yardstick on the basis on the revised agreed strength of 953 in order to achieve optimum utilisation of agreed staff strength.

Senior Officers of Indian Foreign Service taking up Assignments in USA

8301. SHRI NAWAL KISHORE SHARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a number of senior officers of Ministry of External Affairs have taken jobs in multinational corporations in US on retirement or on premature retirement;

(b) if so, particulars of such officers taking such jobs during the last three years; and

(c) the reaction of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) No, Sir.

(b) and (c) Does not arise.

Plight of Indians in Nigeria

8302. SHRI NAWAL KISHORE SHARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that mass scale armed robberies are taking place in Lagos and the people of Indian origin are being deprived of their life and property;

(b) whether the Government have taken up the matter with the Government of Nigeria;

(c) what steps have been taken by the Indian High Commission there and whether the Indian High Commission has sent its report in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) Cases of armed robbery are taking place in Lagos with the deterioration of the law and order situation, as in many cities in other parts of the world and some victims were of Indian origin. However, no case of death of any Indian following armed robbery has been reported so far.

(b) to (d) Yes, Sir. The Indian High Commission has taken up the matter of protection from lawless elements with the concerned authorities who have said that appropriate action was being taken.

Proposal to Start Samastipur-Howrah and Jayanagar-Varanasi Superfast Expresses

8303. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether three pairs of Express trains to Howrah and one to New Delhi used to start from and terminate at Samastipur while there is none now;

(b) whether passengers from Darbhanga, Madhubani, Nirmali and Sitamarhi Districts used to travel by rail to Muzaffarpur via Samastipur while none does now;

(c) whether there was direct Nirmali-Tharbhitha and Chhitauni-Bagha rail connection;

(d) whether all the above facilities are now non-existent turning Mithila region of Bihar as the only region in the country with reduced railway facilities as compared to the past;

(e) if so, whether it is proposed to start Samastipur-Howrah (or Sealdah) Super Fast Express, Jayanagar-Varanasi Super Fast Express, Broad Gauge conversion to Darbhanga and Jayanagar and Railway bridges to connect Nirmali Tharbhitha and Chhitauni-Bagha; and

(f) if not, reasons therefor ?

THE MINISTER FOR RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Two pairs of Express trains and one pair of passenger train for Howrah and one pair of bi-weekly express train for New Delhi used to terminate/originate at/from Samastipur.

(b) No, Sir. Traffic is still there though the number of passengers has come down due to shorter and faster journey by Road.

(c) Yes, Sir.

(d) When Samastipur was the terminal for the B.G. line, trains used to terminate and originate from Samastipur. With extension of B.G. to Muzaffarpur and onwards, it was but natural to extend these trains beyond Samastipur. These trains continue to serve Samastipur at present. Train services in Samastipur Division which covers Mithila region have been increased during last 1½ years. Frequency of Jayanti Janata Express which was two days in a week has been increased to four days in a week from January, 1984.

(e) and (f) Introduction of additional trains shall be considered subject to availability of resources and adequate traffic justification.

Conversion of Samastipur-Darbhanga M.G. Section into B.G. and restoration of Chhitauni-Bagha rail link are both approved projects. However, it has not been possible to make much headway on them due to various reasons beyond the control of the Railway Ministry. The Gauge conversion project could not be progressed due to severe constraints of resources. As regards the Chhitauni-Bagha restoration, the progress has been affected not only due to severe constraints of resources in the Railway sector, but also as the State Govt. of U.P. and Bihar have not yet agreed to pay their balance share of cost of river training works and construction of control points etc., which is a substantial part of the cost of the project. There is no proposal, at present for construction of Nirmali-Tharbhitha rail line.

A survey has been conducted recently for conversion of Darbhanga-Jayanagar M.G. section into B.G. The survey report received is under scrutiny. Decision on this project will be taken in due course subject to its technical feasibility, financial viability, availability of resources and clearance by the Planning Commission.

Malaria Eradication Programme

8304. SHRI VIRDHI CHANDER JAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Malaria Eradication Programme has been successful in any part of the World and especially in any part of South East Asia Region; and

(b) when this disease will be completely eradicated from India ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) According to the information received from the World Health Organisation, practically all the countries in Western hemisphere, with one or two additional countries in the South America and in Western Pacific, such as Singapore in the latter Region, have been able to achieve eradication of malaria. In the South East Asia Region, significant progress has been achieved in the Maldives.

With the present available technological tools, it is difficult to predict when malaria will be completely eradicated from endemic countries, including India. In the National Malaria Eradication Programme in India, emphasis is being laid on for the present to contain/control the malaria disease and avoidance of deaths due to malaria though the ultimate objective remains eradication of the disease.

Representation Regarding Changing the Bus Route No. 611

8305. SHRI BHEEKHABHAI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Government employees working in CGO Complex represented to the Chairman, Delhi Transport Corporation for changing the Bus route No. 611 from Lodi Road to Nehru Stadium due to non-availability of buses on route Nos. 727 and 705 during office hours i.e. from 8.30 AM to 10 00 AM from R.K. Puram and Dayal Singh College;

(b) if so, action taken thereon; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) to (c) Representations of this nature have been received from time to time However, due to various operational difficulties and in the larger interest of commuters presently served by the existing arrangement, it has not been found advisable to make any change in the operation plan of route No. 611.

Besides, the existing route passes through Dayal Singh College from where CGO Complex is easily walkable. R.K. Puram is already connected with Jawahar Lal Nehru Stadium by Route No. 705 and 727.

The recent traffic surveys conducted on this route have revealed that the existing services are adequately meeting the transport requirements of the commuters.

कस्तूरबा नगर रेल फाटक का खोला जाना

8306. श्री हरीश रावत : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली में जंगपुरा स्थित रेल फाटक को यातायात के लिए खोल दिया गया है और;

(ख) यदि हां, तो क्या उसी आधार पर कस्तूरबा नगर रेल फाटक को खोलने के प्रश्न पर भी विचार किया जाएगा ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) जी हां।

(ख) सेवानगर रेलवे स्टेशन के समीप का समपार सं. 3 जो कस्तूरबा नगर कालोनी के उपयोग में आता है, भी 31.3.84 से जनता के उपयोग के लिए पुनः खोल दिया गया है।

कुमाऊं और गढ़वाल विश्वविद्यालयों को विश्वविद्यालय अनुदान आयोग द्वारा मान्यता

8307. **श्री हरीश रावत : क्या शिक्षा और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालय अनुदान आयोग द्वारा उत्तर प्रदेश के कुमाऊं और गढ़वाल विश्वविद्यालयों को सहयोगी विश्वविद्यालय मानकर मान्यता प्रदान कर दी गई है;

(ख) यदि नहीं, तो उसके कारण क्या हैं;

(ग) क्या सरकार का विश्वविद्यालय अनुदान आयोग द्वारा पिछड़े पर्वतीय क्षेत्रों में स्थित विश्वविद्यालयों को मान्यता देने के लिए परिसम्पत्तियों सम्बन्धी मापदंड में कोई छूट देने का है; और

(घ) यदि नहीं, तो उसके कारण क्या हैं ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों की राज्य मंत्री (श्रीमती शीला कौल) : (क) और (ख) ऐसी कोई व्यवस्था नहीं है, जिसके अन्तर्गत राज्य विधान के अन्तर्गत स्थापित विश्वविद्यालयों को विश्वविद्यालय अनुदान आयोग द्वारा मान्यता देना अपेक्षित होता है। तथापि, ऐसे विश्वविद्यालय, यदि 17 जून, 1972 के बाद स्थापित किए गए हैं, तो उन्हें केन्द्रीय संसाधनों से सहायता प्राप्त करने के लिए विश्वविद्यालय अनुदान आयोग अधिनियम की धारा 12-क के अन्तर्गत पात्र घोषित करना होगा। ऐसी घोषणा विश्वविद्यालय अनुदान आयोग अधिनियम की धारा 12-क के अन्तर्गत बनाए गए नियमों में निर्धारित शर्तें पूरी करने की शर्त पर होगी।

कुमाऊं और गढ़वाल विश्वविद्यालय को पहले ही इन प्रावधानों के अन्तर्गत पात्र घोषित कर दिया गया है, लेकिन शर्त यह है कि सामान्य संस्थात्मक विकास अनुदान केवल नियम की सभी अपेक्षाओं को पूरा करने के बाद ही संस्वीकृत किया जाएगा।

(ग) और (घ) इन दोनों विश्वविद्यालयों द्वारा जो अपेक्षा अभी पूरी की जानी है, वह है विश्वविद्यालयों के विभागों में पर्याप्त अध्यापन कर्मचारियों की नियुक्ति करना। इस अपेक्षा में छूट देने का कोई प्रस्ताव नहीं है।

दिल्ली-कोटद्वार और लखनऊ-काठगोदाम सीधी विशेष रेलगाड़ियां आरम्भ करना

8308. **श्री हरीश रावत : क्या रेल मंत्री** यह बताने की कृपा करेंगे कि :

(क) बद्रीनाथ, केदारनाथ, नैनीताल और उत्तर प्रदेश के पर्वतीय क्षेत्रों के अन्य स्थानों को जाने वाले पर्यटकों की सुविधा के लिए दिल्ली-कोटद्वार और लखनऊ-काठगोदाम के बीच समूचे वर्ष में सीधी विशेष रेलगाड़ियां चलाये जाने का कोई प्रस्ताव है; और

(ख) यदि नहीं, तो इन क्षेत्रों को जाने वाले पर्यटकों की सुविधा के लिए मंत्रालय द्वारा कौन से वैकल्पिक प्रबन्ध किए जा रहे हैं ?

रेल मंत्री (श्री ए.बी.ए. गनी खां चौधरी): (क) और (ख) संसाधनों की कमी के कारण फिलहाल दिल्ली और कोटद्वार के बीच एक सीधी गाड़ी चलाने का कोई प्रस्ताव नहीं है। बहरहाल, दिल्ली और कोटद्वार के बीच उद्भूत

यातायात की निकासी करने के लिए पांच रू सवारी डिब्बे नियमित रूप से चलाये जा रहे है ।

लखनऊ और काठगोदाम के बीच पूरे वर्ष चलने वाली एक जोड़ी गाड़ी अर्थात् 7/8 नैनीताल एक्सप्रेस पहले से ही है । इसके अतिरिक्त 25/26 मिलानी एक्सप्रेस भी लखनऊ और काठगोदाम के बीच चलाई जा रही है ताकि मौसमी भीड़-भाड़ को संभाला जा सके ।

Strike by Doctors and Counter Strike by Karamcharis of Safdarjang Hospital

8309. SHRI SANAT KUMAR MANDAL:
SHRI MANOHAR LAL SAINI:
SHRIMATI KISHORI SINHA:
SHRI K.A. RAJAN:
SHRI M. RAM GOPAL REDDY:
SHRI RAM VILAS PASWAN:
SHRI DIGAMBER SINGH:
DR. SUBRAMANIAM SWAMY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the doctors in Safdarjang Hospital in the Capital struck work during the last month plunging the emergency and out-patient deparments services into disarry;

(b) whether it was followed by the Karamcharis' counter-stir;

(c) if so, whether any investigation has been made into this matter and responsibility fixed; and

(d) what steps Government propose to take to end such Doctor-Para-medical staff and karamcharis frequent confrontation by resorting to lightening strikes and thus putting the patients to considerable inconvenience?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): (a) to (d) The Resident Doctors of Safdarjang Hospital went on strike from the after-noon of 24th March and continued it till 2nd April, 1984 (Evening). During this period the emergency services, indoor and out-door departments were looked after by the Senior Medical Officers of the hospital as well as by the the Medical Officers deputed from the C.G.H.S.

A Grievances Committee is being set up by the hospital to look into this matter and suggest remedial measures.

Regularisation of Casual Workers

8310. SHRI A.K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware that Supreme Court of India in Civil Appeal No. 1613 of of 1979 L ROBERT D'SOUZA Vs. Executive Engineer, Southern Railway and another in the judgement on 16 February 1982, observed that Rule 2501 which permits a man serving for 10, 20 or 30 years at a stretch without break being treated as daily rated servant, is thoroughly opposed to the notions of socio-economic justice and it is high time that Railway Administration brings this part of the provision of the Mannual in conformity with the Directive Principles of State Policy; and

(b) if so, the action taken by his Ministry to regularise the services of casual workers serving more than a decade in Construction Department which the Court held to be a permanent Department of the Railways?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) Yes, Sir.

(b) At present virtually all vacancies in Class IV posts (with a few exceptions like Workshops and compassionate appointments) are filled by the screening and absorption of casual labour, including such labour engaged on railway projects/construction works.

Murder of Indian Diplomat in U.K.

8311. SHRI DIGAMBER SINGH : Will the Minister of EXERNAL AFFAIRS be pleased to state :

(a) whether any breakthrough has been achieved by the British Government in apprehending the culprits who kidnapped the Indian Assistant High Commissioner in Birmingh am and killed him while in their custody;

(b) if so, what; and

(c) whether as per news reports, the assassins of the Indian Diplomat have escaped from U.K., if so, whether Government have taken up this matter with the U.K. Government at the highest level, if so, the outcome thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A A. RAHIM) : (a) and (b) The investigation into the case of kidnapping and murder of late Shri Mhatre is still in progress. However, the British police have already arrested six persons on charge of kidnapping, aiding and abetting in the crime.

(c) It is believed that some other persons who may also be connected with the crime have escaped from the U.K. The matter was taken up with the British Government and further developments are awaited.

Linking of Bombay Air Terminal with Railaway Line

8312. DR. SUBRAMANIAM SWAMY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to link the International Terminal and National Terminal of Bombay Airport by a Railway line;

(b) if so, the details thereof;

(c) whether this Airport will also be linked to the Central Railway and Western Railway Network; and

(d) the details thereof ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (d) No, Sir. There have been some suggestions but no proposals have been formulated. Provision of urban transport facilities is a subject to be dealt with by the Ministry of Works and Housing.

Intravenous Solutions Causing Severe Adverse Reactions

8313. SHRI G Y. KRISHNAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that a number of intravenous solutions produced in the country cause severe adverse reactions;

(b) whether Government are aware that the plight of the poor patients having rigour following intravenous thereby is miserable;

(c) whether Government are also aware that even asprin of good quality is not available in the country;

(d) whether it is also a fact that India is the only country in the world where free sale and counter-sale of drugs is allowed; and

(e) if so, whether Government would like to make a study in this regard and take steps to curb the fake drugs as most chemists dispense medicines to the gullible without borthering about the disease or the drug ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): (a) and (b) Control over the manufacture and sale of drugs under the provisions of Drugs and Cosmetics Act and Rules is exercised by the State Drugs Control Authorities who have informed that some cases of adverse reactions as a result of administration of Transfusion Solutions have come to notice.

(c) No, It is not a fact that Asprin of good quality is not available in the country.

(d) Under Drugs and Cosmetics Rules, preparations of drugs included in Schedules H and X of the Drugs and Cosmetics Rules are required to be sold by retail Chemists on the prescription of a Registered Medical Practitioner only. Preparations of other drugs can be sold without prescription. In all countries, like India, there are two categories of drugs that are sold through retail chemists viz., prescription on drugs and over the Counter (OTC) drugs.

(e) In view of the information furnished in parts (a) to (d) above, no study by Government on these aspects appears to be necessary.

As regards steps taken for curbing fake drugs, some specific measures have been taken recently to check the manufacture and sale of sub-standard and spurious drugs which are as under :—

1. The Drugs and Cosmetics Act was amended in 1982 to provide for more effective measures for combating the menace of spurious drugs.

2. The Central Drugs Standard Control Organisation monitors reports of manufacture and sale of spurious drugs in the country. The State Governments are alerted whenever necessary, and assisted in the investigation of such reports by the Zonal Offices of the Central Drugs Standard Control Organisation.

3. All the Chief Ministers of the States/Union Territories were addressed by the Union Minister of Health and Family Welfare and also the Health Secretaries by the Ministry of Health and Family Welfare drawing their attention to the growing manufacture and sale of spurious drugs and for taking necessary steps in this regard and also to tone up their Drugs Control Administration.

4. The Union Deputy Minister for Health and Family Welfare had written to all the Health Ministers of the States and Union Territories on the 3rd May, 1983 in which she had drawn the attention of the States to the criticism both in Parliament and the press urging on Government to tackle effectively the problems of spurious and substandard drugs. In her letter she had mentioned that the Central Government had appointed a Task Force which has identified the deficiences in the State Drugs Control Organisations. It has been suggested by her that the States may give priority to the problems of spurious drugs and that the drugs Standard Control Machinery in the States is suitably augmented and strengthened to tackle this problem.

5. The Task Force appointed by Government has identified the various areas in which the States have to take action to combat the menace of spurious and substandard drugs. The Ministry of Health and Family Welfare have also written to the State Health Secretaries pointing out the specific recommendations made by the Task Force and the action that is required to be taken.

6. The State Governments have been advised to set up intelligence-cum legal machineries to deal with the problem of spurious drugs.

7. The subject of spurious drugs and drug adulteration had been discussed at various meetings of the Central Council of Health and Central Family Welfare Council which consists of the Union Minister of Health and Family Welfare as Chairman and the State Health Ministers as Members. In these joint meetings the Council had adopted resolutions on 'Enforcement of Drugs and Cosmeties Act. These resolutions have urged the State Governments to take necessary action to strengthen and streamline the Drug Control Machinery for combating the problem of sub-standard and spurious drugs.

डीजल लोकोमोटिव वर्कस, वाराणसी में कार्य करने वाले कर्मचारियों को मकान

8314. **श्री राजनाथ सोनकर शास्त्री :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) डीजल लोकोमोटिव वर्कस, वाराणसी में कुल कितने कर्मचारी कार्य कर रहे हैं और क्या इन सभी कर्मचारियों को रेलवे क्वार्टर आबंटित कर दिए गए हैं;

(ख) यदि नहीं, तो कितने कर्मचारियों को रेलवे क्वार्टर नहीं दिए गए हैं और इन क्वार्टरों का आबंटन किस प्रकार किया जाता है तथा इस बारे में क्या नीति है;

(ग) क्या सरकार को रेलवे क्वार्टरों के आबंटन में अधिकारियों द्वारा की गई अनियमितताओं की सूचना प्राप्त हुई है जिसमें यह आरोप लगाया गया है कि जो कर्मचारी 15 वर्षों से कार्य कर रहे हैं उन्हें क्वार्टर नहीं दिए गए जबकि 3-4 वर्षों की सेवा अवधि वाले कर्मचारियों को क्वार्टर आबंटित कर दिए गए हैं; और

(घ) यदि हां, तो इस बारे में क्या कार्रवाई की गई है या की जा रही है ?

रेल मंत्री (श्री ए.बी.ए.गनी खां चौधरी): (क) 8086, जी, नहीं।

(ख) 61.23 प्रतिशत, रेल कर्मचारियों को रेलवे क्वार्टरों का आबंटन उनकी बारी आने पर पंजीकरण की तारीख से मानी गयी प्राथमिकता के अनुसार किया जाता है। कुछ अपवादिक मामलों में, अनुकम्पा, चिकित्सा और प्रशासनिक आधार पर भी बिना बारी के आबंटन किये जा सकते हैं।

(ग) इस प्रकार का कोई मामला सरकार के ध्यान में नहीं लाया गया है।

(घ) प्रश्न नहीं उठता।

भिखारियों पर अनुसंधान और भिक्षावृत्ति के उन्मूलन के लिए मार्गनिर्देश और वित्तीय सहायता

8315. **श्री राजनाथ सोनकर शास्त्री :** क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भिखारियों पर कोई अनुसंधान आयोजित कर रही है;

(ख) यदि हां, तो कब से और इस परियोजना पर अभी तक कितना व्यय किया गया है और इस परियोजना के पूरा होने के समय सहित इस संम्बन्ध में पूर्ण ब्योरा क्या है;

(ग) भिक्षावृत्ति के उन्मूलन की दिशा में किन-किन राज्य सरकारों ने न तो कोई कार्यवाही आरम्भ की है और न ही कोई कानून बनाया है, और

(घ) क्या केन्द्रीय सरकार ने देश के भिक्षावृत्ति के उन्मूलन हेतु कोई मार्ग निर्देश अथवा वित्तीय सहायता प्रदान की है और तत्सम्बन्धी ब्यौरा क्या है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पी० के० थुंगन) : (क) और (ख) जी, हां। समाज कल्याण मंत्रालय ने आठ बड़े नगरों अर्थात बम्बई, मद्रास, कलकत्ता, लखनऊ, आगरा, तिरुपति, अजमेर और दिल्ली में अनुसंधान अध्ययन प्रायोजित किए। दिल्ली का अध्ययन वर्ष 1981 में इस मंत्रालय के एक अधीनस्थ कार्यालय राष्ट्रीय समाज रक्षा संस्थान द्वारा अपने नियमित अनुसंधान कार्यकलापों के अन्तर्गत किया गया और इस पर कोई खर्च नहीं हुआ। शेष अध्ययन वष 1982-83 में प्रायोजित किए गए और प्रमुख समाज कल्याण सगठनों/समाज कार्य स्कूलों को समाज कल्याण मंत्रालय द्वारा प्रत्येक अध्ययन के लिए 4000 रुपए की स्वीकृति प्रदान की गई। आठ अनुसंधान अध्ययनों में से छ: अध्ययनों की अन्तिम रिपोर्टें प्राप्त हो गई हैं। आगरा और लखनऊ शहरों के अध्ययनों की रिपोर्टें प्राप्त होनी शेष हैं। संबंधित अनुसंधान संस्थानों को शीघ्र रिपोर्ट प्रस्तुत करने के लिए कहा गया है।

(ग) पांच राज्यों अर्थात मणिपुर, मेघालय, नागालैंड, सिक्किम और त्रिपुरा ने न तो कोई विधान तैयार किया है और न ही कोई कार्यवाही करनी शुरू की है। उन्होंने रिपोर्ट की है कि उनके राज्यों में भिक्षावृत्ति की समस्या विद्यमान नहीं है।

(घ) राज्य सरकारों को कोई वित्तीय सहायता प्रदान नहीं की जाती है। तथापि समाज कल्याण मंत्रालय के अधीन कार्यरत राष्ट्रीय समाज रक्षा संस्थान इस क्षेत्र में सेवाओं के प्रगामी विकास पर राज्य सरकारों और केन्द्र शासित प्रदेश प्रशासनों को सलाह प्रदान कर रहा है।

आयुर्वेदिक चिकित्सा प्रणाली का विकास और आयुर्वेदिक महाविद्यालय खोलना

8316. **श्री राजनाथ सोनकर शास्त्री :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा पिछले तीन वर्षों के दौरान आयुर्वेदिक चिकित्सा प्रणाली के विकास के लिए क्या कदम उठाये गए हैं;

(ख) क्या केन्द्रीय सरकार का देश में कुछ आयुर्वेदिक महाविद्यालय खोलने का विचार है;

(ग) यदि हां, तो इस समय ऐसे महाविद्यालयों की संख्या कितनी है और कितने महाविद्यालय खोले जाने का विचार है; और

(घ) इन महाविद्यालयों में ऐलोपैथी, यूनानी और आयुर्वेदिक दवाओं पर अलग-अलग कितने प्रतिशत धनराशि खर्च की जाती है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) : (क) स्वास्थ्य और परिवार कल्याण मंत्रालय ने पिछले तीन वर्षों के दौरान आयुर्वेदिक चिकित्सा पद्धति में शिक्षा, अनुसंधान और दवाइयों के मानकीकरण एवं निर्माण की विभिन्न सतत् योजनायें कार्यान्वित की हैं। कुछेक उठाये गए कदम इस प्रकार हैं :—

(1) आयुर्वेद के क्षेत्र में अनुसंधान कार्य को तेज करने के लिए केन्द्रीय आयुर्वेद और सिद्ध अनुसंधान

परिषद के साधनों को बढ़ाया गया है।

(2) भारतीय चिकित्सा पद्धति में स्नातकोत्तर प्रशिक्षण और अनुसंधान के विभागों का दर्जा बढ़ाने की केन्द्र पोषित योजना के अन्तर्गत आयुर्वेद के 25 समुन्नत विभागों के रख-रखाव के लिये विभिन्न राज्य सरकारों को सहायता दी गई है। पिछले तीन वर्षों में आयुर्वेद के छः विभागों का दर्जा बढ़ाकर उन्हें स्नातकोत्तर विभाग बना दिया गया है।

(3) स्वैच्छिक संगठनों द्वारा चलाये जा रहे 20 स्नातकपूर्व कालेजों को पिछले तीन वर्षों में प्रयोगशाला उपकरण खरीदने और अनुसूचित जातियों और अनुसूचित जनजातियों तथा समाज के कमजोर वर्गों के छात्रों के लिये पुस्तक-बैंक खोलने के लिये 30.00 लाख रुपये दिए गए हैं।

(4) स्नातकपूर्व कालेजों के अध्यापकों को समयअनुकूल प्रशिक्षण देने के लिये देश के विभिन्न आयुर्वेदिक कालेजों में छः सप्ताह और दो सप्ताह की अवधि के पुनश्चर्या—पाठ्यक्रम आयोजित किए गये हैं।

(5) भारतीय चिकित्सा भेषजसंहिता प्रयोगशाला, गाजियाबाद में जिसकी स्थापना भारतीय चिकित्सा पद्धतियों की औषधियों के मानक निर्धारित करने के लिये की गई है, कर्मचारियों और उपकरणों की संख्या में वृद्धि की गई है। आयुर्वेदिक भेषजसंहिता समिति का पुनर्गठन किया गया है ताकि चिकित्सा की इस पद्धति का सरकारी फार्मूलरी/भेषजसंहिता के प्रकाशन से संबंधित कार्य तेजी से किया जा सके।

(6) भारत सरकार और उत्तर प्रदेश सरकार के सहयोग से शुरू किए गए भारत सरकार के एक उपक्रम इण्डियन मेडिसन फार्मास्युटिकल कार्पोरेशन ने 1983-84 के दौरान आयुर्वेदिक दवाइयों का उत्पादन शुरू कर दिया।

(ख) से (घ) भारत सरकार ने राष्ट्रीय आयुर्वेद संस्थान, जयपुर को देश में आयुर्वेदिक शिक्षा को एक आदर्श संस्था के रूप में स्थापित किया है। इस संस्था में दवाइयों पर होने वाला खर्च मूलतया आयुर्वेदिक दवाइयों पर होने वाला खर्च है। भारत सरकार द्वारा कोई और आयुर्वेदिक कालेज खोलने का प्रस्ताव नहीं है। इस समय देश में 98 आयुर्वेदिक कालेज हैं।

SC/ST in Grade 'A' to 'C' in each Department of the Ministry

8317. SHRI BHEEKHABHAI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total number of Government servants (excluding SC/ST) and belonging to SC/ST in Grade 'A' to 'C' (post-wise) as on January 1, 1982 in each department of his Ministry (Ministerial and non-Ministerial staff) separately both; and

(b) the total number of Government servants (excluding SC/ST) and belonging to SC/ST recruited and promoted (post-wise) in above from January 1, 1982 to December 31, 1982 and January 1, 1983 to December 31, 1983 ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) and (b) The information has been furnished in the attached statement.

Statment

Name of Post/group	Total number of employees as on 1.1.82	Total number of employees belonging to SC/ST as on 1.1.82		Groupwise recruitment from 1.1.82 to 31.12.82			Groupwise promotion from 1.1 82 to 31.12.82			Groupwise recruitment from 1.1.83 to 31.12.83			Groupwise promotion from 1.1.83 to 31.12.83			Whether Ministerial or non-Ministerial
		SC	ST	Genl.	SC	ST	Genl.	SC	ST	Genl.	SC	ST	Genl.	SC	ST	
GROUP 'A'																
Grade I to Grade IV of IFS	189	12	8	—	—	—	22	1	—	—	—	—	15	1	1	Non-Ministerial
Senior Scale of IFS	220	26	13	—	—	—	23	2	2	—	—	—	42	6	4	
Junior Scale of IFS	79	16	8	12	2	1	—	—	—	9	2	1	—	—	—	
Grade I of IFS (B)	113	18	2	—	—	—	13	5	1	—	—	—	2	4	—	
GROUP 'B'																
Section Officers	301	43	3	2	1	—	30	2	2	2	—	—	31	2	—	Ministerial
Assistants	583	39	8	19	5	1	36	6	2	43	4	—	87	4	—	
Cypher Assistants	175	13	1	15	—	—	—	—	—	12	—	—	—	—	—	
Private Secretaries	46	5	—	—	—	—	10	4	—	—	—	—	10	1	—	
Senior Personal Assistants	74	13	—	—	—	—	13	2	—	—	—	—	29	2	—	
Personal Assistants	389	16	—	26	5	—	5	5	—	25	3	—	8	—	—	
GROUP 'C'																
Stenographers	85	2	—	15	(Recruitment not yet finalised)											
Upper Division Clerks	220	15	12	—	—	—	21	4	1	—	—	—	14	—	—	
Lower Division Clerks	320	59	27	53	11	2	7	—	—	106	—	—	5	—	—	

Name of Post/ group	Total number of employees as on 1.1.82	Total number of employees belonging to SC/ST as on 1.1.82		Groupwise recruitment from 1 1.82 to 31.12.82			Groupwise promotion from 1.1.82 to 31.12.82			Groupwise recruitment from 1.1.83 to 31.12.83			Groupwise promotion from 1.1.83 to 31.12.83			Whether Ministerial or non-Ministerial
		SC	ST	Genl.	SC	ST	Genl.	SC	ST	Genl.	SC	ST	Genl.	SC	ST	
Chauffeurs	69	6	—	16	—	—	—	—	—	10	2	—	—	—	—	Ministerial
Despatch Riders	12	2	—	1	—	—	—	—	—	1	—	—	—	—	—	
Sr. Gest. Operators	7	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Machineman	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Binder	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Printer	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Compositor	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Impositor	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Lino-Operator	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Carpenter	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	
Projector Operator	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	

Note : Direct recruitment to Assistants and LDCs for the year 1982 is still open.
Direct recruitment to Stenographers Grade is not yet finalised.

नई दिल्ली नगर पालिका में आयुर्वेदिक और होम्योपैथिक चिकित्सकों के लिए उच्च वेतनमान

8318. श्री निहाल सिंह :

श्री राम सिंह शाक्य :

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली नगर पालिका में आयुर्वेदिक और होम्योपैथिक चिकित्सकों के लिए उच्च वेतनमान का कोई प्रावधान नहीं है;

(ख) क्या एलोपैथिक चिकित्सकों को पांच वर्ष के पश्चात् पदोन्नत कर दिया जाता है और नई दिल्ली नगर पालिका के आयुर्वेदिक और होम्योपैथिक चिकित्सक जो 650-1200 रुपये के वेतनमान में नियुक्त किए जाते हैं, उसी वेतन-मान में सेवानिवृत्त हो जाते हैं और उन्हें स्थायी भी नहीं किया जाता है जबकि केन्द्रीय सरकार स्वास्थ्य योजना में उनके समकक्षों को 1100-1600 रुपये का वेतनमान दिया जाता है; और

(ग) यदि हां, तो उपर्युक्त अन्तर को मिटाने के लिए क्या कार्यवाही की जा रही है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) : (क) से (ग) नई दिल्ली नगर पालिका के अधीन आयुर्वेदिक और होम्योपैथिक डाक्टरों के मौजूदा पद 650-1200 रुपये के वेतनमान में हैं। इस समय इन डाक्टरों के लिए उच्च-वेतनमान वाला कोई पद नहीं है।

नई दिल्ली नगर पालिका के अधीन 700-1300 रुपये के वेतनमान वाले एलोपैथिक डाक्टर पांच वर्ष की सेवा के बाद 1100-1600 रुपये के वरिष्ठ वर्ग-1 के वेतनमान के पात्र हो जाते हैं। वैसे, इस उच्च वेतनमान में पदोन्नति इस वेतनमान के उपलब्ध पदों पर निर्भर करती है। एलोपैथिक डाक्टरों के 59 पदों में से 20 पद 1100-1600 रुपये के वेतनमान में हैं और शेष पद 700-1300 रुपये के वेतनमान में हैं। नई दिल्ली नगर पालिका अपने आयुर्वेदिक और होम्योपैथिक डाक्टरों को स्थायी करने पर विचार कर रही है।

केन्द्रीय सरकार के अधीन आयुर्वेद और होम्योपैथिक के वरिष्ठ फिजिशियनों के उच्च पदों की मंजूरी देने की बात उचित कार्यवाही के लिए नई दिल्ली नगर पालिका के ध्यान में लाई जा रही है।

नई दिल्ली नगर पालिका के अस्पताल और "पोली क्लीनिक" को स्वास्थ्य अधिकारी के अंतर्गत लाया जाना

8319. श्री निहाल सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली नगर पालिका के अस्पताल और पोली क्लीनिक को स्वास्थ्य अधिकारी के अंतर्गत न रखे जाने के क्या कारण हैं और उन्हें नई दिल्ली नगर पालिका के चिकित्सा अधीक्षक के अंतर्गत क्यों रखा गया है; और

(ख) नई दिल्ली नगर पालिका द्वारा कोई भी आयुर्वेदिक अस्पताल न खोले जाने के क्या कारण हैं और क्या नई दिल्ली नगर पालिका द्वारा कई आयुर्वेदिक अस्पताल चलाए जा रहें हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप मंत्री (कुमारी कुमुदबेन एम० जोशी) : (क) इस अस्पताल और पोली क्लीनिक की अच्छी तरह से देखभाल करने के लिए इन्हें नई दिल्ली नगर पालिका के चिकित्सा अधीक्षक के अधीन रखा गया है क्योंकि स्वास्थ्य चिकित्सा अधिकारी सफाई, औषधालयों, जल-मल निकास आदि के काम की देखभाल करने में व्यस्त रहते हैं।

(ख) नई दिल्ली नगर पालिका के क्षेत्र में रह रहे अधिकांश लोग केन्द्रीय सरकार स्वास्थ्य योजना के अन्तर्गत आते हैं और नई दिल्ली नगर पालिका के क्षेत्र में एक आयुर्वेदिक अस्पताल पहले से ही चल रहा है। नई दिल्ली नगर पालिका द्वारा विभिन्न क्षेत्रों में 9 आयुर्वेदिक औषधालय चलाये जा रहे हैं जबकि दिल्ली नगर निगम के अधीन 2 आयुर्वेदिक अस्पताल और 61 आयुर्वेदिक औषधालय चल रहे हैं।

नई दिल्ली नगर पालिका के औषधालयों में दवाइयों का उपलब्ध न होना और उसके लिए बजट प्रावधान

8320. **श्री निहाल सिंह :**

श्री राम सिंह शाक्य :

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली नगर पालिका के आयुर्वेदिक और होम्योपैथिक औषधालयों में दवाइयां उपलब्ध नहीं होती हैं और उनके लिए बजट आबंटन भी दिन प्रतिदिन कम किया जा रहा है; और

(ख) यदि नहीं, तो पिछले तीन वर्षों के दौरान एलोपैथिक आयुर्वेदिक और होम्योपैथिक दवाइयों के लिए कितना बजट प्रावधान किया गया और इस प्रावधान के अनुसार उपयुक्त अवधि में खरीदी गई दवाइयों का ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती मोहसिना किदवई) : (क) नहीं।

(ख) गत तीन वर्षों के दौरान नई दिल्ली नगर पालिका द्वारा एलोपैथिक, आयुर्वेदिक एवं होम्योपैथिक दवाइयों के लिए किए गये बजट प्रावधान इस प्रकार हैं :—

(रुपये लाखों में)

	1981-82	1982-83	1983-84
एलोपैथिक	50.00	50.00	55.00
आयुर्वेदिक	3.00	3.00	4.00
होम्योपैथिक	0.50	1.00	3.00

दवाइयों की खरीद रोगियों की आवश्यकताओं को ध्यान में रखकर की जाती है।

Providing New Coaches to Yercaud Express, opening Reservation and Booking Counter at Salem Town Station and doubling the Present Quota of Berths at Salem Junction

8321. SHRI C. PALAMIAPPAN : Will the Minister of RAILWAYS be pleased to state :

(a) action proposed to be taken for providing new coaches to Yercaud Express and provide cushioned seats likes those of Kerala Express ;

(b) action proposed to be taken for introducing I class and A. C. reservation

facility at Salem Town Station and opening a reservation booking counter in both Stations by providing quota to Salem in all trains like Bongaigaon Express going through Salem Junction and doubling the present quota in the interest of public as the Salem Junction has few counters and is far away from town ; and

(c) whether Government propose to run trains on short routes in all educationally backward areas ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Replacement of non cushioned sleeper coaches by cushioned coaches is being done progressively subject to availability of such coaches.

(b) A statement is attached.

(c) Train services are provided based on traffic offering and availability of resources.

There is a full-fledged Reservation Office with 3 reservation counters at Salem Jn. Similarly, there are 2 Reservation Counters functioning at Salem Town. These reservation facilities are considered adequate.

Statement

Based on the present level of traffic and the availability of accommodation in trains, Salem Junction and Salem Town have been provided with the following reservation quotas in AC second sleeper and first class :—

SALEM JUNCTION

TRAIN	QUOTA ALLOTTED	
	First Class	AC 2nd Sleeper
901 New Bongaigaon Express	—	2
6 Nilagiri Express	2	—
70 Yercaud Express	20	—
125 Kerala Express	2	2
26 Island Express	2	—
41 Cochin Express	4	—
SALEM TOWN		
274 Nagore-Bangalore Fast passenger	2	—

Reservation quotas allotted to various stations are reviewed periodically and the question of enhancing the quotas at Salem Junction and Salem Town will be considered at the time of the next review in June, 1984.

Construction of Jeypore-Malkongiri Railway Line

8322. SHRIMATI JAYANTI PATNAIK : Will the Minister of RAILWAYS be pleased to state :

(a) the reasons of the delay in the construction of Jeypore-Malkongiri Rail Line in Orissa ;

(b) when is the construction work of the above rail link is expected to be taken up; and

(c) the steps taken to implement the above proposal ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) There is no proposal for a new line between Jeypore-Malkongiri by the Railways as such. There was, however, a proposal for a private siding to serve a cement plant proposed by Industrial Development Corporation of Orissa Ltd. This Cement Plant could not be cleared from transport angle due to line capacity constraints on the Kottavalasa-Kirandul Section of the South Eastern Railway.

(b) and (c) Do not arise.

Cargo Berths sanctioned in different Ports during Sixth Plan and their Progress

8323. SHRIMATI JAYANTI PATNAIK : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have sanctioned construction of some cargo berths in different ports during the Sixth Plan;

(b) if so, the number of cargo berths sanctioned and construction of which have started in the Sixth Plan, port-wise; and

(c) the progress made in the completion of the construction of cargo berths in different ports ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) Yes.

(b) and (c) : The number of dry cargo berths sanctioned together with actual/anticipated date of complation is as under :-

Port/Scheme	Actual/Anticipated date of completion
MADRAS	
1. Container Terminal	Berth commissioned on 18-12-1983
2. Expansion of Jawahar Dock	Berth completed on 18-12-1983
VISAKHAPATNAM	
1. Construction of bulk-cum-general cargo berth	December, 1984
PARADIP	
1. 3rd General Cargo Berth	March, 1985
2. Fertilizer Berth	December, 1985
TUTICORIN	
2 Nos. General Cargo Berths	One berth commissioned on 1-10-1983 and the other on 30-12-1983
KANDIA	
6th General Cargo Berth	May, 1984
MORMUGAO	
Multi-purpose General Cargo Berth	October, 1984
NEW MANGALORE	
Additional General Cargo Berth	Berth commissioned in February, 1984

Introduction of Train Services between BHEL and Tiruchi Junction

8324. SHRI N. SELVARAJU : Will the Minister of RAILWAYS be pleased to state whether there is any proposal under consideration of the Government to run trains services between BHEL and Tiruchi Junction to cater the needs of the commuters ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : No, Sir.

500 और 501 रूट नम्बर वाली दिल्ली परिवहन निगम की बसों को साकेत से पुष्प विहार होकर अम्बेडकर नगर तक बढ़ाना

8325. श्री चतुर्भुज : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली परिवहन निगम के रूट नम्बर 80, 85, 801, 803, 804, 806, 807, 811, 812 और 815 को मोतीनगर से कमंपुरा

टर्मिनल, रूट नम्बर 3, 39, 103, 150, 318, 823 और 916 को आई. पी. डिपो से प्रगति मैदान टर्मिनल, रूट नम्बर 410, 412, 418, 450 और 454 को लाजपत नगर से जल विहार टर्मिनल, रूट नम्बर 430 और 444 को गोविन्द पुरी से नेहरू प्लेस टर्मिनल और रूट नम्बर 516, 517, और 519 को आई. आई. टी. गेट से सफदरजंग टर्मिनल तक बढ़ाये जाने से लाखों यात्रियों को लाभ हुआ है;

(ख) यदि हां, तो क्या सरकार का विचार दिल्ली परिवहन निगम की बसों के रूट नम्बर 500 और 501 को साकेत से पुष्प विहार सेक्टर 3 होते हुए, अम्बेडकर टर्मिनल तक, जो साकेत से मुश्किल से 3 किलोमीटर दूर है, बढ़ाने का है; और

(ग) यदि हां, तो कब तक और यदि नहीं, तो उसके कारण क्या हैं ?

नौवहन और परिवहन मंत्रालय में राज्य मंत्री (श्री जियाउर्रहमान अनसारी) : (क) दिल्ली परिवहन निगम ने नोडल सिष्टम के अधीन जो टर्मिनल बनाये हैं उनका प्रयोजन बसों की पार्किंग के लिए उत्तम सुविधा देना, बसों के परिचालन को नियंत्रित करने के लिए केन्द्रों की स्थापना और बस बदलने में यात्रियों को सहायता प्रदान करना है। ये टर्मिनल केवल उन क्षेत्रों में स्थापित किए गए हैं जहाँ ऐसी सुविधाएं नहीं हैं और नई व्यवस्था में मूल टर्मिनल प्वाइंट से लगभग 1 कि. मी. के अन्दर यात्रियों को इससे अधिक लाभ प्रदान नहीं किया जा सकता।

(ख) और (ग) : जहां तक रूट नं. 500 और 501 का सम्बन्ध है ये सेवाएं, साकेत से यहाँ के और मार्ग के बीच में पड़ने वाली कालोनियों के निवासियों की विशेष मांग पर प्रारम्भ की गई हैं। चूंकि साकेत में बसों के खड़े होने की पर्याप्त सुविधाएं उपलब्ध हैं, इसलिए किसी भी प्रकार का परिवर्तन करने से बस परिचालन समस्या होने और इससे प्रभावित क्षेत्रों के यात्रियों में रोष उत्पन्न होने की संभावना है। इसके अतिरिक्त अंबेडकर नगर टर्मिनल अभी तक पूरी तरह से विकसित नहीं हुआ है।

Malayalees in U.A.E. Jail

8326. SHRI M. M. LAWRENCE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a news report which appeared in Times of India dated 28 March, 1984 stating that about 4000 Malayalees were in U.A.E. jails;

(b) if so, efforts made by the Indian Embassy to get them released; and

(c) steps taken by the Government to get them released ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) Yes, Sir. The news report appearing in the Times of India dated 28 March, 1984 stating that about 4000 Malayalees are in U. A. E. jails has come to the notice of the Government. However, the claim as reported in the news item is not true. As per the latest information provided by our Embassy in this connection, not more than 200 to 250 Indians normally are in jails at any time mainly for violation of local laws.

Sometimes this figure may go up slightly but there seems to be no basis for the claim that 4000 Malayalees are in U. A. E. jails.

(b) and (c) Depending upon charges or violations of local laws and regulations in each case, our Missions render necessary advice and assistance, and, wherever required also approach the concerned authorities. Our officials also visit the jails to enquire about the welfare of the detainees and to assist in a fair and expeditious trial. In

such cases where efforts by our Missions are not adequate, and, it is necessary for Government to intervene, the matter is taken up appropriately by the Government.

तिरोदी-काटांगी रेल लाइन का सर्वेक्षण

8327. श्री बाबूराव परांजपे : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के कालाघाट जिले में दक्षिण रेलवे में नई तिरोदी-काटांगी रेल लाइन के निर्माण के लिए सर्वेक्षण कार्य पूरा हो गया है;

(ख) यदि हां, तो सर्वेक्षण कार्य का ब्यौरा क्या है और उसमें कितना खर्च होने की संभावना है; और

(ग) रेलवे विभाग द्वारा इस रेल लाइन का निर्माण कार्य कब तक पूरा कर लिया जायेगा ?

रेल मंत्री (श्री ए. बी. ए. गनी खां चौधरी) : (क) से (ग) जबलपुर-गोंदिया और वेलाघाट-कटंगी छोटी लाइन खंड को बड़ी लाइन में बदलने के लिए 1980 में किए गए प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण के सम्बन्ध में, बड़ी लाइन को तिरोड़ी से कटंगी (18.7 कि. मी.) तक बढ़ाने की सम्भावना पर दक्षिण-पूर्व रेलवे के सर्वेक्षण दल ने विचार किया था। यह समग्र परियोजना लाभप्रद नहीं पायी गयी। संसाधनों की भारी तंगी को देखते हुए, इस मामले पर आगे कार्यवाही नहीं की गयी है।

दानापुर डिवीजन में बाक्स पोर्टरों को पगड़ी और गर्म और ठंडी वर्दी की सप्लाई

8328. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्व रेलवे में बाक्स पोर्टरों को पगड़ी और गर्म तथा ठंडी वर्दियां सप्लाई की जाती हैं;

(ख) क्या यह भी सच है कि दानापुर डिवीजन में वाक्स पोर्टरों को सप्लाई की जाने वाली पगड़ी और वर्दी पिछले 3-4 वर्षों से सप्लाई नहीं की जा रही हैं; और

(ग) यदि हां, तो क्या सरकार का उन्हें यह लाभ पुनः बहाल करने का विचार है और यदि नहीं, तो उसके कारण क्या हैं ?

रेल मंत्री (श्री ए. बी. ए. गनी खां चौधरी) : (क) से (ग) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

Pre-Emptive Measures for Acid Rain on Taj

8329. SHRI DIGAMBER SINGH : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether some environmental experts have warned against the possibility of acid rain over Agra and said that its effect on the Taj Mahal would be disastrous; and

(b) if so, what pre-emptive measures Government propose to take to meet this impending calamity ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : (a) Yes, Sir. The analysis of rain-water conducted by the Archaeological Survey of India, with a view to determine its acid value, under varying conditions, does not indicate the presence of acid deposition.

(b) On the recommendations of a High Power Committee, specific measures like closing down the two thermal plants, replacing steam locomotives with Diesel

engines in the Railway Marshalling Yard and providing alternate sites for shifting the foundries have been initiated by various agencies. Besides, no new licences for starting industries in this area shall be issued. The creation of a green belt by tree plantation is in progress, by the Forest Department of Uttar Pradesh Government.

Restructuring of Cadre in Catering Department

8330. SHRI MOHAMMED ISMAIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Railway Board has issued orders on July 29, 1983 restructuring cadres of Indian Railways;

(b) if so, how many cadres in Indian Railways have been restructured; and

(c) whether Restructuring has been implemented in the case of Catering Department in the Railways ?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes sir.

(b) The restructuring orders of 29th July, 1983 covered staff in 24 categories in Group 'C' and Group 'D' and also included some of the staff in the Commercial (Catering) Department.

(c) Staff in Catering Department were last covered in the restructuring done during 1976. Further restructuring of other categories of Catering Departments, which have not already been covered in the restructuring orders of July, 1983, will be considered as and when due.

Negligence of Staff working in Regional Passport Office New Delhi

8331. SHRI PIYUSH TIRKEY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn towards the news item published in the Statesman dated 14 March, 1984 regarding negligence of the staff working in Regional Passport Office, New Delhi; and

(b) if so, steps taken by Government to check such lapses and carelessness on the part of the erring officials of the Passport offices ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) Government has seen the news item published in the Statesman of 14th March, 1984.

The facts are that a passport booklet which was not complete in all respects had been despatched to the passport applicant through an oversight. The applicant was immediately contacted and necessary passport service was rendered to him promptly on March 21, 1984. Regional Passport Officer, Delhi, has again given instructions to all officers and staff to be more careful in rendering passport services.

(b) This Ministry has taken necessary measures to improve the quality of services being rendered to the passport applicants all over the country and abroad. At the recently held All India Passport Officers' Conference the need for continued attention on the part of Passport Officers for not only rendering such services expeditiously, but also in improving the quality of services was highlighted. There is a general appreciation of the services rendered to the passport applicants.

Reorientation of Primary Health Care Centres as suggested by Dr. K.S Sarijibi

8332. SHRI AMARSINH RATHAWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that an eminent doctor, Sarijibi has called for a re-orientation of primary health care centres in the country;

(b) if so, the details of the suggestion made to provide medical facilities in the country to each and every persons and particularly in rural and Adivasi areas; and

(c) the steps taken or proposed to be taken by the Government to implement these suggestions ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (c) Government is not aware of any eminent doctor Sarijibi. However, one Dr. K. S. Sanjivi had made suggestions for the establishment of Mini Health Centres with the involvement of the local community to provide primary health care. The scheme is being implemented in certain areas of Tamil Nadu, on experimental basis.

Direction to States for covering Illiterate Population under Adult Education

8333. SHRI NAVIN RAVANI : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that Government have directed State Governments to prepare operational plans for achieving a target of covering the illiterate population under the Adult Education Programme during the Sixth Plan period; and

(b) if so, the details of the Directions issued and the response from the States ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) In April, 1982, all State Governments and Union Territories were requested to prepare detailed Operational Plans for removal of illiteracy by 1990 as envisaged in the Minimum Needs Programme and the New Twenty Point Programme. Keeping in view the general guidelines which interalia envisage opening of adult education centrés in districts below the national literacy level, higher coverage of women, Scheduled Castes and Scheduled Tribes learners, location of centres in Scheduled Castes Basties, involvement of voluntary agencies and students. Operational Plans of all States except Jammu & Kashmir, A & N Islands, Arunachal Pradesh, Dadra & Nagar Haveli, Delhi and Mizoram have been received. They have been requested to prepare these Plans early.

Grants from World Bank for Construction of School Buildings

8334. SHRI MOHAN LAL PATEL : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that Government have been receiving grants from the World Bank and from other countries for construction of school buildings in various States;

(b) if so, the details of such grants received so far; and

(c) the amount distributed to various States and the amount allotted to Gujarat ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND ULTURE AND SOCIAL WELFARE (CSHRIMATI SHEILA KAUL) : (a) and (c) No grants have been received from World Bank. However, under an Agreement signed in April 1983 Government of U. K. will give financial assistance to the tune of 1 million Pound Sterling, in the first phase, for construction of primary school building in Andhra Pradesh only. Subject to the outcome of the first phase, a subsequent phase is envisaged. No other State is to receive financial assistance under this Agreement.

Impact of Proposed decontrol of Some Drugs on National Health Scheme

8335. SHRI K. PRADHANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Ministry of Fertilizers and Chemicals has approached his Ministry

for studying impact of proposed decontrol of some of the drugs on the national health system; and

(b) if so, which are the main drugs of day-to-day use suggested for de-control and the stand taken by his Ministry in regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) No.

(b) Does not arise.

Sending of Qualified Persons to Foreign Countries

8336. SHRIMATI JAYANTI PATNAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether on account of a dispute between Government of India and some Governments like Saudi Arabia, it has not been possible to send technically qualified people like doctors etc. to these countries inspite of the willingness of the concerned Governments;

(b) if so, the details thereof; and

(c) what steps have been taken to resolve the differences and to send the technically qualified persons to those countries ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) No, Sir. It is not a fact that on account of a dispute between Government of India and some Governments like Saudi Arabia, it has not been possible to send technically qualified people like doctors etc. to these countries in spite of the willingness of the concerned Governments. Recruitment of doctors and other experts is continuing satisfactorily.

(b) and (c) Question does not arise.

Recruiting Policy of Hindustan Latex Limited

8337. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the recruitment is being made by Hindustan Latex Limited according to the existing rules;

(b) whether the Government have received any complaint that the Management of Hindustan Latex has violated these rules; and

(c) if so, details of the complaint and the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (c) A complaint was received from one of the unions of Hindustan Latex Ltd (HLL) alleging violation of rules, regulations etc. in making certain appointments. H. L. L. has reported that no such violation has been made in making these appointments.

Bilateral Exchanges in Field of Health and Family Planning between India and China

8338. SHRI RAMAKRISHNA MORE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that India and China have agreed to promote bilateral exchanges in the field of Health and Family Planning at the recently concluded conference of Asian Forums of Parliamentarians on Population and Development; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) and (b) After the First

Conference of the Asian Forum of Parliamentarians on Population and Development held in New Delhi from 17th to 20th February, 1984, the delegations of Parliamentarians from China and India, held talks on promotion of cooperation and exchanges of expertise and information between the two countries in the fields of family planning and bio-medical research. A copy of the resume of bilateral discussions between the Indian and Chinese delegations is attached.

Statement

Resume of Bilateral Discussions between Indian and Chinese Delegations to the First Conference of the Asian Forum of Parliamentarians on Population and Development.

23rd February, 1984

The first conference of the Asian Forum provided an opprotunity of establishihg and increasing mutual understanding between delegations of 25 countries of Asia and Pacific, attending the conference at New Delhi from 17th to 20th February, 1984.

The conference unanimously adopted a declaration which calls for greater initiatives and mutual co-operation between Parliamentary Associations of Nations of Asia and Pacific.

Pursuant to this, the parliamentary delegation of China and India, the two most populous countries in the Asian region, held talks on promotion of cooperation and exchanges between the two countries in the fields of family planning and biomedical research.

The two delegations shared a common view that population problems directly affect the socio-economic development and the standards of people's welfare and believe that family planning is of special significance particularly as they consider the unchecked population growth has an adverse effect on overall development process.

The two nations of India and China have made considerable progress in the fields of bio-medical research and family planning.

In order to develop effective cooperation in the above mentioned areas between the two countries, the deputies to the National People's Congress of China and members of Parliament of India who attended the Asian Forum of Parliamentarians on Population and Development Conference at New Delhi, have agreed to support and promote bilateral exchanges of Parliamentarians, Academic and Research personnel including scientists, social scientists and NGOs in the following respects between the relevant bodies and persons of two countries :

1. Mutual Exchange of parlia mentarians devoted to the cause of family planning.

2. Exchange of information and research outcome on the progress of bio-medical advancement and family planning technology.

3. Exchange of experiences in the implementation of family planning programmes at grass-root level with reference to communication methods delivery systems and community participation.

4. Exchange of para-medical as well as managerial and field work personnel engaged in population education and family planning training.

The two delegat ions sincerely hoped that these exchanges can facilitate the accelerated development of family planning programmes and bio-medical research for strengthening the socio-economic development of their respective countries.

Both delegations believe that the experiences gained in these fields will be of benefit to the people of the entire region.

The Deputy Leader of the Chinese Delegation, Mr. Hu Keshi, M. P., Member of Standing Committee, Vice-Chairman of Educational, Scientific, Cultural and Health Committee of the People's Republic of China, led the Chinese delegation at the

talks with their Indian counterpart led by Mr Sat Paul Mittal M.P., Chairman of the Indian Association of Parliamentarians on Population and Development (IAPPD). The Leader of the Chinese Delegation, Mr. Huang Hua, M P., Vice-Chairman of the Standing Committee of NPC, former Vice-Premier and Foreign Minister of the People's Republic of China, however, joined towards the end of the talks followed by dinner. The Indian Ambassador to Beijing, Mr. Venketaswaran was also present at the dinner. The composition of the two delegations was as follows :

CHINA

1. Mr. Hu Keshi, M.P.
2. Mr. Yan Ren ing, M.P.
3. Mr. Yang Yongyi, M.P.
4. Mdm. He Liliang, M.P.
5. Mr. Jiang Tianshui, M.P.
6. Mr. Dong Yuchang, M.P.
7. Mr. Tian Jixiang
8. Mr. Huang Yulin
9. Mr. Zheng Xianggen
10. Mr. Zhao Xhipei
11. Mr. Zhang Deliang
12. Mr. Pang Sen

INDIA

1. Mr Sat Paul Mittal, M P., Chairman IAPPD
2. Mr. K. Lakkappa, M.P.
3. Mr. J. K. Jain, M.P.
4. Mrs Promila Dandavate M.P.
5. Mr. Rafiq Zakaria, M P.
6. Mr. Bhai Mahavir, M.P.
7. Mr. Arakal Xavier, M.P.
8. Mr. Kamaluddin Ahmad, M.P.
9. Mr. D. C. Jain
10. Mr. Ramlal Parikh

Abolition of Humanities Stream in Kendriya Vidyalaya Sector-II R. K. Puram

8339. SHRI BABURAO PARANJPE : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether it is a fact that Science, Commerce and Humanities streams were in existence in Kendriya Vidyalaya Sector-II, R. K. Puram till 8 February, 1983;

(b) whether it is also a fact that from 1982-83 session, the Humanities stream has been abolished therefrom; and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) and (c) : In February, 1983, the Kendriya Vidyalaya Sangathan decided that if there are two or more Kendriya Vidyalayas at a station, one or two of these may be upgraded, depending upon prospective enrolment and, if possible, streams should be distributed among them. Accordingly, humanities stream was abolished from Kendriya Vidyalaya, Sector II, R. K. Puram and added in Kendriya Vidyalaya, Sector IV, R K. Puram with effect from the academic session 1983-84. In fact, there are 3 Kendriya Vidyalayas within a distance of 2 to 3 kilometres, functioning in R. K. Puram —one is situated in Sector II, second in Sector IV and third in Sector VIII. Plus two classes (viz. XI & XII) exist in all these Vidyalayas.

The streams sanctioned in these classes are ;

Kendriya Vidyalaya, Sector II, R. K. Puram — Science & Commerce

Kendriya Vidyalaya, Sector IV, R. K. Puram — Science & Humanities

Kendriya Vidyalaya, Sector VIII, R. K Puram — Science & Humanities

Use of Chemical Weapons in Iran-Iraq War

8340. SHRI RAMAKRISHNA MORE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Iran Governmenment has requested for NAM's probing into the use of chemical weapons by Iraq in the war;

(b) if so, what is the reaction of the Prime Minister as Chairperson of NAM to Iran Government's request; and

(c) whether any fact finding mission will be sent to find out the facts ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) Yes, Sir.

(b) and (c) Any decision on a request of this kind can only be taken by a consensus amongst members of the Non-aligned Movement. However, soon after the request was received the UN Secretary-General dispatched a team of UN experts to Iran to investigate this matter. The team has already submitted its report which in turn has been forwarded by the UN Secretary General to the Security Council.

Teaching of Hindi in Non-Hindi States

8341. SHRI CHINTAMANI JENA : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the policy of teaching Hindi in non-Hindi States in the country and particularly in Orissa; and

(b) what steps are being taken to popularise the Hindi education in non-Hindi States and particularly in rural areas ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) and (b) The National Policy on Education, 1968, inter-alia, provides as follows :

"Every effort should be made to promote the development of Hindi. In developing Hindi as the link language, due care should be taken to ensure that it will serve, as provided for in Article 351 of the Constitution, as a medium of expression for all the elements of the composite culture of India. The establishment, in non-Hindi States, of colleges and other institutions of higher education which use Hindi as the medium of education should be encouraged."

Besides the above, the policy of the Government of India regarding the three-language formula is as follows :

"At the secondary stage, the State Governments should adopt, and vigorously implement, the three language formula which includes the study of a modern Indian language, preferably one of the southern languages, apart from Hindi and English in the Hindi speaking States, and of Hindi alongwith the regional language and English in the non-Hindi speaking States. Suitable courses in Hindi and/or English should also be available in universities and colleges with a view to improving the proficiency of students in these languages upto the prescribed university standards."

With a view to popularise Hindi in non-Hindi speaking States the Ministry of Education and Culture provides facilities for the teaching of Hindi in non-Hindi speaking States and Union Territories by :

(i) Providing financial assistance to non-Hindi speaking States for appointment of Hindi teachers in their schools;

(ii) Providing financial assistance to voluntary organisations to enable them to hold Hindi teaching classes, maintaining libraries and reading room and for running Hindi Shorthand and typing classes etc;

(iii) Providing assistance for establishing Hindi teachers' training colleges;

(iv) Award of scholarships to students belonging to non-Hindi speaking States for the study

of Hindi beyond Matric stage;

(v) Conducting and expanding programmes of organising correspondence courses for teaching of Hindi.

(vi) Providing Hindi Books to various organisations; and

(vii) Organising research on methodology of teaching Hindi through Kendriya Hindi Shikshan Mandal, Agra.

लिपिकों के पद के लिए प्रर्हता

8342. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल्वे बोर्ड ने अपने विज्ञापन नोटिस संख्या 198. के द्वारा लिपिक और अन्य पदों के लिए आवेदन पत्र आमंत्रित किए थे;

(ख) यदि हां, तो क्या इन पदों के लिए आवश्यक निर्धारित अर्हता 50 प्रतिशत न्यूनतम अंकों सहित मेट्रिकुलेशन थी; और

(ग) यदि, हां, तो यह सीमा लगाने के कारण क्या हैं और क्या इसके परिणामस्वरूप बेरोजगारी में वृद्धि नहीं होगी ?

रेल मंत्री (श्री ए. बी. ए. गनी खां चौधरी) : (क) और (ख) जी हां।

(ग) उच्च प्रर्हता वाले व्यक्तियों की तुलना में जो आवेदन देते हैं उसकी रोकथाम के उपाय के रूप में यह सीमा लगायी गयी है। इससे बेरोजगारी में कोई बढ़ोत्तरी नहीं होती है क्योंकि रिक्तियों की संख्या के मुकाबले में उन उम्मीदवारों की संख्या कहीं अधिक होती है जो अपेक्षाएं पूरी करते हैं।

Improving Indo-US Relations

8343. SHRI B.V. DESAI :

SHRI N.K. SHEJWALKAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that USA has stressed better ties with India;

(b) if so, whether the US President while receiving Indian Ambassador has also felt a need of improvement in relations between two countries;

(c) if so, whether there has been any improvement in the relations between the two countries;

(d) if so, whether the only hitch for improvement in the relations between the two countries is US Government's insistence on supply of arms to Pakistan and also US attitude in regard to bases in Indian Ocean;

(e) if so, what are the points of disputes; and

(f) to what extent Governm.nt is confident to improve the relations between the two countries ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) and (b) During presentation of credentials by the Indian Ambassador to the United States, President Reagan of the United States stated that "Particularly since your Prime Minister's visit to the United States in 1982, we have made significant progress in strengthening cooperation between the United States and India. I am confident that it can be further strengthened if we approach the matter realistically in a manner designed to build mutual trust and confidence. Your remarks indicate that it is India's intention to do so, and the United States will certainly do all it can to reciprocate."

(c) to (f) Like with many other countries, India shares with the United States a

number of common interests. At the same time, there are questions and issues on which India and the United States have different view points. Among these questions are the implications of the supply of sophisticated US arms to Pakistan beyond the legitimate needs of that country. It is however the endeavour of the Government of India to improve the climate of relations with the United States and the expectations of the Government are that the US Government would in turn respond adequately to India's major concerns and interests.

12.00 hrs.

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, मेरा पोइंट आफ आर्डर है। मैंने काम रोको प्रस्ताव दिया था पाकिस्तान के हवाई जहाज दो दफा पंजाब में आये। आप पूरा सुन लें मुझे। और अभी कश्मीर में वायलेशन किया है दो दफा हवाई जहाज ने। यह स्टेटमेंट है पहले वाले के बारे में। अब जो हवाई जहाज के पायलट पकड़े गये हैं उनमें हथियार पकड़े गये हैं······

अध्यक्ष महोदय : ऐसा है मनी राम जी, जब आपने मुझे दिया है तो मैंने देख लिया, मैंने पढ़ा है।

PROF. MADHU DANDAVATE (Rajapur) : Sir, do not give your ruling. We will quote the precedent. Let him say what he wants to say. In support of Shri Bagri, I would also like to say something ...... *(Interruptions)*.

SHRI RAM VILAS PASWAN (Hajipur) : I have also given a notice of adjuornment motion ... *(Interruptions)*.

श्री मनी राम बागड़ी : अभी वायलेशन हुआ है।

अध्यक्ष महोदय : उसी की बात कर रहा हूं।

श्री मनीराम बागड़ी : पहले हम बरुआ का······

SHRI SATISH AGARWAL (Jaipur) : This is a very serious matter. Have the Government any objection to have a discussion on this issues ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : The Hon. Defence Minister has already written to the Hon. Speaker. He is going to make a statement and then we can have a discussion afterwards.

PROF. MADHU DANDAVATE : Kindly allow me to to make a submission. I want to point out that many of us have given an adjournment motion on this subject; two Pakistani aircraft came and violated our air space and one of them landed in Punjab.

I have with me the proceedings of the Lok Sabha dated 19th November, 1963. Nath Pai sought the permission of the House for an adjournment motion on a similar issue, when Walcott tried to escape. He brought an aircraft from a foreign country ; he landed here, put cartridges on the truck and he escaped. The Speaker said that even the Treasury Benches had no objection to the adjournment motion and Nath Pai's adjournment motion was taken up on the 19th discussed and ultimatery rejected. I have quoted the precedent. This is a fit case...

MR. SPEAKER : There is no parallel...

श्री जयपालसिंह कश्यप (आंवला) : उसी दिन फिरोजपुर में दो जगह...

MR. SPEAKER : मैंने कहा फायदा क्या है। I am talking of the same thing. If ten people or fifty people say the same thing, it is the same thing. I have got it. The Defence Minister has written about the same thing, which you are saying about the landing of Pakistani small aircraft at Mukerian, Hoshiarpur yesterday.

SHRI CHANDRAJIT YADAV (Azamgarh) : When is he making the statment ? Today ?

MR. SPEAKER : No, he has to gather information.

SHRI CHANDRAJIT YADAV : On such matters when the country feels concerned, it should be given top priority. Why should he not make the statment today ?

MR. SPEAKER : This is something ; that is something else. (*Interruptions*).

श्री मनी राम बागड़ी : लोक-सभा में रक्षा के सवाल पर काम रोको प्रस्ताव पहले आ चुका है ।

SHRI CHANDRAJIT YADAV : Please listen, Sir. On a question of national security, the Government must give top priority. (*Interruptions*)

SHRI SATISH AGARWAL : On the one hand, Government itself is saying that the security environment around India is very tense. There are external threats. (*Interruptions*) When we are now raising this issue, why should the Government object to it, and why should it not make a statement right now, and agree to a disscussion right now ? (*Interruptions*)

PROF. MADHU DANDAVATE : I am rising on a point of order. I seek your ruling on a point of order.

MR. SPEAKER : I can only say that the Minister has been prompt enough to assure me, and through me the whole House, that he is going to make a statement.

SHRI SATISH AGARWAL : When ?

MR. SPEAKER : At that time, he did not know that we were going to have a sitting on the 21st. Is it not so ? Then it was a holiday ; and he has gone to Madras. But he has said to me in writting in this letter that he is going to make a statement on the 23rd. But as the House is meeting on the 21st, I am conveying to the Minister of Parliamentary Affairs that the statement must come on the 21st.

(*Interruptions*)

SHRI SATISH AGARWAL : It is an important matter. The Prime Minister is there.

(*Interruptions*)

PROF. MADHU DANDAVATE : I am rising on a point of order. (*Interruptions*)

SHRI CHANDRAJIT YADAV : On such an important matter of national security, things cannot be done according to the convenience of the Minister. This story we are not going to hear. Any other Minister can do it.

MR. SPEAKER : He has to get the information. Mr. Yadav, will you bear with me ? He has to get the information. He has to give you the facts.

(*Interruptions*)

SHRI CHANDRAJIT YADAV : It is not enough that he writes to you.

MR. SPEAKER : I have got no objection if we can take it up on the 23rd.

PROF. MADHU DANDAVATE : I am rising on a point of order on this.

MR. SPEAKER : I do not know; how do you expect me to use the rules without any information ? No.

(*Interruptions*)

SHRI CHANDRAJIT YADAV : We cannot take it like that.

PROF. MADHU DANDAVATE : I am on a point of order.

श्री राजेश कुमार सिंह (फिरोजाबाद) : यह राष्ट्रीय सुरक्षा का प्रश्न है ।

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Is the Defence Minister collecting information?

MR. SPEAKER : Yes.

SHRI SATYASADHAN CHAKRABORTY : Then it is very dangerous, because the two aircraft have violated. He must be already in possession of the information on that. Either he must confirm or deny it. *(Interruptions)*

MR. SPEAKER : There is no denial. There is no hesitation.

(Interruptions)

श्री रामावतार शास्त्री (पटना) : 45 मिनट तक ये जहाज यहां रहे ।

PROF. MADHU DANDAVATE : I am on a point of order. As far as the rules regarding adjournment motions are concerned, you are guided by certain rules. Let me complete my point of order. As you are guided by certain precedents, on the 19th November...... *(Interruptions)*

MR. SPEAKER : I have not allowed any adjournment motion. There is no question of any adjournment motion. I have not allowed any adjoutnment motion.

(Interruptions)

PROF. MADHU DANDAVATE : Why don't you go by the precedents which I have quoted?

MR. SPEAKER : I have seen it.

(Interruptions)

PROF. MADHU DANDAVATE : Can you give us the reason?

(Interruptions)

MR. SPEAKER : Now Papers to be Laid on the Table. Mr Z.R. Ansari.

(Interruptions)

12.08 hrs.

PAPERS LAID ON THE TABLE

Calcutta Dock Workers (Regulation of Employment) Second Amendment Scheme, 1983 ; Annual Report and Accounts etc. of the Hindustan Shipyard Limited, Visakhapatnam for 1982-83 and of the Delhi Transport Corporation, New Delhi for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table—

(1) A copy of the Calcutta Dock Workers (Regulation of Employment) Second Amendment Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 4171 in Gazette of India dated the 12th November, 1983 together with corrigendum thereto published in Notification No. S.O. 447 in Gazette of India dated the 11th February, 1984, under section 8A of the Dock Workers (Regulation of Employment) Act. 1948.

[*Placed in Library. See No. LT— 8192/84*]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT—8193/84*]

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1982-83

together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Transport Corporation, New Delhi, for the year 1982-83.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[*Placed in Library. See No. LT—8194/84*]

(*Interruptions*)

Annual Accounts of the University Grants Commission, New Delhi for 1982-83

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : On behalf of Shrimati Sheila Kaul, I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[*Placed in Library. See No. LT—8195/84*]

(*Interruptions*)

Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1984 and Notifications under the Customs Act, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table —

(1) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1984 (Hindi and English versions) published in the Notification No. G.S.R. 264 (E) in Gazette of India dated the Ist April, 1984 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

[*Placed in Library. See No. LT—8196/84*]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 278(E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to prohibit import of animal fat and similar products of animal kingdom under duty Exemption Scheme, Appendix 19 Import-Export Policy 1984-85.

(ii) G. S. R. 279 (E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to certain raw materials specified in the revised Schedule annexed thereto when imported into India under the Import Replenishment Licences issued in terms of Appendix 21 of the Import-Export Policy 1984-85 from the whole of the custom duty leviable thereon.

(iii) G. S. R. 280 (E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to raw materials covered by Notification No. 107/84 Customs dated the 12th April, 1984 from the levy of auxiliary duty of customs when imported under the import Replenishment of Licenses.

[*Placed in Library. See No. LT-8197/84*]

12.09 hrs.

(Interruptions)

ESTIMATES COMMITTEE

79th Report and Minutes and 68th Report

SHRI BANSI LAL (Bhiwani) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Estimates Committee :

(i) Seventy-ninth Report on the Ministry of Railways-Railway Purchases and Minutes of the sittings of the Committee relating thereto.

(ii) Sixty-eighth Report on Action Taken by Government on the recommendations contained In the Fifty-first Report of the Committee on the Ministry of Energy-Department of Petroleum.

12.10 hrs.

(Interruptions)

SHRI RAM VILAS PASWAN (Hajipur) If the Defence Minister is not available, let the Prime Minister......

(Interruptions)

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) :With your permission, Sir I want to make a statement. The Hon. Members will recall......

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : I think you agree with us that it is important from the point of view of the security of the country.

MR. SPEAKER : I have given it importance.

SHRI SATYASADHAN CHAKRABORTY : That you agree with. In that case, are we not entitled to know from the Defence Minister or, in his absence, from the Prime Minister whether it is a fact or not ?

SHRI SOMNATH CHATTERJEE (Jadarpur) : When the House is in session, how can he do like that ?

(Interruptions)

MR. SPEAKER : The House is not meeting tomorrow.

SHRI CHANDRAJIT YADAV (Azamgarh) : This is not the way to do things.

(Interruptions)

12.11 hrs.

REVISED FIGURES OF FOODGRAINS PRODUCTION

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : Hon. Members will recall that in reply to the Debate on Demands for Grants of my Ministry on the 3rd of this month, I had indicated that we expect a record foodgrains production of 146.3 million tonnes during 1983-84. Since then we have received some confirmed estimates from the States as a result of which I am happy to announce that as per the latest estimates the foodgrains roduction during 1983-84 is likely to be 149.76 million tonnes. This includes a record Kharif crop of 87.81 million tonnes. Rice production of 59.33 million tonnes, production of coarse cereals of 33.06 million tonnes and wheat production of 44.56 million tonnes as estimated will be an all time record. The estimates have been cautiously prepared on the basis of reports received from the States so far.

12.12 hrs.

PROF. MADHU DANDAVATE (Rajapur) : This is most regrettable. He is refusing to argue with the opposition. I am quoting the precedents in this House.

(Interruptions)

MR. SPEAKER : What is this so many times ?

SHRI CHANDRAJIT YADAV (Azamgarh) : If the Defence Minister is not available, you call some other Minister or the Prime Minister to make a statement. This is a serious matter involving the security and integrity of the nation. You call the Prime Minister. Let her make a statement.

(Interruptions)

PROF. K. K. TEWARY (Buxar) : One minute.

SHRI SATISH AGARWAL (Jaipur) : You do not want to discuss it; you were opposing it.

(Interruptions)

PROF. K. K. TEWARY : I fail to understand why the members are displaying this concern. Yesterday when I was talking about foreign interference and a hand of Pakistan specifically, which the Home Minister also admitted, then they were scoffing at me; they were not prepared to listen to me. Since the Minister has agreed to make a statement, this matter should be taken up on 23rd; and this should be discussed dispassionately. Let us go into the detail of it; let us not act in a hurry. Let us take up the matter on that day, as the Minister himself has promised to make a statement. *(Interruptions)* I also want a discussion on this, but this discussion cannot take place now.

SHRI CHANDRAJIT YADAV : Let any other Minister on behalf of the government make a statement. We cannot wait for the Minister. *(Interruptions)*

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : This is a paralysed Government. *(Interruptions)* Otherwise, let them come forward and make a statement. This is totally a paralysed Government. *(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : You have very rightly observed that the Hon. Defence Minister has already written to you that he is collecting more details about this incident.

(Interruptions)

SHRI SATISH AGARWAL : What more details do you want ?

(Interruptions)

SHRI BUTA SINGH : Let me complete. *(Interruptions)* I may be permitted to complete my statement. Mr. Speaker, as you have kindly asked me, I will get in touch with the Hon. Defence Minister over the trunk line. I will speak to the Hon. Defence Minister, that he should try to be here on 21st, and he can make a statement thereon.

(Interruptions)

SHRI SATISH AGARWAL : This is very ridiculous. What about the adjournment motion ?

MR. SPEAKER : That is separate, this is separate.

SHRI SATISH AGARWAL : You are not admitting the adjournment motion. That is why we are pleading for the last 20 minutes.

MR. SPEAKER : I am not going to permit it.

SHRI BUTA SINGH : He is speaking, as if he has not heard.

MR. SPEAKER : First thing is.

(*Interruptions*)

MR. SPEAKER : Please sit down.

PROF. MADHU DANDAVATE : Kindly let us know the reasons. After quoting the precedent, why is the adjournment motion being rejected ?

MR. SPEAKER : आप तो सुनते नहीं हैं, सुनाते चले जा रहे हैं। यह प्रेसिडेंट इसके ऊपर लागू नहीं होता।

That Walcott escaped from this place. That is right. Here, he has not escaped. He has been caught.

(*Interruptions*)

PROF MADHU DANDAVATE : He was allowed to escape.

अध्यक्ष महोदय : आप मुझे धमका नहीं सकते। मैं तो आपसे दरख्वास्त कर रहा हूं, I am immune to threatening. मैं परवाह नहीं करता इसकी।

SHRI SATYASADHAN CHAKRABORTY : I am just saying about the statement.

(*Interruptions*)

MR. SPEAKER : That is what I want to say.

मैं तो यह कहना चाहता हूं कि मैंने उनको कहा, उन्होंने कहा कि 23 तारीख को मैं करूंगा। उस वक्त उनको शायद ख्याल नहीं था कि 21 को हाउस होगा। तो मैंने उनको कहा 23 के बजाय परसों हाउस बैठेगा, आप परसों कर दीजिए, तो परसों वह स्टेटमेंट कर देंगे।

MR. SPEAKER : I cannot decide. We have to get some facts.

SHRI SOMNATH CHATTERJEE (Jadarpur) : Are you not concerned about it ?

MR. SPEAKER : I am concerned. You cannot talk in the air. You cannot talk about something in the air. You must have ammunition before you fire a gun.

SHRI SATYASADHAN CHAKRABORTY : If the Government is serious they should come out with a statement. It is not necessary that we demand. It is the duty of the Government.

(*Interruptions*)

MR. SPEAKER : Shri Hiralal Parmar.

SHRI BUTA SINGH : We are very serious. If the Hon. Members are saying that they are serious, we are more serious.

MR. SPEAKER : Shri Hiralal Parmar.

(*Interruptions*)

MR. SPEAKER : Mr. Parmar.

12.18 hrs.

(*At this stage, some Hon. Members left the House.*)

MR. SPEAKER : Mr. Parmar.

(*Interruptions*)

SHRI CHANDRAJIT YADAV : I fear that it may not be treated as a precedent. On national security issue this should not be treated as a precedent. On national security issues we get more information from the Press than the Government of India.

Mr. SPEAKER : What ?

SHRI CHANDRAJIT YADAV : They are supposed to be more informed.

MR. SPEAKER : I have already got it. I am already on the job. I have already told them.

SHRI CHANDRAJIT YADAV : This is very serious, We are going out, because

the Government is very 'non-serious' about national security.

12.19 hrs.

(At the stage, Shri Chandrajit Yadav left the House.)

MR. SPEAKER : Yes, Mr. Parmar.

(Interruptions)

12.20 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported malpractices and alleged ill-treatment by doctors towards patients in various hospitals particularly in Dr. Ram Manohar Lohia Hospital, New Delhi.

श्री हीरालाल आर. परमार (पाटन) : अध्यक्ष महोदय, आपकी अनुमति से मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर स्वास्थ्य और परिवार कल्याण मंत्री का ध्यान आकृष्ट करता हूं और उनसे प्रार्थना करता हूं कि वह इसके बारे में एक वक्तव्य दें :

"विभिन्न अस्पतालों, विशेषकर डा. राम मनोहर लोहिया अस्पताल, नई दिल्ली, में डाक्टरों के कदाचारों के समाचार तथा रोगियों के साथ उनके कथित दुर्व्यवहार और इसके सम्बन्ध में सरकार द्वारा की गई कार्यवाही ।"

MR. SPEAKER : Yes. Mr. Health Minister.

SHRI RAJESH PILOT (Bharatpur) : On such occasions this assurance must come from the Government that the Government is seized of the matter and they are fully aware of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I have already said that we are very much seized of the situation. The Hon. Defence Minister has written to the Hon. Speaker. We are very serious about it. We are not interested in publicity. We believe in action.

*(Interruptions)***

MR. SPEAKER : Nothing will go on record.

ये आदमी बाहर जाकर बतायेंगे कि ये भले आदमी वहां पर ऐसा काम करते हैं ।

12.22 hrs.

(MR. DEPUTY SPEAKER *in the Chair.*)

THE MINISTER OF HEALTH (SHRI B. SHANKARANAND) : Mr. Speaker, Sir, Medical care facilities in Delhi have not been able to keep pace with the increase in its population. During the last decade the population of Delhi has increased from 40 lakhs to 62 lakhs, whereas the bed strength of all the hospitals has increased from 10300 to 13300. As a result, these hospitals are under tremendous pressures all the time, and, are often not in a position to offer the optimal medical care. This situation is further worsened by the ever-increasing flow of floating population in Delhi. The average number of OPD patients per day is 4083 in Safdarjang Hospital, 3836 in Dr. R. M. L. Hospital, Hospital, 3478 in All India Institute of Medical Sciences, 1029 in Smt. S K. Hospital and 956 in Kalavati Saran Children's Hospital. As the hospitals are so crowded, there might be instances of frayed tempers or ruffled feelings between the patients and the people accompanying them and the doctors and the employees of the hospital either on account of inadequacies of attendance or shortage of medicine.

**Not recorded.

This, at times, has given rise to complaints not only by the patients and the public but also by the hospital staff. The authorities of Government hospitals look into these complaints and take necessary actions. There is also a Cell in the Directorate General of Health Services to deal with the complaints.

The Hospital Control Board under the chairmanship of the Union Health secretary and the Delhi Hospital Board under the chairmanship of the Lt. Governor of Delhi look into the functioning of the hospitals in Delhi. The hospitals have been given specific directives to prepare perspective plans with a view to ensure the optimal delivery of services to meet the growing needs and requirements of the people. In order to augment the existing medical care facilities and reduce the pressure on patient care in the hospitals, action is under way to establish two 500 bedded hospitals each at Shahdara and Hari Nagar and three 100 bedded hospitals each at Mangolpuri, Khichripur and Zaffarpur on the periphery of Delhi.

The Government is conscious of the fact that there is scope for improvment in the services in the hospitals in Delhi. The House may kindly appreciate the constraints under which these hospitals are struggling hard to deliver services for efficient patient care. It has always been our endeavour to ensure that best possible services to the people are rendered by the hospitals.

श्री हीरालाल आर. परमार : उपाध्यक्ष महोदय, माननीय मंत्री जी ने जवाब तो बहुत लम्बा दिया और समस्या को कबूल भी कर लिया। उनके आश्वासन को देखते हुए मुझे देहात की एक बात याद आ गई -- एक व्यापारी को किसी आदमी से 40 रु. लेना था। व्यापारी बार-बार उस व्यक्ति के पास जाता था। एक दिन उस व्यक्ति ने व्यापारी से कहा रसीद दो और पैसा ले लो। व्यापारी ने कहा पैसा तो दो मैं रसीद देता हूं। व्यक्ति ने कहा—नोट कर लो, दस देंगे, दस दिलायेंगे, दस का वायदा और दस का क्या लेना-देना। मंत्री जी ने कहा है कि 500-500 और 100-100 पलंगों वाला अस्पताल खोलने की कार्यवाही की जा रही है। तो क्या यह बढ़ती हुई आबादी को देखते हुए, समस्या हल हो जाएगी ?

मैं मंत्री महोदय का ध्यान डा० राम मनोहर लोहिया अस्पताल की ओर ध्यान आकर्षित कराना चाहता हूं। धनी और वी. आई. पी. लोग तो प्राइवेट अस्पतालों में चले जाते हैं या डाक्टर को घर भी बुला लेते हैं। गरीबों के लिए जो अस्पताल आपने बनाए हैं, मैं उनकी हालत की ओर ध्यान दिलाना चाहता हूं। वहाँ गरीब लोगों को जो सामग्री दी जाती है, जैसे अंडे, दूध, फल वगैरह, वे वहाँ कर्मचारी लोग आपस में बांट लेते हैं। मैं कहना चाहता हूं कि पूरी सुविधा वहां के गरीबों को नहीं मिल पाती है। वहां के मरीजों को पेशाब व दैनिक कार्य के लिए जो बर्तन दिए जाते हैं, वे टूटे-फूटे होते हैं और अस्पताल में बहुत गन्दगी रहती है। जब हमारे देश की राजधानी के अस्पताल में यह हालत है तो डिस्ट्रिक्ट और छोटे-छोटे गांवों के अस्पताल की क्या हालत होगी, यह अन्दाजा आप स्वयं लगा सकते हैं। इसलिए मेरा आपसे निवेदन है कि हम गरीबों को न्याय देने की बात कर रहे हैं, लेकिन हम उनको न्याय दिला नहीं सकते हैं, उनके साथ अन्याय हो रहा है, इस ओर आपको ध्यान देना चाहिए।

एक उदाहरण मैं आपको और देना चाहता हूं। हमारे गुजरात में ओ. एन. जी. सी. का प्रोजेक्ट चल रहा है, जो कि मेरे क्षेत्र में है। उस जगह पर ओ. एन. जी. सी. का अस्पताल है, लेकिन इस अस्पताल के लिए जितनी दवाइयां खरीदी जाती हैं, वे बाद में सब मैडिकल स्टोर पर चली जाती हैं। मैडिकल सर्टिफिकेट देने

के नाम पर सैकड़ों-हजारों रुपयों की दवाइयां किताबों में लिखने के बाद मैडिकल स्टोर पर चली जाती हैं। मैं माननीय मंत्री जी से कहना चाहता हूं कि यह गम्भीर समस्या है, इससे निपटने के लिए आपको गम्भीर रूप से ठोस कदम उठाना चाहिए ?

SHRI B. SHANKARANAND : Mr. Deputy Speaker, Sir, on many occasions I have told in this House about the progress of construction of these hospitals. The various stages of construction of the two 500 bedded hospitals each at Shahdara and Hari Nagar and three 100 bedded hospitals each I have stated in this House; so I need not go into details because the Hon. Member only wanted to know the stage of construction of these hospitals. It is not a mere promise but the construction of the big hospitals is nearing completion and in respect of the other hospitals also action is under way.

So, far as the allegations made against the employees and the staff of the hospitals regarding the misappropriation of foodstuffs, medicines and other materials is concerned, the Hon. Member has made some vague allegations. It is very difficult to accept these allegations unless he brings to my notice specific or concrete cases which we can look into and take necessary action. I want to inform the House that complaint books are placed in each hospital. The complaints are recorded therein and the members of the public and also the Hon. Members do write to the Ministry and also to the Director General of Health Services direct about the various complaints.

As far as my information goes, there has not been any complaint regarding misappropriation of diet meant for the patients. Regarding utensils etc. there is a system of regular replenishment from the Maintenance Grants of the hospital.

श्री राम लाल राही (मिसरिख) : उपाध्यक्ष महोदय, माननीय मंत्री जी का जो लिखित बयान मुझे देखने को मिला, उसको पढ़कर मुझे इस बात की प्रसन्नता हुई है कि माननीय मंत्री जी ने अस्पतालों में जो परिस्थितियां हैं, मरीजों के साथ जैसा दुर्व्यवहार हो रहा है, जो वहां पर अभाव है—उसको इन्होंने स्वीकार किया है। माननीय मन्त्री जी ने अपने जवाब में कहा है कि दिल्ली की आबादी बढ़ रही है और इस बढ़ती हुई आबादी को दृष्टि में रखकर हम अभी उतनी मात्रा में चिकित्सा सेवा उपलब्ध नहीं करा पा रहे हैं, हालांकि इन्होंने उसको बढ़ाने की बात कही है। मैं जानना चाहता हूं -इसका जिम्मेदार कौन है ? आज गांवों की तरफ से लोग शहरों की तरफ भाग रहे हैं, शहर बढ़ रहे हैं, इन शहरों के बढ़ने के लिये कौन जिम्मेदार है ? इसका क्या कारण है ? क्या यह सही नहीं है कि गांवों के रहने वाले अपने को असुरक्षित अनुभव करते हैं ? क्या यह सही नहीं है कि बीमारी होने पर गांवों के लोगों को कोई देखने वाला नहीं और दवायें नहीं मिलती हैं ? आपकी सैकड़ों पी० एच० सी० में डाक्टर नहीं हैं, नर्स नहीं हैं, दवायें नहीं हैं। जहां तक मुझे मालूम है—आपके एक पी० एच० सी० में तनख्वाहों पर कम-से-कम 10 हजार रुपये माहवार खर्च होते होंगे, जिनमें डाक्टर, नर्स, वार्ड-ब्वाय, हैल्थ विजिटर आदि की तनख्वाहें शामिल हैं······

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : ज्यादा खर्च होता है।

श्री रामलाल राही : लेकिन दवाओं पर साल-भर में डेढ़ हजार रुपया खर्च होता है। जब गांव का आदमी यह देखता है कि डेढ़ हजार रुपया दवाओं पर, 60-70 हजार की आबादी पर साल भर में खर्च होता है और शहरों में इसके मुकाबले ज्यादा सुविधायें हैं, तो क्या वह शहरों की तरफ नहीं भागेगा ?

क्या आपने इस पर विचार किया है और यदि विचार किया है तो आप बतलाइये कि इसके लिये कौन जिम्मेदार है ? आप जिम्मेदार हैं या नहीं हैं ?

आपने कहा है कि शहरों के अस्पतालों में बाह्य मरीजों की संख्या बढ़ रही है और अन्तरंग मरीज जिनको वार्ड में जगह देते हैं, चारपाई और बिस्तर देते हैं, उनकी संख्या भी बढ़ी है। क्या कभी आपने इस बात का पता लगाने की कोशिश की है कि जितना बजट हिन्दुस्तान का दवाओं पर देश की जनता के लिये निर्धारित करते हैं, उस बजट में से मिनिस्टर, एम.एल.ए., एम. पी., आई. ए. एस., पी. सी. एस., आई. पी. एस., अफसरों तथा अन्य विशिष्ट लोगों के लिये दवाओं के लिये निर्धारित धन-राशि का तीन-चौथाई खर्च हो जाता है और बाकी का एक-चौथाई 70 करोड़ जनता के लिये खर्च होता है ? मैं अपने कथन में सही हूं, लेकिन यदि यह बात गलत लगती है तो क्या इस बात की जांच करायेंगे और जांच रिपोर्ट सदन को विश्वास में लेने के लिए सदन-पटल पर रखने की कृपा करेंगे ?

मंत्री जी ने कहा है कि जो कदाचार या भ्रष्टाचार अस्पतालों में होता है, उसकी जांच के लिए हमारे पास कई मीडिया हैं। उन्होंने कहा है कि केन्द्रीय स्वास्थ्य सचिव की अध्यक्षता में अस्पताल नियंत्रण बोर्ड और दिल्ली में उप-राज्यपाल की अध्यक्षता में दिल्ली अस्पताल बोर्ड है और ये समय-समय पर जांच करते हैं। मेरा आरोप यह है कि ये जांच नहीं करते हैं। यह बोर्ड आपने बनाया जरूर है लेकिन ये वी.आई.पी. की हैसियत से अस्पताल में जाते हैं और अस्पताल का जो विशिष्ठ व्यक्ति होता है, सुपरिन्टेन्डेंट जिसे कहते हैं, वह इनको माला पहनाकर गेट पर अच्छी खातिरदारी करके वहीं से उनको लौटा देता है और कोई जांच नहीं करते हैं। अगर वह जांच करते हैं, तो मैं आपसे पूछना चाहता हूं कि अस्पतालवार इनका ब्यौरा क्या है ? एक साल का, एक महीने का या बीच में छोड़-छोड़कर तीन महीने का आप वह ब्यौरा इस सदन को विश्वास में लेने के लिए यहां पेश कर सकते हैं। आपका यह कथन क्या सही है कि वे जांच करने के लिए जाते हैं। अगर जाते हैं तो यह बताइये कि वे जांच करने के लिए कहां-कहां गये और क्या उन्होंने कोई जांच रिपोर्ट दी है और अगर दी है, तो उस पर आपने क्या कार्यवाही की है। क्या इसका ब्यौरा आप सदन को विश्वास में लेने के लिए देंगे और उसकी रिपोर्ट यहां पेश करेंगे और आश्वासन देंगे कि आपने जो यह लिखा है, यह 100 फीसदी सही है और उसका प्रमाण यह है ?

मंत्री जी को मालूम नहीं है। मंत्री जी दिल्ली में रहते हैं और दिल्ली राजधानी को लोग इन्डिया कहते हैं इसके दो रूप के अनुसार दो नाम हैं, जो लोग गांव में रहते हैं वह हिन्दुस्तानी हैं और जो दिल्ली में हैं, उनको इन्डिया वाले कहते हैं, हालांकि हम भी और आप भी गांव से आए हैं, लेकिन यहां दिल्ली में आकर चकाचौंध में पड़ गये। आज गांवों की हालत बड़ी बदतर है और इतनी बदतर है जैसे कि मैंने पहले बताया कि वहां पर 1500 रुपये की कुल दवाई जाती है और 10 हजार रुपये तनख्वाह में देते हैं। डाक्टरों को भी शहरों की चकाचौंध में कुछ दिखाई ही नहीं देता है। राम मनोहर लोहिया सहित दिल्ली के अस्पतालों का बुरा हाल है। मेरा आरोप है कि डा० डा. राम मनोहर लोहिया अस्पताल में जब ** सुपरिन्टेन्डेंट थे, तब से वहां करप्शन शुरू हुआ था और उस करप्शन का सिलसिला आज तक**

**Not recorded.

के समय में भी निरन्तर जारी है। लाखों रुपयों की दवाइयां विदेशों से मंगाई हैं।

MR. DEPUTY SPEAKER: Don't mention the names of the persons. You could have mentioned it, if you had given in writing.

श्री रामलाल राही : मैं सुपरिन्टेन्डेंट से कहे देता हूं। जो आज वहां पर सुपरिन्टेन्डेंट है, उसने लाखों रुपये की कीमत की दवाइयां विदेशों से मंगाई हैं और आपको यह सुनकर ताज्जुब होगा कि 12 हजार रुपये का मात्र टूथ पेस्ट मंगाया गया है जबकि लोगों को एनलजिन, नोवलजिन और चोट-चपेट लगने पर जो दवाई की टिकियां दी जाती हैं, वे यहां से लेकर गांवों के अस्पतालों में भी नहीं मिलती हैं। यहां पर तो इतनी भीड़ होती है लेकिन मरीजों को दवाई नहीं मिलती। जब कोई गरीब व्यक्ति वहां पर जाता है, तो उसका पर्चा बना दिया जाता है, थोड़ा-सा पेट पर हाथ डाक्टर मार कर देखते हैं और मरीज से कह देते हैं कि दवाई बाहर से खरीद लो। तो आज यह स्थिति अस्पतालों में हो गई है।

मेरे पास यह जनसत्ता अखबार है, जो कि बहुत लोकप्रिय अखबार हो रहा है और मैं इसकी तारीफ करना चाहूंगा क्योंकि इसकी न्यूज और इसके व्यूज सत्यता पर आधारित हैं। इसमें एक खबर छपी है, "प्राइवेट प्रैक्टिस, मरीज बेहाल" यह सासाराम की घटना है। इसमें लिखा है कि सासाराम अस्पताल में जो डाक्टर हैं, अस्पताल की चारदीवारी के आसपास वे अपनी निजी दुकानें चलाते हैं। अपने दलाल लगाए हुए हैं। अस्पताल में डाक्टर लोग नहीं बैठते, उनके दलाल मरीजों को पकड़कर अस्पताल से लाते हैं और बाहर उनकी दुकानों में दिखाते हैं। दवाई अस्पताल से जाती है। पैसा उनकी जेब में जाता है। यह हालत है। यह आपका इंतजाम है। यही हाल आपके यहां दिल्ली में है। जिन सुपरिन्टेंडेंट का मैंने नाम लिया वे इस देश के वरिष्ठतम व्यक्ति के निजी डाक्टर हैं। उनका बोलबाला है। उनका रुतबा है। अपने रुतबे के कारण ही वे सुपरिंटेंडेंट बन पाए हैं। लोहिया अस्पताल का माहोल आज भयावह-सा लग रहा है। उनके नीचे के डाक्टर डरे दबे हुए हैं। वे जानते हैं कि ये सुपरिन्टेंडेंट जो बैठा है, केवल इसको खुश रखो, मरीज को खुश करने की जरूरत नहीं है। इसलिए जितने लोग वहां के हैं, सुपरिन्टेंडेंट के इर्द-गिर्द घूमते हैं। मरीज की परवाह वे नहीं करते।

उपाध्यक्ष महोदय, आज आप यहां बैठे हैं। दो घन्टे के लिए आप चले जाइए किसी अस्पताल के जनरल वार्ड के अन्दर। आप देखेंगे कि पाखाना टूटा हुआ नजर आएगा। गंदगी का वहां राज्य होगा। बिस्तर और पलंग मैले होंगे। चादर और गद्दा फटा हुआ और गंदा होगा। सरकार इसके लिए बजट देती है, लेकिन जाली रसीदें बनाकर खर्चा दिखा दिया जाता है और वही पुराना सामान निरन्तर इस्तेमाल होता रहता है। क्या आप इसकी छानबीन करने का कोई उपाय करेंगे।

उपाध्यक्ष महोदय, मैं सीतापुर से आता हूं। सीतापुर जनपद उत्तर प्रदेश में है। सीतापुर में एक गोदाम है दवाओं का। लाखों रुपये की दवाएं बिल्डिंग सहित जल गईं। एक करोड़ रुपए का नुकसान हुआ होगा। सीतापुर में यह हुआ है।

MR. DEPUTY SPEAKER: I know that place, Sitapur. I am Lakshmanan!

SHRI RANA VIR SINGH (Kaiserganj): Sir, he is Ram!

श्री रामलाल राही : सीतापुर बहुत मशहूर जगह है। वहां पर एशिया का मशहूर आंखों

का अस्पताल है । उपाध्यक्ष महोदय, कहा यह जाता है कि आग कैसे लगी, क्यों लगी, आग लगने का कारण क्या है । मैं मंत्री जी से चाहूंगा कि क्या वे इस बात की जांच कराएंगे ।

कहा जाता है कि सुपरिंटेंडेंट ने कुछ जाली वाउचर बनवाए थे मार्च के महीने में और वे चाहते थे कि स्टोर इंचार्ज उन वाउचरों को शामिल कर ले अपने स्टोर में ताकि वे जस्टीफाई हो जाएं और पैसा वे हजम कर जाएं । स्टोर इंचार्ज कोई गरीब हरिजन लड़का था । वह तैयार नहीं हुआ । उसने कहा कि मैं गरीब आदमी हूं । मुझे इस पाप में मत सानिए, तो आग रात के 12 बजे लगी । बताया यह जाता है कि बिजली से आग लग गई और यह जल गया । मेरा आरोप है कि यह जानबूझकर घटना कराई गई है और जो जाली पर्चे बनवाए गए थे वे सुपरिन्टेंडेंट के दफ्तर में आज भी मौजूद हैं, उनको जस्टीफाई कराने की वे कोशिश कर रहे हैं । श्रीमन् ये आपके देश के अस्पतालों की हालत है । मरीज के साथ कैसा व्यवहार हो रहा है । चाहे मैडिकल इंस्टीट्यूट में चले जाइए, सफदरजंग अस्पताल में चले जाइए, डा. लोहिया अस्पताल में चले जाइए, सब जगह एक ही स्थिति है । यह सब क्यों है । जैसा कि मैंने कहा कि एक के इर्द-गिर्द जब सब चलने लगते हैं तो लोकतंत्र की परंपराएं टूटने लगती हैं । अगर मंत्री जी के इर्द-गिर्द लोग घूमने लगेंगे तो वे कानून पर नहीं चलेंगे । कानून पर नहीं चलेंगे तो लोगों को न्याय नहीं मिलेगा । आज इसलिए लोगों को न्याय नहीं मिल रहा है ।

उपाध्यक्ष महोदय, मैं जानता हूं कि दवाओं का अभाव है । अस्पतालों में मरीजों की तादाद बढ़ रही है । लेकिन मैं एक बात पूछना चाहता हूं कि क्या यह बात सही नहीं है कि आपके यहां हजारों डाक्टर बेकार घूम रहे हैं और पी.एच.सी. गांव में खाली पड़ी हैं । ट्रेंड नर्सेस आपके यहां घूम रही हैं बेकार और गांव में पी.एच.सी. खाली पड़ी हैं । आपके पास डाक्टर हैं, नर्सेज हैं तो क्या आप अगर दवाई नहीं दे सकते हैं तो क्या आप लोगों को सलाह देने के लिए डाक्टर और नर्स भी नियुक्त नहीं कर सकते । यह कितने शर्म की बात है कि अस्पताल आपने खोल दिया लेकिन डाक्टर आपके पास नहीं हैं । बड़े खेद के साथ कहना पड़ रहा है कि हमारे देश में व्यक्ति की जिन्दगी के साथ खिलवाड़ हो रहा है । इसलिए स्वास्थ्य विभाग को आप ठीक से देखें जिससे व्यक्ति की जिंदगी से खिलवाड़ न हो । मुझे मालूम है, महावीर दास जी, स्वतंत्रता संग्राम सेनानी व राज्य सभा के सदस्य भी रहे हैं, दवाओं के अभाव व लापरवाही के कारण उनकी मृत्यु हुई थी । वह तो एक्स एम. पी. थे, लेकिन न मालूम रोज कितने गरीब आदमी मरते होंगे । गरीब आदमी को चोट लग जाए और एक बोतल खून की जरूरत हो तो वह नहीं मिलेगी । मिनिस्टर, आई. ए. एस., आई. पी. एस. इंजीनियर आदि जो अपनी जेब से पैसे लगाकर अच्छी से अच्छी दवाई और बढ़िया से बढ़िया खून प्राप्त कर सकते हैं, उनको तो आप दे देते हैं लेकिन गरीब आदमी को नहीं । इस नीति में परिवर्तन करने की आवश्यकता है । आप लोग बहुत समाजवाद की बात करते हैं । मैं पूछना चाहता हूं कि क्या आप इस नीति में परिवर्तन करने की बात सोच रहे हैं या नहीं ? कि दवाएं, उन लोगों को मिलनी चाहिए जो खरीद नहीं सकते, जो गरीबी के शिकार हैं और अस्पताल के दरवाजे से दुत्कार दिए जाते हैं । ऐसे लोगों के लिए क्या कोई नीति बनाना चाहते हैं या नहीं ?

MR. DEPUTY SPEAKER : Now, you have to conclude. You wanted only 10 minutes. That was a gentleman's agree-

ment and I have allowed. Now, you have taken 17 minutes.

SHRI RATANSINH RAJDA (Bombay South) : Sir, today all his arguments are very well founded.

MR. DEPUTY SPEAKER : Every day, they are very valid. What is the reply he is going to get from the Minister, I do not know. He has not put questions to the Minister.

श्री रामलाल राही : मैं, सही तो नहीं कह सकता, लेकिन अपनी जानकारी के आधार पर कह रहा हूं। आपका जो विलिंग्डन अस्पताल यानी जिसको डा० लोहिया अस्पताल कहते हैं, वहां तीन करोड़ का बजट है। सन् 1980 में जो वहां सुपरिन्टेंडेंट थे यानी इनसे पहले जो आज हैं, उन्हीं के जमाने से घोटाला प्रारम्भ हुआ था...... (व्यवधान)

यह बात मैं पहले बतला चुका हूं। जब इस घोटाले का भण्डाफोड़ हुआ तो उनके साथ दो और अधिकारियों को मुअत्तिल किया गया। आज के सुपरन्टिंडेंट साहब भी उस घोटाले में शामिल थे। कुछ सामान और दवाओं की खरीद के बारे में यह घोटाला था। एक आज का सुपरिन्टेंडेंट बच गया बाकी सजा पा गए। क्या इसलिए कि वह देश के किसी विशिष्ट व्यक्ति का निजी डाक्टर है या इसलिए कि विशिष्ट व्यक्ति से संरक्षण मिल रहा है। अगर नहीं मिल रहा है तो उसको भी मुअत्तिल होना चाहिए था। वह मुअत्तिल नहीं होता है तो बाकी डाक्टर भी मन बनायेंगे कि चाहे जितना ही अपराध करो और किसी बड़े की शरण में चले जाओ। उन्हें पता है कि वे बच जायेंगे। इसलिए अब डाक्टर हम जैसे लोगों का इलाज नहीं करते, हमें दवाई नहीं देते। अब तो वे बड़े नेताओं के दरवाजे झांकते घूमते हैं और इस तलाश में रहते हैं कि किस बड़े नेता की शरण में रहें, किसकी छत्रछाया में रहें ताकि मौज-मस्ती करें। इसलिए मैंने ये जो कुछ सवाल उठाये हैं, मैं चाहता हूं कि मंत्री जी गम्भीरता से उनका उत्तर देंगे, हंसी मजाक में नहीं।

SHRI B. SHANKARANAND : Mr. Deputy Speaker, Sir, the Hon. Member has travelled over the land which is not necessarily relevant to the Calling Attention Notice. So, I need not reply to that aspect and portion of his observations because he has referred to Sitapur, Sasaram and what not, and other primary health centres.

श्री रामलाल राही : सर, आन ए प्वाइंट आफ आर्डर। जैसा मंत्री जी ने कहा, हमारे ध्यानाकर्षण प्रस्ताव में स्पष्ट लिखा हुआ है— विभिन्न अस्पतालों, विशेषकर डा० राममनोहर लोहिया अस्पताल-- इसलिए प्रस्ताव में विभिन्न अस्पतालों का शब्द है, इसके माने केवल डा० राममनोहर लोहिया अस्पताल नहीं है। फिर आप तो स्वास्थ्य मंत्री हैं, हम जैसे छोटे आदमियों की बात अलग है, आप ऐसा कहें तो लोग हंसेंगे।

SHRI RATANSINH RAJDA : Sir, if you see the wording of the Calling Attention Notice, it says, "various Hospitals particularly Dr. Ram Manohar Lohia Hospital."

MR. DEPUTY SPEAKER : He never said that he should not say all that. He can start from anywhere, even from Kanyakumari. He never said that he should not mention all that.

SHRI B. SHANKARANAND : Sir, you have allowed the Hon. Member to speak and he has spoken. I only said that I will reply to the relevant aspect of the Calling Attention Notice.

First of all, I can say that he has made certain wild allegations which are not based on facts, particularly, in regard to certain individuals I can only say that the Hon. Member should have ascertained

the facts before making these wild allegations against certain persons. Indirectly, he has hinted against certain doctors. I can only say that these allegations are baseless based on facts.

About the action taken against certain doctors in Dr. Ram Manohar Lohia Hospital, the matter is entirely different. It does not form part of the subject matter of the Calling Attention Notice. So, I need not go into that aspect. We have initiated action against the defaulting doctors. The inquiry is going on. Whoever is found guilty will be punished. I can assure the House that we will not be lenient against those who really have committed some corruption or otherwise. We will take action. But before the inquiry is over, perhaps it will not be wise on our part to make allegations against those doctors who are not at all concerned with such aspects.

Then, he made certain allegations about the paucity of doctors and other services in primary health centres. There are about 6000 primary health centres in the country. As per the information available with us, there are only 36 primary health centres out of 1000 primary health centres where there is paucity of doctors and other services. The Hon. Member's allegation that we are only giving medicines worth Rs. 1000 and odd to primary health centres...

श्री रामलाल राही : मेरे जिले सीतापुर में ही केवल 15 चिकित्सालय ऐसे हैं, जहां डाक्टर बिल्कुल नहीं जाते । क्या व्यवस्था कराने को तैयार हैं ?

SHRI B. SHANKARANAND : Maybe, it is one of those 36 primary health centres. The primary health centre is provided with medicines worth Rs. 12,000.

The Hon. Members might be residing in such areas where there are no doctors in the Primary Health Centres and there are 36 such Centres in the country and it is possible that they may belong to such Centres.

The Hon. Member has made such wild allegations that certain hospitals have purchased tooth-paste. No hospital buys tooth-paste. If the Hon. Member has got any information, let him furnish the facts and we will take action against that.

The hospitals are replenished with new furniture and hospital beds, whenever required, as soon as the old ones go out of use.

I thought that the Hon. Member would give us some information about the misbehaviour and misappropriation of medicines which is relevant to the call attention motion But the Hon. Member did not furnish any such material in his long speech.

I again assure the House that if any case of corruption and misbehaviour comes to me, I will definitely take action.

(*Interruptions*)

MR. DEPUTY SPEAKER : Do not record that. Not allowed.

श्री जयपाल सिंह कश्यप (आंवला) : उपाध्यक्ष महोदय, मुझे मंत्री जी के साथ रहने का बहुत ही सौभाग्य प्राप्त है । कई पागलखानों में हम लोग साथ-साथ गये हैं । एक पागलखाने में जब प्रवेश किया, चादरें, गद्दे नए थे, खाना भी बढ़िया था, दवायें भी थीं और देखभाल भी अच्छी थी । वहां एक पागल ने मंत्री जी से हाथ जोड़कर अनुरोध किया था कि मंत्री जी आप परमानेन्टली यहां रुक जाइये उससे कम से कम हमारी देखभाल अच्छी होती रहेगी ।

मंत्री जी आपने जो उत्तर दिया, आपने जो अपनी असफलता मानी है भीड़ तो बढ़ रही है । क्यों बढ़ रही है ? क्योंकि दिल्ली में इलाज अच्छा होता है । गांवों में, कस्बों में वह सुविधा नहीं है । अब तो जिला सेन्टर्स में भी नहीं है, बिजली नहीं जिसकी वजह से आपरेशन नहीं हो सकता, आक्सीजन प्लान्ट नहीं है, दूसरी

मशीनें नहीं हैं। नतीजा यह होता है कि लोग भागते हैं दिल्ली के बड़े अस्पतालों की तरफ। तो भीड़ तो होगी ही और आपने स्वयं माना है आप असफल रहे हैं लोगों को जो चिकित्सा सुविधाएं मिलनी चाहियें वह उपलब्ध नहीं हो पायी हैं। यह आपकी असफलता हमारे देश के लिये बड़ी दुखदाई है और उसका नतीजा यह हो रहा है कि हर जगह, सबसे बड़ी समस्या हमारे सामने यह हो जाती है कि कोई दिन नहीं जाता जबकि देश के किसी न किसी कोने में, और कोई महीना, हफ्ता नहीं जाता दिल्ली में कोई न कोई हड़ताल न हो कभी डाक्टरों की, कभी जूनियर डाक्टरों की, कभी कम्पाउन्डरों की, कभी नर्सों की और कभी दूसरे अस्पताल के कर्मचारियों की हड़ताल न हो। हड़ताल मरीजों की नहीं हो पाती क्योंकि उनका सिलसिला बराबर बढ़ रहा है।

अव्यवस्था इतनी है कि खून की जरूरत, इमरजेंसी में मरीज है उसे खून चाहिये, खून आपके यहां मिलता नहीं। कह दिया जाता है लाओ अपने ग्रुप का तलाश करके। तीमारदार बेचारा 3-4 आदमियों को तलाश करके लाता है उसमें से अगर एक का भी खून मरीज के ग्रुप से नहीं मिला तो सबको वापस कर दिया जाता है यह कहकर कि ग्रुप नहीं मिला। आगे वह और लोगों को ग्रुप टेस्ट नहीं करते कहते हैं कि एक जांच पर 35 रु० खर्च होता है, इसी बिना पर दूसरे लोगों के खून की जांच नहीं होती है। और इसलिये मरीज को खून नहीं मिलता है। जो खून लिया जाता है, अगर 24 घंटे तक उसका प्रयोग न हो तो उसे अलग से रिजर्व कोटे में रख दिया जाता है और कहा जाता है कि दूसरे आदमी को ढूंढ लाओ उसी तरह का जो कि पहले ग्रुप वाला हो। 24 घंटे पहले जिसका खून लिया था उसी को ले आओ उसी का खून चाहिये, एमर्जेन्सी में हमें जरूरत है। रेडक्रास में खून मिल जाता है, लेकिन रेडक्रास वाले कहते हैं कि डाक्टर से लिखवा लाइये। अस्पताल का डाक्टर लिखता नहीं है इसलिये रेडक्रास से खून मिलता नहीं है। वहां बड़ी दिक्कत होती है। अगर डाक्टर लिखकर दे दे तो उसे खून मिलने में सहूलियत हो जाती है।

छुट्टी वाले दिन भी खून मिल जाया करे, ऐसी व्यवस्था होनी चाहिये। मौत छुट्टी का दिन नहीं देखती है इसलिये कोई न कोई ऐसी व्यवस्था होनी चाहिये कि छुट्टी वाले दिन भी रेडक्रास से खून उपलब्ध हो सके। इसके साथ ही जितने लोग खून देने के लिये टेस्ट कराना चाहते हैं, यदि एक का खून नहीं मिले तो दूसरे तीसरे, चौथे, पांचवें का खून भी टेस्ट होना चाहिये। यह नहीं होना चाहिये कि एक का खून टेस्स कर लिया और वह अगर ग्रुप से नहीं मिला तो बाकियों को भी चले जाने के लिये कह दिया जाये, यह कोई अच्छी व्यवस्था नहीं है।

पता लगा है कि आपने नर्सेज को वायरलैस सैट्स दिये हैं कि डाक्टर की जब जरूरत हो उसके द्वारा बुला लें। मालूम नहीं कि वह सैट्स काम कर रहे है या नहीं, इस्तेमाल हो रहे हैं या नहीं, कितना उन पर खर्चा हुआ है और उनमें से कितने काम कर रहे हैं और कितने बेकार पड़े हैं ?

बहुत से आपरेशन इसलिये नहीं हो पाते कि दिल्ली के अस्पतालों में आक्सीजन नहीं मिल पाती है। कहा जाता है कि खत्म हो गई है। इसके साथ ही यह भी दुर्भाग्य है कि बिजली विभाग भी साथ नहीं देता है। समाचार-पत्रों में कई बार आया है, संसद में भी चर्चा हो चुकी है कि मरीज आपरेशन की टेबल पर लेटा है और लाइट चली गई और इसी कारण मरीज मर गया। यह बहुत सारी समस्याएं हैं।

डाक्टरों के कदाचार की बात को बहुत ही गंभीरता से लेनी चाहिये। अस्पतालों में गरीबों को दवा नहीं मि ा पाती, उनमें मिलावट होती है और बहुत सी जीवन रक्षक दवाओं के बहुत ज्यादा मूल्य लोगों से लिये जाते हैं और अगर वह मिल भी जाती हैं तो उसमें से बहुत सी मिलावटी होती हैं, जिनका प्रभाव उलटा होता है और मरीज मर जाते हैं। जीवन रक्षक दवाएं सस्ती दर पर मुहैय्या हों और अस्पतालों में ये मिल सकें, ऐसी व्यवस्था की जानी चाहिये ताकि लोगों को दूर न जाना पड़े। एक आदमी दिल्ली के अस्पताल में जाता है, एमर्जेन्सी के मामले में उसे टैक्सी से जाकर दूर से दवा लानी पड़ती है। जितने की दवा नहीं होती है उससे ज्यादा 20, 30 रुपये उसके टैक्सी के भाड़े में लग जाते हैं। जीवन रक्षक दवाएं जल्दी उपलब्ध हो सकें, इसकी व्यवस्था बहुत जरूरी है।

रोगियों के साथ जो घर के लोग आते हैं, उन बेचारों को ठहरने की कोई व्यवस्था नहीं होती है, धर्मशालाओं में उन्हें जगह नहीं मिलती। देहात और कस्बों के लोग जो आते हैं उन्हें ठहरने के साथ-साथ खाना बनाने की भी बहुत दिक्कत होती है। वह होटलों में खाना खा नहीं सकते, क्योंकि बहुत मंहगा होता है। अस्पतालों में उन्हें सस्ती दर पर खाना मिल सके, ऐसी व्यवस्था होनी चाहिये।

इसके साथ ही जब तक आप स्वास्थ्य सेवाओं का केन्द्रीयकरण नहीं करेंगे, काम चलने वाला नहीं है। हरेक प्रदेश की अलग-अलग समस्याएं हैं और डाक्टर जिस ढंग से काम करते हैं वह सबको पता है। हमारे माननीय सदस्यों के साथ भी डाक्टर काम करते हैं। उनकी योग्यता की क्या बात कहें ? हमारे माननीय सदस्य श्री जगपाल सिंह जी का एक्सीडेंट हो गया। एक सरदार और सरदानी का झगड़ा हो गया। सरदार कह रहे थे कि इधर जाना है, सरदारनी कह रही थीं कि इधर जाना है, बीच में जगपाल सिंह जी आ गये और इनके हाथ का फ्रैक्चर हो गया। ये अस्पताल में गये, पट्टी बंधवाई। अस्पताल में कहा गया कि आपकी हड्डी जोड़ दी गई है लेकिन वह गलत जोड़ दी गई। उनको दोबारा अपने क्षेत्र में जाकर हड्डी तुड़वाकर फिर जुड़वानी पड़ी। आपके अस्पताल में हड्डी कायदे से नहीं जोड़ी गई। एस. एस. वर्मा के लड़के के साथ क्या हुआ ? मंत्री महोदय जांच कराएं कि पिछले तीन सालों में कितने लोगों की हड्डियां गलत जोड़ी गई और उन्हें दोबारा तोड़ना पड़ा। बहुत लापरवाही से काम होता है।

एलोपैथी की दवाओं पर से लोगों का विश्वास हटता जा रहा है। उनमें मिलावट बहुत ज्यादा है। यूनानी और आयुर्वेदिक दवाओं पर लोगों का विश्वास बढ़ रहा है। अधिक से अधिक दवाओं को उपलब्ध करने के साथ-साथ उनकी स्क्रीनिंग अच्छी तरह से करनी चाहिए ताकि उसमें मिलावट न हो।

मेरे क्षेत्र में बरेली जिले में जिला परिषद के 16 यूनानी और आयुर्वेदिक अस्पताल हैं। उनमें डाक्टर, नर्स, चौकीदार और चपरासी हैं। बिल्डिंग का किराया और स्टाफ की तनख्वाहें दी जाती हैं, फरनीचर है। लेकिन वहां पर 1974 से एक पैसे की भी दवा नहीं दी गई है। वे कहते हैं कि हम दवा के बिना कैसे इलाज करें। उनकी सेवाएं समाप्त नहीं हो सकतीं, क्योंकि वे पर्मानेंट हैं। उन्हें मुफ्त की तनख्वाह दी जाती है।

चूंकि देहात में अस्पताल नहीं हैं, इसलिए लोग बहुत दिन तक बीमारी का इलाज नहीं करा पाते। इससे रोग बढ़ जाता है। उनको दिल्ली के अलावा कहीं जगह नहीं मिलती है।

डाक्टर और डाक्टरनी गांवों में रहने के लिए तैयार नहीं हैं। इसलिये यह व्यवस्था करनी चाहिए कि व्हीकल्ज में मोबाइल अस्पताल बनाएं जाएं, जिसमें डाक्टर, नर्स, कम्पाउंडर और दवाओं की व्यवस्था हो और वे सप्ताह में एक बार गांव-गांव में जाएं। ऐसा करने से ही हम गांवों के लोगों को चिकित्सा सुविधा दे सकेंगे, वर्ना 100 साल तक भी उन्हें यह सुविधा नहीं मिल पाएगी।

हर गांव में स्वास्थ्य रक्षक नियुक्त किए गए हैं और उनको एनलजिन और क्लोरोक्विन की गोलियां दे दी गई हैं। उनसे भी बहुत लाभ होता है। पीछे बदायूं, शाहजहांपुर और बरेली में बाढ़ के समय बहुत लोग बीमार हो गए। राज्य के एक मंत्री ने कहा कि जब आबादी बढ़ेगी, तो वह किसी न किसी तरीके से घटेगी ही। लेकिन उस समय इन मामूली दवाओं से मरीजों को बहुत फायदा हुआ। इस व्यवस्था को और अच्छा बनाया जाए। उड़ीसा में जो अध्यापक और अध्यापिकाएं गांवों में पढ़ाती हैं, उनको डाक्टरी की ट्रेनिंग दी जाती है। अगर गांव में किसी महिला या बच्चे को कोई तकलीफ हो, तो वे लोग फोरन दवाएं मुहैय्या करते हैं। मैं जानना चाहता हूं कि सरकार कब तक गांव-गांव में यह व्यवस्था कर पाएगी। डाक्टरों को ऐसी प्रेरणा और रहने की अच्छी सुविधाएं दी जाएं कि पैसे से उनका मोह हटे। आज वे लोग मरीजों से अप्रत्यक्ष रूप से पैसा लेते हैं। सरकार इस भ्रष्टाचार को रोकने के लिए क्या व्यवस्था कर रही है?

डा० राम मनोहर लोहिया अस्पताल के इमर्जेन्सी वार्ड में बड़ी दुर्दशा है। एक मरीज का एक्सिडेंट हो गया है और दूसरे को बुखार से सरसाम हो गया हैं। उन दोनों की हालत अलग है, सिम्पटम्ज और इलाज भी अलग-अलग हैं। लेकिन उन दोनों को एक ही बेड पर लिटाया गया है। मंत्री महोदय जल्दी से जल्दी ऐसी व्यवस्था करें कि वहां पर एक बेड पर एक ही मरीज रखा जा सके। देश के करोड़ों-करोड़ जन के लिए कब तक इसकी सेवा उपलब्ध कर सकेंगे? जिससे कि उसे कभी दर्द हो, तकलीफ हो, परेशानी हो तो फौरन डाक्टरी सुविधा मिल सके? यह आप कब तक कर पाएंगे?

ऐम्बुलेंस आपकी कितनी चल रही हैं, कितनी खराब हैं, किस हालत में हैं शायद मंत्री जी को उसकी पूरी जानकारी भी नहीं है। ऐम्बुलेंस लोगों को उपलब्ध नहीं हो पाती है। वी० आई० पीज० को उपलब्ध हो जाय, ऐसा तो हो सकता है लेकिन आम जनता को ऐम्बुलेंस उपलब्ध नहीं होती है।

मैं जानना चाहता हूं कि क्या मंत्री महोदय कोई ऐसी संसदीय कमेटी बनाएंगे जो वहां जाकर इन सब बातों की जांच कर सके? वहां पर फैले हुए कदाचारों के सम्बन्ध में बहुत से अखबारों में जो घटनाएं छपती हैं और जो तथ्य उनमें दिए गए हैं यदि वह सही हैं तो बड़े शर्म की बात है। कब तक आप ऐसी व्यवस्था कर सकेंगे जिससे कि इनको रोका जा सके? हमको अच्छी चिकित्सा सुविधा और अच्छी स्वास्थ्य सेवा मिल सके इसकी कब तक आप व्यवस्था कर सकेंगे?

SHRI B. SHANKARANAND : Mr. Deputy Speaker, Sir, the Hon. Member referred to a visit to a mental hospital along-with me. It is a fact that when we visited the mental hospital may be because we were there things were all right and the Hon. Member has formed his opinion...

MR. DEPUTY SPEAKER : His complaint is why was he not asked to remain whereas you were asked to remain there.

SHRI B. SHANKARANAND : They thought by his remaining there the things will get deteriorated. Whatever it is I do

say that things are not according to our expectations in these hospitals. There is lot of scope for improvement whether it be medical care services, diet, etc. But we cannot as a whole decry the medical services that are being provided to the poor people. I have given the figures. In Delhi hospitals thousands of poor people come and they are treated. The House will appreciate there has not been proportionate increase in the number of doctors and other staff as has been the increase in population. Thanks to the doctors and other employees of the hospitals they are serving the suffering people under difficult situation. I do not say they don't commit mistakes but one must appreciate under what conditions these people are working.

The Hon. Member referred to the Emergency Ward and one bed being shared by two patients. Sir, we must also appreciate that we do not deny admission to the patients simply on account of want of space. Poor people come to the hospital for emergency treatment. Can the hospital say there is no bed and you cannot be admitted. So, you must appreciate under what difficult situation medical care and immediate attendance is given to the suffering people. I do appreciate the concern of the Hon. Member. We have to increase the number of beds in the Emergency ward but then comes the question of paucity of funds. Now, we are constructing five hospitals on the periphery of Delhi so as to reduce the rush on the present hospitals and I do hope that things will improve after these five hospitals are completed.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : उपाध्यक्ष महोदय, मैं लोकसभा के माननीय अध्यक्ष महोदय को बधाई देना चाहता हूं जिन्होंने ऐसे महत्वपूर्ण विषय पर यह ध्यानाकर्षण स्वीकार किया है। मैं माननीय मंत्री जी को भी बधाई देता हूं कि उन्होंने बड़ी ईमानदारी से यह स्टेटमेंट दिया है। इसमें कोई सन्देह नही है कि मंत्री जी के मन में पीड़ा है, मंत्री जी के मन में स्वास्थ्य के मामले में कुछ करने की इच्छा है लेकिन हमें खेद है कि मंत्री जी की यह पीड़ा और इच्छा उनके दिल में ही है, उनको बाहर की दुनिया का कुछ भी पता नहीं है। मुझे अफसोस हो रहा है कि जितनी ईमानदारी से उन्होंने उत्तर दिया है, उतना ही भुलावा देने वाला उत्तर बाद के उत्तरों में दिया है।

सबसे पहले तो मैं मंत्री जी से यह निवेदन कर दूं कि इस ध्यानाकर्षण में पांच प्वाइन्ट हैं — एक तो देश के विभिन्न अस्पताल, दूसरा विशेषकर डा० राम मनोहर लोहिया अस्पताल, तीसरे डा. राम मनोहर लोहिया अस्पताल में डाक्टरों द्वारा किए जा रहे कदाचार, चौथे रोगियों के साथ अस्पताल में दुर्व्यवहार और पांचवें, इन सारी बातों के ऊपर सरकार ने क्या कार्यवाही की है। ये पांच मुद्दे हैं।

हमारे साथियों ने देश के विभिन्न अस्पतालों की यहां पर चर्चा की है। अस्पतालों में रोगियों के सम्बन्ध में चर्चा की है, दवाओं में हेरा-फेरी की चर्चा की है और इस तरह से बहुत सारी चर्चायें की हैं। मैं माननीय मंत्री जी को अखबार की कुछ फोटो दिखाना चाहता हूं। यह मैं आपको बाद में दे भी दूंगा। यह अखबार है इंडियन एक्सप्रेस, इसमें हैडिंग है :

'Born to die of Tetanus'

एक मां बैठी है और उसके साथ में दो-तीन मायें अलग बैठी हैं—यह मैटरनिटी वार्ड का चित्र है। एक ही बिस्तर पर तीन औरतें बच्चों को लेकर बैठी हुई हैं, एक का बच्चा गिर गया है और उसकी मृत्यु हो गई है और यह सुचेता कृपलानी अस्पताल की तस्वीर है, इसके डिटेल्स नहीं पढूंगा क्योंकि टाइम नहीं है। यह दूसरा चित्र सफदरजंग अस्पताल का है जिसकी हैडिंग है :

'Odds against survival of new-born'

इसमें अस्पताल के गलियारे में बहुत बड़े कूड़े का ढेर दिखाया गया है। इसी तरह से और

भी खबरें हैं, जैसे दिल्ली के डा. राम मनोहर लोहिया अस्पताल की खबर है :

'Fighting for life and blood'.

इसी सन्दर्भ में डा. राम मनोहर लोहिया अस्पताल का एक डाकूमेन्ट मेरे हाथ में है, लेकिन इसको मैं बाद में पढ़ूंगा। अभी मैं यह बता रहा था कि देश के अस्पतालों में क्या दुर्दशा है। हमारे बनारस में सर सुन्दरलाल अस्पताल और कबीर चौरा अस्पताल है जिनकी स्थिति बहुत ही गम्भीर है। श्री कमलापति त्रिपाठी जी यहां पर बैठे हुए हैं, उनके पास उनके सम्बन्ध में लाखों शिकायतें पहुंची होंगी। सर सुन्दरलाल अस्पताल तो नरक का अड्डा बना हुआ है। मैं स्वास्थ्य मंत्री जी से निवेदन करना चाहता हूं कि केवल कहने की बात नहीं है बल्कि फील करने की बात है कि आज अस्पतालों में क्या दुर्दशा हो रही है। चाहे कलकत्ता हो, मद्रास हो, वेलगाम हो, दिल्ली हो या कोई भी स्थान हो वहां पर अस्पतालों की व्यवस्था ठीक नहीं है। मैं डा. राम मनोहर लोहिया अस्पताल की विशेष चर्चा करूंगा और जैसा मैंने आरम्भ में बताया है, इस काल अटेंशन के पांच भाग हैं जिसमें एक भाग डाक्टरों के कदाचार से सम्बन्धित है। डा. राम मनोहर लोहिया अस्पताल के सम्बन्ध में मेरे पास एक लेटर है, इसके अनुसार वहां पर सूचना प्रसारित की गई थी :

> "The following medicine will be supplied from the O.P.D. Dispensary for general public only on the prescriptions of the clerks in the O.P.D. of this hospital from 1st April 1983."

इसमें 49 मैडिसिन के नाम दिए हैं और कहा गया है ये दवाइयां राम मनोहर लोहिया अस्पताल में रहेंगी। समय कम होने की वजह से मैं इसको पढ़ूंगा नहीं। राम मनोहर लोहिया अस्पताल का तीन करोड़ रुपए का बजट है। लेकिन मुझे ताज्जुब होता है कि कल शाम तक वहां पर सल्फाडाइजीन, टैट्रासाइक्लिन, विटामिन-बी काम्पलैक्स और विटामिन-सी और लगभग 13 दवाइयां वहां पर नहीं थीं। ताज्जुब है कि वहां पर ये दवाइयां न मिलें और आप कह रहे हैं कि आरोप निराधार है। मेरे मन में आ रहा था कि मैं मंत्री जी के खिलाफ प्रिवलेज मोशन का नोटिस लाऊं। यहां पर सब बातें रिकार्ड हो रही हैं। मैं जानना चाहता हूं कि ये दवायें कब से नहीं हैं, क्यों नहीं हैं और क्या इन दवाओं को खरीदने का बजट में प्रावधान है या नहीं है? अगर है, तो किस व्यक्ति की लापरवाही की वजह से ये दवायें नहीं थीं? इसका उत्तरदायित्व किस व्यक्ति के ऊपर है और उसके खिलाफ क्या कार्यवाही कर रहे हैं?

इस संदर्भ में मैं कहना चाहता हूं कि राम मनोहर लोहिया अस्पताल बहुत बढ़िया अस्पताल है। मैं समझता हूं कि ज्यादातर लोगों को मालूम नहीं है कि उस अस्पताल मे लोगों को पॉप म्यूजिक भी सुनवाया जाता है। हृदय रोग विशेषज्ञ में पाप म्यूजिक सुनवाया जाता है। मंत्री जी कह देंगे कि इसलिए सुनवाया जाता है ताकि मैंटल संतुलन ठीक रहे। मैं कहना चाहता हूं कि इस अस्पताल में जली हुई औरतें आती हैं, एक्सीडेंट हुए लोग आते हैं, जो जिन्दगी और मौत का सामना करते हैं, बिस्तर पर तड़पते रहते हैं, आप उनको रामायण क्यों नहीं सुना सकते हैं, क्या गीता उनको नहीं सुनवा सकते हैं, क्या उनको गुरुवाणी नहीं सुनवा सकते हैं या कुरान की आयतें नहीं सुनवा सकते हैं? मैं पूछना चाहता हूं कि पाप म्यूजिक जरूरी है या गीता-रामायण जरूरी है? हृदय रोग के अन्दर पाप म्यूजिक की क्या जरूरत है? इस अस्पताल में चार करोड़ रुपए की लागत से एक विशेष कक्ष हृदय रोग की जांच के लिए बनाया गया है। इस कक्ष में आधुनिक

मशीनें और कारपेट लगे हुए हैं और दीवारों पर पेपरिंग की गई है, लेकिन इस विभाग के चारों डाक्टर योग्य नहीं है। एक भी डाक्टर योग्य नहीं है, जिसको हिन्दुस्तान की किसी एकादमी से सर्टिफिकेट मिला हो, या कोई डिप्लोमा मिला हो। वे साधारण एम बी. बी. एस. या एम. डी. हैं, लेकिन हृदय रोग की विशेषता हासिल नहीं है।

मान्यवर, एक बार मै और कश्यप जी वहां गये थे। हमको बहुत अच्छे ढंग से दिखाया गया और बहुत अच्छे-अच्छे डिमांस्ट्रेशन दिये गये। लेकिन, उपाध्यक्ष महोदय, मैं आपको बतला दूं कि यहां के जो डाक्टर इन्चार्ज हैं, मैं उनका नाम नहीं जानता और नाम यहां पर लेना ठीक भी नहीं है, लेकिन मंत्री जी इसकी छानबीन करायें—उनके पास कोई डिग्री हृदय-रोग विशेषज्ञता की नहीं है। जब यूनियन पब्लिक सर्विस कमीशन में उनका चयन हो रहा था, उन्होंने वहां पर एक झूठी डिग्री पेश की और मैं चुनौती देता हूं—वह डिग्री इस हाउस में लाई जाय। माननीय मंत्री जी ने राही जी के प्रश्न के उत्तर में कहा है कि यह आरोप निराधार है यदि यह आरोप निराधार है तो कल से मैं इस लोकसभा में बैठने काबिल नहीं रहूंगा और न बैठूंगा—यह चुनौती देता हूं।

यहां एक महिला डाक्टर हैं उन्होंने तीन अन्य लोगों के साथ मिलकर एक शोध-प्रबन्ध प्रस्तुत किया। हमारे पास एक बड़े जाने-माने अखबार 'ब्लिट्ज' की कटिंग है जिसे मैं मंत्रीजी को दे देता हूं ताकि वे इसकी छानबीन करायें। यह शोध-प्रबन्ध एक विदेशी डाक्टर के शोध-प्रबन्ध की नकल करके दे दिया गया और इससे हमारे मुल्क के लोगों की इतनी तोहीन हुई, यह बात तमाम अखबारों में छप गई, जिसकी कल्पना नहीं की जा सकती। हमारे मंत्री जी को शायद इसका ज्ञान नहीं है। मैं यह नहीं कहता हूं कि उनको जानकारी है, लेकिन वे इसका पता लगायें। स्वास्थ्य विभाग के नियमों तथा अन्य इंस्टीचूशन्ज के नियमों के अनुसार यदि कोई ऐसा कदाचार करता है तो उसको नौकरी से मुअत्तिल कर दिया जाना चाहिये। लेकिन मुझे खेद के साथ इस सदन को अवगत कराना पड़ रहा है कि उस डाक्टर को हैड आफ दि डिपार्टमेन्ट बना दिया गया है और तब बनाया गया जब यह घटना प्रत्यक्ष में आई। इस महिला डाक्टर ने अब इन आरोपों को दूसरों पर मढने का प्रयास किया है, यदि आप जांच करेंगे तो सब बातें सामने आ जायेंगी। मैं अखबारों की कटिंग पर बहुत ज्यादा विश्वास नहीं करता हूं, लेकिन यदि आप जांच करायेंगे तो सब तथ्य माननीय मंत्री जी के सामने आ जायेंगे।

हमारे मंत्री महोदय—माननीय शंकरानन्द जी—भोले-भाले शंकर जी हैं। हम काशी के रहने वाले हैं, हमारा और आपका बड़ा साथ है। हमारे काशी में 25 लाख जनता रहती है है—वह कहती है कि आप जरूर भोले शंकर हैं, आपका यह भोलापन देश को ठग रहा है, पार्लियामेन्ट को धोखा दे रहा है। इस डा० राम मनोहर लोहिया अस्पताल में सामानों की खरीद में इतना बड़ा घोटाला हुआ है जितना पिछले तीन वर्षों में देश के किसी भी अस्पताल में नहीं हुआ होगा। हृदय रोग कक्ष जिसका मैंने पहले जिक्र किया है—उस काम के लिये दो प्रकार की मशीनें आती हैं। एक—"ईको" नाम की मशीन है—विदेशों में जब इसका आविष्कार हुआ तो यह दो साइज की थी। एक की कीमत 25 लाख रुपये थी जो ब्लैक एण्ड व्हाइट टेलीविजन की तरह की है और दूसरी रंगीन टेलीविजन की तरह की है। वहां के हृदय रोग विशेषज्ञ ने 25 लाख रुपये वाली ब्लैक एण्ड व्हाइट मशीन मंगा ली।

फिर जैसा मैंने कहा, चार महीने के अन्दर, तीन महीने के बाद, यह कहा गया कि ब्लैक एण्ड व्हाइट बेकार मंगा लिया; हमें तो रंगीन चाहिए और उसके लिए तुरन्त आर्डर दे दिया और लगभग 45 लाख रुपये का रंगीन मंगा लिया। मंत्री जी को शायद इसकी जानकारी नहीं है क्योंकि ये तो भोले शंकर हैं लेकिन मुल्क का पैसा बरबाद किया गया। यह मशीन मंगाने की क्या जरूरत थी और हम ब्लैक एण्ड व्हाइट से ही काम चला लेते। ऐसी बात नहीं है कि इससे काम नहीं चल सकता था, क्योंकि हमने टेक्नीशियन्स से पूछा है कि इससे भी काम चल सकता है। इसके अलावा यह बात भी है कि अगर रंगीन ले लिया था, तो फिर ब्लैक एण्ड व्हाइट क्यों वापस नहीं किया गया। उसको वापस कर देते लेकिन ऐसा नहीं हुआ है। मैं यह बता रहा हूं कि इको मशीन में लाखों रुपयों का घपला हुआ है और हेराफेरी की गई है। श्री रामलाल राही ने बताया ही है कि 12 हजार रुपये का टूथ पेस्ट बाहर से मंगाया गया है। यह बिल्कुल सही बात है। केवल इस अस्पताल के अन्दर विदेशी टूथ पेस्ट 12 हजार रुपये का बाहर से मंगाया गया है। तो यह सब क्या हो रहा है और कैसे यह चलेगा। मैं मंत्री जी से कह रहा हूं और मेरा यह आरोप है कि वर्तमान जो मैडीकल सुपरिन्टेन्डेंट हैं, ये निहायत भ्रष्टाचारी हैं। मेरा इन पर आरोप है। ये मैडीकल सुपरिन्टेन्डेंट 1983 में हुए हैं और इसके पहले ये किसी कमेटी में कन्सलटेन्ट थे। मुझे पता नहीं, इसको क्या कहते हैं और मंत्री जी इसके बारे में अच्छी तरह से जानते होंगे। उसमें जो खरीद और बेच होती थी, वह इन्हीं की मर्जी से होती थी और उसमें बड़ा भ्रष्टाचार हुआ है। 5 करोड़ 80 लाख रुपये का सामान खरीदा गया है और उसमें से करीब 2 करोड़ रुपये की चोरी की गई है।

मेरे पास यह 'माया' मेगजीन है। इसमें जो तथ्य दिये हैं, वे मैं हाऊस के सामने रखना चाहता हूं। चोरी में एक आदमी का ही हाथ नहीं है बल्कि एक और व्यक्ति का हाथ है। वह व्यक्ति गुट-निरपेक्ष सम्मेलन का महासचिव था। यह 'माया' पत्रिका सितम्बर 1983 की है और इसमें यह लिखा है कि 30 सितम्बर, 1982 को उन्होंने एक पत्र लिखा, जिसका नम्बर है 292-गौकी० पी०सी० 182 और इसमें उन्होंने हवाला दिया था कि वे क्यूबा गये थे जहां छठा गुटनिरपेक्ष सम्मेलन हुआ था, तो उन्हें यह देखकर बड़ा आश्चर्य हुआ था कि क्यूबा सरकार ने विभिन्न राष्ट्रों के राष्ट्राध्यक्षों और उनके प्रतिनिधियों के लिए चिकित्सा की कितनी भव्य व्यवस्था की थी।

इसमें आगे लिखा है :

"हम किसी भी मायने में उनसे कम नहीं रह सकते···मेरा आग्रह है कि इस संबंध में आप कदम उठायें और उन विभिन्न होटलों में, जहां प्रतिनिधियों को ठहराने की व्यवस्था की गयी है, आपातकालीन चिकित्सा कक्ष खुलवायें और अत्याधुनिक चिकित्सा उपकरणों की भी व्यवस्था करायें।"

यह एक लेटर है। मैं माननीय मंत्री जी से पूछूंगा कि क्या आपकी निगाह में यह आया है या नहीं और क्या यह लेटर इस अखबार वाले ने गलत छापा है? अगर गलत छापा है, तो मैं आपके माध्यम से कहना चाहूंगा कि पार्लियामेंट के द्वारा इस अखबार वाले पर, इस पत्रिका पर कार्यवाही होनी चाहिए क्योंकि यह एक सेन्सेटिव मामला है और यह एक ऐसे व्यक्ति पर आरोप लगाता है जो कि हमारे डा० राम मनोहर लोहिया अस्पताल का मैडीकल सुपरिन्टेन्डेंट है और हमारी आदरणीय

प्रधान मंत्री का वह प्राइवेट चिकित्सक है। इससे हमारी प्रधान मंत्री जी की छवि भी धूमिल होगी, मुझे इस बात की चिन्ता है। मैं यह जानना चाहूंगा कि वह कौन-सा व्यक्ति है, जिसने ऐसा किया।···(**व्यवधान**)···गर्दन क्यों हिलाते हो। आपकी प्रधान मंत्री हैं, तो हमारी भी प्रधान मंत्री हैं।

(*Interruptions*)**

MR. DEPUTY SPEAKER : He is not mentioning the name of anybody, I know how to allow, and what to allow. The Minister will reply to it, if necessary. Why do you get up ?

(*Interruptions*)**

MR. DEPUTY SPEAKER : Nothing whatever of what he says is being recorded.

श्री राजनाथ सोनकर शास्त्री : ये जो लैटर आया है, इस लैटर के आधार पर 6 होटलों में अस्पताल खोले गए। मौर्या होटल, अशोका होटल, ओबेराय होटल, ताज होटल, कनिष्का होटल, सम्राट होटल, विज्ञान भवन और एयर पोर्ट पर अस्पताल खुलवाए गए। बहुत अच्छे उपकरणों के प्रबंध किए गए। इतना ही नहीं नान अलायंस के लिए जो संस्था थी, कमेटी जो इसको डील कर रही थी, उसने भी डेढ़ करोड़ रुपए इन सामानों को खरीदने के लिए डा. राम मनोहर लोहिया अस्पताल के फण्ड में दिया और यह सामान खरीदा गया। ताज्जुब है कि हमारे मंत्री जी को मंत्रालय ने लैटर लिखा, उसकी कापी भी मेरे पास है। उसमें लिखा गया है कि चार मार्च 1983 तक यह सामान हिन्दुस्तान में आ जाना चाहिए और जबकि मेरे पास इस बात का पक्का प्रमाण है कि 11 मार्च 1983 तक सामान आता रहा। सामान की फर्जी ढंग से एंट्री होती रही। यह सब इसलिए होता रहा क्योंकि करोड़ों रुपए का इसमें लाभ था। हमारे मंत्री जी भोले बनकर बैठे हुए थे।

MR. DEPUTY SPEAKER : If you feel that this is a very important issue, you should have asked for half an hour discussion; you need not utilize this time under calling attention.

श्री राजनाथ सोनकर शास्त्री : मैं आपके सुझाव से सहमत हूं। जैसा कि मैंने कहा कि इतने बड़े घपले में एक मामूली से नाम के पुराने मेडिकल सुपरिन्टेन्डेंट को मुअत्तल किया गया।

MR. DEPUTY SPEAKER : Do not mention the name.

श्री राजनाथ सोनकर शास्त्री : ठीक है, आप नाम को एक्सपंज करवा दीजिए। लेकिन जो सबसे बड़ा यहां बैठा था, उस पर आपने कोई कार्यवाही नहीं की। जो मेडीकल सुपरिन्टेन्डेंट यहां हैं उनके बारे में मैं मंत्री जी को बताना चाहता हूं। सन् 1964 में सफदरजंग अस्पताल में मद्रास की एक महिला का इलाज किया था। उस महिला के पति को निमोनिया हुआ था और उसका टी बी का इलाज किया गया और उसका पति मर गया। उस महिला ने मद्रास हाईकोर्ट में मुकद्मा दाखिल किया। मेरे पास डाकूमेंट हैं। मद्रास हाईकोर्ट ने फैसला दिया इस डाक्टर के बारे में और 5000 रुपए का जुरमाना इस पर किया। फिर इसके बाद जज ने कहा था फैसले में कि इस आदमी की पदोन्नति रोक दी जाए, इसको मुअत्तल कर दिया जाए और यह पब्लिक सर्विस कमीशन को लिखा था। लेकिन बड़े खेद की बात है कि

**Not recorded.

आज वह आदमी मैडीकल सुपरिन्टेंडेंट बन गया और रिटायर होने के बाद बना। मेरे पास मंत्री जी का और प्रधानमंत्री जी का स्टेटमेंट है जिसमें उन्होंने कहा है कि रिटायर होने के बाद किसी को पुन: सेवा में नहीं लिया जाएगा। मैं जानना चाहता हूं कि इस आदमी के इतना भ्रष्ट होते हुए, जिसके खिलाफ हाईकोर्ट ने निर्णय दिया हो, क्यों सेवा में लिया गया।

इस आदमी में ऐसी कौन-सी खासियत या गुण आ गया जिससे इसको वहां पर मैडीकल सुपरिन्टेन्डेंट बनाया गया। इतना ही नहीं, सीनियोरिटी में उसका 116 नम्बर था जबकि 54, 55 और 88 नम्बर वालों को छोड़ दिया गया और इतने जूनियर आदमी को वहां पर रखा गया। जब आदमी रिटायर हो जाता है, तो उसकी कोई सीनियोरिटी नहीं रहती है। लेकिन यह आदमी कैसे मैडीकल सुपरिन्टेन्डेंट बन गया? उपाध्यक्ष जी, बार-बार आप घन्टी बजा रहे हैं इसलिए मैं चाहूंगा कि जो प्रश्न मैंने पूछे हैं, उनका एक-एक करके उत्तर दिया जाए; जिससे रूल-222 के अन्तर्गत दूसरे ढंग से इस गंभीर मामले को न लाना पड़े। इन सारी बातों से मैंने स्पीकर साहब को भी लिखित में अवगत करा दिया है। इसलिए इस विषय पर कालिंग अटेंशन लिया गया था। मंत्री जी बहुत जिम्मेदारी की पोस्ट पर बैठे हुए हैं। देश की 70 करोड़ जनता के स्वास्थ्य की जिम्मेदारी इनके ऊपर है। कुछ ऐसा काम आप कीजिए जिससे इस देश के लोग अच्छे ढंग से सुखी जीवन व्यतीत कर सकें। आप कहते हैं कि आबादी बढ़ रही है। हम यह कहना चाहेंगे कि आप परिवार नियोजन भी तो करते जा रहे हैं। परिवार नियोजन विभाग में मैंने कुछ दिनों तक काम भी किया है। आबादी और परिवार नियोजन में अब बहुत ज्यादा अन्तर नहीं रह गया है। इन शब्दों के साथ अपनी बात समाप्त करता हूं।

SHRI B. SHANKARANAND : Mr. Deputy-Speaker, Sir, the Hon. Member has chosen this occasion specially to talk about certain things and certain doctors in Dr. Ram Manohar Lohia Hospital. But, having spoken the entire thing, whatever he wanted to say now, I think that there may not be an occasion for the same subject-matter to be discussed in a Half-an-hour discussion.

He has alleged that there are no qualified doctors in the wards there where heart patients are treated. It is not correct. In this very House, I have seen Hon. Members requesting me to find a room to get heart ailments treated. On the one hand, people want to be treated in that Hospital, and on the other hand the Hon. Member is saying that there are no qualified doctors there to treat heart ailments. He has said certain doctors there do not possess the qualifications. There is a certain procedure in appointing doctors in respect of certain disciplines. They are selected by the UPSC, they are selected only when they are found fit by the selection experts. And only on their selection, the decision is taken by the Government for appointment of such doctors. We do not appoint doctors in highly specialised fields on an *ad hoc* basis, unless they are so selected and found to be head and shoulders above. But the usual practice is appointments are made through UPSC. On the part of the Government, we go by the recommendations or selection done by the UPSC.

श्री राजनाथ सोनकर शास्त्री : यू.पी.एस.सी. में उस डाक्टर ने गलत सर्टिफिकेट पेश किया है।

SHRI B. SHANKARANAND : Now he is telling something, that he has done something which was not correct, before the UPSC. How do I know what has been done before the UPSC?

श्री राजनाथ सोनकर शास्त्री : अब मैं आपकी नालेज में ला रहा हूं।

SHRI B. SHANKARANAND : That is what I say. We go by the advice of the

UPSC, or the selection committee or the Departmental Promotion Committee; that is how the doctors are appointed. The Government is not a party to any such malpractices, if at all there are any, but I think that there have been no malpractices in the appointment of any doctors in the Dr. Ram Manohar Lohia Hospital.

MR. DEPUTY SPEAKER : Yes. UPSC is competent.

SHRI B. SHANKARANAND : He has also referred to a case where some lady doctor did not have the experience of research according to the certificate that was produced by her.

श्री राजनाथ सोनकर शास्त्री : वह रिसर्च नकल करके की थी ।

SHRI B. SHANKARANAND : If there is any particular case, let the Hon. Member give to me and I will definitely look into that.

Regarding the equipment purchased by Dr. R.M. Hospital during NAM, the House and the country should he proud of the fact that we did make all arrangements that were necessary to rise to the occasion if there was any such demand for emergency treatment of any Head of State. If there was any mistake or any lapse on our part in making these arrangements, this very House would have condemned the Government itself. We have taken certain measures and we are proud of that. It is true that we did make arrangements in the hotels also where the Heads of States were staying. We took all precautions. We did not want to give any scope for criticism either in this country or abroad. I am proud and the House should feel proud of that. If there has been any malpractice in the purchase of of equipment, we shall certainly look into that.

श्री राजनाथ सोनकर शास्त्री : आपने मेडीकल सुपरिन्टेन्डेंट के बारे में कुछ स्पष्ट नहीं किया ।

SHRI B. SHANKARANAND : He has made certain allegations against the Medical Superintendent. He has referred to some case of 1964 when neither he nor I were here. I do not think that the House will believe that without any merit a person has come to the position. He has come to that position after putting in 20 years of service. I want to correct the Hon. Member's statement that the present Medical Superintendent became Medical Superintendent only after he was retired. That is not correct. He was Medical Superintendent before his services were extended, because we have found him to be fully competent to handle all matters. He is a very competent Doctor. That is the reason why he has been the personal physician of the Prime Minister. It is quite unfair on the part of the Hon. Member to criticise the efficiency of such a doctor who has been found fit for all purposes for which we give the highest reliance on his competence. He has been there as Medical Superientendent because he has been found competent both medically and otherwise also.

(*Interuptions*)**

MR. DEPUTY SPEAKER : This is not going on record.

श्री राजनाथ सोनकर शास्त्री : आपने जो बयान दिया है, वह तथ्यों पर आधारित नहीं है । हमने उनके बारे में जितने आरोप लगाये हैं, हम अब भी उन पर दृढ़ हैं और मैं आपसे निवेदन करूंगा कि आप उनकी जांच करवायें क्योंकि यह मेडिकल सुपरिन्टेन्डेंट बिल्कुल गड़-बड़ आदमी है ।

श्रीमती कृष्णा साही (बेगूसराय) : उपाध्यक्ष जी, समस्त देश के लोग राजधानी के विभिन्न अस्पतालों में इलाज के लिए आते हैं । स्वतन्त्रता के बाद से जब हमारे यहां ज्ञान-विज्ञान का प्रचार और प्रसार हुआ है, उसी के साथ-साथ लोगों में आशाएं और आकांक्षाएं भी जग गई हैं । हमारे अस्पतालों में जब जिला स्तर पर या अनुमण्डल स्तर पर विशेषज्ञों या

**Not recorded.

साधनों की कमी होती है तो लोगों को कठिनाई का सामना करना पड़ता है क्योंकि सभी लोग चाहते हैं कि अस्पतालों में उनका सुन्दर से सुन्दर और अच्छे से अच्छा इलाज हो और इसीलिए लोग राजधानी में आते हैं। यह खुशी की बात है मंत्री जी ने कहा है कि दिल्ली के बाहर पांच अस्पतालों का निर्माण होने जा रहा है। लेकिन मैं एक बात कहना चाहती हूं कि हमारी जिन्दगी की जो न्यूनतम आवश्यकताएं हैं, उनके लिए इंसान प्रतीक्षा नहीं कर सकता। जब अस्पताल बनेंगे तो उनमें इलाज किया जाएगा, यह अच्छी बात है। मैं मानती हूं कि वर्तमान हालात से भी मंत्री जी भली भांति परिचित होंगे और जैसा उन्होंने अपने बयान में कहा है कि दिल्ली के अस्पतालों की व्यवस्था में सुधार लाने के लिए कोई कमेटी गठित की गई है परन्तु पहले भी कई कमेटियां गठित की जा चुकी हैं और उनके प्रतिवेदन मंत्रालय को भी प्राप्त हो चुके हैं। मैं नहीं जानती कि स्वास्थ्य विभाग उन प्रतिवेदनों पर क्या कार्यवाही कर रहा है, क्योंकि उनमें जोनल अस्पताल खोले जाने का भी विवरण दिया गया है। हमारे देश में जिस तरह से आबादी बढ़ती जा रही है, हमारी मांगें भी बढ़ती जा रही हैं, हमारी जरूरतें भी बढ़ती जा रही हैं, यह कोई आकस्मिक घटना नहीं। यह बरसों बरस में ही रही है। इसी को ध्यान में रखते हुए तो जोनल अस्पताल खोलने की बात अर्से से की जा रही थी। अगर कोमन एलमेंट के लिये अस्पताल होते तो यह स्थिति न होती और स्पेशलाइज्ड अस्पताल रैफरल अस्पताल हो जाते।

यहां के विभिन्न अस्पतालों में मरीजों की ओवरक्राउडिंग है और उसके अनुपात में डाक्टरों की कमी है। नर्स और पैरा-मेडिकल स्टाफ नहीं है और इमरजेंसी वार्ड के अलावा भी एक पलंग पर दो-दो मरीज सोते हैं। मेरे क्षेत्र से लोग आते हैं, आये दिन उनको अस्पताल में हम लोग भर्ती करवाते हैं और जब कभी उनको अस्पताल में देखने गये तो उनको जमीन पर या वरान्डे में सोए हुए देखा है। इसी तरह जो इन्वेस्टीगेशन होता है तो जिस दिन प्रारम्भ होता है और जब तक प्रैस्क्रिप्शन डाक्टर लिखते हैं उसमें काफी समय लग जाता है। मरीजों को 10-15 दिन बाद ऐक्सरे और इन्वेस्टीगेशन के लिये बुलाते हैं। इस तरह अगर दो महीने का समय ट्रीटमेंट की पर्ची लिखने में लगेगा तो बीमारी तब तक इंतजार नहीं करेगी। इसलिये आप कुछ ऐसा उपाय करें जिससे इन्वेस्टीगेशन से लेकर और जब तक डाक्टर फाइनल पर्ची इलाज की बनाये उसकी अवधि कम हो सके।

जो डा. राम मनोहर लोहिया अस्पताल राजधानी की नाक है और हमें गर्व है। बी.आई.पी. अस्पताल है, लेकिन मुझे दुख है कि उस अस्पताल में सभी बीमारियों के विशेषज्ञों का सर्वथा अभाव है, जैसे न्यूरोलाजिस्ट, किडनी स्पेशलिस्ट, गैस्ट्रो ऐंट्रोलाजिस्ट और यूरोलाजिस्ट विभागों के विशेषज्ञ नहीं हैं।

इसी तरह से कैट स्कैनिंग के लिए कितना हंगामा होता है। आल इंडिया इंस्टीट्यूट में 6-6 महीने लोगों को इन्तजार करना पड़ता है, सारे देश से लोग कैट स्कैनिंग कराने के लिये आते हैं। डा. राम मनोहर लोहिया अस्पताल में भी कैट स्कैनिंग मशीन आयी थी एशियन गेम्स के समय, लेकिन तब से उसका इस्तेमाल नहीं हो रहा है। आखिर क्यों? जब सरकार ने इतना पैसा खर्च किया है फिर उसका इस्तेमाल क्यों नहीं किया जाता है?

प्राइवेट नर्सिंग होम्स में जहां कैट स्कैनिंग मशीन है वहां आम जनता अफोर्ड नहीं कर सकती है क्योंकि बहुत महंगा पड़ता है। इसी

तरह से अल्ट्रा साउन्ड मशीन का इस्तेमाल नहीं होता है। अगर उसका इस्तेमाल होता तो लोगों को लाभ होता। मेरी जानकारी है कि इसका भी विशेषज्ञ नहीं है और इसीलिये इसका इस्तेमाल नहीं हो रहा है। यह बड़ी-बड़ी मशीनें विशेषज्ञों के लिये हैं, छोटे-मोटे डाक्टर जी आयेंगे वह अगर इनका इस्तेमाल करेंगे तो वह आम मरीजों पर मिनी पिग्स की तरह इस्तेमाल करेंगे। आप देखें कि इन मशीनों का इस्तेमाल क्यों नहीं हो रहा है।

आउटडोर में ई.एन.टी. और औरथोपेडिक्स विभागों के बारे में मेरा निजी अनुभव है कि वहां डाक्टर बैठते ही नहीं हैं। डाक्टरों की कमी है, 3, 4 दिन डाक्टर वहां बैठते ही नहीं हैं, मंत्री जी इस ओर विशेष ध्यान दें कि ऐसा क्यों है। मैं मानती हूं कि भीड़ हो गई है, आबादी बढ़ गई है, लेकिन डाक्टरों और विशेषज्ञों की क्यों कमी है। उस कमी को तो आप पूरा कर सकते हैं।

लेकिन एक चिकित्सक दो-दो पदों पर यहां कार्यरत है, ऐसा क्यों होता है? दो जगहों पर अगर एक डाक्टर कार्यभार संभालेगा तो वह अपने कर्तव्य के प्रति कैसे न्याय करेगा? उनके पास कहां से समय आयेगा कि वह इस तरह दो-दो जगहों पर कार्य-भार संभाल सकें?

मैं कहना चाहती हूं कि अभी एडीशनल डायरेक्टर जनरल आफ हैल्थ सर्विसेज के पद पर जो व्यक्ति हैं उसके साथ वह डायरेक्टर आफ सी.जी.एच.एस. भी हैं। इसी तरह एडीशनल डायरेक्टर जनरल हैल्थ सर्विसेज के साथ ही डिप्टी डायरेक्टर जनरल (आर.एच.एस.) भी हैं। डायरेक्टर इन दी मिनिस्ट्री आफ हैल्थ भी शायद दो पद संभाल रहे हैं। इस तरह से अगर एक डाक्टर दो-दो पदभार संभालते हैं तो उनके कर्तव्य में और कार्य-क्षमता में ह्रास होता है।

इस समय सफदरजंग अस्पताल और डा. राम मनोहर लोहिया अस्पताल में बहुत से बड़े ऊंचे डाक्टरों के पद रिक्त हैं। सफदरजंग अस्पताल में पोस्ट आफ डायरेक्टर, सी.आई.ओ. 1983 से रिक्त है। इन रिक्त स्थानों को क्यों नहीं भरा जाता है? अगर इन पदों को नहीं भरा जायेगा तो एक चिकित्सक या एक व्यक्ति दो-दो पदों पर काम करेंगे और उसमें प्रशासनिक त्रुटियां होंगी, अव्यवस्था होगी। इससे चिकित्सकों में घोर असंतोष होगा। जब उनकी प्रोन्नति का एवेन्यु समाप्त हो जायेगा तो उन की काम करने की उत्कंठा भी नहीं रहेगी।

हमारे राजधानी के अस्पतालों की बात तो और है, लेकिन अगर हम अगर अपने प्रान्तों के हस्पतालों की बात कहेंगे तो उसमें बहुत समय चाहिये। आप भी कहेंगे कि यह राज्य का विषय है। बात सही भी है कि वह राज्य का विषय होगा लेकिन हमारी स्वास्थ्य के बारे में कोई राष्ट्रीय नीति होनी चाहिये जिससे प्रान्त और केन्द्र दोनों एक प्रकार की नीति अपना सकें।

जनरल वार्ड में रहने वाले लोगों के प्रति यदि अवहेलना होगी, उनकी उपेक्षा होगी तो आम जनता में हमारे शासन के प्रति रोष होगा, आक्रोष होगा। इसलिये हमारी एक राष्ट्रीय स्वास्थ्य नीति होनी चाहिये।

मैं अपने माननीय मंत्री जी से बड़े लिहाज और अदब से कहना चाहती हूं कि उन्हें तो अस्पतालों के सब डाक्टर पहचानते हैं इसलिये आपका राजधानी के अस्पतालों को अचानक देखना संभव नहीं है। जब आप गाड़ी से उतरेंगे तो सब आपको देखेंगे और आपके साथ लग

जायेंगे। लेकिन वास्तविकता यह है कि यहां आंकड़े देने से, सदन में आरोप और प्रत्यारोप करके हम इसका समाधान नहीं कर सकते। अगर विरोधी पक्ष के लोग कुछ कहते हैं तो वह आरोप की नियत से कहते हैं, अगर किसी की भर्त्सना करते हैं तो उससे समस्या का समाधान नहीं हो सकता है।

डा. राम मनोहर लोहिया अस्पताल के डाक्टर्स व सुपरिन्टेन्डेंट बहुत अच्छे हैं, बड़े कुशल हैं, हम लोगों को उन पर नाज है, लेकिन फिर भी जितना काम उनको दिया जा रहा है, उसके बोझ से बोझिल होकर वह काम करने की चेष्टा कर रहे हैं।

प्राइवेट नर्सिंग होम में बड़ी केअर होती है, बड़ी देखरेख होती है। हम वी.आई.पीज. हैं, लेकिन इससे कुछ काम नहीं होता है। सबसे पहले जनरल वार्ड के लोगों को देखना चाहिये।

अस्पतालों में मुफ्त दवाएं दी जाती हैं, लेकिन ऐसी बात नहीं है। विभिन्न अस्पतालों में दवाएं भी मुफ्त नहीं दी जाती हैं। कई डाक्टर्स प्रैस्क्रिप्शन देते हैं और कहते हैं कि बाहर से दवा ले आइये तब आपको लाभ होगा। अस्पतालों में घटिया किस्म की दवाएं दी जाती हैं। खुद डाक्टर कहते हैं कि प्रैस्क्रिप्शन आपको दे रहे हैं लेकिन खरीदकर दवा खाइये। यहां की दवा मत खाइये, दूसरी कंपनी की दवा लेकर खाइये। यह बात मैं सिर्फ डा. राम मनोहर लोहिया अस्पताल या सफदरजंग अस्पताल की नहीं कहती हूं बल्कि सारे अस्पतालों की कहती हैं जहां तरह-तरह की घटिया किस्म की दवाएं दी जाती हैं। दवाओं पर नाम भी नहीं होता, ड्रम में गोलियां भरी होती हैं। भगवान जाने क्या डाक्टर देते हैं और क्या खिलाया जाता है? इसकी ओर मैं मंत्री महोदय का ध्यान आकर्षित करना चाहती हूं।

बढ़ती आबादी के बोझ की बात कही जाती है। यह सही है कि आबादी बढ़ रही है, इसके लिये दीर्घकालीन योजना अपनी जगह है, इससे जनता की आवाज बन्द नहीं होगी। आपको कोई शार्ट-टर्म पालिसी अपनानी होगी जिससे अस्पतालों की सेवाओं में सुधार हो, प्रशासन में सुधार हो।

मरीजों के प्रति चिकित्सकों का जो व्यवहार होता है, उसका मैं एक उदाहरण आपको देना चाहती हूं। कुष्ठ रोग के लिए इतनी बातें कही जाती हैं और इतना पैसा भारत सरकार देती है। मेरे यहां एक छोटा-सा लड़का रहता है, उसको कुष्ठ रोग का सन्देह हो गया। वह 3 महीने विलिंग्डन अस्पताल के चक्कर लगा रहा है।

मैंने कुछ दिन पहले मंत्री महोदय को कहा है कि इस तरह की बीमारियों को लेकर इतने लम्बे अरसे तक इलाज का प्रारम्भिक इनवेस्टीगेशन चलता रहता है, जब एम.पीज़. के साथ ऐसी बातें होती हैं, तो आम जनता की स्थिति के बारे में क्या कहा जा सकता है?

मैंने कुछ मुख्य बातों की ओर मंत्री महोदय का ध्यान दिलाया है। वह कर्त्तव्यनिष्ठ हैं, वह काम करना चाहते हैं, लेकिन परिस्थितियां ऐसी हैं कि उनके सामने कठिनाइयां उपस्थित होती हैं।

14.01 hrs.

(SHRI SOMNATH CHATTERJEE *in the Chair.*)

SHRI B. SHANKARANAND: Mr. Chairman, Sir, the Hon. Member has made

certain allegations that sub-standard drugs and medicines are given to the patients and the very doctors who give these medicines, say so. May I request the Hon. Member, if she has come across any such drug, which is said to be sub-standard by any doctor, I think that would be the best case for me to go into detail and take necessary action against the persons responsible for this

Sir, Dr. R.M.L. Hospital is known for treatment of the Members of Parliament and other VIPs and an instance of escaping notice of the VIPs, any lapse or mistake or supply of sub-standard drugs is difficult to find. That we must appreciate. Doctors and the employees who are working in the Dr. R.M.L. Hospital by and large are giving satisfactory service to the VIPs.

Sir, the Members, including our elder leader from the Opposition, Shri Mani Ram Bagri, really have shown concern about the paucity in the number of doctors and specialists in the hospital. This question needs to be gone into, but I would like to assure the Hon. Members that we shall take necessary action to provide satisfactory service to the Members. If there is any paucity in the number of doctors and specialists we will take care of it. But I may tell the Hon. Members that only increase in the number of doctors and specialists will not solve the problem. There should be some room, space or the necessary infrastructure to keep the equipment. Without all these things, mere increase in the number of specialists and doctors will not serve the purpose.

Sir, the Hon. Member has brought to the notice the fact that Catskan and other equipment which have been purchased at a very high cost have been lying unutilised or unused. I assure the Hon. Members that I will look into these matters and see that the equipment which have been purchased at a high cost do not lie unutilised or unused.

14.03 hrs.

MATTERS UNDER RULE 377

(i) Need for discussion on the policy of sugar pricing.

SHRI KRISHAN PRATAP SINGH (Maharajganj): The Sugar industry owes to the sugar cane growers even now over 200 crores of rupees alone as price of their material leaving apart any interest for delayed payment etc. About sixty percent of the factories in the industry are unable to take up rehabilitation, modernisation or expansion. The industry is lamenting for the losses which they claim to have been accumulated to Rs 1,000 crores by now and the consumers are grudging the high price of sugar which is available to them at not less than Rs. 5.25 a kilogram in the fair price shops. There is certainly some mal-adjustment in the situation, unplanned working and wrong handling of the affairs.

It looks that the sugar policy is tilted particularly in matters of pricing etc. towards the bigger industries and the bigger units. The zonal prices of sugar based on averaging is doing harm to a larger number of sugar mills for the good of a few. Under this policy whereas the Government is managing sick or growing sick units by sinking crores of rupees, a few ones are taking undue advantage of the existence of such sick units. Through this special mention I request for a debate of this important issue of sugar pricing which is gradually rendering about 80 percent of the industry sick and twenty per cent flourishing.

(ii) Need to provide departmental transport to the postal department in Mirzapur district of Uttar Pradesh to enable prompt delivery of mail.

श्री राम प्यारे पनिका (राबर्ट्सगंज) : उत्तर प्रदेश के मीरजापुर जनपद में विशेषकर उसके औद्योगिक एवं आदिवासी क्षेत्रों में डाक एवं तार की व्यवस्था अत्यन्त असंतोषप्रद होने

के कारण गहरी चिन्ता का प्रश्न हो गया है। औद्योगिक क्षेत्रों में और दूरदराज के इलाकों में काफी दिनों के बाद ही चिट्ठियां तथा मनीआर्डर और तार आदि मिल पाते हैं। परिणामस्वरूप औद्योगिक आधार संरचना, संचार व्यवस्था ठीक न होने के कारण नहीं बन पा रहा है। यहां पर देश के कोने-कोने से अधिकारी एवं श्रमिक आकर कार्यरत हैं परन्तु उनकी चिट्ठियां हफ्तों बाद ही मिलती हैं। इसका मुख्य कारण हैडक्वार्टर मीरजापुर से सुदूरता है और दूसरा कारण डाक के लिए कोई अलग परिवहन की व्यवस्था न होना है। डाक लाने व ले जाने की जो व्यवस्था है वह उत्तर प्रदेश के परिवहन विभाग को सौंपा गया है जो समय से डाक नहीं पहुंचाता और जो इन्टीरियर भागों में डाक ले जाने व ले आने की व्यवस्था है वह भी मैन्युअल ही है।

अतः उपर्युक्त समस्या पर संचार मंत्री का ध्यान आकर्षित करता हूं कि इस जिले की विशेष परिस्थिति को देखते हुए विभागीय परिवहन की व्यवस्था का आदेश दें जिससे औद्योगिक क्षेत्रों में डाक समय से पहुंच सके।

(iii) Need for central assistance to West Bengal Government for early completion of Teesta barrage irrigation project.

SHRI SUBODH SEN (Jalpaiguri) : The northern part of West Bengal is a backward area and has nothing which can be claimed to have been developed after Independence. Exclusively agricultural, having no irrigation facilities, it is languishing in frustration. The Teesta barrage project was conceived to provide irrigation facilities for five North Bengal districts. Financial constraints of West Bengal Government constitute the greatest handicap for the quick completion of even the 1st sub-stage of stage-I of the project. Besides, the dry season flow of the water has become the subject of debate before the Indo-Bangladesh Joint Rivers Commission. Under the circumstances, delay in completion will lead to complications. In the light of all these developments, the Union Government should make an assistance of at least Rs. 35 crores to the Government of West Bengal for the year 1984-85 and also make available cement, steel and other components including Railway wagon facilities for speeding up the work of the project, so that it can start irrigating a part of the culturable command area in the year 1984-85 itself.

(iv) Need to announce Government's policy regarding the status of Urdu.

SHRI CHITTA BASU (Barasat) : Urdu is one of the rich, splendid and magnificent Indian languages. The promotion of Urdu, therefore, should enjoy a high priority in the Governmemt sponsored programmes in the field of culture and education.

A Committee, headed by Shri I. K. Gujaral, was set up way back in 1973. The Committee submitted a comprehensive report defining the role of Urdu at all levels of education, in the media, and various levels of State Administrations in 1974. The Union Cabinet considered the report in 1975, but the Government did not act on its recommendations, nor did it choose to release it to the public. It was, however, placed on the Table of Lok Sabha in 1978 by the then Janata Government and that too, without any action taken report. Even now, the report is gathering dust in the Government shelves. A controversy is now raging on the status of Urdu, despite the electoral promise made by the present ruling party to accord proper status to Urdu on the eve of the 1980 poll.

It is high time that the Government announces its decision on the report.

I would, in the fitness of things, urge upon the Government to announce its policy regarding the status of Urdu without further delay and take effective steps to implement it.

(v) Need to protect innocent tribal people

SHRI LAXMAN KARMA (Bastar) : Sir, newspapers from time to time have

reported regarding the activities of Naxalites in certain tribal areas of the country and its impact on the innocent tribals, who are the ultimate victims of such activities. The Naxalite leaders choose the hilly and tribal areas to hide themselves and to activise the movement since 70's. The extremists are utilising the innocent tribals for spreading their activities in other areas.

The Naxalite movement was started during 70's in tribal pockets of Baster district in Madhya Pradesh, Koraput district in Orissa and Srikakulam district in Andhra Pradesh and other tribal concentrated districts in the country. The Government of of India started the Tribal Development Services, in these areas. It gave some impact on the tribals. But due to lack of communication in these areas and other reasons, the suppressed Naxalite activities are slowly increasing in these areas.

I urge upon the Government to protect the innocent tribals by social, economical and legal protective measures in the interest of the nation and of the tribals.

MR. CHAIRMAN : Mr. Laxman Karma, you gave the notice in English. But you have read in Hindi. So, the English version will be taken on record.

14.14 hrs.

FINANCE BILL—(*contd*).

MR. CHAIRMAN : Now, we resume discussion on the Finance Bill. Shri Ram Singh Yadav to continue his speech. He has already taken 7 minutes.

SHRI RAM SINGH YADAV (Alwar) : Hon. Chairman, Sir, at the very outset, I congratulate the Hon. Finance Minister on his announcement yesterday in the House for releasing three instalments of Dearness Allowance to the Central Government employees.

Sir, it is the demand of the time that I must express my gratitude to the Minister of Finance for giving concessions to the investing public by which he has allowed concessions up to the year of 1987 by providing incentives to the people who are making investment It is a matter of satisfaction that the main thrust of the Budget for the year 1984-85 is for production, generating employment and for giving incentives to the savings.

It is true that the measures adopted by the Hon. Finance Minister last year in the Budget of 1983-84 have given positive results and has geared up the national economy.

As regards the growth in industrial production in our country, I may mention here that the general index of industrial production registered a higher growth of 4.5 percent during April-November, 1983. The rate of growth of infrastructure industries has an important bearing on industrial production. The composite index of six infrastructure industries, namely, electricity, coal, saleable steel, petroleum, refinery products, crude petroleum products and cement, recorded 5.3 percent growth during April-December, 1983 while overall industrial growth in the first seven months of the current year (April-December, 1983) was 4.5 pereent.

I may also go on record that the best efforts have bean made in the field of small-scale industries sector. During the Sixth Plan, the small-scale industries sector is expected to show a compound growth of 8.7 percent in production, 5.8 percent in employment and 12 percent in exports. It is a matter of satisfaction that the production in the agricultural sector has been much above the target which was fixed in the Sixth Plan. The target was 132 million tonnes of foodgrains whereas it has touched 147 million tonnes in the current year. That sector also needs further incentives so that the production may go much more higher. The supply of electricity, the supply of inputs, the supply of fertilisers and seeds should be made available to the farmers at reasonable rates. The present rates of fertilisers, seeds and agricultural implements should be lowered down. I would also suggest to the Hon. Finance Minister that the farmers should be given incentives by giving rise in the

remunerative prices of paddy, barley, wheat, gram and millets.

I am happy to note that the Hon. Minister of Finance has specifically mentioned in his Budget Speech, Part A, on page 17 as follows :

"An important source of strength for the economy has been the tremendous strides made in the agricultural sector."

Here, it has been admitted by the Hon. Finance Minister that the national economy has been boosted up specially by the agricultural sector. What price is the farmer getting fot wheat ? It is Rs 132/- per quintal. Sometimes, it is less than that. What is the price of paddy in the market? No one is purchasing it. Similar is the case with millets.

PROF N. G. RANGA (Guntur) : Potato also.

SHRI RAM SINGH YADAV : As Prof. Ranga has suggested, similar is the case with potato. It has been rotting in the market. Nobody purchases it.

So you have to think whether the price is remunerative to the farmer or not. If the price is not remunerative, there should be some provision in the Budget to help the farmer. At present, you have not made any provision in this regard in the Budget. How can the farmer be helped ? Do you expect the farmer to remain in the same pitiable plight and in the same poor conditions as the last thousands and thousands of years ?

Agriculture should be termed as 'industry'. You are prepared to take over the sick industries. Similarly, why don't you take care of the farmers ? You know that at present the investment in production by the farmer in the production of either wheat or barley or cotton or sugarcane far exceeds the market price when it is fetching. The farmer has no other alternative but to resort to distress sales of his produce It is because he is required to pay his dues for cooperatives, and for banking institutions through whose loans he purchases agricultural implements and for electricity charges. All this payment is to be made by him in the months of April, May and June. Therefore, the farmer is forced to resort to distress sale of his produce.

Therefore, there should be specific provision in the Budget that the farmer should be helped if the prices fall.

There should be specific provision for incentive to the farmer.

This is at present lacking on the part of the Government. This is the basic requirement of the country today. The Hon. Minister of Finance should take special note of this.

Today the prices of foodgrains are falling in the market. The Hon. Minister of Finance should take special steps to see that the prices of foodgrains are kept at a reasonable level.

I would suggest to the Hon. Minister of Finance that he should advise the FCI to stop purchases and the State Warehousing Corporations and other Agencies to make purchases on larger and larger scale of wheat, barley, gram, paddy and other foodgrains so that the farmer on whom depends the economy of the country gets the support of the Government.

The Government is not taking special care of the farmer when he is badly in need of electricity ? The electricity is not supplied to him Specially in the case of Rajasthan, there has been a constant cut in the last two to three years in electricity supply ? Similar has been the position in Haryana and UP this year. Electricity was not made available to the farmer especially at the time of harvesting, at the time of sowing the seeds and at the time when the crop badly needed watering. As a result, the farmer sustained great loss.

Therefore, I would suggest to the Hon. Minister of Finance that compulsory crop insurance scheme should be introduced.

This compulsory crop insurance scheme should be made compulsory for every State Government and the States should not be given any option in this regard. The scheme should be taken up at the national level and all the States could be included in the scheme. Crop insurance scheme means payment of compensation to farmer by the Government for crop loss. Provision in the Budget should be made for this purpose also.

PROF. N. G. RANGA : There is also no provision in the Budget to provide for natural calamities.

SHRI RAM SINGH YADAV: I express my thanks for Prof. N. G. Ranga, who has wide experience in the field and who is well-aquainted with the difficulties of the poor farmers.

There should be budgetary provision to meet the natural calamities especially of farmers and the villagers.

I am thankful to the Hon. Minister of Finance for making special allocations for the development of rural areas. The Budget provision in this regard is to the tune of Rs. 284.15 crores. The allocation made for Integrated Rural Development Programme towards Extension Block, Machinery, Monitoring Cells, District Headquarters, is Rs. 216/- crores.

Training of Rural Youth for Self Employment—only Rs. 1.5 crores. As a matter of fact, this scheme is being taken up by the Ministry half-heartedly. Today after the farmer, the main thrust of all the programmes should be on the youth of the country. They should be categorised as educated youth and uneducated youth. There are some trades and professions which could be assigned for the uneducated Youth, and there are some trades and avocations which could be reserved for the educated youth In this regard I would suggest that that there should be coordination of the three Ministries by the Finance Ministry, namely, Ministry of Education and Culture, Ministry of Industries and Ministry of Science and Technology. You are providing for TRYSEM. But what are the facilities for the training of the rural youth? No facilities at all—no ITI, no polytechnic, no other training institution. Therefore, I propose that at every block level, there should be a polytechnic; at every panchayat headquarters there should be ITI. Unless you provide this infrastructure, there cannot be any successful implementation of this item of the programme, training of the Rural youth for Self Employment. We have also the other programme which has been declared by the Hon. Prime Minister on 15th August, 1983, that is, Self-Employment for Unemployed Educated Youth. These two programmes should be clubbed together. We should not make any distinction between rural youth and urban Youth. They are youth. Youth is a force and you have to take special care of them, a special budgetary provision should be made for them. We have to educate them, we have to train them. I have seen the Demands for Grants of the Ministry of Education; there is a provision of only Rs 7 crores for technical education. So, you have to make a special provision for training institutes. The programme, Self Employment for Unemployed Educated Youth, is not a success because of the fact that we have not provided the basic facilities of training to the youth for their employment, for avocation, for trade If you want that he should get success in self-employment, then you have to create the infrastructure of training also and that can only be through institutions. We have to establish those institutions. Therefore, I would say that there should be coordination of the Ministry of Industries, Ministry of Education and Culture and Ministry of Science and Technology by the Ministry of Finance.

I am happy to note that there is a provision in the Demands for Grants of the Ministry of Rural Development for basic services in rural areas, development of women and children in rural areas, and the amount which has been provided in the budget is Rs. 5.05 crores. At present only 53 districts in the whole country have been chosen for implementation of this programme. We have to take special care of women and children. But you have provided only Rs. 5 crores. That is a meagre amount. Also only 53 districts have been taken up for

implementing this programme. Therefore, I would request the Hon. Minister that this programme should be nation-wide and more funds should be allocated for this programme. It is a very important programme. Today what is the condition of our society? There are deserted women, disabled women, women who have no means of livelihood; they are placed in very difficult social circumstances. Therefore, under this programme they can be rehabilitated. Then there are children who are orphans and they cannot be educated, they cannot get their meals and clothing and, therefore, this programme is a very vital programme for such children and women. Therefore, I will say that a special amount should be provided for that.

The Hon Minister is quite aware of it—that the programme of the Hon. Prime Minister, that is, the self-employment for unemployed educated youth is being negatived frustrated by the bank officials. From every corner of the country there are reports coming that there is no co-operation from the side of the banks. I have my personal experience in my district. More than 3000 applications were forwarded by the General Manager of the District Industries Centre but not more than 315 people could get the loans. Therefore, if you do not provide the loan to these people, then what will be the reaction of these youths? They will be frustrated and the hope which has been created in their minds will go out. Therefore, you have to closely monitor this programme especially in the interests of the Government, in the interests of the youth and in the interests of the nation and the tempo which was created by the statement of the Prime Minister and the ray of hope that was created in the minds of the youth of the country by the statement of the Prime Minister should continue That tempo should continue and the bank authorities should be asked to co-operate in this programme because this is the programme which utilises the youth power which is the real power of the nation If our hopes are frustrated and if we cannot fulfil the promises which are going to be made to them, then in that event there will be frustration and that frustration may not be good in the interests of the nation.

Then you have provided only a sum of Rs. 25 crores to be adjusted with this subsidy against loans which are to be advanced by the banks. But this sum of Rs. 25 crores for the whole of the nation, i.e. for 23 States and the Union Territories, is a very small sum although you have promised that you will be able to give more money. But let the Government give specific directions to the Banks and the States that so many applications are to be decided in a month and so many applications are to be disposed of within a year. I am narrating one incident. I went to my constituency There was a Youth Mela. That is —all the youths of the college and the Higher Secondary Schools were invited by the Employment Director. They were given their applications and they have been asked whether they have applied At that time one youth complained that he has not been sanctioned a loan for a flour mill, we asked the Bank Manager why he is not giving the loan. He said that he has no pucca house. I said that there is no needfor a pucca house for installing a flour mill. In a village even in a cottage or a tin shed he can set up the flour mill. So this is the attitude of the bank authorities. They do not want to advance the loan Therefore, you have to take special care to see that the loans are advanced.

I have to make one submission so far as this IRDP programme is concerned. The programme is very good. It will cover nearly $1\frac{1}{2}$ crores of families upto the terminal of the Sixth Five Year Plan. It will benefit nearly more than 8 crores of people of the country who are below the poverty line. But here the loan which we are advancing them with subsidy, that subsidy should be withdrawn and the amount of subsidy should be converted or adjusted against the interest, because there are both individual cases of corruption and regular cases of corruption in this regard. So, this subsidy should be withdrawn and the loan should be made interest free loan.

Sir, the Hon. Minister has sought some amendments in the Income Tax Act of 1964. I will suggest that some of the concessions which he has given specially to the persons involved in the industrial sector and corporate sector need to be looked into

again and the basic structure of tax should be enhanced in respect of those who are in the higher group.

With these few remarks I support the Bill.

SHRI BHOGENDRA JHA (Madhubani): Mr. Chairman, Sir, one would have liked to be in line with my predecessor who has supported the Bill but unfortunatelly, it is not possible for me to do so. The very preamble of our Constitution has declared socialism as our goal and repeatedly this government and the previous government — and I think every political party in the country without exception — had been declaring that our goal is to reduce disparity in the country so that there is no growth of monopoly and there is decrease in poverty in our country.

If you consider this Budget from that angle you will have to get disappointed and I don't think there can be two opinion on that score. The whole speech of the Finance Minister and the entire Finance Bill completely negates this aspect, namely, no effort has been made or even sought to be made to see that the disparity is at least decreasing. There is not a single amendment proposed in the Bill or a single measure sought to be undertaken in that direction so that the richest persons of our society are brought down a bit and the poorest are helped to rise. So, from that angle and from the most practical point of view I do find that this Budget is a fullfledged capitalist budget and nothing to do with the goals of our Constitution or the national goals. From that aspect this Bill has got to be opposed and has got to be rejected.

Sir, the Finance Minister has repeatedly asserted that the rate of inflation has been brought down to 8.8 and that is the barometer of his success or perhaps the banner for the coming elections. What does it primarily mean? That means you are concerned only with wholesale market. Consumers at large are not concerned with wholesale market; they are concerned with retail market. That you have conveniently forgotten. You are making a cut of at least one month's salary in the earning of every individual in the country. Actually this Government proclaims that it is going to pickpocket at least one month's earning from every individual. Inflation rate of 8.8 percent means pickpocketing one month's salary from each earner. Is that a matter to be proud of? Is it not a matter of shame. If the public finds a pickpocket he will be handed over to the police after having been beaten down by the persons concerned and even unconcerned. But this Government proclaims that there is inflation and there shall be inflation but only the rate will be brought down. So, inflation has become part of the life of the people of the country. It means, pickpocketing. It is a cut in their own actual earnings; it is a cut in their purchasing power. It is a cut in the purchasing power of the currency which the Treasury or Government invests or spends in any sector of the economy. No step has been taken to stabilise inflation or to see that there is no inflation. So this is only one example of how by Finance Bill, the Government proposes to help the non-productive capitalist class—those who are hoarders, those who have not produced anything. They are not actual consumers. They mint money at the cost of the society as a whole. That is why I submit to this House that if the Finance Minister is managing the affairs of a capitalist State, of a Bourgeoise and capitalist society he should manage the affairs in a better way; he must prove to be a good manager even of this capitalist system. There are demands for more price for agricultural goods. There are demands for less price for consumer for the same goods. Again there are demands for less price for the agricultural inputs. At the other end there are demands and justifiably so, for bonus, for dearness allowance and more wages for the workers. These contradictory pulls jeopardise our country's economy. Government's policy is primarily responsible for that. I was trying to find out whether any comprehensive, composite price policy is being thought of by this Government. No. Nowhere it is to be seen. What should be the comprehensive. composite price policy? I am talking of primary producer. People are not concerned with the price in the wholesale market but the actual price paid to the primary producer. That must be remunera-

tive. There should be a parity between the price of agricultural products and industrial goods. There must be a ceiling on the difference between the price paid to primary producer and the price charged from actual consumer throughout the country and throughout the year. That ceiling must not exceed 20 percent. For this, the Government will have to take over wholesale trade in essential commodities and ensure proper public distribution through a network of public distribution systems.

There should be a composite price policy which can stabilise our rupee value, which can ensure for every family or every wage earner that whatever he has got in hand is not going to be snatched away the next day easily from him. But even the goal is not being sought to be achieved here. I think the Hon. Finance Minister in his reply will try to find some way out; that is, composite price policy, so that contradictory demands of the toiling sections are reconciled.

With regard to some other point, I would like to emphasise that in a capitalist society, wealth is in the hands of those who do not produce it and poverty is with those who produce the wealth. That is the fundamental law in a capitalist society, Now, in such a society, what should be the national policy ? The policy should be : Take from those who have got more and give it to those who have not much or adequate. That must be the policy of taxation. But the policy that our Finance Minister has adopted is a five percent reduction in every slab of income-tax limit. So between income-tax limit of Rs. 1,00,000 and Rs. 40,000 and Rs 25,000 there is no difference. It means the same thing. Is it any cohesive income-tax policy? Is it any policy which can mobilise more amount for the Treasury and at the same time from lesser sections of the people ? Sir, I have no amendment on this and I would not like to deal with it. But I think the Hon. Finance Minister will consider that and will not stand on prestige and make some amendment in his proposal because, according to me, that will not hit the coffers. But at the same time it will save the tax-payer.

According to the information that I have got, the number of assessees whose assessable income of over Rs. 25,000/- in 1980-81 was only 24.2% of the total assessees with revenue demand of 90.2 of total demand. If you remove that category thereby you have not to touch about 76% of the assessees. Your labour pains are saved, while, at the same time, you lose only 9.8%. But the alternative proposal that I have made will give you more money to your exchequer. So, this policy brings only 1% from the income-tax proposal that has been made by the Finance Minister and incorporated in the present Finance Bill. According to that, I am subject to correction, the Customs make only 17%, Excise—15%, Non-tax Revenue—15%, Corporation Tax—6%, Loan, recoveries—9%, Other Taxes—4%, other receipts—7%, Market Loans, Capital Investment Bonds, Small Savings, Provident Funds, LIC, GIC and other schemes—20%, deficit—4; income-tax 1. The indirect tax proposals made out by the Finance Minister will all hit the common people of our country and the industrial growth of our nation will be affected because the purchasing power of the people would be hit. If the purchasing power is reduced, the internal market for the industries also gets reduced. Even if there is a good management of the capitalist system, this Finance Bill is an utter failure.

We have been hoping that the present Finance Bill or the budget will do something about the huge tax arrears locked up because of litigations in the courts. There are arrears upto 15,000 crores. What legal steps or financial measures are being proposed or evolved to see that you reduce the arrears; at least minimise them, if not totally eliminate them. Fifteen thousand crores do not make a negligible amount. But I think, one has got to be disappointed at the Finance Bill, the budget speech of the Finance Minister and the proposals and concessions he gave yesterday to a small extent.

Then, compulsory audit has been proposed. There is a hue and cry from the trading community, particularly the wholesale traders and some lawyers also, because the lawyers constitute a class by themselves. They are not in the category of fixed salary income whose income can be assessed exactly. I am not opposed to the compulsory audit, but one thing has to be thought

of; in our country the number of chartered accountants is very limited. Uptill now they have been handling only 55,600 cases of companies. Now, according to the present proposal of the Finance Bill, they will have to take care of 20 lakh more cases. Will it be possible ? If so, how ? Has any alternative been thought of ? There has been some demand that B.Com. (Hons) with some preliminary training can be given this task, so that the purpose of giving jobs to the educated unemployed will also be partly served, and there would not be concentration of wealth in a few hands, chartered accountants or senior advocates or certain other persons. I hope, the Finance Minister will think over it and see how best it can be implemented.

There are two important aspects with which the budget ought to have concerned itself, and it has done a bit, but there is an utter failure on that point, and that is self-employed for productive endeavours. You give loans for trade for tea shop and other things, but they still remain beggars because there is no emphasis on productive endeavours I have repeatedly said in this House, during my speeches, through questions and letters to the Finance Minister, that for this Government, productive or non-productive endeavours are equal.

And on the basis of personal knowledge, I submit that the position is such in most parts of the country, particularly in East India including the eastern U.P., Bihar and the entire East-from where we—you Sir, myself and even the Finance Minister—come. In Madhya Pradesh, Rajasthan and Central India, most of this money is going into unproductive channels; not for any job, but for getting money for money's sake I do not know what will happen to the economy.

I have pointed out scores of cases where loan is given to the weaker sections on paper. But the money is not disbursed. After one year, when a notice is sent asking people to pay the first and second instalments, these fellows come to know—only then—that they had been granted loans in the earlier year. I had submitted scores of cases; but I think that in respect of the Finance Ministry as a whole and the political and other administrative leadership of the country, it has fallen on deaf ears. Ordinarily, it will not be believed. This is the worst type of cases. But there are a large number of cases where sharing of the loan amount is taking place.

In view of this, I will not grudge mass disbursement of loans on a popular basis. I have myself participated in such functions, where bribery is ruled out, where elected representatives of the country can take part openly, and not go on behalf of one or two persons But the Finance Minister, in his Budget speech, finds no place to mention how he can mobilize and utilize the services of the elected representatives for giving a boost to our productive endeavour, to our various plans for bringing up the weaker sections of our society. There is no proposal for it. Even for the implementation of the project for educated unemployed, only a three-officer-committee is there. By the time any individual applies for a loan for making a productive endeavour, it is said that the funds are exhausted. Names are approved, but not even 10% of them are going to invest anything in any productive activity.

My friends asked for training for jobs. That is O.K. But there is no need for much of complicated training in the fields of piggery, dairying, poultry, goatery etc. In Punjab and Haryana, some people have become millionaires. But in most parts, it is not happening. In such cases, a mass drive has to be made But even at the policy level, Government is not only hesitant, but it is acting up to the backward, feudal sentiments of our people, including our youth, who want only service, training only for service. Then they ask for land, but not for cultivation, but to become absentee owners So, this Government is encouraging this pre-capitalist tendency, and semi-feudal tendency. That is being encouraged, and not any modern, industrial tendency.

Now about electricity. It is a vital point. The whole country is suffering. Production is suffering, and there is exceptional suffering in backward States like Bihar. I would like to point out through

you, Sir, to the Government that in the whole country, average power generation at present is about 140 KW; for the whole of Bihar it is about 88 KW, and for north Bihar, it is about 14 KW. You can imagine the situation. You may call it neglect or discrimination I am not particuiar about the words used.

But can't this government even undertake a drive for this ? Power is the root of all these things. Users know it well and I think the Finance Minister also knows it. Lenin, after the October Revolution, when he was asked by the great scholars from U.K., said that Soviet power plus electrification is communism ; only Soviet power is not communism, first electrification.

This budget ought to have some extraordinary steps to meet this abnormal power shortage throughout the country, power famine in some parts of the country. For a few hours, after several days; people are in a position to see the light. In such a situation, this government is taking the speed in harnessing hydel project of the Himalayas which can solve the power problem for our country for generations.

PROF. N.G. RANGA : Bihar people and your government are lagging behind.

SHRI BHOGENDRA JHA : I do agree with him that we in Bihar do lag behind particulary the whole East India in this respect. After one note from Delhi the Chief Minister of Bihar has to go ; after another note from Delhi, they can take up the Electricity Board and we will not grudge We, in Bihar, will not grudge if you take over the Bihar State Electricity Board and run it on efficient lines, at least on the average normal level of the country. The government is there ; majority, minority is mmaterial in this legislature.

Agrarian reforms repeatedly have been delayed. Even now the latest target is March 1985. But a large number of cases are again in the court. Does this government at least in the centrally administered States or in other States undertake some responsibility to see that the land ceilings and other laws which are there are fully implemented by the States ? The Bengal Bill is pendihg here. No Minister replies to that in the House. They cannot even say that there is a stalemate about land reforms in Bengal ; they will not give representation to it ; they do not say that, but they do the same thing. From Bihar they have given President's Assent to the Bihar Land Reforms Amendment Act of 1982 which has given zamindari right to the Tatas with retrospective effect since 1950. This government has done it already. So, they are turning the wheels of history back. Thousands of owners of pieces of land, buildings, industries in Jamshedpur have now become the sub-tenants of the Tatas after having been given the President's assent.

Thk great division in our country among the class of exploiters and the class of exploited and the toilers is bound to erupt into a form which will sweep away many bourgeois divisions based on caste, communalism, religious backwardness This country has seen the wave sometimes of Indira and sometimes of Janata.

The tide is coming, the country will see a toilers' wave, wave of the poor, which will sweep away the exploiter class and the class which is behind this ruling party and ruling Government—of course some in the Opposition also. So, the question is of the class of exploiters, not whether, if I am there I become the ruling party and if I am here I become the Opposition. I am not talking of that, or about that class of people.

This Bill is provoking the poor of the country to take a determined class standpoint which can do away with the exploitation and this emerging class which is emerging here in the capitalist state and the capitalist society.

15.06 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Let me conclude, Mr. Deputy Speaker, that the poor of this country, the troubled country, those who are workin : in the fields and factories or in the offices, they will combine to ensure their success by overthrowing the system which is giving this type of Budget, this kind of Finance Bill.

PROF. SAIFUDDIN SOZ (Baramulla): Mr. Deputy Speaker, I must congratulate Mr. Bhogendra Jha for his very comprehensive comments on the Finance Bill.

MR. DEUPTY SPEAKER: And for giving you some time. We have to complete it by 3.30 p.m.

PROF. SAIFUDDIN SOZ: Certainly, I do not have to repeat the valuable suggestions made by him.

The Hon. Finance Minister has not responded to my suggestion that in future whenever the Budget is to be presented there should be a Conference of the Finance Ministers of States so that whatever measures the Government of India is going to take through the Budget proposals, the implications of these proposals would be examined by the Ministers in charge of Finance in the respective States But perhaps be will not like to respond because he is himself a party to a drama of making the States come to him with a begging bowl.

SHRI GIRDHARI LAL VYAS (Bhilwara): You are not aware of the budget proposals.

PROF. SAIFUDDIN SOZ: Did you have any time to see the budget proposals? At least I have seen them.

MR. DEPUTY SPEAKER: You address the Chair.

PROF. SAIFUDDIN SOZ: I am addressing him through you. I was suggesting that the Finance Ministers' Conference should take place so that it is not only granting of D.A. to Central Government employees. They deserve whatever increments in D.A. are granted because tnere is a rising price spiral although the Finance Minister is very much contented and satisfied that he has controlled the inflation. But I would not agree with him. Whatever he has granted to the Central Government employees, it will certainly have repercussions. So, when the Budget was presented, in my humble way, I had suggested that in future before the Budget is presented in Parliament, it should be preceded by a Conference of Finance Ministers of States so that whatever proposals are put before Parliament its implications in the States can be scrutinised. But they do not perhaps want that, because they want the States to come to them in due course of time with a begging bowl.

There are one or two things, Mr. Deputy Speaker, for which I feel the Finance Minister deserves congratulations. I called it a soft budget, and it is a good budget. And I agree with some who said that it is an election budget and further concessions given only show that. Grant of instalments of D.A. is welcome, and tax reduction is also welcome.

MR. DEPUTY SPEAKER: Have you spoken on the Budget also?

PROF. SAIFUDDIN SOZ: I am explaining some points, because finally he must comment on them.

MR. DEPUTY-SPEAKER: I would not have allowed you! Anyway you go ahead.

PROF. SAIFUDDIN SOZ: Anyway, so far as the tax reduction is concerned, the lowest income slab group, they have got the lowest advantage. I know, he must be knowing the reason for that and must take us into confidence and tell us why the lowest income group in that slab has got the lowest advantage.

Mr. Somnath Chatterjee says that advantage to them is 0.4 percent. I have not calculated it. I hope, it is a little higher. But why the lowest? He should also explain as to why there is no reduction in surcharge because we see in this a kind of intrigue that they want their kitty to be very wide and very strong and whatever money could flow to the States they do not want the States to be viable. All the time they say that they want a very strong Centre. With that we agree. But we want viable States also. But they want to have financial monopoly. And they use this as a political weapon. I not know why a well meaning and intelligent Finance Minister should agree to this drama of intrigue.

With the broad smile on his face, he has, while presenting the Finance Bill, told

us about the Government's claim of achievements. But I differ with him. He should not have been that happy because Government cannot stand on prestige. Government can succeed in certain areas and it can fail in certain other areas. And where it has failed, it can say that we have not succeeded there. How can he say that they have solved all the problems ? He is very much content with the containment of inflation within a single digit. That can be challenged, because most of the people, 99 percent of the people are concerned with the retail prices. Is he sure of the retail prices ? There is a crushing price spiral and still our Finance Minister is satisfied that he has controlled the prices. So far as unemployment is concerned, it is growing in the country. Self-employment schemes are used with political motivation. We have seen the drama while sewing machines and other things were distributed at public functions. Many people read many things in this. There is disease of crushing poverty and spiralling prices, still the Finance Minister will say that the Government has great achievements to its credit. I cannot understand why he should not confess that there are certain areas in which they have failed. Coupled with this situation is the fact that they proclaimed to the countrymen that there was a very big bumper crop. Yet only two days back we read a UN report in which it is said that India is importing 5 lakh tonnes of foodgrains in order to create a buffer stock. It means that the buffer stock has been depleted and to maintain that they will import foodgrains But on the political platform they say that they have achieved self-sufficiency in food. These are the things which are not compatible with the kind of pronouncement that they are making.

I wish to talk about one point regarding the poverty in the country. It is said that 51 per cent of the people are below the poverty line. The Finance Minister's duty is that either he should accept that figure or reject that. But he must have convincing figures.

There are slums growing in India. No Minister has the time to go to the slums, measure their dimensions. The family planning programme has utterly failed in slum areas and there the population is growing. The educated class, by and large, has taken to family planning. Now it is a situation inviting our attention. And there is a great contrast in the two situations. The affluent families which could afford to educate their children, give them something to eat, they are controlling births. In the slum areas and with those who are below the poverty line, the family planning is not gaining ground This programme has not achieved much as in other sectors. The growing slums do not receive their attention. And this Budget does not reflect any revolutionary programmes. When somebody falls ill, you can give him a tablet but when the disease refuses to get cured through medicines, then often you have to have an operation.

When your slums are growing, when 51 percent of your population is living below the poverty line, the Finance Minister must present to the Parliament, must present to the country a lasting solution to the problem. He has not done that. When some people draw the attention of the Government, they call those people agents though they may be true Indians. I will never refer to David Selbourne. He wrote a book. "An Eye to China" and later on he wrote a book "An Eye to India" and depicted the scene of poverty in our country. But only last week, about four days before, I was reading an article by Sathi Bratta and he still reminds us about a Calcutta family. It is not one family in Calcutta, it is not the question of Calcutta or Madras or Bombay, it is the same throughout India About Calcutta he says that in an old rich family whatever goes waste in a single day that is more then what the bearers working can earn during their life time. That is the situation in India. I do not know how the Budget is prepared. Why these factors are not taken into consideration ? This situation is known to our intelligent Finance Minister. He must respond and give a message through you and through us to the country as to how he wants to solve the problem of poverty.

So far as the allocations are concerned, it is not that the Finance Minister will evade till other Ministers will put forth their proposals. An intelligent Finance

Minister can point out mistakes and shortcomings that a particular Ministry is suffering from and it is he who must tell which Ministry has got lesser funding. He has not taken care about education. It is slightly less than 3 percent of the total Budget that has been allocated to education and may be the Ministry of Education will never present proposals for greater funding. The allocation to education must be at least six percent. When we discussed the Demands of the Ministery of education, we found that Ministry was talking about the Constitution of India and then answering us that it would organise universalisation of education. They can never do universalisation of education unless they make elementary education compulsory. But do they have funds ? They have nothing. And through non-formal education they waste lot of money. So, it is the Hon. Finance Minister who should respond to the situation and accord due priority to education.

Now I will say a few words about my own State. I would expect from the Finance Minister that he takes into consideration the factors regarding imbalances in the process of development in our country. So far as these imbalances are concnered, my State has suffered the most. It is his figure that I am going to quote. In response to a written question from me I received a written answer that during the last thirty years in the public sector industries, the total investment was Rs. 25,550 crores and the share of my State was 0.06 percent. There was a time when there was a hush-hush game going on because then Pakistan was a factor. Now Pakistan has ceased to be a factor. Jammu and Kashmir is an integral part of this country as Maharashtra or Andhra or any other State is. So, those agents are gone who were taught by New Delhi to keep quiet. From 1977, we had very good elections—adult franchise in the real sense of the term. Now there is a popular government. Pakistan being no factor in the drama, we must not hide anything. I must tell you very frankly that my State is neglected. The situation is that there are no public sector industries. The other day when I raised a question, although the Prime Minister was sympathetic that hilly States like Himachal Pradesh and Jammu and Kashmir would have electronics industry in which least capital is needed and lesser amount of power is needed, but Mr. Sanjeevi Rao was very hesitant. He would not even say that as and when the digital multi-functional television would be introduced in India, they would consider to have a factory in Jammu and Kashmir. He was very much hesitant. Just now Mr. Bhogendra Jha was raising a question regarding shortage of electricity our water is flowing wastefully to Pakistan.

You are not harnessing it; it is not to be harnessed for Jammu and Kashmir State only for the entire country, our capacity of 20,000 MW, it is a shameful situation that for Jammu and Kashmir State you have harnessed only 177 MW so far. Then, we are not on the railway map of India......(*Interruptions*) so my suggestion and my request is that the Hon. Finance Minister should rise to the occasion. I invite him to Jammu and Kashmir State in the month of May. He should come to Srinagar, which is very beautiful in May. He should not stand on prestige and hold a meeting with our Minister of Finance and others there and understand our economic problems.

I have invited his attention to broader issues. I will give only one or two more facts. I am quoting figures supplied by the Govt so those cannot be challenged. Coming to the nationalised banking sector, since the inception of these banks in J & K 92 percent of the deposits in these banks in the State have been invested outside Jammu and Kashmir State. After all, the banking sector is, within the control of the Finance Minister; they are not free or autonomous. It is also the constitutional responsibility of the Finance Minister to look into these things. I repeat that 92 percent of the bank deposits from my State have been invested outside Jammu and Kashmir.

Againt this background I raised the question of relief to the State on the 27th of February, 1984. I said that there was hail storm, snow and incessant rain in my State in 1982. Both Jammu and Kashmir and

Himachal Pradesh sent proposals in 1982. While Himachal Pradesh got Rs. 6 crores, our State did not get a single penny. When I raised it, Rao Birendra Singh told me that Rs. 100.04 lakhs have been released to Jammu and Kashmir as margin money. After two months I have raised the question again through a letter to the Hon. Finance Minister. Not even 100 paise have been given to Jammu and Kashmir although radio and television broadcast on that day that Rs. 1 crore had been released to the J. & K. When I tabled a question on this subject in Febuary, the Agriculture Minister got in touch with the Finance Minister. Actually the margin money is meant for ordinary calamities and the amount had already been spent by the Jammu and Kashmir State. We had sent a proposal for Rs. 13 crores; Himachal Pradesh also made a similar request. They got an allotment of Rs. 6 crores. Jammu and Kashmir did not get anything ...... (*Interrnptions*).

SHRI P. NAMGYAL (Ladakh): We want safeguard against your Governments eating away the money which has been released by the Government of India as relief measure for the people of Ladakh suffered due to natural calamities. (*Interruptions*)

PROF. SAIFUDDIN SOZ: I lend my support to the grant of relief to Himachal Pradesh. I do not grudge it. Since they suffered, relief must go to them. I will not take up the larger question of how relief is granted in my State because that will bring in politics I am not talking politics at all this time. I am only talking about my State's economic development.

We are not on the rail map. Every time you cannot say that the things will get better through whatever you give us by way of usual grants only and then make a lot of propaganda about it. I may point out that these grants are not commensurate with our requirements. That is my point. Therefore, I would humbly request the Finance Minister through you that he must answer the points which I have raised. He must also understand the implications of the Jammu and Kashmir State remaining poor as an integral part of this country.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, before you call any Member I would only make one request that the Hon. Member should remain present when I reply. Sometimes I find that the Members make out their points, but when I reply they are not present. So, it would be my request to him to be present when I reply.

PROF. SAIFUDDIN SOZ: I am present all the time.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Sir, it proves how dynamic our Finance Minister is and how keenly he is interested in the Debate and in the points raised by the Hon. Members.

MR. DEPUTY SPEAKER: As a matter of fact we are obliging the Hon. Member. His name was at the bottom. He asked that he should speak today and we allowed it. But I agree with the Hon. Finance Minister that the Hon. Members should be present. Not only yourself Shri Soz, but I would request all the Hon. Members, who spoke, must be present when the Finance Minister replies.

PROF. SAIFUDDIN SOZ: Sir, it was their Members who were absent on that day.

आचार्य भगवान देव (अजमेर) : प्राय: यह देखा गया है कि गाड़ी को पटरी से उतारकर चले जाते हैं।

PROF. SAIFUDDIN SOZ: I have an objection, Sir. That day when cut Motion was Pressed by Shri Roy, it was the Treasury Members who had spoken on the demands and the Cut Motion and thereafter they had gone away.

* SHRI V. S. VIJAYARAGHAVAN (Palghat): Sir, I rise to support the Finance

* Original speech was delivered in Malayalam.

Bill. A lot of discussion has taken place both in the House and outside about the various proposals contained in the Budget presented this year. From the speeches made in the House on the Budget by the opposition Members, one thing is clear; that is, that they did not have any valid point of criticism with regard to the major proposals or the main thrust of the budget. The main thrust of the budget is towards growth in all sectors of the economy and a number of proposals aimed at providing relief to different sections of the people have been made. I compliment the Hon. Finance Minister for this step. Whether it is in respect of income tax or corporate tax, these concessions have been widely welcomed. In this connection, I would make one suggestion for the consideration of the Hon. Finance Minister. The basic exception in personal income tax is Rs .15,000/- and that has not been raised. There was much expectation among the fixed income group that this limit would be raised to at least Rs. 25,000/-. In times of rising inflation, it is the fixed income group which suffers most. According to an estimate the value of rupee is only little over 18 paise. Thus in real terms the present level of basic exemption does not mean anything. A five percent reduction in the rate of tax at this level also does not provide any significant relief to this section. Therefore, the Government should reconsider it and raise the basic exemption from Rs. 15,000/- to at least Rs. 25,000/-. This alone will give the much needed relief to the fixed salary group.

Another point I want to make is with regard to the taxing of the dearness allowance. Dearness allowance is paid as a measure of neutralisation of the impact of inflation. This should not be considered as a part of one's income for the purpose of income tax. At the existing rate of D.A. the neutralisation is not even 30%. It would be very unkind on our part to tax the D.A. Therefore, I would request the Government to consider this point seriously and exempt dearness allowance from the income tax.

Having dealt with these general points, I now come to certain urgent problems of my State of Kerala.

Sir, Kerala has always been regarded as a problem State. This was true in a political sense. However, the political situation has undergone a radical change in that State after the Democratic Front under the leadership of Shri Karunakaran came to power. There is political stability in that State now. But some of the basic economic problems remain to be solved.

SHRI A. K. BALAN (Ottappalam) :

(*Interruptions*)

SHRI V.S. VIJAYARAGHAVAN : Mr. Balan, why do you interrupt me ?

You can speak when you get a chance.

(*Interruptions*)

MR DEPUTY SPEAKER : Mr Balan, you can speak afterwards. I will give you more time.

(*Interruptions*)

MR. DEPUTY SPEAKER : Please come on Saturday. I will give you chance.

SHRI V.S. VIJAYARAGHAVAN : Sir, he is angry because he knows very well that Shri Karnakaran will complete the full term.

SHRI A.K. BALAN : (*Interruptions*) He misappropriated three crores of rupees and emptied the Government coffers.

(*Interruptions*)

He constructed three houses.

(*Interruptions*)

SHRI V.S. VIJAYARAGHAVAN : Sir, I emphatically repudiate these allegations. He is angry because his Chief Minister, Shri Nayanar had to run away without completing his term. He could not carry on the Government. (*Interruptions*).

MR. DEPUTY SPEAKER : Mr. Viyayaraghavan you can continue

to-morrow. I shall now take up Private Members' Business.

(*Interruptions*)*

MR. DEPUTY SPEAKER : Do not record anything. (*Interruptions*).

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventy-fifth Report

SHRI KAZI JALIL ABBASI (Domariaganj) : Sir, I beg to move :

"That this House do agree with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April, 1884."

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April, 1984."

(*The motion was adopted*)

15.33 hrs.

WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL (AMENDMENT OF SECTIONS 2 AND 3)

श्री राम नगीना मिश्र (सलेमपुर) : मान्यवर, आपकी आज्ञा से मैं प्रस्ताव करता हूं कि श्रमजीवी पत्रकार और अन्य समाचार-पत्र कर्मचारी (सेवा की शर्तें) और प्रकीर्ण उपबंध अधिनियम, 1955 में और संशोधन करने वाले विधेयक को पुनःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955."

(*The motion was adopted*)

श्री राम नगीना मिश्र : मान्यवर, मैं इस विधेयक को पुरःस्थापित करता हूं।

15.35 hrs.

RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL—(Contd).

MR. DEPUTY SPEAKER : Now, we shall take up further consideration of the motion moved by Shri Suraj Bhan. Mr. Sunder Singh was on his legs. Mr. Sunder Singh, you had already taken 7 minutes. You may take another 5-6 minutes.

श्री सुन्दर सिंह (फिल्लौर) : उपाध्यक्ष जी, यह बिल बहुत शानदार है। इसमें कोई शक नहीं कि हर पहलू में हरिजनों को उनके रिजर्व कोटे के हिसाब से नहीं रखा जाता है। जो उन्होंने फिगर्स बताये हैं जहां 50 आदमी लेने हैं वहां 2 ही लिये जाते हैं और कोई हरिजनों का ख्याल नहीं रखता है। महात्मा गांधी हरिजनों के लिए अच्छा सोचते थे, मगर जो उनके फौलोवर्स हैं वह कैसे उनका मुकाबला

---

*Not recorded.

कर सकते हैं। यह बड़ी मुश्किल बात है। एक शायर इकबाल ने कहा है :

"शूद्र के लिये हिन्दुस्तान गमखाना है, और इस बस्ती का दिल दर्दे इन्सान से बेगाना है।"

जहां तक गरीबों का ताल्लुक है अगर किसी के दिल में दर्द हो तब तो ठीक है। लेकिन ऐसा है नहीं। "सारे जहां से अच्छा हिन्दोस्तां हमारा" यह भी इकबाल ने कहा था। जहां लोगों के दिल में कोई दर्द नहीं है। अगर दर्द हो तो देश में से गरीबी दूर हो सकती है। लोगों को गरीबों की मदद करने में बड़ी मुश्किल होती है। महात्मा गांधी ने कहा था कि वह ऐसा हिन्दुस्तान चाहते हैं कि जहां गरीब महसूस करे कि यह उनका कन्ट्री है। ऐसा हिन्दुस्तान चाहिये जहां कोई कम्युनल राइट न हो, न कोई ऊंचा हो, न कोई नीचा हो। मगर हालात यह हैं कि यहां हर एक आदमी अपना-अपना कब्जा जमाने की कोशिश करता है। कोई कहता है हाय चंडीगढ़, कोई कहता है हाय अबोहर। मगर हरिजन क्या कहता है? हाय रोटी। इनको कब्जे की पड़ी हुई है। गरीबों को तो पता ही नहीं कि कब्जा क्या चीज है। हिन्दुस्तान वाकई हरिजनों का है। जो बाहर से लोग आए हुए हैं उन्होंने कब्जा जमा रखा है। हमारा हिन्दुस्तान है, हमारी नेशनेलिटी है। जो दर्द हरिजनों को हिन्दुस्तान के लिए है वह किसी को नहीं हो सकता। क्यों? लोग आपस में लड़ रहे हैं और कब्जे के लिये लड़ते हैं। मन्दिरों, गुरुद्वारों में जाते हैं पता नहीं वहां क्या सीखते हैं। एक-दूसरे से लड़ाई कब्जे के लिये। जो आदमी कब्जा जमाता है :

He is going down. All expansion is life. All contraction is death. All love is expansion. All self interest is contraction. Love is, therefore, the only law of life. He who loves lives, he who is selfish is dying. Therefore, love for lives sake, because it is the law of life.

हिन्दुस्तान में जो हरिजन हैं वह महात्मा गांधी के फौलोवर्स हैं। सबसे कम लेते हैं और सोसाइटी को सबसे ज्यादा देते हैं। ऐसे ही आदमी इस मुल्क के रूलर होंगे, उन्हें कोई नहीं रोक सकता। इसलिये कोई जरूरत नहीं है परमात्मा का डंडा अपने आप चल रहा है, आपस में लड़-लड़ कर मर रहे हैं और आखिर में हरिजनों का राज होगा।

He will become the ruler. (*Interruptions*) Let the evil take its natural course.

नौकरियां, मिनिस्ट्रीज और जमीन सब अमीर लोगों के लिये हैं और सारी बदमाशियां भी इनके लिये ही हैं। ये सारी चीजें करते हैं और फिर मंदिर गुरुद्वारे जाते हैं। मंदिर गुरुद्वारों के खिलाफ महात्मा गांधी थे। वहां ईवल प्रैक्टिस होती है, वहां बुरी हालत है इसलिये मैं मंदिरों में नहीं जाता हूं। पता नहीं यह सोसाइटी क्या करेगी और हिन्दुस्तान का क्या बनेगा?

हिन्दुस्तान हरिजनों का है। सूरजभान जी, आपको हिन्दुस्तान का मालिक बनना है। यहां हमारी जगह है, दूसरे बाहर से आये हैं और आपस में लड़ रहे हैं। ये आपस में लड़कर मर जायेंगे, खत्म हो जायेंगे। ये कब्जा जमाना चाहते हैं। हम असली हिन्दुस्तान के मालिक हैं। जो नेशनैलिटी हम में है, वह दूसरों में हो नहीं सकती। वह कामयाब हो सकता है जो सोसाइटी से कम लेकर गुजारा करे, जो सोसाइटी को खा ही जायेगा, वह कुछ काम नहीं कर सकेगा। वह नीचे चला जायेगा। महात्मा गांधी, स्वामी विवेकानन्द, गुरु नानक सबका यही उसूल है, पर वे उसूल पर चलते नहीं हैं। परमात्मा के बारे में कहा गया है—

राम किसी को मारे नहीं, ना हत्यारा राम।
अपने आप मर जायेंगे, कर-कर खोटे काम॥

जाट कब्जा जमाना चाहते है, ये कबरिस्तान बनता जायेगा। हिन्दू पैसे के पुत्र हैं। सिवाय पैसे के और इन्हें कुछ काम नहीं है। जहां लड़ाई हुई नहीं, ये दौड़े नहीं।

ये हमारे साथी बड़े अच्छे आदमी हैं, गवर्नमेंट की बड़ी मदद करते हैं। ये समझते हैं जैसे गवर्नमेंट इनके बगैर चलती नहीं। कल ये बड़ा निकम्मा बोले। ऐसे बोले कि गवर्नमेंट डूबने लगी है और ये ही बचायेंगे। अगर गवर्नमेंट का दोस्त ऐसा हो तो दुश्मन की कोई जरूरत नहीं है।

अच्छी बात को सुनना चाहिये। अपोजिशन अच्छा बोलती है। गवर्नमेंट को उसे सुनकर अपने आपको ठीक करना चाहिये। ये कहते हैं कि हम ही ठीक हैं। चाहे बेड़ा डूब जाये, तुम ही ठीक हो ? अपोजिशन इज ए हैल्दी साइन। अगर अपोजिशन कमजोर होगा तो गवर्नमेंट गलती करेगी।

जहां तक हमारा ताल्लुक है, होपफुल हैं। लोग जायदाद, कब्जे और अपने इलाके पर लड़-लड़कर मर रहे हैं।

ये लोग सबसे पहले गुरुद्वारे जायेंगे, माथा टेकने। रास्ते में कोई मर जाये तो उसकी इनको परवाह नहीं, इन्होंने गरीब को रोटी नहीं देनी है, गुरुद्वारे पहुंचना है। साथ में बदमाशियां करनी हैं और शाम को माथा टेकने मंदिर में जाना है। जो मंदिर मस्जिद जाते हैं, आपस में ही लड़ रहे हैं, देख नहीं रहे कि क्या हालत हो रही है। ईश्वर सच्चा है, वह इनको ठीक करेगा। ईश्वर गरीबों की सुनेगा। जो हमारे साथ बेइन्साफी करता है, वह खुद मरता है, दुनिया की कोई ताकत उसको बचा नहीं सकती।

मैं 10-15 साल मिनिस्टर रहा हूं। मैं हरिजनों को यही कहता रहा हूं कि तुमको चाहिये कि जो सिख और हिन्दू बदमाशियां करते हैं, वह तुम न करो ताकि जब मौका मिले तो वह कहें कि हरिजन अफसर लाओ वह जान बचायेगा। ईसाई अफसर अच्छे होते थे।

मैं गांवों में हरिजनों को कहता था—दूसरे लोगों को मैं नजदीक नहीं आने देता था; कुछ लोगों ने पंडित जवाहरलाल नेहरू से शिकायत कर दी कि सुन्दरसिंह हरिजनों की बात करता है; मैंने जवाब दिया कि जब मैं हरिजन हूं तो हरिजनों की ही बात करूंगा—कि यही तुम्हारे दुश्मन हैं। उस वक्त अपोजीशन नहीं थी। उस वक्त सिर्फ कांग्रेस ही थी। उस वक्त कांग्रेस में कई निकम्मे, अमीर, धनाढ्य आदमी थे, जो लैंड रिफार्म्ज और दूसरे तरक्की के कामों के खिलाफ थे।

संसदीय कार्य, खेल तथा निर्माण और आवास मंत्री (श्री बूटा सिंह) : अब वे अपोजीशन में चले गए हैं।

श्री सुन्दर सिंह : अपोजीशन में शानदार आदमी हैं। उनमें से मैजारिटी हमारे साथ है। हरिजनों को अपने आपमें कान्फिडेंस होना चाहिए। उनको अपने जमीर के मुताबिक चलना चाहिए।

Be not a traitor to your conscience; be sincere and act according to your conscience and you shall surely succeed.

हमारी कान्शेंस बता देती है कि हम ठीक काम कर रहे हैं या गलत काम कर रहे हैं। वही शख्स आगे बढ़ सकता है, जो अपनी कान्शेंस के मुताबिक काम करता है। महात्मा गांधी की तरह हमें अपने आपको ठीक करना चाहिए, अपने आपको सुधारना चाहिए, तभी हम दूसरों का मुकाबला कर सकते हैं।

हरिजन सबसे कम लेते हैं और सबसे ज्यादा देते हैं। बड़ी-बड़ी किताबें पढ़ने वाले

लोग बातें बहुत करते हैं, लेकिन अमल कुछ नहीं करते ।

Knowledge without character is a power for evil only as has been seen in so many instances of talented thieves and gentlemen rescals in the world.

जिस आदमी में कैरेक्टर नहीं होता, वह दूसरों को एक्सप्लायट करता है । परमात्मा देख रहा है कि हमारा एक्सप्लायटेशन हो रहा है । मगर अब हमारी वारी आ रही है । अब हमने आगे बढ़ना है । परमात्मा ने कभी उस कौम की हालत को नहीं बदला, जिसे अपनी हालत का खुद ख्याल न हो । अपनी तरक्की के लिए हमें खुद काम करना होगा । मुझे खुशी है कि ये लोग हमारे साथ ज्यादती करते हैं । इन्होंने खुद मरना है, दुनिया की कोई ताकत इनको नहीं बचा सकती ।

लोग सोशलिज्म की बात करते हैं, मगर उनके खाने में चार-चार सब्जियां होती हैं और वे रोज नये कपड़े पहनते हैं । वे लोग गरीबों की बात करते हैं, लेकिन गरीब बेचारे सड़कों पर पड़े रहते हैं । जो लोग मकान बनाते हैं, उनके लिए टट्टी जाने की जगह नहीं है । यह कितने दुख की बात है । कहा जाता है कि भारत ऋषि-मुनियों की भूमि है । यह तो एक चिगड़ मोहल्ला है । ये लोग लाफजनी करते हैं । जो किसी को मारता है, वह खुद मरेगा । दुनिया की कोई ताकत उसको नहीं बचा सकती ।

मैंने कल पंजाब की डिस्कशन में हिस्सा नहीं लिया । मैं कहना चाहता हूं कि पंजाब में जो सिख हैं, उनका यह फर्ज है कि वह सिचुएशन को ठीक करें और हरिजन खराब हैं, तो मैं उनको ठीक करूंगा । मैं हमेशा उन्हें गालियां देता हूं, क्योंकि मुझमें कान्फिडेंस है । जिनके पास कान्फिडेंस है, वे लोंगोवाल और भिंडरांवाले के पीछे क्यों भागते हैं ? इसका मतलब है कि उनमें कमजोरी है । वे उस कमजोरी को दूर करें ।

कहते हैं कि मैजारिटी है । मैजारिटी क्या है ? मैजारिटी उनकी है जो लड़ाई करते हैं । तुम्हारी मैजारिटी कहां है ? सिखों का मामला है तो सिख ही उसको ठीक करें, हिन्दुओं का मामला हिन्दू ही ठीक करें और हरिजनों का मामला होगा तो हम उसको ठीक करेंगे ।

इन शब्दों के साथ मैं यही कहना चाहता हूं कि जो बिल लाया गया है वह बहुत अच्छा बिल है । एक अलग से मिनिस्ट्री बननी चाहिए । लेकिन जो मिनिस्ट्री आयेगी वह भी नहीं करेगी, इसलिए मैं कहता हूं अपनी गवर्नमेंट ही बननी चाहिए ।

श्री आर.एन. राकेश (चैल) : दुनिया की डिक्शनरी में रिजर्वेशन शब्द का मतलब कुछ भी हो लेकिन यहां सरकारी डिक्शनरी में शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्ज, माइनारिटीज और बैकवर्ड क्लासेज के लिए रिजर्वेशन का मतलब है धोखा देना, झांसा देना—इससे अधिक कुछ भी नहीं है । डाक्टर गोपाल सिंह कमीशन ने अपनी रिपोर्ट 6 महीने पहले सरकार को दे दी, सरकार की ओर से इस सदन में यह आश्वासन भी दिया गया, 1983 के अंतिम सत्र में कि डा० गोपाल सिंह रिपोर्ट पेश कर दी जायेगी लेकिन वह सत्र चला गया, साल चला गया वह रिपोर्ट पेश नहीं की गई । आज मुल्क के करोड़ों अल्पसंख्यक डा० गोपालसिंह कमीशन रिपोर्ट का अंजाम पाने के लिए इस सदन की ओर देख रहे हैं लेकिन इस सरकार ने गांधी के तीन बन्दरों की तरह आंख, मुंह और कान बन्द कर लिए हैं । मण्डल कमीशन की रिपोर्ट का अंजाम भी आपके सामने है । गांधी के तीनों बन्दर कहते थे— बुरा मत देखो, बुरा मत सुनो और बुरा मत कहो । रिजर्वेशन शब्द शेड्यूल्ड

कास्ट, शेड्यूल्ड ट्राइब्स, माइनारिटीज और बैकवर्ड क्लासेज के लिए शायद बुरा हो इसी लिए तीनों बन्दरों की तरह सरकारी पक्ष की ओर से आंख, मुंह और कान बन्द कर लिए गए हैं।

बलिहारी है डा० अम्बेडकर की जिन्होंने शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के आरक्षण की बात संविधान में रखवा दी थी वरना इस आरक्षण की हालत भी शायद वही हुई होती जोकि आज माइनारिटीज और बैकवर्ड क्लासेज के आरक्षण की हो रही है। संविधान में मोहर लगने के बाद भी आज 37 साल की आजादी के बाद यह सरकार शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के आरक्षण के प्रति कितनी सजग है उसके उदाहरण इस बिल को पेश करते समय, सूरजभान जी ने यहां पर कई विभागों के आंकड़ों के साथ पेश किए थे।

मैं और चीजों के ब्यौरे में न जाकर बैंकों में आरक्षण की स्थिति की ओर ध्यान आकर्षित करना चाहूंगा :

CENTRAL BANK OF INDIA

Scheduled Castes	Percentage
Scheduled Caste Officers	1.398
Clerks	12.87
Subordinate staff (excluding sweepers)	14.47
Scheduled Tribes	
Scheduled Tribe Officers	0 27
Clerks	2.43
Subordinate staff (excluding sweepers)	2.64

BANK OF INDIA : percentage of Scheduled Castes : officers 8.418, clerks 11.13, subordinate staff excluding sweepers 17.58.

ST : officers 3.00, clerks 3.36, subordinate staff 4.29.

PUNJAB NATIONAL BANK : SC—officers 7.099, clerks 14.54, subordinate staff 17.38.

ST—officers 1.31, clerks 1.50, subordinate staff 3.70.

BANK OF BARODA : SC—officers 6.412, clerks 12.48, subordinate staff 19.03.

ST—officers 0.87. clerks 1.30, subordinate staff 4.92.

UNITED COMMERCIAL BANK : SC—officers 3 035, clerks 8.25, subordinate staff excluding sweepers 12.45.

ST—officers 0.55, clerks 1.17, subordinate staff 2.58.

15.57 hrs.

[SHRI CHINTAMANI PANIGRAHI *in the Chair*]

CANARA BANK : SC—officers 4.323, clerks 13.68, subordinate staff excluding sweepers 16.00

ST—officers 1.40, clerks 2.95, subordinate staff 2.97.

UNITED BANK OF INDIA : SC—officers 5.527, clerks 17.31, subordinate staff 12.96.

ST—officers 0.88, clerks 0·95, subordinate staff excluding sweepers 1.44.

DENA BANK : SC—officers 4.190, clerks 13.30, subordinate staff excluding sweepers 25.73.

ST—officers 1.47, clerks 3.44, subordinate staff 8.07.

SYNDICATE BANK : SC—officers 6.384, clerks 11.95, subordinate staff including sweepers 24.54.

ST—officers 1.22, clerks 3.28, subordinate staff 5.88.

UNION BANK OF INDIA : SC—officers 2.967, clerks 15 33, subordinate staff 28.11.

ST—officers 0.55, clerks 1.16, subordinate staff 2.71.

ALLAHABAD BANK :

SC—Officers		3.029
	Clerks	12.99
	Subordinate Staff	20.58 including sweepers
ST—Officers		0.52
	Clerks	0.97
	Subordinate Staff	1.57

INDIAN BANK :

SC—Officers		6.866
	Clerks	13.00
	Subordinate Staff	28.96 including sweepers
ST—Officers		2.43
	Clerks	2.99
	Subordinate Staff	4.25

सभापति महोदय : क्या सब पढ़ेंगे ?

श्री आर० एन० राकेश : मैं जल्दी खत्म करूंगा, यह बहुत गम्भीर चीज है। ये सारे बैंकों के आंकड़े हैं। इस प्रकार—

Total number of employees	1,61,631
Total number of SC employees	7,463
Percentage	4.6
Total number of Scheduled Tribes	1,741
Percentage	1.09

CLERKS

Scheduled Castes	total 12.9%
Scheduled Tribes	2.06%
Subordinate Staff	
Scheduled Castes	22.4%
Scheduled Tribes	4.2%

रेल विभाग केन्द्रीय सरकार का सबसे बड़ा महकमा है, लेकिन इसमें भी किसी क्लास और किसी भी कैटेगरी में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का कोटा पूरा नहीं है। खुद रेलवे विभाग में 26 रेलवे सर्विस कमीशन हैं लेकिन किसी भी कमीशन का चेअरमैन शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का आदमी नहीं है। अभी हाल में मौजूदा रेल मंत्री ने कुछ नाम रिकमेण्ड किये हैं जिनसे आपको मालूम हो जायगा कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के प्रति वे कितने जागरूक हैं। इन्होंने पिछले दिनों 6 रेलवे सर्विस कमीशनों के लिये चेअरमैनों के नाम रिकमेण्ड किये, लेकिन उनमें एक भी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का आदमी नहीं है। सारे हिन्दुस्तान में इनको एक भी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का कम्पीटेंट आदमी नहीं मिला। कैसे-कैसे लोगों को रिकमेण्ड किया है—उसको भी सुन लीजिये। एक आदमी का नाम दो बार रिजैक्ट हो चुका है—अण्डर-एज होने के कारण, लेकिन फिर भी उसके नाम को रिकमेण्ड किया गया। एक आदमी के बारे में मैं दावे के साथ कहता हूं—उसका नाम थाने में हिस्ट्री-शीटर के रूप में दर्ज है, पाकेटमारी में 6 महीने की सजा काट चुका है, लेकिन उसका नाम भी रेलवे सर्विस कमीशन का चेअरमैन बनाने के लिये यूनियन पब्लिक सर्विस कमीशन को एप्रूवल के लिये भेजा गया।

श्री सूरजभान (अम्बाला) : जब कैण्डीडेट्स आयेंगे तो उनकी जेब काटेगा।

श्री आर०एन० राकेश : अब जहां तक जुडीशियरी का सवाल है--जहां लोगों को इन्साफ मिलता है, वहां सर्विस में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों को इन्साफ नहीं मिल पाया है। सुप्रीम कोर्ट से लेकर किसी भी हाई कोर्ट में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों का नौकरी में आरक्षण का कोटा पूरा नहीं है। मैं एक छोटा सा उदाहरण इलाहाबाद हाई कोर्ट का देता हूं। वहां जजेज के बीच में यह तय कर लिया गया है कि शेड्यूल्ड कास्ट का कोई भी जज वहां आने नहीं देंगे। वहां पर 20 जजेज की नियुक्ति के

लिये नाम रिकमेण्ड हुए हैं लेकिन उनमें शेड्यूल्ड कास्ट्स के एक भी आदमी का नाम रिकमेण्ड नहीं किया गया है। 1971 में सुप्रीम कोर्ट ने यह फैसला दे दिया था कि शेड्यूल्ड कास्ट्स के लोगों को प्रमोशन में भी रिजर्वेशन दिया जायगा।

मैं मंत्री महोदय से पूछना चाहता हूं कि वे एक भी महकमे का नाम बता दें, सेन्ट्रल गवर्नमेंट के किसी भी एक महकमे का नाम बता दें, जिसमें सीनियर क्लास 1 में प्रोमोशन में रिजर्वेशन दिया गया हो। कहीं नहीं दिया जा रहा है। यू०पी०, हरियाणा और राजस्थान की सरकारों ने तो जैसे इस पर बैन लगा दिया हो कि प्रोमोशन में रिजर्वेशन नहीं देना है।

एफीशियेन्सी के बारे में आर्टीकिल 335 की बात कही जाती है कि शेड्यूल्ड कास्ट्स के लोगों के रिक्रूटमेंट से वर्क की एफीशियेन्सी में कमी आ जाती है लेकिन मैं कहता हूं कि संविधान में जिस समय यह बात रखी गई थी, तो एक पाक इरादे से रखी गई थी लेकिन उस इरादे को आज लोगों ने नापाक कर दिया है। मैं पूछना चाहता हूं कि डा० अम्बेडकर जब कांस्टीटुयेन्ट एसेम्बली के चेयरमैन बनाए गये थे, तो वर्क में कौन-सी इनएफीशियेन्सी आ गई थी और बाबू जगजीवन राम जी जिस भी महकमे में गये, वहां उनको फार्चूनेट मिनिस्टर कहा जाता था और उनको एक फार्चूनेट मिनिस्टर के रूप में प्रसिद्ध मिली। उनके मिनिस्टर रहने से कौन से काम में इन-एफीशियेन्सी आ गई थी और इस सदन मे भी आप देखें। हमारे राम विलास पासवान जी हैं, जगपाल सिंह जी हैं और श्री सूरजभान हैं और चाहे इधर के सदस्य हों और चाहे उधर के सदस्य हों, जो आरक्षित सीटों पर लड़कर लोग आए हैं, उनसे क्या पार्लियामेंट के काम में कोई इनएफीशियेन्सी आई है।

मैं आपको बता देना चाहता हूं कि तेनसिंह का एवरेस्ट की चोटी पर सबसे पहला कदम पड़ा और वह आदिवासी था। 1965 में पाकिस्तान के 6 अमरीकी बोम्बर जेट्स को जिसने मार गिराया था, वह करनसिंह राजू था और वह शेड्यूल्ड कास्ट का था। जब आप इनएफीशियेन्सी की बात करते हैं, तो मुझे वही बात याद आ जाती है कि सास स्टोर को बन्द करके चली जाती है और वहू से कहती है कि तुम खाना बना लेना। जब स्टोर का दरवाजा खुलेगा, तभी बहू खाना बना सकती है। इसी तरह से मेरा कहना यह है कि आप हमारे लिए दरवाजा तो खोलिए, आप हमारे लिए कानून बनाइए और हम अच्छे ढंग से उसको चला सकते हैं। रूल बनाना कठिन है और रास्ते पर चलना आसान है। मेरा तो कहना यह है कि सरकार शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के कोटे को पूरा ही नहीं करना चाहती है। आप सेन्ट्रल गवर्नमेंट के किसी भी विभाग का नाम बता दीजिए, जिसमें शेड्यूल्ड कास्ट्स और और शेड्यूल्ड ट्राइब्स का पूरा कोटा भरा गया हो। आप बीस-सूत्री कार्यक्रम की बात करते हैं और इसके लिए बड़ा हंगामा मचाते हैं। आप यही बता दीजिए कि बीस-सूत्री कार्यक्रम के अन्तर्गत हिन्दुस्तान में किसी भी शेड्यूल्ड कास्ट या शेड्यूल्ड ट्राइब्स के आदमी को भर्ती किया गया हो और उसको रिजर्वेशन का फायदा पहुंचा है। मैं तो यह कहना चाहता हूं कि इस आरक्षण को भरने के लिए, जिन लोगों ने संविधान की अवहेलना की है और शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के कोटे को नहीं भरा है, आप बता सकते हैं कि इन 37 सालों में आपने किसी भी अधिकारी को दंडित किया हो या सिम्पिल वार्निंग दी हो। इसलिए मेरा कहना यह है कि जिन लोगों ने ऐसा नहीं किया है, उनको आप दंड दीजिए। 37 वर्षों के बाद शेड्यूल्ड कास्ट्स का कोटा कितना भरा जाना

चाहिए, किस कैटेगिरी में भरा जाना चाहिए था और कितना अभी तक नहीं भरा गया है और क्यों नहीं भरा गया है और कौन इसके लिए जिम्मेवार है और कितने लोगों को दंडित किया गया है, इसके बारे में एक व्हाइट पेपर निकालिये। डा० अम्बेडकर ने इन हालात से दु:खी होकर अपने अन्तिम समय में कहा था कि इस संविधान को मैंने मन्दिर के लिए बनाया था लेकिन यह संविधान मंदिर में न पहुंचकर शैतान के हाथों में पहुंच गया है। इसलिए आरक्षण के हितों की रक्षा नहीं हो पा रही है।

अन्त में मैं सूरजभान जी को बधाई देता हूं कि वे एक ऐसा विधेयक लाएं क्योंकि सरकार ऐसे बिल को लाने में नाकामयाब रही है।

लेकिन आपने इस बिल को पेश करके सोती हुई सरकार को जगाने का काम किया है। मेरा निवेदन है कि गांधी के बंदर न बनो। आंखें, कान और मुंह बंद मत करो। हालात को देखो। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI XAVIER ARAKAL (Ernakulam); Mr. Chairman, Sir, this subject of job reservation for SC and ST and backward communities has a chequered history in this country.

Our land is a land of castes and classes. In this context, we have to examine how far justice is done to these communities because nearly 85% of our population consists of scheduled castes, scheduled tribes and backward communities.

Sir, if you examine the history of this major section of the Indian society, you will find that there was a struggle in 1873 in Maharashtra for the job reservation for scheduled castes and scheduled tribes and backward communities.

If you analyse the history from 1873 onwards you will find that in Mysore State in 1880 the Maharaja of Mysore issued an order reserving 75% of the job to the scheduled castes, scheduled tribes and other backward communities.

If you look to the history of the then Madras State there again you will find that in 1960 Shri P. T. Chettiar and Dr. T.M. Nair started a mass upsurge, a big popular movement, for justice being done to these communities. As a result of that, the Justice Party was formed; in the year 1920 they came to power. When they came to power, they issued various orders reserving jobs for this major section of the Indian population.

But that could not be implemented due to the severe resistance and objection of the upper class Hindus. Nevertheless the spirit was really put into more effective force by E.V.R. in 1960.

Now, if you look at the history of the South versus North in the matter of job reservation you will find that the South has been in the forefront of job reservation for weaker sections in contrast with the situation obtaining in the North.

Going into some of the writings, I find that the situation was very, very bad indeed in the North, until Dr. Ram Manohar Lohia started a sincere effort to give some sort of solace to this section of our society. However, he could not succeed. In Bihar, in U.P, Maharashtra and other States, they could not do much in this field. Why has this thing happened ? It happened in the South; it has not happened in the North. That is a subject really worth examining.

Now, Sir, if you recall the events, you will find that the South had the privilege of getting education at an earlier stage due to the dedicated services of the Christian Missionaries there. Therefore, there was a social awareness and there was a feeling that injustice is being done to the majority of the population there, namely, the scheduled castes, and other backward communities.

If you look at the States like Kerala, Karnataka, Tamil Nadu and Andhra, you

will see that there is a better performance in the field of job reservation of these classes.

Sir, our Constitution was framed with the sole object of eliminating discrimination and giving justice, liberty, equality and fraternity to the population.

In that context if you look at the Articles 15, 16, 388, 340, 341 and 342 of the Constitution and again Schedules V and VI of the Constitution, you will find that the Constitution has in a pragmatic way imposes upon the State Governments, Central Government and other authorities to make proper job reservations to various classes of people, that is, Scheduled Caste, Scheduled Tribe and other backward classes of people in the country. But the moot question today is, how far that could be implemented. How far could that job reservation be made for the benefit of this section of people ? If you recall during the freedom movement and after freedom movement, this section of the people and their leaders had been demanding justice for them because the basic philosophy of democracy is to get equal part or role in the administration of the country, that is, the Government. It is not merely to get the monetary benefit alone. Of course, they equally deserve monetary benefits, but above all, they want to involve themselves in the running of the Government in the economic activities of the nation. In that context, I may point out that we have not yet achieved a near target.

My Hon. friends here have highlighted the nominal microscopic percentage of the jobs given to various categories of people. I do not want to go into this aspect in detail. But the question remains : how far can we go on with the present pace we have ? Will the people belonging to this category wait ? How long will they wait ? This is a serious question which we have to consider in the present context. Now, what is happening in certain parts of the nation ? It is nothing but a sign of sickness of our nation. If the majority of the people are not given justice, if the majority of the people do not have voice in the administration of the Government, if the majority of the people do not get benefit from the Government, any amount of legislation that you bring forward for these people will have no meaning. Therefore, I feel that this Bill in that context is very very important indeed.

Sir, I have two basic suggestions to make in this regard. One is the universal education which is a primary necessity for the common people in order to create awareness among the people. As I said earlier, South is much advanced in the field of education. Now, in this connection, I would like to put a pertinent question. How long the State Governments can go on spending their own revenue in the matter of education ? For example, the Kerala Government is spending nearly 47% of their revenue on education alone. Has any other State Government determined to spend that much money on education ? How long can they meet this expenditure ? This is an area where the Central Government should do a lot, by way of giving sufficient assistance for education of Scheduled Caste and Scheduled Tribe and other backward classes. If you make an attempt in that area, I think we can improve a lot, especially the conditions of the weaker sections.

Another important aspect which we have to examine is the economic emancipation of the weaker sections of the people.

I know, there are various schemes for the upliftment of this class. At the same time, many of these schemes are being implemented by the State Governments. We have to ask : Do we have a monitoring system to see how far the economic schemes beneficial to this section of the people are being implemented sincerely ? Who are the beneficiaries ? Therefore, the corollary to the education aspect is the need for the economic emancipation of the scheduled castes, scheduled tribes and backward communities. In that context, the 20 Point Programme has a valuable contribution to make. Out of these 20 Points, 18 of them have to be implemented by the State Governments. If these points are sincerely implemented, this section will be benefitting much more, and at the same time, we should endeavour to preserve the culture and tradition of the scheduled castes and scheduled tribes. At present, this is being eroded closely due to the various reasons, but ours is a great culture and great nation,

and we must preserve the traditional, cultural heritage of these people.

At the same time, we must have proper job training and equal distribution of the jobs instead of concentration in any area. If we do this, I think, many of the things which my Hon. friend has mentioned in his Bill can be effectively implemented. He has mentioned about reservation of vacancies in posts and services for scheduled castes and scheduled tribes only. What about the backward classes? They are also a major part of this nation. My submission is that the spirit of the Bill should be appreciated, and I hope, the Government will come forward with more concrete steps to see that proper job reservation is done for these three classes, namely, the scheduled castes, scheduled tribes, and also the backward communities.

With these words, I support the spirit of the Bill.

श्री जगपाल सिंह (हरिद्वार) : सभापति जी, सबसे पहले मैं माननीय श्री सूरजभान जी को धन्यवाद देना चाहूंगा जिन्होंने इतना महत्वपूर्ण बिल इस सदन में प्रस्तुत किया है और जिसका सम्बन्ध इस मुल्क की लगभग एक-चौथाई आबादी से है। माननीय मंत्री जी यहां पर बैठे हुए हैं, मैं उनके ध्यान में लाना चाहूंगा कि यदि सरकार ने इस बिल को पास करने की कोशिश नहीं की तो इस मुल्क में इसकी रिपरकशन बड़ी भयानक होगी। क्योंकि संविधान को बनाने वाले स्वर्गीय बाबा साहेब डा० अम्बेडकर ने इस मुल्क की एकता के लिए जो बलिदान दिया था, माननीय मंत्री जी को भी मालूम है कि इस देश में मेहनतकश लोग रहते हैं और बाबा साहेब डा० अम्बेडकर के सतत संघर्ष के बाद अंग्रेजों ने यहां कम्यूनल एवार्ड घोषित किया था, उस कम्यूनल एवार्ड का मकसद यही था कि इस मुल्क में जो लोग हजारों-हजारों साल से दबे-पिसे चले आ रहे हैं उनको भी कुछ संविधान के अंदर अधिकार दिए जाएं, हमारे संविधान में उनका प्रावधान हो और रिजर्व्ड सीट से चुनकर आने वाले लोगों को सिर्फ हिन्दुस्तान के शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोग ही चुनें। गांधी जी के जीवन को बचाने के लिए डा० अम्बेडकर ने जो बलिदान दिया, वह स्मरणीय घटना है। यदि उन्होंने वह बलिदान न किया होता तो जहां एक ओर पाकिस्तान हमारे मुल्क में बना, दूसरी ओर अछूतिस्तान की बुनियाद भी पड़ चुकी थी। परन्तु उन्होंने बड़ी समझदारी से काम लिया। लेकिन अफसोस है कि संविधान बनने के बाद, जिस पार्टी की भी सरकार इस देश में रही, उन सरकार में बैठने वाले लोगों के दिमाग में इस मुल्क की एक-चौथाई जनता को उन्नत करने की आज तक कोई मंशा या इरादा नहीं है।

इसलिये मैं शुरू में ही कहना चाहता हूं, मैं जानता हूं कि आप माननीय सूरजभान के इस बिल को पास नहीं करेंगे। तो आप ही ऐसा बिल ले आयें। आज सर्विसेज में इनके साथ क्या हो रहा है इसको अछूतवर्ग के लोग अच्छी तरह से समझते हैं। चाहे अपोइन्टमेंट हो, प्रोमोशन हो सब जगह उनके साथ अन्याय किया जाता है। हम लोग शेड्यूल्ड कास्ट्स और ट्राइब्स कमेटी के सदस्य रहे हैं, उस नाते देश के हर संस्थान में देखा है, इनके साथ न्याय करने के लिये कोई अधिकारी तैयार नहीं है। इसलिये माननीय सदस्य के बिल को पास करके ऐक्ट बनाना जरूरी है। एस. सी. टी. सी. ने डिमान्ड किया था कि ओ. एन. जी. सी. बोर्ड की तरह इस कमेटी को भी पावर होनी चाहिये ताकि अगर किसी विभाग के अन्दर रिजर्वेशन पूरा नहीं हुआ है तो उस विभाग के अधिकारी के खिलाफ यह कमेटी ऐक्शन ले सके। इस बिल में 15 दिन की सजा का प्रावधान है। मैं समझता हूं कि जो अधिकारी इस देश की एक-बटे चार पोपुलेशन को जानवरों की तरह रखना चाहता है, ऐसे अधिकारियों के खिलाफ

15 दिन की सजा कम है। लेकिन चूंकि माननीय सूरजभान का कहना है कि कंडक्ट रूल्स के मुताबिक अगर किसी अधिकारी को एक दिन भी सजा हो जाय तो वह सर्विस में नहीं रह सकता, इसलिये मैं इस प्रोवीजन से सहमत हूं। ऐसे लोगों को तो अवश्य ही जेल भेजा जाय।

ऐंटी रिजर्वेशन मूवमेंट देश में चला और शेड्यूल्ड कास्ट और ट्राइब्स लोगों का देश की नौकरियों में क्या परसेंटेज है? हायर सर्विसेज में 2-3 परसेंट से ज्यादा लोग नहीं हैं। चौथी लोकसभा में श्री पेरुमल कमेटी की संस्तुति थी कि एक ऐसा ऐक्ट बनना चाहिये जिसमें रिजर्वेशन की गारन्टी हो और जो इम्प्लीमेंट न करे उसको सजा दी जानी चाहिये। शेड्यूल्ड कास्ट्स और ट्राइब्स कमिश्नर की 26वीं रिपोर्ट सरकार के पास है उन्होंने कहा है कि ऐसा ऐक्ट इमप्लीमेंटेशन रिजर्वेशन का करने के लिये बनना चाहिये। लेकिन अभी तक नहीं बना। हमारी पार्लियामेंटरी कमेटी की रिपोर्ट में सिफारिश है कि रिजर्वेशन को पूरा करने के लिये कानून बनना चाहिये। 3 प्रदेशों की सरकारों ने ऐसा ऐक्ट बना रखा है—उड़ीसा, मणिपुर और वेस्ट बंगाल। जो सरकारें केन्द्र के अधीन चल रही हैं वह कानून बना सकती हैं। लेकिन नहीं। मंत्री जी खुद इस जाति से सम्बन्धित हैं। आप ही ऐसा कमप्रीहेंसिव बिल लायें ताकि आने वाले समय में शेड्यूल्ड कास्ट्स और ट्राइब्स की सर्विसेज में सुरक्षा हो।

मैं नाम नहीं लेना चाहता, जो गवर्नर संविधान के खिलाफ भाषण देता हो, वह चाहे गवर्नर हो या मंत्री हो, ऐसा प्रावधान होना चाहिये कि ऐसे आदमी को हथकड़ी लगाकर के तुरन्त जेल भेजा जाय। लेकिन सरकार इस मामले में चुपचाप बैठी देखती रहती है।

आर्टिकिल 335 पर जब डिबेट चल रही थी डा० अम्बेडकर ने खुद कहा था कि रिजर्वेशन सिर्फ सर्विसेज में नहीं, पोस्ट में होना चाहिये और मंत्री जी यहां बैठे हुए हैं हमने शेड्यूल्ड कास्ट्स और ट्राइब्स कमेटी के सामने एक मिलिटरी अफसर को तलब किया वह यह कह कर चला जाय कि रिजर्वेशन देकर इस मुल्क की एकता को खतरा हो सकता है और हम कुछ नहीं कर सके, कितने अफसोस की बात है। उस वक्त हमें पावर नहीं थी। अगर हमें पावर होती तो उस अधिकारी के खिलाफ हम उसी वक्त ऐक्शन ले सकते थे। लेकिन पार्लियामेंटरी कमेटी के सामने अफसर ऐक्यूज करके चला जाय। अगर हायर सर्विसेज में हिन्दुस्तान में आदिवासियों को पोस्ट देंगे तो मुल्क को खतरा होगा? खतरा इससे नहीं है। अगर आपने एक-चौथाई पापूलेशन को बराबर की इन्सानियत का दर्जा नहीं दिया तो यह मुल्क आज नहीं तो कल टूट जायेगा। खालिस्तान की मांग करने वाले लोग इस मुल्क को तोड़ें या न तोड़ें लेकिन एक-चौथाई पोपूलेशन जानवरों की तरह पैदा होगी और जानवरों की तरह मर जायेगी तो इस मुल्क को खतरा उससे हो सकता है।

आर्टिकल 335 के बारे में सुप्रीम कोर्ट के जजमेंट में सुप्रीम जस्टिस सुब्बा राव और जस्टिस कृष्णा अय्यर ने बाकायदा फैसला दिया था और कांस्टीट्यूशन के आर्टिकल के अगेन्स्ट जो ये लाग गये हैं, आर्टिकल 335 में 'कंपीटेन्सी सब्जेक्ट टू मेन्टेनिंग एफीशियेन्सी, इसके खिलाफ जजमेंट है। इसलिये मैं मांग करता हूं कि कांस्टीट्यूशन के इस आर्टिकल में से ये शब्द हटाये जायें। कंपीटेंसी और एफीशियेंसी मेन्टेन करने के नाम पर अगर शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के साथ इस मुल्क में ज्यादती होगी तो इस मुल्क का संविधान भी ज्यादा दिन नहीं बच सकता।

रिजर्वेशन के बारे में कांस्टीट्यूशनली इस पार्लियामेंट को पावर है, पार्लियामेंट सोवरन है।

कांस्टीट्यूशन के आर्टिकल 246 के 7वें शेड्यूल्ड के अनुसार हमारी पार्लियामेंट बिल्कुल कम्पीटेंट है कि ऐसा बिल लेकर आये और ऐसा कानून बनाये कि शेड्यूल्ड कास्ट्स के लोगों को सर्विसेज में अपमान का सामना न करना पड़े। मैं आंकड़े नहीं देना चाहता, लेकिन हमारी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कमेटी की रिपोर्ट है जो पार्लियामेंट को दी गई है। उसने रिकमेंड किया है कि ऐसा ऐक्ट बनना चाहिये जिसमें पावर हो हिन्दुस्तान की इन हायर कम्युनिटी के अफसरों के खिलाफ ऐक्शन लेने की।

मिलेट्री में बाबा साहेब डा. अम्बेडकर के जमाने में महार और चमार रेजीमेंट थीं। मैं मांग करता हूं कि इस मुल्क में जाति के नाम पर रेजीमेंट नहीं रहनी चाहियें। चाहे वह सिख हो, जाट हो, डोगरा हो, हमारे मुल्क में बिरादरी और धर्म के नाम पर अगर रेजीमेंट बनें तो मैं उसका विरोध करता हूं लेकिन अगर सरकार जातियों के नाम से रेजीमेंट रखना चाहती है तो जो रेजीमेंट महार और चमार खोले गये थे, जिनको खत्म कर दिया गया था, मेरा निवेदन है कि सरकार उनको दोबारा खोले ताकि मिलेट्री में हमारे लोग जायें, हथियार चलाना सीखें, घरों पर आने पर अपने घरों की सुरक्षा करें। रिटायर होने के बाद उनमें हौसला होगा और जो हरिजनों पर एट्रोसिटीज, दमन, कत्ल और जिन्दा जलाने की घटनाएं होती हैं, वह खुद उनका मुकाबला करें।

इसलिये मैं इस बिल का समर्थन करता हूं, माननीय सूरजभान जी ने जो हिम्मत की है, ऐसा बिल लाने की मैं उनका समर्थन करता हूं और उम्मीद करता हूं कि सरकार इस बिल को पास करेगी।

श्री रामप्यारे पनिका (राबर्टसगंज) : सभापति महोदय, मैंने इस बिल पर जब से बहस शुरू हुई है, तब से माननीय सदस्यों के विचारों को सुन रहा हूं। मैंने इस बिल को लाने वाले माननीय श्री सूरज भान जी को भी सुना है। इसलिये बहुत बड़े आंकड़ों में न जाकर मैं कुछ बुनियादी बातों की ओर आपका ध्यान आकर्षित करना चाहता हूं।

कुछ कहने के पहले मैं माननीय सूरजभान जी को भी धन्यवाद देना चाहता हूं कि वह इस बिल को लाये और हम लोगों को ऐसे विषय पर बहस करने का मौका दिया। आज देश में काफी संख्या में ऐसे लोग हैं। हमारे भाई श्री जगपाल सिंह जी ने 25 प्रतिशत कहा है। मैं इसमें उनको भी शामिल करता हूं जो माइनोरिटी में हैं और अत्यन्त पिछड़े वर्ग के हैं। सबको मिलाया जाये तो इनकी संख्या 50 प्रतिशत से ज्यादा हो जाती है। क्योंकि मुख्यतः शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स पर ज्यादा ध्यान है, इसलिये इनकी बात भी किसी हद तक सही है।

यह सही है कि पिछले 37 वर्षों में रिजर्वेशन को पूरा करने के लिए कई प्रयास हुए हैं और इस सम्बन्ध में जो कमियां तथा खामियां हैं, उनकी जांच करने के लिए केन्द्रीय सरकार और विभिन्न राज्य सरकारों द्वारा बहुत सी समितियां भी बनाई गई हैं। शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के कमीशनों की रिपोर्टें भी आती रही हैं। लेकिन दुख है कि अभी हम सर्विसिज की किसी भी कैटेगरी में निर्धारित 18 प्रतिशत और 7½ प्रतिशत रिजर्वेशन पूरा नहीं कर सके हैं। केन्द्रीय विभागों और विभिन्न राज्य सरकारों ने इस सम्बन्ध में उपेक्षापूर्ण रवैया अपनाया है।

आज हमारे लिए सबसे बड़ी समस्या यह हो गई है कि एक तरफ दूसरे वर्गों के लोगों में

यह भावना फैलाई जा रही है कि हरिजनों और आदिवासियों को सब सुविधाएं दी जा रही हैं और दूसरी तरफ रिजर्वेशन के प्रावधानों को पूरा नहीं किया जा रहा है। हम ईर्ष्या-द्वेष के भाजन बन रहे हैं। ट्रेन, बस और होटल में कई लोग कहते हैं कि सारी सुविधाएं शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स वाले ले जा रहे हैं लेकिन जो हकीकत है, वह आपने आंकड़े से देख ली है। अभी हम बहुत पीछे हैं। दो साल पहले गुजरात में क्या हुआ? एडमिशन को लेकर मामला उठा और कितना खून-खराबा हुआ।

श्री डागा ने कहा है कि मिनिमम क्वालिफिकेशन रखनी चाहिए। इसमें कौन डिफर करता है? लेकिन क्या वह भुल गए हैं कि इस देश में इंजीनियरिंग और मैडिकल कालेजों में डोनेशन्ज से भी एडमिशन होते हैं? उसमें छात्रों के मार्क्स नहीं देखे जाते। लेकिन जब शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का मामला आता है, तो माननीय सदस्य कहते हैं कि उनके लिए कम्मीट करना बहुत जरूरी है। मैं उसे भी मानता हूं, परन्तु यह तब होना चाहिए, जब सबके लिए समान शिक्षा की व्यवस्था हो जाए। क्या आप अपेक्षा कर सकते हैं कि दूर-दराज रहने वाले हरिजनों और आदिवासी, जो ऐसे स्कूलों में पढ़े हैं, जिनका स्तर बहुत निम्न है, उन लोगों के सामने प्रतियोगिता में टिक सकेंगे, जो पब्लिक स्कूल या कनवेन्ट में पढ़े हैं? क्या आर्थिक और सामाजिक दृष्टि से सक्षम लोगों की तुलना उन लोगों से की जा सकती है, जो सदियों से दलित, पीड़ित और शोषित रहे हैं?

हमने संविधान में समता का अधिकार दिया है। लेकिन जब तक उस अधिकार को प्राप्त करने का साधन समान न हो जाए, तब तक रिजवेशन की व्यवस्था को जारी रखना पड़ेगा।

अभी माननीय सदस्य ने कहा कि इस सम्बन्ध में कुछ सांविधानिक कदम उठाने चाहिएं। केवल कानून बना देने से काम नहीं चलेगा। डा. अम्बेडकर ने संविधान बना दिया। आज आवश्यकता इस बात की है कि समाज की नीयत और सोचने के तरीके में परिवर्तन लाया जाए। देश में बहुत से कानून हैं, जिनका पालन नहीं हो रहा है। इस बारे में कड़े कदम उठाने होंगे।

माननीय सदस्य ने इस बिल में जो दंड देने की व्यवस्था की है, वह कम है, शायद इसलिए कि कहीं ज्यादा कड़ा दंड रखने से लोगों की भावनाएं और न भड़क उठें और हमारा जीना भी दूभर हो जाए। एडमिनिस्ट्रेटिव आर्डर्स के द्वारा कड़ाई की जा सकती है। विभिन्न विभागों द्वारा ऐसे जी ओज जारी किए गए हैं, जिनमें कहा गया है कि जो अधिकारी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के रिजर्वेशन को पूरा नहीं करेगा, उसको दंडित किया जाएगा, उसकी चरित्र-पंजिका में एन्ट्री की जाएगी। हमें सारे हिन्दुस्तान का दौरा करने और विभिन्न विभागों की जांच-पड़ताल करने का अवसर मिला है। हमने कहीं यह नहीं पाया कि किसी भी अधिकारी की चरित्र-पंजिका में एन्ट्री की गई हो कि उसने रिजर्वेशन पूरा नहीं किया है। मंत्री महोदय को इस स्थिति में कड़े कदम उठाने होंगे। रिजर्वेशन को अनिश्चित काल तक जारी नहीं रखा जा सकता। सरकार इस बारे में टाइम-बाउण्ड प्रोग्राम बनाए और रिजर्वेशन को पूरा न करने वाले अधिकारियों के लिए दंड की व्यवस्था करे।

जहां तक प्रमोशन में रिजर्वेशन की बात है उसके सम्बन्ध में भी मैं एक बात कहना चाहूंगा। तीन साल तक तो इनके करैक्टर रोल

ठीक रहते हैं लेकिन ई.बी. क्रास कर लेने के बाद उनके करैक्टरोल में लिख दिया जाता है "अनसेटिसफैक्टरी"। अभी बाम्बे में एक रेलवे कर्मचारी था जोकि बहुत अच्छा काम कर रहा था, 4-5 साल तक उसका करैक्टर रोल बहुत अच्छा काम कर रहा था लेकिन उसके बाद प्रमोशन के टाइम पर उसके करैक्टर रोल में लिख दिया गया कि उसका वर्क सेटिसफैक्टरी नहीं है और उसकी बिना पर उसका प्रमोशन रोक दिया गया। श्रम मन्त्री ने भी एक बार यह कहा था कि प्रमोशन के लिए एक स्टीयरिंग कमेटी का निर्माण होना चाहिए ताकि इस तरह से उनके करैक्टर काल खराब करके प्रमोशन रोके जा सकें।

इनकी आर्थिक उन्नति कैसे की जाए—इस सम्बन्ध में भी मैं कुछ निवेदन कर देना चाहता हूं। आज सेन्ट्रल गवर्नमेन्ट की ओर से इनके उत्थान के लिए जो विभिन्न कार्यक्रम चलाए जा रहे हैं —आई.आर.डी.पी., एन.आर. ई.पी. स्पेशल काम्पोनेन्ट प्लान, सब टाइबल प्लान वगैरह—उनकी मानिटरिंग होम मिनिस्ट्री की तरफ से नहीं की जा रही है। मैं इस बात को मानता हूं कि इन कार्यक्रमों के लक्ष्य पूरे करने में कांपटीशन राज्यों में चल रहे हैं लेकिन जो हम वास्तव में उन लोगों तक सुविधाएं पहुंचाना चाहते हैं वह उन तक नहीं पहुंच पा रही हैं। इस साल इन कार्यक्रमों का बड़ा अच्छा टेम्पो बना है लेकिन इनकी सफलता के लिए यह आवश्यक है कि इनकी मानिटरिंग यहां होम मिनिस्ट्री की ओर से की जाए। हम यह भी चाहते हैं कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड टाइब्स के लिए एक अलग से फुलफ्लेज्ड मंत्रालय की स्थापना की जाए।

इसी के साथ-साथ मैं यह भी निवेदन करना चाहता हूं कि कई वर्षों से शेड्यूल्ड कास्ट्स और शेड्यूल्ड टाइब्स की लिस्ट को संशोधित करने का प्रश्न चल रहा है। 15 सालों से केन्द्रीय सरकार राज्यों से रिपोर्ट मंगवा रही है लेकिन अभी भी 6 राज्यों ने रिपोर्ट नहीं भेजी हैं। मैं समझता हूं केन्द्र को ताकत अपने हाथ में लेनी चाहिए और इस तरह से राज्यों के भरोसे नहीं बैठना चाहिए। अगर उत्तर प्रदेश से लिस्ट आ गई है और कोई झगड़ा नहीं है तो उसको मान लेना चाहिए। इसके अलावा विरोधी दल के लोग जो राजनीतिक प्रश्न उठाते हैं, जैसे मंडल कमीशन की बात है तो उसकी भी जिन संस्तुतियों को माना जा सकता है, उनको मान लिया जाना चाहिए। दक्षिण भारत तथा अन्य कई राज्यों में भी इसके आधार पर रिजर्वेशन मिल रहा है तो सारे देश के स्तर पर भी इसको मान लेने में कोई दिक्कत नहीं होनी चाहिए।

इसी प्रकार हमारे देश में प्राइवेट सेक्टर में जो औद्योगिक प्रतिष्ठान हैं, जिनमें हमारे देश की वित्तीय संस्थाओं, बैंकों का 30 हजार करोड़ रुपया लगा हुआ है वह अभी कोई रिजर्वेशन नहीं दे रहे हैं। मैं कहता हूं कि कम-से-कम जिन निजी उद्योगों में लोन या अनुदान दिया गया हो, हमारी वित्तीय संस्थाओं की ओर से वहां पर सरकारी विभागों की तरह से आरक्षण लागू करने के लिए दबाव डाला जाना चाहिए।

जहां तक इस बिल का सम्बन्ध है, इसकी कुछ धाराओं से तो मैं सहमत नहीं हूं लेकिन अगर यह उड़ीसा में हो गया है, बंगाल में हो गया है तो यहां पर भी कोई-न-कोई व्यवस्था ऐसी होनी चाहिए जिससे कि समयबद्ध रिजर्वेशन पूरा कराने के लिए आपको पावर मिल सके वरना आप जानते ही हैं आज यह प्रश्न बड़ा संवेदनशील होता जा रहा है और आज राष्ट्रीय एकता की दृष्टि से भी इस बात की आवश्यकता है कि 70 करोड़ लोगों में जिसको जिस प्रकार की दवा की आवश्यकता हो वह दवा उसको दी

जाए ताकि सभी समान रूप से इस देश को आगे बढ़ाने में अपना योगदान दे सकें।

इन पिछड़े हुए लोगों को ऊपर उठाने के लिए आपको अधिक करना पड़ेगा। जैसे कि परिवार में जब एक आदमी बीमार पड़ जाता है, तो उसको अच्छी दवायें और टोनिक दिए जाते हैं, ठीक इसी प्रकार आपको इनको टोनिक देना पड़ेगा। यह उसका प्रजातान्त्रिक हक है।

इन शब्दों के साथ माननीय सदस्य जिस भावना से बिल लाए हैं, उस ओर मंत्री महोदय को निश्चित तौर से कदम उठाने पड़ेंगे। उधर के लोग कुछ राजनीति करते हैं, हम राजनीति नहीं करते हैं। राजनीति के लिए तो देश की सबसे बड़ी नेता श्रीमती इन्दिरा गांधी हैं, जब रिजर्वेशन समाप्त हो रहा था, तब हमारे देश की नेता द्वारा ही इसको बचाया गया था। जितने राष्ट्रीय कार्यक्रम, चाहे आई. आर. डी., एन.आर.ई.पी., स्पेशल कम्पोनेंट प्लान, सब-ट्राइबल प्लान हैं, ये सब हमने दिए हैं। ये सब गरीब लोगों को ऊपर उठाने के लिए कार्यक्रम हैं। इस बात को उधर के सदस्य भी जानते हैं।

श्री रामविलास पासवान (हाजीपुर) : सभापति महोदय, हमारे साथी पनिका जी ने कहा है, मैं उनकी भावना का स्वागत करता हूं। लास्ट लाइन का भी स्वागत करता हूं, क्योंकि उसके बगैर तो भाषण पूरा नहीं होता है। उन्होंने जो भावना व्यक्त की है, मुझे खुशी है कि पूरा सदन इस बात से सहमत है।

सभापति महोदय, जब आरक्षण दिया गया था, तो संविधानक के मुताबिक इसको दस साल का समय दिया गया था। मैं एक बात सभी सदस्यों से कहना चाहता हूं कि यह आरक्षण किसी पार्टी की देन नहीं है, यह कोई क्लेम नहीं कर सकता है कि जब कांग्रेस पार्टी हकुमत में आई, तब से आरक्षण शुरू हुआ, हिन्दुस्तान जब आजाद हुआ, तब से यह आरक्षण शुरू हुआ। आरक्षण की शुरूआत बहुत पहले से हो गई थी। हां, यह ठीक है कि पहले आरक्षण कम था, अब उसको बढ़ाया गया है।

(व्यवधान)

मैं कह रहा था कि आरक्षण बहुत पहले से हुआ। हमें खुशी है कि आजादी से जो लोग निकले थे, उनको राष्ट्र से प्रेम था, उन्होंने इस बात को महसूस किया कि हिन्दुस्तान में जो दबे हुए लोग हैं, उनको समाज में प्रतिष्ठा दिलाने के लिए आरक्षण आवश्यक है। यही कारण था कि आरक्षण का प्रावधान किया गया। यदि आप संविधान के प्रियेमबल को देखेंगे तो उसमें पहला शब्द सोशियल लिखा हुआ है। हम सामाजिक समता के लिए, आर्थिक समता के लिए और राजनीतिक समता के लिए कमिटेड हैं। इसलिए पहला शब्द है, सामाजिक समता का। संविधान के निर्माता इस बात को मानकर चले थे कि यदि नीयत साफ हो तो किसी भी कार्यक्रम को पूर्ण करने के लिए दस साल का समय काफी है। चाहे अम्बेडकर जी हो या कोई भी हो, दस साल का समय दिया गया था। इसके पीछे यह नीयत थी कि दस साल के अन्दर देश में पूर्ण रूप से समानता आ जाएगी। जात-पात की दीवार टूट जाएगी। सब लोग बराबर स्तर पर आ जायेंगे। उन्हें क्या पता था जैसे-जैसे समय बीतता जाएगा, वैसे-वैसे असमानता और बढ़ती जाएगी, चाहे सामाजिक क्षेत्र में हो, चाहे आर्थिक क्षेत्र में हो या चाहे राजनीतिक क्षेत्र में हो। पहले एक-दो लोगों की हत्या हुआ करती थी, लेकिन अब गांव के गांव जला दिए जाते हैं, कास्ट के नाम पर। इस होली की बात मैंने उसी दिन कही थी कि एक तरफ लोग रंग की होली खेल रहे थे और दूसरी तरफ इन लोगों के साथ खून की होली खेली गई।

चाहे महाराष्ट्र में हो या दूसरी जगहों पर हों। नतीजा यह हुआ कि हमारी नीयत साफ नहीं है। अगर सरकार की नीयत साफ हो भी, तो जो मशीनरी काम करती है, जिसके द्वारा हम काम करवाते हैं उसकी नीयत साफ नहीं है।

मैंने डागा जी का भाषण सुना। डागा साहब एक बात पर जोर देते हैं और उनकी उस बात में दम है। जो आई० ए० एस० का लड़का हो, जो बड़े मिनिस्टर का लड़का हो, उसको रिजर्वेशन क्यों मिले ? ठीक है, नहीं मिलना चाहिये, लेकिन यह मामला कब उठेगा ? तब उठेगा जब शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का दोनों को मिलाकर 25 परसेन्ट का कोटा पूरा हो जायगा। तब आप इकानामिक क्राइटेरिया लागू कीजिये, सबसे पहले जो गरीब है उसको मिलेगा, अगर अभी से करेंगे तो जो फूल धीरे-धीरे बढ़ रहा है, वह मुरझा जायगा।

इस देश में दिक्कत यह है कि जब हमारे जैसे लोग बोलते हैं तो कहते हैं कि गुस्से में क्यों बोलते हो। दुनिया के किसी भी देश में ऐसा नहीं है, सिर्फ हिन्दुस्तान में है, यहां गरीब अमीर हो सकता है, अमीर गरीब हो सकता है, लेकिन डागा साहब या रंगा साहब यह चाहें कि वे शेड्यूल्ड कास्ट बन जायें तो यह समाज परमिट नहीं करेगा। अगर कोई शेड्यूल्ड कास्ट यह चाहे कि वह अपर कास्ट बन जाय तो वह नहीं हो सकता है। अमीर गरीब हो सकता है, गरीब अमीर हो सकता है, लेकिन एक जाति का आदमी दूसरी जाति में नहीं जा सकता है। लोग धर्म परिवर्तन कर सकते हैं, हिन्दू मुसलमान हो सकता है, हिन्दू बौद्ध हो सकता है, जैन हो सकता है, क्रिश्चियन हो सकता है लेकिन एक जाति का आदमी दूसरी जाति में नहीं जा सकता है। यह इस देश में सबसे बड़ी विडम्बना है। हमारे जैसे लोग हमेशा यह मानकर चलते हैं कि आप ऐसी व्यवस्था कर दीजिये कि आप टोटल पोस्ट्स में से 50 परसेन्ट पोस्ट्स 'इन्टर-कास्ट मैरिज' वालों के लिये रिजर्व कर दीजिये, फिर उसका परिणाम देखिये। यह जाति व्यवस्था टूटनी शुरू हो जायगी। आप बी. ए. क्वालिफिकेशन मांगते हैं आप बी.ए. क्वालिफिकेशन रखिये, दूसरी सभी चीजें रखिये, लेकिन कह दीजिये कि प्राथमिकता उसको देंगे जो इन्टर कास्ट मैरिज करके आयेगा—यह जाति व्यवस्था टूटने लग जायगी। लेकिन हमारी नीयत साफ नहीं है, हम ऐसा नहीं चाहते हैं, हम चाहते हैं कि जाति व्यवस्था मजबूत होती जाय। नतीजा क्या है—आजादी के बाद, गुजरात में जिस ढंग का आन्दोलन हुआ, वैसा कभी नहीं सुना था। गुजरात में जो वाक्यात हुए और जिस ढंग से हुए—वे इसके उदाहरण हैं।

डागा साहब, आपके मध्य प्रदेश में**

उनको वहां संविधान की रक्षा के लिये भेजा गया था, लेकिन उन्होंने खुद संविधान के ऊपर प्रश्नवाचक चिन्ह लगा दिया—संविधान में जो आरक्षण दिया गया है, वह गलत है। मैं नहीं समझता हूं कि यह सिर्फ**की बोली है, इसके पीछे दूसरों की बोली भी हो सकती है।**

– उनका भी यही हाल है। एक महानुभाव—आई. आई. टी. के डायरेक्टर हैं—**। वह कहता है ...

श्री मूल चन्द डागा (पाली) : भगवत दयाल शर्मा को तो आपने मुकर्रिर किया था।

**Not recorded.

श्री रामविलास पासवान : जिस समय हमने मुर्करर किया था, उस समय उसकी इस तरह बोलने की हिम्मत नहीं थी। लेकिन आज आपके मुख्यमंत्री की भी हिम्मत होती है और गवर्नर की भी हिम्मत होती है। मैं आपसे एक ही बात पूछता हूं — आप राजस्थान से आते हैं। राजस्थान में जगन्नाथ पहाड़िया को क्यों हटा दिया गया ?

(व्यवधान)

ऐसे-ऐसे मुख्यमंत्री आपके यहां हैं जो कैलण्डर में टांगने लायक हैं। शीशे में लगाने लायक हैं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH : Shri Sanjivayya was the first Harijan Chief Minister. Are you not giving credit to us for that ?

श्री राम विलास पासवान : मैं इसके लिये आपको धन्यवाद देता हूं। मैं इस बात को भी मानता हूं—कामराज नाडार सबसे अच्छे मुख्य मंत्री साबित हुए। कामराज नाडार जब आपकी पार्टी के प्रेसिडेन्ट हुए, चुनाव जीत गये, तो उनको प्रधान मंत्री बना दिया जाना चाहिये था, लेकिन नहीं बनाया गया। हिन्दुस्तान में इस पद की कुर्सी किसके पास जाती है, वह मुझे मालूम है।

(व्यवधान)

मैं यह कह रहा था कि जाति व्यवस्था आज भी कितनी जटिल है।

मैं जब भागलपुर जेल में था।

MR. CHAIRMAN : One minute. The time allotted to it first was two hours. Then it was extended by another two hours. Four hours are over now.

SEVERAL HON. MEMBERS : Another two hours should be given on it.

MR. CHAIRMAN : What is the consensus of the House ?

SEVERAL HON. MEMBERS : Two hours more, because there are so many Hon. Members who want to speak.

SHRI R.N. RAMESH : Sir, it is a question of 1/5th population of the country.

MR. CHAIRMAN : So, time is extended by another two hours.

श्री राम विलास पासवान : इस जाति व्यवस्था के तहत चाहे कांग्रेस पार्टी के लोग हों और चाहे जनता पार्टी के लोग हों, मैं इसको पार्टी की बात नहीं बनाना चाहता हूं, मैं इस बात को स्वीकार करता हू कि हिन्दुस्तान की जो जाति व्यवस्था है, उसने बहुत खराबी पैदा की है। ऐसी बात नहीं है कि हम अपोजीशन वाले लोग बहुत क्रांतिकारी हैं और आप जो ट्रेजरी बेंचेज पर हैं, आपके पास में दिल नहीं है। जो लोग इन समुदायों से आते हैं, उनके दिल में इन समुदायों के प्रति दर्द है और इसीलिये जब भी ऐसा मामला आता है, मंडल कमीशन का मामला आता है, तो दोनों पक्ष के लोग अपनी पार्टी के दायरे को तोड़कर उसका समर्थन करते हैं, लेकिन इन्होंने जो कहा है, वह एक सीधा-सा सवाल है।

मैं आपको यह भी बताना चाहता हूं कि अभी मैंने सरकार से एक सवाल किया था और उस क्वेश्चन के मुताबिक चार साल के अन्दर 1980, 1981, 1982 और 1983 में 24,787 पोस्टें डि-रिजर्व की गई हैं। यह कोई मामूली बात नहीं है। 36 साल की आजादी के बाद 85 हजार पोस्टें डि-रिजर्व की गई हैं इन्क्लूडिंग क्लास 4 पोस्ट। आप कहते हैं कि क्लास 4 में

भी योग्य शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के उम्मीदवार उपलब्ध नहीं हैं और यदि यही मेंटीलिटी है, तो हमारे साथियों ने जैसा कहा और मैंने भी उस दिन कहा था कि अंग्रेज भी यही तर्क देते थे । हिन्दुस्तानियों के प्रति कि तुम क्लास 4 के लायक भी नहीं हो । इसलिये मैं आपसे कहना चाहूंगा कि यह एक बहुत ही गम्भीर मामला है और यह पार्टी-पालीटिक्स का मामला नहीं है । इन्होंने एक सीधी-सी बात कही है कि एक पीनेल क्लाज लगा दीजिए । 25 हजार पोस्टें डि-रिजर्व की गईं और क्या आपने 25 अधिकारियों को भी सेंसर किया है, दंडित किया है । नहीं किया है और इसलिये उनमें कोई भय नहीं है और चाहे वे कांस्टीट्यूशन को गाली दे दें, कांस्टीट्यूशन को तोड़ दें और उसको मरोड़ दें । उम्मीदवारों के रहते हुये भी वे लिख देते हैं ।

If a suitable candidate belonging to the Scheduled Castes is not available, the seat will be de-reserved.

इनको यह लिखने का अधिकार है और वे कांस्टीट्यूशन को तोड़ रहे हैं और कांस्टीट्यूशन को जलाने का काम कर रहे हैं और ब्लेम किस पर लगाते हैं । वे अपने पाप का भागीदार हमें बनाते हैं और कहते हैं कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड टाइब्स के उम्मीदवार योग्य नहीं हैं ।

प्रधान मंत्री जी उस दिन यहां पर बैठी हुई थीं और मैंने एक छोटा-सा सवाल उस दिन किया था कि 36 साल के बाद भी आप यह नहीं कर सकी हैं कि सिर पर पाखाना उठाने का जो सिस्टम है, उसको खत्म किया जाये । यह भी अभी तक नहीं हो सका है ।

श्री मूल चन्द डागा : हैडलोड कम कर दिया गया है । 80 परसेन्ट हैडलोड कम हो गया है ।

SHRI RAM VILAS PASWAN : Why 80 percent prevails ?

SHRI SURAJ BHAN : There should not be even one percent.

श्री राम विलास पासवान : आजादी के 36 साल के बाद भी, जहां हम स्पेस में जा रहे हैं, अन्तरिक्ष में जा रहे हैं, वहां इतना तक नहीं कर सके हैं और हमारे अभागे नागरिक को आज भी यही करना पड़ रहा है । आज जाति के नाम पर वह पाखाना सिर पर उठाता है । मैं कहता हूं कि हायर कास्ट वालें को कहा जाए कि हम 5 हजार रुपया महीना देंगे और तुम पाखाना सिर पर उठाओ । मैं कहता हूं कि आप जैन धर्म के मानने वाले लोग हैं, बुद्ध और हिन्दू धर्म को मानने वाले लोग हैं, आप जरा यह बताइये कि किसी धर्म का पुजारी अगर हड़ताल कर दे, मन्दिर, मस्जिद और गुरुद्वारे का पुजारी हड़ताल कर दे—दो महीने के लिये और सिर पर पाखाना उठाने वाला 2 महीने हड़ताल कर दे, तो देश को किससे नुकसान होगा । इसलिये मैं मंत्री महोदय से कहना चाहता हूं कि डिगनिटी आफ लेबर आप रखिये । अब देश आजाद हो चुका है और अब ऐसी बात नहीं है और अब हमको मूर्ख बना कर ज्यादा दिनों तक नहीं रखा जा सकेगा । हमारे साथियों और हमारे मन में गुस्सा है और गुस्सा इसलिये है कि अभी तक वही व्यवस्था प्रीवेल कर रही है । मुल्क का जो नौजवान हमारे यहां पैदा हुआ है, वह देखता है कि आजादी के 36 साल के बाद भी हमको नहीं रखा जाता है जबकि हमारी ऊंचाई 5 फुट 8 इन्च है और हमारी छाती 36 इन्च की है ।

हम बी.ए. पास हैं, लेकिन इसके बावजूद भी हम एक सिपाही में भरती नहीं हो सकते । मैं आंकड़ों में नहीं जाना चाहता । एक प्रश्न मैंने पूछा था । उसके जवाब में बताया गया है कि कोई मिनिस्ट्री ऐसी नहीं है जिसमें रिजर्वेशन का कोटा पूरा हो गया हो । प्रश्न पूछा था 14

मार्च को उद्योग मंत्रालय से। क्या उद्योग मंत्री बताने का कष्ट करेंगे कि गैर-सरकारी क्षेत्र मे उद्योग स्थापित करने के लिए लाइसेंस धारी व्यक्तियों में कुल संख्या क्या है और शेड्यूल्ड कास्ट्स और ट्राइब्स के कितने लोग है। जवाब मिला कि 1761 संख्या है और उसमे शेड्यूल्ड कास्ट्स और ट्राइब्स का कोई विशेष नम्बर नहीं है। इसलिए कोई नम्बर नहीं रखा जाता है। कोई रिजर्वेशन नहीं है। क्या आप खाली सरकारी नौकरी में रिजर्वेशन देकर जिम्मेदारी पूरी करना चाहते हैं। सरकारी नौकरी में तो ईमानदारी से काम करने पर मरने के बाद कफन के लिए पैसा भी नहीं होता। यह सिर्फ इसलिए किया जाता है कि समाज में इनके लिए सम्मान पैदा किया जाये। शिक्षा मंत्रालय से पूछा तो जवाब मिला कि 124 विश्वविद्यालय हैं। और इनमें एक भी कुलपति शेड्यूल कास्ट या ट्राइब का नहीं है। पूरी की पूरी लिस्ट मेरे पास है। मैं वेंकट सुब्बैया साहब से आग्रह करना चाहूंगा। ये 44 स्वयं सेवा संस्थाएं हैं जिनको शेड्यूल्ड कास्ट और ट्राइब के नाम पर पैसा दिया जाता है। यह एक हरिजन सेवक संघ है, और भी कई हैं। इसको एक-एक महीने में 22 लाख, 25 लाख रुपया दिया गया है। ये संस्था क्या काम कर रही हैं। इसके बजाए आप लोगों को एजूकेशन दीजिए, सर्विस में जो बैकलाग रह गया है, उसको पूरा कीजिए। एक और प्रश्न के जवाब में मंत्री महोदय ने बताया था कि 1979 में जो मजदूर थे, अनुसूचित जाति, जनजाति के उनकी संख्या में वृद्धि हुई है और किसानों की संख्या में कमी हुई है।

इसलिए मैं कहना चाहता हूं कि इस सदन में बार-बार चर्चा की जाती है। प्रत्येक सेशन में इस पर चर्चा होती है। अगर सरकार की नीयत साफ है तो इस ओर कदम उठाये। उत्तर प्रदेश में देखिये कि कितना हंगामा चल रहा है। स्पीकर जो कि शेड्यूल्ड कास्ट का है उसको पुलिस अधिकारी, कलेक्टर ने बेइज्जत किया है कास्ट के नाम पर। एक एम. एल. ए. राजस्थान का बिहार के स्पीकर के पांव पकड़ता है कि हमारी रक्षा कीजिए। जाति के नाम पर हमको मारा जा रहा है। इसी सदन में चाहे इस पक्ष के चाहे उस पक्ष के, पुलिस ने जिन-जिन को बेइज्जत किया है वे हंडरेड परसेंट शेड्यूल्ड कास्ट या ट्राइब के सदस्य हैं। ऐसा क्यों होता है। जाति व्यवस्था यहां पर क्यों घर कर रही है। यहां तो बचपन से बच्चा सुपरियरिटी कांप्लेक्स लेकर पैदा होता है या इन्फीरियरिटी कांप्लेक्स लेकर पैदा होता है। दूसरे देशों में ऐसा नहीं होता। डागाजी जो कहते हैं वह मामला लागू तब होगा जब आप कृपा करके सरकार पर दबाव डाल करके शेड्यूल्ड कास्ट का 25 परसेंट का कोटा जो है इसको आप पूरा करवा देंगे। अगर यह पूरा हो जाता है तो आप सीलिंग लगा दीजिये। जो सबसे गरीब है शेड्यूल्ड कास्ट में, उसको पहले मिले। अभी भी यह सीलिंग है। जो इनकम टेक्स देते हैं, उनके बच्चों की फीस माफ नहीं है।

सभापति महोदय, सरकार सिर्फ दो-तीन काम कर दे। आप रक्षा मंत्री से कहिए कि वे जाति के नाम पर रिजर्वेशन समाप्त कर दें। हिस्ट्री की अब कोई बात नहीं रही है। हम आजाद मुल्क में पैदा हुए हैं। हम अपनी हिस्ट्री बनाने के लिए तैयार हैं। हम भी सब कुछ करने के लिए तैयार हैं। किसी से कम नहीं हैं। तो या तो जाति के नाम पर रिजर्वेशन को खत्म कर दीजिये। यदि नहीं कर सकते हैं तो शेड्यूल्ड कास्ट्स और ट्राइब्स, मायनारिटी और बैकवर्ड क्लासेस, सबके नाम पर रेजीमेंट बना दीजिये।

सभी में कम्पीटीशन होगा कि देश के प्रति कौन वफादार है ?

मंडल कमीशन की सिफारिशों को आप लागू कीजिये ।

(व्यवधान)

श्री मूल चन्द डागा : मंडल कमीशन में 3620 जातियां हैं, उनका क्या होगा ?

श्री राम विलास पासवान : उत्तर प्रदेश में जो बैकवर्ड क्लास में है, वह बिहार में शेड्यूल्ड कास्ट में माना जाता है । इसी प्रकार जो बिहार में शेड्यूल्ड कास्ट है, वह उत्तर प्रदेश में बैकवर्ड क्लास में माना जाता है । इसी तरह फिशरमैन और पासी, कहीं पर शेड्यूल्ड कास्ट्स और कहीं पर बैकवर्ड क्लास में माने जाते हैं । इसलिए मंडल कमीशन की सिफारिशों को लागू कीजिए । पश्चिम बंगाल सरकार ने दंड का विधान बनाया है । जो आफिसर रिजर्वेशन पालिसी को इम्पलीमेंट नहीं करेगा, उसको दंडित किया जायेगा । जो आफिसर जान-बूझकर रिजर्व्ड पोस्ट्स को डी-रिजर्व करते हैं, उनके लिये पेनल्टी क्लाज होना चाहिए । उनकी सी. आर. में भी लिखा जाए तथा ऐसे लोगों को जो भी सजा दी जाए, वह कम होगी । आज इस सदन में इस बात की घोषणा होनी चाहिए । इन शब्दों के साथ मैं आपको धन्यवाद देता हूं ।

श्री चन्द्र पाल शैलानी (हाथरस) : माननीय सभापति जी, सूरजभान जी ने जो विधेयक प्रस्तुत किया है उसका मैं समर्थन करता हूं और उनकी भावनाओं की कद्र करता हूं । भारत के संविधान को लागू हुए लगभग 34 वर्ष से अधिक हो गये हैं । इस संविधान के अन्तर्गत अनुसूचित जातियों और जन-जातियों के लिए जो आरक्षण की व्यवस्था की गई है, उसका कोटा अभी तक पूरा नहीं हो पाया है । इसके पीछे जो कारण है, उस सम्बन्ध में मेरे साथियों ने अपने विचार प्रकट किए हैं । इन जातियों के आरक्षण के कोटे को कानून के द्वारा पूरा किया जाए, इसी सम्बन्ध में यह विधेयक पेश किया गया है । बड़े खेद का विषय है कि जितने परसेंट रिजर्वेशन होना चाहिए था, वह नहीं हो पाया है । प्रथम श्रेणी की नौकरियों में चार या पांच परसेंट, द्वितीय श्रेणी में दस या ग्यारह परसेंट, तृतीय श्रेणी में 12 या 13 परसेंट कोटा भी पूरा नहीं हो पाया है । चतुर्थ श्रेणी में चाहे सफाई कर्मचारी, चौकीदार, सिपाही या दूसरे किस्म के सरकारी मुलाजिम हों, इन सेवाओं में रिजर्वेशन का कोटा अभी तक पूरा नहीं हो पाया है । देश में बहुत से भारत सरकार और राज्य सरकारों के कार्यालय हैं । इसके अलावा पब्लिक अन्डर टेकिंग्स, डवलपमेंट अथारिटीज, बैंक्स, हायर सेकेण्डरी स्कूल्स व इण्टरमीडियेट कालेज हैं, जहां पर कि शेड्यूल्ड कास्ट के लोगों का प्रतिनिधित्व नहीं के बराबर है । इसके पीछे क्या कारण है, यह एक विचारणीय प्रश्न है । इस सदन के माध्यम से इस देश की जनता को समझाया जाए कि इसके पीछे यह कारण है तो मैं समझता हूं, माननीय सदस्यगण जो आलोचना कर रहे हैं, वह नौबत नहीं आयेगी । जब तक जुल्म और ज्यादतियां इस समाज के लोगों पर बन्द नहीं होंगी, तब तक यह आलोचना होती रहेगी ।

श्रीमन, जहां तक सरकारी नौकरियों का प्रश्न है, उनके बारे में तो मेरे साथियों ने यहां बहुत कुछ बता दिया है, लेकिन बहुत से ऐसे सरकारी विभाग हैं, बहुत से ऐसे सरकारी संस्थान हैं, जहां पर शेड्यूल्ड कास्ट के लोगों का कोटा नहीं के बराबर है । उदाहरण के लिये हाई कोर्ट्स को ले लीजिए, सुप्रीम कोर्ट को ले लीजिए, राज्यपाल के पदों में, विदेशों में स्थित अम्बैसेडर या हाई कमिश्नर के पदों में इनका कोटा नगण्य है । आज आजादी मिलने के 37 सालों के बाद यह सोचना, मान्यता स्थापित कर लेना अथवा यह

तय कर लेना कि शायद शेड्यूल्ड कास्ट के लोगों में समझदार आदमी नहीं हैं या उनमें स्यूटेबल कैन्डीडेटस नहीं मिलते, इस समाज के लोगों में कोई ज्यादा सभ्यता या तहजीब नहीं है जो इन पदों की आवश्यकता को पूरा कर सके, तो मैं उस बात को मानने के लिए तैयार नहीं हूं। जब इस देश के संविधान को एक शेड्यूल्ड कास्ट से सम्बन्धित परम पूजनीय बाबा साहेब डा० अम्बेडकर बना सकते हैं तो दूसरे छोटे पदों के लिए मैं नहीं समझता कि क्यों नहीं उन्हें लिया जाता। यदि आप प्रयास सही रूप में करें तो उपयुक्त व्यक्ति अवश्य मिल जायेंगे। बल्कि वे तो हजारों की तादाद में मिल जायेंगे, क्योंकि आजकल तो इस समाज में हजारों लोग एम.ए., एल.एल.बी., पी.एच.डी., डी.एस.सी. और ग्रेजूएट हैं। इस तरह के लोगों की देश में कोई कमी नहीं है। यदि आप ढूंढें तो हजारों की संख्या में आपको मिल जाएंगे जो बड़े काबिल और क्वालिफिकेशन से युक्त होंगे। इसलिए मैं कहना चाहता हूं कि जब स्यूटेबल और अनस्यूटेबल का सवाल हमारे सामने आता है तो उसका एक कारण यह है कि इस समाज के लोग हजारों सालों से गुलामी का जीवन बसर करते आ रहे हैं। आजादी मिलने के बाद शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों को शिक्षा प्राप्त करने का मौका मिला, उनके लिए शिक्षा के मन्दिर के दरवाजे खुले और आज स्थिति यह है कि ये लोग बड़ी अच्छी-अच्छी जगहों पर लगे हुए हैं। लेकिन जिस गति से उनका कोटा भरा जाना चाहिए था अभी तक नहीं भर पाया है। कितने अफसोस की बात है कि लोकसभा और राज्यों की विधान सभाओं में एक भी ऐसी सीट नहीं है, जो इन लोगों से न भरी जाती हो, इनमें आप कहीं भी बैकलौग नहीं पायेंगे और इन जाति के लोगों के लिए जितने पद आरक्षित हैं सब भर जाते हैं। कैसी विडम्बना है कि लोकसभा और राज्य विधान सभाओं जैसी कानून बनाने की जगह पर शेड्यूल्ड कास्ट का आदमी बैठ सकता है, उसमें उसकी क्वालिफिकेशन पर कोई ध्यान नहीं दिया जाता कि स्यूटेबल है या नहीं है, चाहे वह काना है, अन्धा है, लूला है, लंगड़ा है, कुबड़ा है, बुद्धिहीन है और वह एम. पी, एम. एल. ए. या मिनिस्टर आदि कुछ भी बन सकता है, परन्तु जज या राजदूत नहीं बन सकता। किस कारण वह हाई कोर्ट का जज नहीं बन सकता ? भले ही उसकी प्रैक्टिस 20 साल या उससे ऊपर हो गई हो, चाहे वह डिस्ट्रिक्ट एण्ड सैशन जज ही क्यों न रहा हो, परन्तु सुप्रीम कोर्ट का जज नहीं बन सकता। न कभी अम्बैसेडर बन सकता है, न कभी हाई कमिश्नर बन सकता है। यह गुत्थी मेरी अकल से परे है और मैं आज तक नहीं समझ सका हूं। इसलिए मैं कहना चाहता हूं कि कानून बनाने वाली पोस्ट्स पर जब शेड्यूल्ड कास्ट्स का आदमी बैठ सकता है, तो अन्य नौकरियां तो उससे छोटी हैं, उनको भी इस समाज के लोगों से भरा जाना चाहिए। जहां तक स्यूटेबल और अनस्यूटेबल का प्रश्न है, मैं उसका दोष अपनी शिक्षा पद्धति को देता हूं। हमारी शिक्षा का स्तर एक समान नहीं है। हमारे यहां बड़े लोग, पैसे वाले लोग, चाहे वे किसी भी तरीके से पैसा पैदा करते हैं और बड़े आदमी बन जाते हैं, वे सब अपने बच्चों को बड़े-बड़े कान्वेंट स्कूलों और पब्लिक स्कूलों में पढ़ाते हैं, मिलिटरी स्कूलों में पढ़ाते हैं। लेकिन गरीब का बच्चा, किसान का बच्चा, मजदूर का बच्चा झोंपड़ियों में टिमटिमाते चिराग में पढ़ता है। भूखे पेट रहता है। उसे ठीक से खाने को नहीं मिलता, पहनने को नहीं मिलता, अच्छा वातावरण नहीं मिलता, ताकि वह उन्नति कर सके, तो वह कैसे उन बच्चों का मुकाबला कर पायेगा। मैं सरकार और अपनी माननीय नेता श्रीमती इन्दिरा गांधी जी

को दाद देता हूं, पण्डित जवाहर लाल नेहरू और देश के दूसरे कर्णधारों को दाद देता हूं जिन्होंने शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों के उत्थान के बहुत काम किए। उनकी मन्शा अब भी यही है कि इस समाज के लोगों को आगे बढ़ाया जाए और उन्हें तरह-तरह की सहूलियतें दी जाएं। इसलिए मैं कहना चाहता हूं कि यदि हमारे देश में शिक्षा का स्तर एक समान कर दिया जाए तो स्यूटेबल कैन्डीडेट्स न मिलने की समस्या का सदा के लिए अन्त हो जाएगा। श्रीमन्, इस समाज के लोग सरकारी और दूसरी नौकरियों में इसलिए भी नहीं आ पाते हैं कि उनको उचित मार्गदर्शन नहीं मिलता। हमारे देश में दिल्ली, इलाहाबाद आदि स्थानों पर इनके लिए कोचिंग सेंटर्स और ट्रेनिंग सेंटर्स तो खोल दिए गए हैं, मगर फिर भी कम्पीटीटिव एग्जामिनेशन्स में शेड्यूल्ड कास्ट्स के लोग कम नम्बर पाते हैं। और जब इंटरव्यू के लिये जाते हैं तो नम्बर कम पाते हैं। इसलिये उनकी ट्रेनिंग और कोचिंग के लिये और इंस्टीट्यूशन्स की संख्या बढ़ायी जाय।

सरकारी नीतियां और हमारी पार्टी का मैनीफैस्टो अपनी जगह पर सही है, लेकिन गड़बड़ी अफसर करते हैं जिनकी तंग मनोवृत्ति है जो इन गरीबों को आगे नहीं बढ़ने देना चाहते और जान-बूझकर रिजर्व जगहों को डीरिजर्व कर देते हैं। इसलिये ऐसे कानून बनायें कि जितनी भी शेड्यूल्ड कास्ट्स और ट्राइब्स की जगहें हैं उनको डीरिजर्व न किया जाय और अगर शेड्यूल्ड कास्ट न मिले तो शेड्यूल्ड ट्राइब का आदमी उसकी जगह रखा जाय और यदि वह भी न मिले तो बैकवर्ड क्लास का आदमी रखा जाय। लेकिन जगह को डीरिजर्व न किया जाय। यह ऐसी बाधायें नौकरशाह ही पैदा करते हैं। इस बिल की स्पिरिट सही है, मैं चाहता हूं कि काश वह दिन आये जब सरकार ऐसे बिल लेकर यहां आये जिससे सर्वहारा लोग लाभान्वित हों और जो उनका हक है वह उन्हें मिले।

*DR. V. KULANDAIVELU (Chidambaram): Mr. Chairman, Sir, at the very outset I have to pay my humble tribute to my Hon. Friend Shri Suraj Bhan who has brought this Bill under discussion for focussing the attention of the House that there has been apathy and unwillingness on the part of most of the Officers of the Government in implementing the constitutional provisions of reservation in posts and services for the upliftment of scheduled castes and scheduled tribes. The quota of Scheduled castes and scheduled tribes has not been realised in any of the Ministries, Departments, Public Undertakings etc. even after 37 years of Independence.

All of us owe a deep debt of gratitude to Dr. Ambedkar who paved the way for reserved constituencies so that the representatives of scheduled castes, scheduled tribes, backward classes, etc. can work effectively through the representative forums of the country. The illustrious social reformer of Tamil Nadu, Thanthai Periyar Ramaswami, whose entire life was dedicated to the cause of upliftment of the downtrodden, has also to be remembered now. Today if we are voicing the genuine grievances of the people belonging to scheduled castes and scheduled tribes on the floor of this House, it is entirely due to farsightedness of these two eminent harbingers.

The mover of this Bill, Shri Suraj Bhan and my Hon. Friend Shri Rakesh, supplemented their strong arguments with statistics to highlight that the reservation policy has not been implemented effectively during the three decades and more of constitutional government in our country. There is 18%

*Original speech was delivered in Tamil.

reservation for scheduled castes and 3% reservation for scheduled tribes But it is a matter of condemnation that in no office of the Government this percentage has been achieved so far. Even in the Ministry of Home Affairs, responsible for the welfare of these downtrodden people, in Class I posts the scheduled caste people representation is 3.83%, scheduled tribes 1.57% ; in Class II posts, the percentage of SC candidates is 6.51% and ST 1.32% ; in Class III the percentage is 11.76 for SC and 6.36% for ST. Under the excuse of qualified and experienced candidates not being available from SC and ST communities, this reservation of 18% for SC and 3% for ST has not been achieved in any of the Ministries or Departments. I have to make this allegation that though the Congress Party has been ruling the country for the past 30 years, excluding the brief interruption of Janata rule for 3 years, the Congress Party Government has been paying only lip sympathy to the constitutional safeguards that have been given to the scheduled castes and the scheduled tribes, The Central Government cannot absolve themselves from this blame. I had served for two terms on the Parliamentary Committee for the welfare of Scheduled Castes and Scheduled Tribes under the Chairmanship of Shri R.R. Bhole and A.C. Das. I know that this Committee, after undertaking strenuous on-the-spot studies and careful examination of a cross-section of society including the representatives of the Government, submits valuable reports for ensuring the economic and social upliftment of SC/ST people. But the recommendations contained in the Reports of the Committee have not been the serious consideration they deserve. If only some of the recommendations had been implemented vigorously the situation would have been better now.

I have to refer to another anomaly. The Government of India have not appointed for quite some years now the constitutional authority of the Commissioner for Scheduled Castes and Scheduled Tribes Instead, the Government have appointed a Congress leader as Chairman of the Commission for Scheduled Castes and Scheduled Tribes, which has neither constitutional sanction nor statutory authority. If this anachronism is allowed to perpetuate, then the constitutional safeguards given to these people cannot be effectively ensured by any authority. I want the Hon. Home Minister should look into this and act immediately to resolve this constitutional riddle.

My Hon. Friend, Shri Xavier Arakkal in his speech traced the social reform movement in the South and he mentioned about the role of Justice Party in 1919 which under the leadership of Thanthai Periyar launched in the then Madras Province peaceful struggle for social equality Later the Madras High Court reflected the wisdom of the times by upholding the fundamental rights of the free people. The Government's communal G.O. became the corner-stone in the history of the downtrodden people. Pandit Jawaharlal Nehru did not hesitate to say that he drew inspiration from this Government Order for ensuring constitutional safeguards for these downtrodden sections of our society. He applauded the role of Dravida Kazhagam, the spring-board of social reforms in Tamil Nadu. My leader Dr. Kalaignar Karunanidhi, the ardent advocate of social equality and the staunch follower of Periyar Thanthai Periyar Ramaswamy, during his term of office as the Chief Minister of Tamil Nadu started the golden era of social equality by ensuring the appointment of Thiru Varadarajan as the Chief Justice of Madras High Court the first Adi Dravida to adorn this highest judicial office in the State. This record is yet so be surpassed anywhere in the country. Dr. Kalaignar Karunanidhi's has dedicated his entire life at the alter of upliftment of downtrodden sections of our society The late Shri Devaraj Urs is another illustrious leader, whose commitment to the cause of the weaker sections of our society is beyond reproach, As the Chief Minister of Karnataka, he worked ceaselessly for the all-round development of scheduled castes, scheduled tribes and backward classes in his State.

17.28 hrs.

[DR. RAJENDRA KUMARI BAJPAI *in the Chair*]

We are hearing about the 20-point programme and its effective implementation for the welfare and economic advancement of those in the lowest rung of our society. But,

those in authority, who frequently refer to the economic yardstrick for extending constitutional concessions to the weaker sections of our society, rather than the social in equality, have successfully thwarted the efforts to implement the recommendations of Mandal Commission. Thus, the basic fundamental rights of scheduled castes, scheduled tribes and backward classes including minority community who constitute 80% of the population of our country, are being denied to them. The Government will have to face dire consequences if the Mandal Commission recommendations are not implemented forthwith forcefully. The Government cannot treat for ever 80% of the population as dumb-driven cattle.

With these words I conclude my speech.

SHRI A.R. MALLU (Nagarkurnool) : Many of our friends have taken part in the discussion and suggested various measures to protect the interests of the Scheduled Castes and the Scheduled Tribes in the country. I am highly thankful to Mr. Venkatasubbiah, the Minister of State for Home Affairs who is so kind to appoint a Working Group in the year 1980 to go into the working conditions of the Scheduled Castes and Scheduled Tribes and to discuss the various problems confronting the Scheduled Castes and Scheduled Tribes and suggest various measures particularly in regard to recruitment and promotions. I am highly thankful to him for taking so much pains and appointing a Working Group.

Mr. Suraj Bhan has also given the suggestions made by the Group appointed by the Hon Minister. The Working Group has suggested to have an Act to implement the reservations strictly and upto the expectations and as per the constitutional provisions. It is not only the Working Group but also a committee headed by Mr. Elayaperumal which has recommended to have an Act regarding the implementation of these reservations. It is not out of place to mention here that the Scheduled Castes and Scheduled Tribes Commission which has been appointed by our Government has also suggested to have an Act particularly in the case of implementation of the reservation for Scheduled Castes and Scheduled Tribes. The Committee on the Welfare of Scheduled Castes and Scheduled Tribes has also suggested the same thing. As such I do not think the Government will go back on the recommendations of the two Commissions and Committees which were appointed by the Government and I am sure the Hon. Minister will be too kind and he is very much dedicated and devoted to the cause of the Scheduled Castes and Scheduled Tribes under the leadership of our beloved Prime Minister Indira Gandhi will certainly come to the rescue of the Scheduled Castes and Scheduled Tribes who have been given preference in the Constitution.

In recent days we are hearing a number of comments from various sections about reservation for Scheduled Castes and Scheduled Tribes. I do not like to mention anybody's name. But people are coming forward and are making statements against reservations. Even some VIPs also are making such statements. I would like to bring to the notice of this august House that one such person is the Hon. Chief Minister of Andhra Pradesh who is claimed to be a representative of the Scheduled Castes and Scheduled Tribes and who has promised that he will do a lot for the Scheduled Castes and Scheduled Tribes. I would like to bring to the notice of this august House that the Home Ministry directions have been completely ignored in Andhra Pradesh. The Ministry of Home Affairs has directed in the year 1982 all the State Governments to post Scheduled Castes and Scheduled Tribes officers in sensitive places. There used to be 5 to 6 District Collectors and 4 to 5 Superintendents of Police in Andhra Pradesh belonging to Scheduled Castes and Scheduled Tribes. Unfortunately the Andhra Pradesh Government has recently withdrawn all the officers of the Scheduled Castes and Seheduled Tribes. That is the reason why we are asking. to have an Act so that the interests of the Scheduled Castes and Scheduled Tribes can be protected.

If the directives given by the Ministry of Home Affairs are not implemented then who is to look after. Something should be there to act upon otherwise we cannot protect the interests of scheduled castes and scheduled tribes.

Madam, recently a picture has come in Andhra Pradesh "EE CHADUVULU MAKODDUU" which means 'We do not want this education'. It advocates for the abolition of reservation and exploits the sentiments of other classes against the scheduled castes and for which a message has been given by the Chief Minister that this is a worth seeing picture. His Cabinet colleague, Shri Hari Ram Jogayya, the Minister for Information made a statement in the Assembly that there are objectionable portions in the picture and the producers have come forward voluntarily to delete those portions of the film.

SHRI SURAJ BHAN : How has the censors given the clearance ?

SHRI A.R. MALLU : So, these things are happening. Even persons occupying highest positions like the Chief Ministership are making statements against reservation. Therefore, I also feel that there should be an Act to punish such of the persons.

Madam I do not like to go into the statements of the others who are making these statements. They are saying efficiency is going down because of reservation. I would like to say take the technical profession of doctors, the reservations are given to the boys to enter MBBS course. The reservations are only confined to the extent of admission and the reservations are not meant for qualifying the test, I dare say there are cases of scheduled castes boys who could not qualify for decades together because they were not competent enough to pass the examination but they are coming out of the exam after qualifying. So, the question of inefficiency does not arise at all. Prof. Rangaji suggested that inefficiency is because of the fact that for hundreds of years they have suffered. So, you can have inner competition among scheduled castes. There are thousands of post-graduate scheduled castes in the country. But, unfortunately comments are coming up.

I would like to remind the House that reservations are made not merely on account of economic backwardness but on account of untouchability and social backwardness. There are villages even today where scheduled caste boys cannot open a hotel in the village because nobody will come forward to take a cup of tea. Reservations are not based one thnic backwardness but it is because of social backwardness and so we should understand these so-called people who are making statements against reservation. They should try to understand these things. That is the reason why the Prime Minister is taking keen interest. It is her desire to maintain equality, to remove social injustice, to remove social imbalances and to remove poverty but, unfortunately, some of the persons are making statements and trying to advocate for the abolition of reservation. This is quite unfair. I only want to appeal to all the political parties in the country to seriously think of the reservation problem.

Madam, I being representative of a reserved constituency would like to say clearly that we are not going to look at the reservation for ever. A day will come definitely when we can stand on our own legs. You look at the percentage of scheduled castes students in 1947 and now. There is progress but as long as this social evil continues to be there in the country and as long as political parties do not come forward to equate the scheduled castes with other sections reservations will have to continue and definitely the Constitution would have to prevail upon the bosses who are trying to exploit the scheduled castes.

I have no doubt that under the able and dynamic leadership of Shri Venkatasubbaiah as Home Minister necessary things will be done. He is a committed person in Andhra Pradesh. He himself has organised a number of schools for scheduled castes and scheduled tribes. He himself brought up number of scheduled caste boys. He will certainly appreciate the views expressed by this House. Certainly he will come out with a comprehensive Bill in this House to protect the interests of the scheduled castes and scheduled tribes.

I am not taking much of your time. I am mentioning only points.

Regarding the recruitment of IAS boys I am proud to say that there are good

number of boys who have come in the merit list in IAS. They have competed with other sections of society. But unfortunately the boys who got the merit position, who stood more than the expectation, are also considered under the reservation. This should be considered by the Home Minister. Government should see that these boys come under the general quota.

Coming to the banking sector my friend said about the nationalised banks. In certain banks it is not even one percent. It is due to lack of enthusiasm and interest on the part of some of the officers working in these banks who are said to be educated and enlightened and who are supposed to set an example to others. I don't think this situation will continue for ever. Certainly the Home Minister will have to take action against these people and if necessary try to stop whatever concessions that are being given to these banking institutions.

It is a good suggestion to appoint Liaison Officer in every institution. It may be Govt. of India undertaking or State Government or others. But some autonomous powers should be there. Otherwise, when a Liaison Officer who is appointed has to work under the control of the Under Secretary or the Deputy Secretary, he cannot express his views.

The post of the Commissioner for scheduled castes and scheduled tribes is there under the constitution. That is an autonomous body. But unfortunately that post has not been filled so far. I request the Home Minister to look particularly into this aspect. Only with a view to protect the interest of the scheduled castes and scheduled tribes this post of the Commissioner of scheduled Castes and Scheduled Tribes was created with constitutional provision for it; the post comes under the purview of the President of India. The President appoints the Commissioner. This post happens to be vacant for some time. Last time while replying to the debate Hon. Minister Sethi ji was kind enough to assure the House that he is going to appoint one man to take up the job. I hope the Hon. Minister will take necessary steps to see that the Commissioner joins at the earliest to look after the grievances of the scheduled castes and scheduled tribes.

Coming to the appointing authorities I am sorry to say that there are many who are not implementing the reservation policy. Of course Mr. Suraj Bhan has suggested several measures in his Bill. But at the same time the Ministry of Home Affairs has also given number of guidelines to not only the Ministries of Government of India but also to all the State Governments and Public undertakings. They were asked to maintain the rosters; they were asked to maintain the periodicals. They were asked to submit the periodicals quarterly to the State Government; the departments were asked to submit the periodicals to the Central Government as the case may be. But in spite of the repeated instructions issued by the Government of India — particularly the Home Ministry — certain departments are not coming up to expectations. They are not abiding by the instructions thereby ignoring the interest of scheduled castes and scheduled tribes.

I wholeheartedly welcome the measures taken by the Home Ministry. At the same time I request the Minister to entrust the job of reviewing to the Monitoring Cell. Already there is this Monitoring cell in the Ministry of Home Affairs. Let this monitoring cell also review the appointments and also in-service matters and also promotion prospects of scheduled castes and scheduled tribes.

Now I would like to mention a few words about Andhra Pradesh Government. You go and check the position in the districts. It is completely nil. If you come to the Secretariat, if you see the position in the category of Deputy Secretary, Joint Secretary, Under Secretary, Section Officer, etc. you will see that they only apply the reservation recruitment policy at the initial stage. This reservation is there only at initial stage. Not afterwards. But, instructions are clear from Home Ministry. These reservations shall have to be implemented in all categories right from LDC, UDC, SO, Under Secretary, Deputy Secretary, Joint Secretary and even up to the post of Secretary. But this is not being done, not only in Andhra Pradesh but even

in some other the States and even in some of the Ministries of the Government of India.

The other day, the Hon. Minister was giving an assurance in reply to a question put by an Hon. Member of this House in regard to the special tests for the posts of Stenographers which have been conducted for those belonging to Scheduled Castes and Scheduled Tribes I was very happy to hear him. He has taken a lot of initiative to conduct special tests for the Scheduled Castes and Scheduled Tribes to fill up the vacancies meant for them. I am glad that the Hon. Prime Minister has given directions in this regard. I would therefore request the Hon. Minister for Home Affairs kindly to entrust the job to the monitoring cell so that they can review this problem from time to time.

Sir, there are certain officers who are committed to this job. At the same time, I do not believe that Scheduled Caste men alone can safeguard the interests of the Scheduled Caste people. There are several other people who had done a lot for the cause of these people. For example, Dr. Ambedkar rose to the exalted position not because he belonged to Scheduled Caste but because of the help and guidance he got from a Maharaja who had helped him for his education. Likewise, Gandhiji had taken a lot of pains in protecting the interests of the Scheduled Castes and Scheduled Tribes. There are many others, like Rangaji, in my State and I can mention many names who are veterans who had worked for the cause of these people. So, it is not only the responsibility of the elected representatives belonging to the Scheduled Caste and Scheduled Tribe, but it is also the responsibility of one and all to come forward and work for the cause of the Scheduled Castes and Scheduled Tribes.

Now, coming to the question of promotions and recruitment, I would like to point that no doubt reservations are being implemented at the initial recruitment stage. But when the question of promotions comes, there are Confidential Reports which have to be taken into account. I also know about this because I have myself served in Government and led Govt. employees for some time But, unfortunately, there are a number of cases where you will find that the Confidential Reports of the Scheduled Castes and Scheduled Tribes do not seem to be quite good. You all know the reasons to some extent. I do not say that the Confidential Reports of all these people are very good. But one thing I would like to point out, that is, there should be an impartial committee which has nothing to do with the concerned Department who should be entrusted with the selection responsibility. This would definitely go a long way in these people getting fair play in the matter of promotions.

Sir, there are vacancies in different departments, reserved for these people. There are several advertisements to fill up these vacancies. But for want of qualified and eligible candidates these vacancies could not be filled up. I would therefore suggest that for filling up these vacancies the Government should notify these vacancies to all the Vice-Chancellors of the Universities all over the country who in turn forward them to various college authorities. At the same time, in the local newspapers also, these posts should be advertised. I do not think there is a dearth of candidates from these communities. Under the dynamic leadership and able guidance of our Prime Minister, Shrimati Indira Gandhi, there is an awakening in the Scheduled Caste and Scheduled Tribe people.

Sir, there is no doubt that thousands of hostels have been opened all over the country. Good number of boys have come from these hostels. If proper and sufficient training is given to these boys, I have no doubt why these boys cannot come up and even compete with the general candidates. So, I do not believe if they say that there are no candidates available I dare say that there are candidates available. I dare say there are eligible candidates who are available for various posts in the Government Departments and other public sector undertakings. Sir, it is most gratifying to note that you have opened training centres for these boys. Mr. Suraj Bhan has suggested in his Bill for special training centres for these people. There is already a provision in the Ministry of Home Affairs to train these people, to give them coaching for IAS

course, to give them coaching for various categories of posts in the Government of India and other Departments and the public sector undertakings. But at the same time I am sorry to say that these training centres are not working up to the expectations. I would therefore request the Hon. Minister kindly to come forward with iron hand to curb and punish the erring officials and take suitable action against them for ignoring the Government directives issued from time to time. I am happy that Mr. Suraj Bhan has brought forward a Bill but at the same time I am equally hopeful that the Hon. Minister will take all necessary steps to protect the interests of the Scheduled Castes and Scheduled Tribes and also come up with a comprehensive Bill soon so that in future people belonging to Scheduled Caste and Scheduled Tribe of this country can look forward to a bright future under the able guidance of the Hon. Minister.

*SHRI AJIT BAG (Serampore) : Mr. Chairman, I rise to support this Bill brought forth by Shri Suraj Bhan. But it is a matter of regret that even after 37 years of independence we have to debate on such a Bill in this august House. I heard the speeches of many members of the ruling party and they also narrated the atrocities committed on the members of the Scheduled Castes and Scheduled Tribes and various other indignities heaped on them over the question of reservation in services. They also mentioned about the practice of untouchability. This is a matter of regret that even after 37 years of independence this problem is persisting and we have to bring forward this type of Bill and to agitate for reservation in services for the SC and ST people on account of a total lack of political will on the part of the ruling party and the Government.

Medam, in this context I will like to point out that none of the members from the ruling party who spoke on this Bill has opposed it. They have also nothing to say against the objects and reasons which has compelled Hon. Shri Suraj Bhan to bring forth this Bill. But while deliberating on this Bill, they have also hinted at the doubt that this Bill will not be accepted because it has been brought forth by a member of the opposition. Even then, they have requested their Minister to bring forward a similar Bill on his own and to give effect to the measures suggested by Shri Suraj Bhan in the present Bill in the matter of reservation in the services for the SC and ST people.

Later in my speech, I will suggest some measures to solve this problem. Today the ruling party has brought the country to such a pass wherein the whole country is shattered and stands divided on various issues of caste, creed, community and religion. The weak people of scheduled castes and scheduled tribes are being exploited and deprived of their legitimate rights. In this situation we support this Bill for reservation in services for the SC/ST people and also the measures enumerated by the mover of this Bill for implementing them and to give them practical shape.

In the matter of reservation I am happy to state that after the Left Front Government came to power in West Bengal, they have implemented a legislation within their limited powers through which they have prohibited the dereservation of reserved posts on the false plea that 'suitable candidates were not available' etc. The West Bengal Government has prescribed that regular rosters shall have to be maintained in this respect and appointments must be made against the reserved posts according to those rosters. If suitable candidates are not found available, the time limit shall be extended and the vacancies added up year after year, This type of legislation has been made in West Bengal. Such measure has not been adopted in many other States as was said by many Hon. Members of the ruling party who referred to the situation prevailing in their respective States. No such legislation has been made in many States of the country.

Many things have been said here about matters of promotion. About promotions Madam I have to submit one thing that

*Original speech was delivered in Bengali.

feelings of disaffection and jealousy does naturally arise when a senior employee in unreserved post becomes due for promotion on the basis of his seniority but another person from the reserved quota supersedes him and is given promotion. This situation arises because a huge backlog has been created in matters of appointment in services against reserved posts. Till that backlog is cleared, such problems will keep on arising. Therefore we demand from the Government that this backlog must be cleared expeditiously and new posts must be created to fulfil the reserved quota of promotions. This is my amendment and recommendations and I hope that my friend Shri Suraj Bhan will accept the same. One of my friends here said a little while ago that over the last four years 25,000 reserved posts have been dereserved. This is how a fraud is being played and the SC/ST people are being deprived. Even if we are able to stop this process, how many of the millions of unemployed SC & ST people can be provided with jobs ? The reason is that among the SC/ST people those who get the minimum education adequate enough even for Class IV posts, are very small in number Even if some are found among the scheduled castes, practically none is available among the scheduled tribes. The reason being that the scheduled tribes people mostly live in forest areas and the interior backward areas where facilities for their education is practically non-existent. Therefore, a large number of those people do not come for such jobs. Then in the rural areas we find that all those people who comprise the weakest sections like share-croppers, landless agricultural labourers etc., who are not educated and cannot move to the cities and complete for their jobs are mostly scheduled castes and scheduled tribes people and they are the largest in number. Ours is an agricultural country where most of the people are dependent on land for their living. The poorest among them like agricultural labourers, share-croppers etc. are mostly SC/ST people. Now we must try to improve their economic conditions. If they are given ownership of land and a good share in the agricultural produce raised by them, then only their economic and social status will improve and they will be able to provide education to their children. The economic upliftment of these poor people is of the utmost importance and top priority must be given to this aspect. Then only it will be possible to take them on the road to progress. Thus we see that the basic problem is related to the question of land reforms. Unless the poor agricultural labourers and sharecroppers are given ownership of land and the right to enjoy the agricultural produce raised by them, their condition will not improve and they will not be able to educate themselves and their children and will not be able to compete for the jobs in services. Therefore, I say that the root problem is related to radical land reforms and economic upliftment of the SC/ST people who are mostly to be found among the landless agricultural labourers and share-croppers. Unless these people are given ownership of land and right to the produce, their economic status cannot improve and they cannot get adequate education to compete for the jobs.

MR. CHAIRMAN : Mr. Bag, you can continue on the next occasion. Now we have to take up the discussion under rule 193.

---

18 00 hrs.

DISCUSSION ON REPORTED ECONOMIC CRISIS IN LANGUAGE, NEWS AGENCIES LEADING TO STRIKE AND LOCKOUT IN "SAMACHAR BHARATI" AND STRIKE NOTICE BY THE WORKERS OF "HINDUSTAN SAMACHAR"

MR. CHAIRMAN : Now, discussion under rule 193. Shri Mohd. Asrar Ahmad.

SHRI MOHAMMAD ASRAR AHMAD (Budaun) : Sir, I rise to raise a discussion on the reported economic crisis in the language news agencies leading to strike and lockout in "Samachar Bharati" and strike notice by the workers of "Hindustan Samachar" and the action taken by the Government in the matter.

इस सम्बन्ध में जितनी गन्दगी है, उसको छोड़ते हुए, मुख्य-मुख्य बातों की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं। इस समय हमारे पास चार एजेन्सियां हैं—हिन्दी की

समाचार भारती और हिन्दुस्तान समाचार तथा अंग्रेजी की पी. टी. आई. और यू. एन. आई.। ये और जुबानों को भी कबर करती हैं। मगर दुख की बात है कि जहां इन एजेन्सियों के मन्थली या सालाना खर्चे का 90 प्रतिशत भाग सरकार वहन करती है, रोजाना इस सदन में डिस्कशन होती है कि हिन्दी को आगे बढ़ाया जाए तथा हमारे गांवों में मास-मीडिया तक हिन्दी में खबरें पहुंचाई जाती हैं, लेकिन हिन्दी एजेन्सियों का सिर्फ 25 प्रतिशत भाग सरकार वहन करती है, जबकि अंग्रेजी एजेन्सियों का शत-प्रतिशत भाग। मेरा सरकार से सुझाव है कि इन हिन्दी की दोनों एजेन्सियों को अधिक-से-अधिक रुपया देकर इनके काम को बढ़ाने की चेष्टा करें ताकि हमारी महामाननीया श्रीमती इन्दिरा गांधी जी के बीस-सूत्री कार्यक्रम को इम्पलीमेंट करने में आसानी हो, सरकार को इससे काफी मदद हो सकती है।

इसके बाद यहां लौक-आउट और स्ट्राइक आदि का जिक्र हुआ है। कोई भी आदमी लौक-आउट, स्ट्राइक या डिमोन्सट्रेशन तब तक नहीं करता, जब तक कि उस पर फिजीकली या मैन्टली टौर्चर न किया जाए। समाचार भारती में कर्मचारियों की महीनों की तनख्वाह गायब कर दी गई है, कर्मचारी खाने तक के लिए भूखों मर रहे हैं। फिर यदि वहां लौक आउट स्ट्राइक आदि होती है तो वह ही सम्भावित है। आखिर सरकार इतने दिनों तक क्यों चुप रही। जबकि उसका थोड़ा बहुत कन्ट्रोल उस पर था। फिर भी इतने दिनों तक क्यों सोती रही, किसने सोने को बाध्य किया। जिन कर्मचारियों या अधिकारियों को इसके लिए दोषी ठहराया जा सकता है, उनके विरूद्ध पता नहीं सरकार ने कोई कार्यवाही की या नहीं की। हमें सिर्फ इतना मालूम हुआ है कि कर्मचारियों और प्रबन्धकों के बीच कोई समझौता हुआ है। लेकिन समझौते तो होते रहते हैं, लेकिन उनको सही तरीके से कभी इम्पलीमेंट नहीं किया जाता। अब तक 15-20 रोज गुजर जाने के बाद भी उस फैसले को इम्पलीमेंट नहीं किया जा सका है। उस तरफ किसी का ध्यान नहीं है।

इसके अतिरिक्त मास-मीडिया के जरिए से, टैलैक्स और टैलीप्रिन्टर के जरिए से खबरें भेजी जाती हैं, मगर समाचार भारती हो या हिन्दुस्तान समाचार, सभी के कनैक्शन कटे हुए हैं और बहुत थोड़े से शेष हैं। हमें बगैर काम के तनख्वाहें देनी पड़ती हैं। इसके लिए सरकार ने अब तक कोई सर्वे नहीं किया कि कैसे इसके काम को आगे बढ़ाया जा सकता है और वास्तव में इन एजेंसियों का काम बढ़ रहा है या नहीं। यदि सिर्फ तनख्वाहें देने से ही इन एजेन्सियों का काम सुधारा जा सके तो मैं कुछ नहीं कहना चाहता। मगर जो तरीके से सामग्री वहां होनी चाहिए, जो चीजें होनी चाहिए, वे ठीक काम कर रही हैं या नहीं, हमें देखना चाहिए। दूसरी बात मेरी यह समझ में नहीं आती कि जब हम किसी काम पर आज एक लाख खर्च करते हैं, तो कुछ समय बाद उसके लिए दो लाख या उससे भी ज्यादा खर्चे की आवश्यकता होगी, क्यों जब उसका काम बढ़ेगा तो हमें ज्यादा बजट चाहिए, लेकिन इन एजेंसियों का बजट कई सालों से वहीं-का-वहीं टिका हुआ है। हिन्दुस्तान समाचार और समाचार भारती को 17 लाख रुपया मिलता है और यू. एन. आई. तथा पी. टी. आई. को एक करोड़ रुपया। जहां तक शहरों तक खबरें पहुंचाने का काम है, ठीक है, यह पैसा एक सीमा तक कुछ उद्देश्य की पूर्ति करता हो, लेकिन जब खबरों को जल्दी फैलाने का सवाल हमारे सामने आता है तो एक ही हल हो सकता है कि पी. टी. आई. को समाचार भारती से जोड़ दिया जाए और यू. एन. आई को हिन्दुस्तान समाचार से। इससे एक ओर तो खर्चे में कमी आयेगी, और उसके

साथ-साथ खबरें शीघ्रता के साथ पहुंचाने में हमें आसानी हो जाएगी। मगर सरकार ने इस पर भी अभी तक कोई ध्यान नहीं दिया। इसलिये मैं कहूंगा कि यह जो फर्क है रुपये का दोनों में वह क्यों है? आज भी जितने कर्मचारी हैं उनको पूरी तनख्वाह नहीं मिल सकी और भूखों मर रहे हैं। रोज सदन में होता है कि भूखों को शेड्यूल्ड कास्ट्स को इतना-इतना रुपया देते हैं। तो क्या इन एजेन्सीज में काम करने वाले शेड्यूल्ड कास्ट्स से भी गिरे हुए हैं और उनको पूछा तक नहीं जाता? रोज कहते हैं कि न्यूज एजेंसीज चाहे रूलिंग पार्टी की हों या विरोधी दल की वह सही खबरें नहीं छापती हैं। तो दुनिया का कायदा है जब उनका पेट नहीं भरेगा तो वह सही खबरें नहीं छापेंगी।

इमरजेंसी के पहले सरकार ने इन एजेंसीज के दो टुकड़े कर दिये थे। उसके बाद जनता सरकार ने 4 कर दिये। अगर फिर इनके दो टुकड़े हो जायें तो बहुत सी मुसीबतों से छुटकारा मिल सकता है। सरकार ने जब प्रेस कमीशन बैठा रखा है, उनकी दो मुख्य रिकमन्डेशन्स हैं। सरकार यहां कहती है कि हम उनको इम्पलीमेंट करेंगे। लेकिन अभी तक तो इम्पलीमेंट नहीं हुई। तो मैं सरकार से जानना चाहता हूं कि उनकी नीति क्या है? आया इन संस्थाओं को आप जिन्दा रखना चाहते हैं या नहीं? और अगर चाहते हैं तो किस तरीके से? इसका एक हल और भी हो सकता है कि स्वयं सरकार अपने कंट्रोल में ले ले और अपनी तरफ से चलाये, क्योंकि इस तरह से 'हिन्दुस्तान समाचार' और खास तौर से इस सरकार ने बी. जे. पी. के हाथ में बेचा था उस पर सब कंट्रोल बी. जे. पी. या आर. एस. एस. का है, उसमें अपोजीशन के ही कर्ताधर्ता हैं, लेकिन रुपया हमारा जाता है। हम चाहते हैं कि इस सोसाइटी को तोड़कर के एक नई सोसाइटी बनायी जाय।

इसी तरह से एक मांग यह भी है कि जनरल मैनेजर हो या कोई और उन्होंने भ्रष्टाचार किया। मैं उसे गिनाना नहीं चाहता, मगर इतना चाहता हूं कि उसकी आप अवश्य जांच करायें ताकि भ्रष्टाचार दूर हो सके।

इसके अतिरिक्त मैं यह जानना चाहता हूं जब मैंने काल अटेंशन दिया था और इसको कन्वर्ट कर दिया गया 193 में बगैर मुझसे पूछे, मैं खड़े का खड़ा रह गया, मैंने मूव भी नहीं किया और अपोजीशन ने मांग की कि इसको 193 में कर दिया जाय और उपाध्यक्ष महोदय ने जबरदस्ती आज 15 दिन के बाद पूरे 6 बजे मुझे यहां पर आना पड़ा। हमारे उपाध्यक्ष महोदय तो मंत्रियों को बचायेंगे, लेकिन मेरी बात कभी नहीं सुनेंगे। मैं खड़े होकर कहना ही चाहता था मगर उन्होंने कहा हां, हाँ। मुझे इसका दुख है।...

सभापति महोदय : अब आप विषय पर आइये।

श्री मोहम्मद असरार अहमद : इसलिये मैं चाहूंगा सरकार इस सिलसिले में अपनी नीति को बताये।

श्री कृष्ण प्रताप सिंह (महाराजगंज) : सभापति महोदय, इस देश में मात्र दो हिन्दी संवाद समितियां हैं। (1) समाचार भारती और (2) हिन्दुस्तान समाचार।...

श्री रामावतार शास्त्री (पटना) : नहीं 'यूनीवर्त' भी है।

श्री कृष्ण प्रताप सिंह : ठीक है। मगर इन दो की हालत अत्यन्त चिन्ताजनक है और हर वर्ष अपनी चिन्ता हम व्यक्त करते हैं और सरकार भी समय-समय पर आश्वासन देती है और कुछ-न-कुछ कार्यवाही करती है। 'हिन्दुस्तान समाचार' का प्रश्न हम लोगों ने

कालिंग अटेंशन के माध्यम से इसी सदन में उठाया था जिसमें श्री भगवत झा आजाद ने आश्वासन दिया था कि हम इसका प्रबन्ध सरकार के हाथ में लेकर चलायेंगे, अगर उनके संगठन से हमारा समझौता नहीं होता है। समझौता नहीं हुआ और उसके बाद 'हिन्दुस्तान समाचार' का प्रबन्ध दिल्ली प्रशासन ने अपने हाथ में ले लिया परन्तु उसमें कहां सुधार हुआ है, इस पर मैं बाद में आऊंगा।

'समाचार भारती' एक महत्वपूर्ण संवाद समिति है, जिसकी स्थिति आज बिगड़ी हुई है। इस पर हमें गम्भीरता से सोचना है कि कौन से ऐसे कारगर कदम उठाये जायें जिससे ये दोनों संवाद समितियां फिर से पुनरुज्जीवित हों ?

हमारे एक माननीय सदस्य ने कहा कि एक को पी. टी. आई. से जोड़ दिया जाये और एक को यू. एन. आई. से जोड़ दिया जाये। मेरा ख्याल है कि यह दोनों हिन्दी की समाचार एजेन्सियां हैं, इसलिये इनकी व्यवस्था अलग रहनी चाहिये और मेरा सुझाव है कि आप 'समाचार भारती' और 'हिन्दुस्तान समाचार' को एक साथ जोड़कर एक निगम बनाइये क्योंकि हर वर्ष सरकार इन्हें आर्थिक सहायता देती है और केवल कुप्रबन्ध के कारण ही हम समझते हैं कि हम इसको चलाने में सफल नहीं हो पाये हैं।

आप एक निगम बनाकर इसकी देखरेख अपने हाथ में लें। इस तरह की रिपोर्ट प्रेस कमीशन की है, कुलदीप नैय्यर कमेटी ने सिफारिश की है और पत्र समाचार संगठन ने भी इसी तरह की सिफारिश की है। इसलिये हम समझते हैं कि सरकार को इसे मानने में कोई दिक्कत नहीं होगी।

'समाचार भारती' में हमारे देश की राज्य सरकारों का 90 प्रतिशत हिस्सा है। जैसा मैंने बताया 'हिन्दुस्तान समाचार' आपने दिल्ली प्रशासन को सौंपा है, लेकिन इसके बाद भी हमें कारगर ढंग से इसमें सफलता नहीं मिली है। इसके दो-तीन कारण हैं।

ढाई वर्ष में इसके 4 प्रशासक बदले गये हैं, उनमें कोई वरिष्ठ पत्रकार नहीं लिया गया।

8 मैनेजर बदले गये हैं और एक महा-प्रबन्धक को 16 दिन में ही बर्खास्त कर दिया गया।

नालायक लोगों की बहाली की गई।

उर्दू, मराठी, गुजराती, उड़िया, असमिया, तेलुगु, पंजाबी और बंगला में समाचार देने के लिये उनको कोई सहायता नहीं दी गई।

प्रेस आयोग की दोनों रिपोर्टों को रद्दी की टोकरी में डाल दिया गया।

कुलदीप कमेटी की रिपोर्ट पर भी कोई विचार नहीं हुआ।

गृह मंत्रालय और शिक्षा मंत्रालय के भाषा विकास कोष से कोई मदद नहीं दी गई।

अंग्रेजी समाचार एजेन्सीज को आर्थिक सहायता दी जाती है। ये कारण हैं जिससे हिन्दुस्तान समाचार की स्थिति में हम काफी सुधार नहीं कर पाये हैं।

इसके अधिग्रहण के बाद, दिल्ली प्रशासन के हाथ में जाने के बाद जो रिपोर्ट है, वह एक नजर में मैं आपके सामने रखना चाहता हूं :—

इसमें ग्राहकों की संख्या अधिग्रहण के पहले 165 थी और उसके बाद 115 है। मासिक राजस्व पहले 2 लाख 10 हजार था और बाद में वह 1 लाख 80 हजार है। अन्य स्रोतों

से आय पहले 30 हजार प्रति माह थी और बाद में शून्य है। वेतन बकाया पहले 3 महीने का था और आज 13 महीने का है। बोनस बकाया पहले 2 वर्ष का था और अब 4 वर्ष का है। भविष्य निधि बकाया पहले साढ़े 4 लाख थी और आज 10 लाख। कर्मचारी राज्य बीमा बकाया पहले 1 करोड़ 20 लाख थी, आज 2 करोड़ 7 लाख है। डाक-तार विकास का बकाया पहले 9 लाख था, आज 18 लाख है।

इस तरह से हम देखते हैं कि इसमें भी हम व्यापक सुधार नहीं कर पाये। इसलिये मेरा सुझाव है कि दोनों एजेन्सियों को मिलाकर एक निगम बनाइये और इसका प्रबन्ध अपने हाथ में लीजिये।

कुशल-पत्रकारों को इसमें भेजिये ताकि इसको पुनरुज्जीवित किया जा सके और जो सस्ते व सुलभ ढंग से हिन्दी भाषा में या अन्य भाषाओं में जिला स्तर तक समाचार छापते हैं, जो अखबार निकालते हैं, उनको भी मदद मिले और सस्ती दर पर उनको समाचार मिलें। इसलिये इन दोनों एजेन्सियों को मजबूत करने में सरकार को सचेष्ट होना चाहिये।

श्री जयपाल सिंह कश्यप (आंवला) : सभापति महोदय, समाचार भारती और हिन्दुस्तान समाचार, हिन्दी की ये दो प्रमुख एजेन्सियां जिस संकट से गुजर रही हैं और उनके साथ जिस तरह का व्यवहार अब तक हुआ है, उससे प्रतीत होता है कि इस देश में हिन्दी की जो उपेक्षा हो रही है, ये संस्थाएं भी उस उपेक्षा का शिकार हो रही हैं।

प्रैस और विशेष रूप से देश की भाषाओं से सम्बन्धित प्रैस को अधिक बढ़ावा मिलना चाहिए, लेकिन जिस तरह से इन एजेन्सियों को हड़ताल और तालाबन्दी के संकट से गुजरना पड़ रहा है, मनमाने ढंग से लोगों को निकाला जाता है, नियुक्तियों में भी घपला हो रहा है और घाटा बराबर बढ़ता जा रहा है, उससे प्रकट है कि उनका एडमिनिस्ट्रेशन अपने कर्त्तव्य पालन में असफल रहा है और यह चिन्ता का विषय है।

पत्रकारिता हमारे प्रजातंत्र का स्तंभ और आधार है। जहां हम लेजिस्लेचर, जुडिशरी और एक्सीक्युटिव को महत्व देते हैं, वहीं पर हमारे यहां फ्री प्रैस भी होना चाहिए। लेकिन वहां पर फ्री प्रैस कैसे हो, जहां पत्रकार अपनी रोजी-रोटी के लिए जूझ रहे हों ?

हिन्दी हमारे देश की राष्ट्रभाषा है, जिससे देश की एकता हो सकती है। उस भाषा के साथ गुजराती, बंगला, तेलुगू, उर्दू और मराठी आदि हमारे राज्यों की भाषायें जुड़ी हुई हैं। अंग्रेजी इस देश की भाषा नहीं है। यहां ऐसे हालात पैदा कर दिए गए हैं, जिनमें अंग्रेजी खूंटा गाड़ कर बैठ गई है। लेकिन अगर हिन्दी और राज्यों की भाषाओं को विकास का मौका मिला होता, तो वे जन-जन तक पहुंची होतीं और उससे देश के लोगों की ज्ञान-वृद्धि हो गई होती।

मैं पूछना चाहता हूं कि हिन्दी तथा राज्यों की भाषाओं से सम्बन्धित इन समाचार एजेन्सियों के साथ भेदभाव क्यों किया जा रहा है। इंगलिश की एजेंसियों को 80-90 लाख रुपए आकाशवाणी और दूरदर्शन से दिलाए जाते हैं, जबकि हिन्दी की इतनी उपेक्षा की जा रही है कि उसकी समाचार एजेंसी को केवल 6-7 लाख रुपए मिलते हैं। वास्तव में हमें हिन्दी और देशी भाषाओं का पोषण करना चाहिए और उन्हें दस बारह गुना अधिक सहायता देनी चाहिए, लेकिन उनसे सम्बन्धित एजेंसियों को केवल नाम-मात्र की सहायता दी जाती है। अंग्रेजी देश के जन-जन की भाषा

नहीं है। वह देश के देहात और कस्बों में नहीं पढ़ी जाती। देश का बहुत बड़ा वर्ग उसको समझ नहीं पाता है। उसको बढ़ाने के लिए सरकार लाखों रुपए की व्यवस्था करे और हिन्दी की उपेक्षा करे, यह बहुत चिन्ता का विषय है।

अभी कुछ दिन पहले टेलीविजन पर बताया गया कि समाचार भारती और हिन्दुस्तान समाचार की एक परामर्शदात्री समिति बनी है, उसका अध्यक्ष इस सदन के माननीय सदस्य, श्री अरुण नेहरू को बना दिया गया है।

आचार्य भगवान देव (अजमेर) : श्री अरुण नेहरू का उनके साथ कोई सम्बन्ध नहीं है। कोई पेपर किसी बात को छाप देता है, तो वह वास्तविकता नहीं हो जाती। इसका खंडन हो चुका है। इस तरह की गलत बयानी करना उचित नहीं है।

श्री जयपाल सिंह कश्यप : या तो माननीय सदस्य इस्तीफा दे देंगे या मैं इस्तीफा दे दूंगा अगर रेडियो, टी वी पर यह न्यूज न आई हो। यह बात भी सही है कि अगले ही समाचार में उसका खण्डन भी किया गया था।

आचार्य भगवान देव : जब खण्डन कर दिया गया था तो उसको यहां पर कहने और गलत-बयानी करने की क्या जरूरत है ?

(व्यवधान)

श्री जयपाल सिंह कश्यप : टेलीविजन पर यह समाचार आता है कि इस परामर्शदात्री समिति का अध्यक्ष श्री अरुण नेहरू को नियुक्त कर दिया गया है।

सभापति महोदय : वह बात तो खत्म हो गई, उसको आप क्यों दोहरा रहे हैं ?

श्री जयपाल सिंह कश्यप : सभापति महोदय, प्रश्न यह उठता है कि उस समाचार का खण्डन करने की आवश्यकता क्यों पड़ी ? इसका मतलब यही है कि कुछ ऐसे खेल खेले जा रहे हैं जिससे कि इन हिन्दी समाचार एजेंसियों को कुछ लोगों द्वारा सत्ता का लाभ उठाकर अपने कब्जे में रखा जा सके।

जहां तक इनके कर्मचारियों की स्थिति का सम्बन्ध है, कितने लोगों को निकाला गया है, किस तरह से भर्ती की गई है और कितने अर्से से उनको वेतन नहीं मिल रहा है ? सरकार को तुरन्त ही दोनों हिन्दी एजेंसियों की सुरक्षा के लिए उनको संरक्षण देने के लिए और उनको जीवित रखने के लिए इतनी व्यवस्था अवश्य करनी चाहिए कि वे जीवित रह सकें। यदि यह एजेंसियां जीवित नहीं रहती हैं तो यह हमारी भाषा और हमारे देश का अपमान होगा। उनको जीवित रखना हमारा कर्त्तव्य है और उसके लिए सरकार को सहायता करनी चाहिए। हिन्दी भाषा के प्रचार के लिए सरकार ऐसा करती है, विदेशों के भी चक्कर लगाए जाते हैं तो हमारे देश की जो एजेंसियां हैं उनके लिए सरकार के द्वारा कम-से-कम एक करोड़ रुपए की व्यवस्था होनी चाहिए और उनको जीवित रखने का प्रयास किया जाना चाहिए। आज एक संस्था दिल्ली एडमिनिस्ट्रेशन के हवाले है और दूसरी एजेंसी कोआपरेटिव के अधीन चल रही है। उनमें इतनी हानि हो रही है कि एक-एक साल के वेतन नहीं दिए जा सके हैं। इनके अलावा जो दूसरी समाचार एजेंसियां हैं, अंग्रेजी भाषा की, उनमें 90 और 99 परसेन्ट तक शेयर राज्य सरकारों के हैं जबकि इन एजसियों में घाटा रहता है, पत्रकार नुकसान में रहते हैं। यदि सरकार उनको स्वयं नहीं चला सकती तो एक निगम बना दिया जाए। प्रेस कमीशन ने अपनी सिफारिशों में एक सिफारिश

यह भी की थी। प्रेस कमीशन की सिफारिशों को लागू करने में आप क्यों हिचकिचा रहे हैं ?

जहां तक इन एजेंसियों के प्रति भेदभाव बरतने का सम्बन्ध है, अखबारों के जो मालिक हैं वे अंग्रेजी टेलीप्रिंटर के लिए 20 हजार शुल्क देते हैं जबकि हिन्दी अखबार वाले 1700 रुपया ही देते हैं—यह कितना बड़ा भेदभाव है ? किस तरह से हिन्दी को दबाया जा रहा है और किस तरह से इन एजेंसीज को दबाने की कोशिश की जा रही है ? इसके जो संवाददाता हैं वह पार्ट-टाइम चल रहे हैं, उनको वेतन के नाम पर बहुत कम मिलता है। जिला, तहसील तथा अन्य स्तरों पर जो पार्ट-टाइम रिपोर्टर काम करते हैं उनकी कोई सुरक्षा नहीं है, उनका वेतन नाम-मात्र का है, 40-50 रुपए में वे कैसे काम चला सकते है ? इन संवाददाताओं पर भी पालेकर एवार्ड लागू किया जाना चाहिए और उनको वही वेतन व सुविधायें मिलनी चाहिए जिससे कि वे पत्रकारिता का काम सही एवं सुचारु रूप से कर सकें। एक विश्वास पैदा हो सके, वरना हम निष्पक्ष स्वतन्त्रता पत्रकारिता को इस देश में दे नहीं पायेंगे।

अभी समाचार भारती के महप्रबन्धक ने इस्तीफा दिया है, जिसकी मांग बराबर कर्मचारियों और संवाददाताओं द्वारा रही है कि उनको पद से हटाया जाए। कहा जाता है कि उनकी वजह से भ्रष्टाचार, कदाचार सारे का सारा चल रहा था। उनके कामों की वजह से एजेंसी फेल हो रही थी। मैं चाहता हूं कि इस बारे में सी. बी. आई. की इन्क्वायरी होनी चाहिए। जो लोग दोषी पाये जायें, उनको सजा दी जानी चाहिए। श्री यू. एस. गांधी द्वारा कभी एक नाम से और कभी दूसरे नाम से टेलीफोन होते रहते हैं और गलत काम करते हैं। दुर्भाग्य से हमारे देश में ऐसे लोग भी हैं, जो गलत नामों से काम कर सकते हैं। यह बड़े शर्म की बात है, इस पर मंत्री महोदय को ध्यान देना चाहिए।

जहां तक इसको जीवित रखने का सवाल है, यदि आप इसको निगम नहीं बना सकते हैं तो यू. एन. आई. और पी. टी. आई. एजेंसी के साथ एक-एक को जोड़ दीजिए। ताकि वे जीवित रह सकें और उनका काम सुचारू रूप से चल सके। कानून में भी ऐसी व्यवस्था कर दीजिए कि संवाददाताओं, प्रेस रिपोर्टर्स के कर्मचारियों का शोषण न हो सके। कानून इतना कमजोर है कि पालेकर एवार्ड आने से पहले ही सैकड़ों-लाखों कर्मचारियों को हटा दिया गया। इसकी वजह से हर जिले में सैकड़ों लोग प्रभावित हुए हैं। अनेक संवाददाता और पत्रकार इसके शिकार हुए हैं। संसद में भी मामला आया, लेकिन कोई सुनवाई नहीं की गई। उनको कोई इन्साफ नहीं मिल पाया। समाचार भारती के निर्देशक मंडल द्वारा यह कोशिश की जा रही है कि सामूहिक रूप से त्याग पत्र दे दिया जाए। ऐसा खेल खेला जाए ताकि संवाददाताओं और कर्मचारियों से बदला लिया जा सके। उनको इस तरह से विघटित कर दिया जाए कि कुछ लोगों को दूसरी एजेंसी में ले लिया जाए। इस ओर भी सरकार को ध्यान देना चाहिए। जिस तरह से बोर्ड आफ डायरेक्टर्स सामूहिक त्याग पत्र देकर डिजोल्व करने पर तुले हुए हैं, उनके ऐसा करने से पहले ही सरकार को ठोस कदम उठाना चाहिए। जिन लोगों को अभी तक वेतन नहीं मिला है, जो बोनस उनका तय है, इसको अदा करने के लिए सरकार को अपने पास से व्यवस्था करनी चाहिए।

यह मामला कई मंत्रालयों से जुड़ा हुआ है। सूचना मंत्री, शिक्षा मंत्री, श्रम मंत्री और गृह मंत्री—चारों मंत्री बैठकर इस सम्बन्ध में

परामर्श करके एक निष्कर्ष पर पहुंचें, ताकि इन दोनों समाचार एजेंसियों की रक्षा हो सके और उन्हें संरक्षण मिल सकें। वैसे श्रम मंत्री, श्री विरेन्द्र पाटिल और राज्य मंत्री श्री धर्मवीर द्वारा इसके समाधान के लिए प्रयास भी किया गया है। संवाददाताओं और कर्मचारियों द्वारा उनको दिल से धन्यवाद दिया है। मैं समझता हूं कि यदि इस समस्या के समाधान की इच्छा है, तो इसके समाधान में अधिक समय नहीं लगेगा।

इन शब्दों के साथ मैं चाहता हूं कि आप जल्दी से जल्दी दोनों एजेंसियों की समस्याओं के समाधान के लिए गोल मेज कांफ्रेंस बुलायें, उसमें उनके प्रतिनिधि, मालिक या डायरेक्टर्स वगैरह बैठें और सरकार के चारों मंत्रालयों के प्रतिनिधि बैठकर सारी समस्याओं की चर्चा करके उनका कोई समाधान निकालें। यही कहते हुए मैं माननीय मंत्री जी का विशेष रूप से इस ओर ध्यान दिलाता हूं ताकि इस समस्या का समाधान जल्द से जल्द हो जाना चाहिये और इन समाचार एजेंसियों को संरक्षण मिलना चाहिये।

श्री डी० पी० यादव (मुंगेर) : सभापति महोदय, मैं इन दो एजेंसियों के सम्बन्ध में माननीय सदस्यों के भाषण बड़े ध्यान से सुन रहा था। उन्होंने कुछ सुझाव भी दिये हैं। मुझे कोई नया सुझाव नहीं देना है। मैं चाहता हूं कि ये दोनों समाचार एजेंसियां फलें-फूलें, पनपें और बढ़ें। कैसे बढ़ें — यह सम्यक रूप से माननीय मंत्री जी को सोचना है। हिन्दी का विकास हो, हिन्दी समाचार एजेंसियों में लगे हुए लोग किसी-न-किसी तरह से अपनी प्रतिष्ठा कायम रखते हुए इसकी सेवा कर सकें — ऐसी मैं विनती करूंगा।

मैं अभी श्री जयपाल सिंह कश्यप का भाषण सुन रहा था, मुझे विशेष कुछ नहीं कहना है, लेकिन इधर समाचार भारती को लेकर कुछ बातें अखबारों में आई हैं, उनके जनरल मैनेजर को लेकर कुछ बातें आई हैं। मैं किसी व्यक्ति के पक्ष या विपक्ष में या बचाव में बोलने के लिये खड़ा नहीं हुआ हूं, लेकिन मैं यह जरूर कहना चाहूंगा कि जो व्यक्ति इस सदन का सदस्य न हो, उस पर डायरेक्ट एलीगेशन लगाना हम लोगों की मर्यादा के अनुरूप नहीं होगा। समाचार भारती या हिन्दुस्तान समाचार, जो भी एजेंसी हो या उसके जो भी कर्मचारी हों, चाहे वे जनरल मैनेजर हों या संवाददाता हों या पीअन हों, अगर उन्होंने कोई अपराध किया है, कोई गलती की है, तो उस पर प्रापर एन्क्वायरी होनी चाहिये तथा उसके लिये नियम बने हुए हैं। इसमें कम्पनी ला अफेअर्स का मामला उठता है, कम्पनी ला अफेअर्स वाले उसको देख सकते हैं। मंत्रालय भी इसमें इन्टरफीअर कर सकता है, एक इण्डि-पेंडेंट बोर्ड बना सकता है, वह भी इन्क्वायरी कर सकता है, लेकिन जो व्यक्ति इस सदन का सदस्य नहीं है उस पर डायरेक्ट एलीगेशन लगाना उचित नहीं है।

जहां तक इन दोनों समाचार एजेंसियों की वित्तीय स्थिति का सवाल है, मैं देख रहा हूं ये प्राय: घाटे में चल रही हैं। आज से नहीं 1980 से इनमें घाटे की प्रक्रिया चल रही है। इसके एम्पलाइज, खासकर संवाददाता जो इन एजेंसियों में लगे हुए हैं, दूरदराज के शहरों में या जिलों में लगे हुए हैं—उनको बहुत परेशानी है। उनके सामने जीवन-यापन का सवाल पैदा होता है। उन्हें कैसे विश्वास दिलाया जाय कि कल उनका भविष्य खराब नहीं है—यह आपको अवश्य सोचना चाहिये। उनका भविष्य खराब न हो; वे दृढ़ता से, मजबूती से निष्पक्ष समाचार दे सकें और हिन्दी की सेवा कर सकें—इस तरह की व्यवस्था हमको करनी चाहिये।

मैं विशेष न कहकर यही सुझाव देना चाहता हूं—मंत्रालय के स्तर पर एक छोटी समिति गठित कर लें जिसके सामने सभी पक्षों को बुला कर उनकी बात सुन लें। एम्पलाइज, मैनेजमेंट, बोर्ड आफ डायरेक्टर्स सबको सुनें और जो फैसला आप करें आपका वह फैसला अन्तिम हो। किसी इण्डिपेन्डेंट स्माल कमेटी से जांच करवा लें और उसके जो सुझाव आयें उनको अमल में लायें। इन्हीं चन्द शब्दों के साथ मैं मांग करता हूं कि इन दोनों एजेंसीज को मजबूत बनाने के लिये, सुदृढ़ बनाने के लिये, सरकार शीघ्र उपाय करे।

श्री रामलाल राही (मिसरिख) : अधिष्ठाता महोदय, मुझे घर जाना था, आपने मुझे बुला कर जो कृपा की है उसके लिये आपको धन्यवाद देता हूं। मुझे बहुत ज्यादा नहीं कहना है—इस बात का दुख होता है कि इस देश में जिसकी राष्ट्रभाषा हिन्दी है, वहां हिन्दी में समाचार निकालने वाली एजेन्सीज संकटग्रस्त हों, उनमें काम करने वाले संकटग्रस्त हों और वे घाटे में चल रही हों और उनकी उपेक्षा हो और समाचार एजेंसियां जो उस भाषा में चल रही हैं, जिसको विदेशी भाषा कहा जाता है, वे अच्छे ढंग से चल रही हों, उनकी हर तरह से मदद की जाती हो—यह इस देश के लिये और इस सरकार के लिये बड़े शर्म की बात है। मैं तो यह मानकर चलता हूं कि इस देश से अंग्रेज चले गये लेकिन अंग्रेजियत नहीं गई। सरकार भी अंग्रेजों के रास्ते पर चल रही है और माफ कीजिए अगर मैं यह बात कहूं कि उस रास्ते पर केवल इसलिए चल रहे हैं और अंग्रेजी को हमने इसलिए अपनाया है कि आम व्यक्ति इस देश की सरकार की भाषा, सरकार का काम, सरकार की चालाकी, सरकार की चतुराई और किस तरह से वह लूट-खसोट का काम करती है, उसको आम जनता न जान सके क्योंकि वह अंग्रेजी पढ़ी-लिखी नहीं है। आज आम आदमी अंग्रेजी नहीं जानता गांव की अपनी भाषा जानता है और इस देश का 75 परसेन्ट व्यक्ति ऐसा है, जो हिन्दी को जानता है, समझता है, लिख लेता है, पढ़ लेता है और बाकी जो 25 प्रतिशत हैं, वे ऐसे लोग हों जो हिन्दी लिख न पाते हों लेकिन समझ तो वे भी लेते हैं। तो मेरा यह आरोप है कि इन 37 सालों में आपने हिन्दी को प्रोत्साहन केवल इसलिए नहीं दिया कि इस देश के 70 करोड़ लोग आपकी चालाकी और चतुराई को न समझ सकें।

'हिन्दुस्तान समाचार' और 'समाचार भारती', इन दोनों एजेंसियों के मामले मेरे पास भी आए थे और जब यह मामला मुझे मालूम हुआ, तो मुझे याद है, मेरे पास कापी भी है, कि 14.12.83 को मैंने प्रधानमंत्री जी को ब्यौरे के साथ यह दो पेज का पत्र लिखा और इस पत्र की कापी सूचना और प्रसारण राज्य मंत्री को भी भेजी। प्रधानमंत्री जी के पास से मेरे पास यह जवाब आया कि मैंने इसको संबंधित मंत्री को भेज दिया है और वे उस मामले को तय करें और सुनिश्चित करें। मंत्री जी की ओर से उनके पी. ए. का जवाब मेरे पास यह आया कि मंत्री जी अभी हैं नहीं, जब आएंगे, तो उनके सामने पेश किया जाएगा। मुझे दुख के साथ कहना पड़ता है कि यह पत्र 14.12.83 का है और तीन महीने से ज्यादा हो गये हैं लेकिन मंत्री जी ने यह मुनासिब नहीं समझा कि उनको जो पत्र प्रधानमंत्री जी ने भेजा है, उसको देखें और पढ़ें कि उसमें क्या है और यह देखें कि क्या संकट है, क्या मुसीबत है। तो यह उपेक्षा क्यों की जा रही है। वे इसके बारे में क्या मदद कर सकते हैं, इसकी उनको कोई चिन्ता नहीं है और कोई कार्यवाही उन्होंने आज तक नहीं की है। अगर की होती तो मुझे लिखते और उसकी जानकारी मुझे होती। दोनों एजेंसियां संकट में चल रही हैं। हमारे

मित्र बता रहे थे और उन्होंने आंकड़े भी दिये हैं और मुझे भी मालूम है कि इसकी ग्राहक संख्या घट रही है और इन एजेंसियों की मासिक आय घट रही है और टेलीप्रिन्टर का लाखों रुपया बकाया पड़ा हुआ है। अगर मैं आपको एक बात बताऊं तो आपको बड़ा ताज्जुब होगा। आप संभवत: जानते होंगे कि इन दोनों एजेंसियों के जो हिस्से हैं, 95 प्रतिशत सरकार ने खरीद लिये हैं और इन एजेंसियों के चलाने वालों को उसने अपने कब्जे में कर लिया है। सरकार की नीयत खराब है। अगर सरकार ने 95 फीसदी हिस्सा ले लिया है और उनके नियंत्रण में लोग काम कर रहे हैं, तो क्या वजह है कि घाटे में ये एजेंसियां चल रही हैं। इससे साफ जाहिर है कि इसके पीछे राजनीतिक कारण हैं और राजनीतिक कारणों से इन एजेंसियों को दबाया जा रहा है, लेकिन इस देश की सरकार को माननीय श्रम मंत्री जी को, प्रधानमंत्री जी को और सूचना मंत्री जी को यह समझना चाहिए कि हम भारतीय हैं, हिन्दुस्तानी हैं, हमने इस देश की भाषा को हिन्दी स्वीकार किया है और हिन्दी में छपने वाले पत्र और पत्रिकाएं तथा समाचार, जो आम आदमी तक पहुंचते हैं और आम आदमी को आपकी कथनी और करनी को बताते हैं, अगर वे मर जायेंगे, तो फिर आपके पास क्या रह जाएगा। किसी देश में राष्ट्र भाषा के सम्मान की मैं एक छोटी सी कहानी कहना चाहूंगा। उसके बाद में अपनी बात समाप्त कर दूंगा। सन् 1978 में मुझे ज़ी. डी. आर. जाने का मौका मिला। पूर्वी जर्मनी में मैंने कई जगह जाकर देखा, बहुत जगह लोगों से मिला। मैं आपको बताना चाहता हूं कि वहां पर अंग्रेजी पढ़ने और जानने वाले लोग थे, लेकिन मीटिंगों में, बैठकों में एक व्यक्ति भी ऐसा नहीं था जो अंग्रेजी में बात कर रहा हो। हमारे यहां तो घर में चाहे कुछ भी करते हों लेकिन यहां तो अंग्रेजी के अलावा बात नहीं करेंगे। जर्मनी में एक यूनिवर्सिटी में वहां के डीन ने प्रोफेसरों ने हम लोगों को स्वागत करने के लिए बुलाया। शाम को 6 बजे सब लोग पहुंचे, सबने स्वागत किया और अपनी-अपनी बात कही। इसके बाद बी.सी. महंती जो अब स्वर्गवासी हो चुके हैं, वे जब अंग्रेजी में बोलने लगे तो सारे प्रोफेसर और डीन खड़े हो गए। उन्होंने कहा कि ये आप क्या बोल रहे हैं। यह कौन-सी भाषा है। आपकी राष्ट्र भाषा तो हिन्दी है बहुत तोड़-मरोड़ करके जवाब देने की कोशिश की कि बहुभाषी देश है, हमारी उड़िया है, पंजाबी है, तमिल है, लेकिन उन्होंने कहा कि आपकी कौन-सी भाषा है। आप किस प्रदेश के हैं। आप जिस प्रदेश के हैं आप उसी भाषा का इस्तेमाल क्यों नहीं करते हैं ? हमें शर्म है कि आप हिन्दुस्तान के लीडर बनकर के आए हैं और इस तरह से विदेशी भाषा का इस्तेमाल करते हैं।

आजादी के 37 सालों के बाद भी आप देश को भाषा के नाम पर बदनाम कर रहे हैं। मेरा आरोप है कि यह जान-बूझकर किया जा रहा है। ये दोनों एजेंसियां हिन्दी का विकास कर रही हैं। इनके द्वारा पत्र-पत्रिकाएं छपकर आम जनता तक पहुंचती हैं। उसमें आप अवरोध पैदा करना चाहते हैं ताकि यह बन्द हो जाए। आवाज न पहुंचे और आप इसी तरह से लूट का राज करते रहें। इसी तरीके से नम्बर एक और नम्बर दो नागरिकता का जीवन बिहार में है। लोग इस देश में रहें। नम्बर एक के राज करने वाले हैं और नम्बर दो के गांवों में रहने वाले। राज करने वालों का प्रयास है वे न जान पाएं कि आप यहां पर किस तरह से ऐशो-आराम की जिंदगी बसर कर रहे हैं। आप लोग कैसे बंगलों में रहते हैं। किस तरह से आप लोग हवाई जहाज में सफर करते हैं। किस तरह से हम लोग गाड़ी में सफर करते हैं। ये सब बातें वे लोग न जान सकें।

अधिष्ठाता महोदय, मेरा निवेदन है कि ये दोनों एजेंसियां आज बड़े संकट में हैं। श्रम मंत्री और सूचना और प्रसारण मंत्री को एक हफ्ते के अन्दर प्रधानमंत्री जी से परामर्श करना चाहिए और इसका हल निकालना चाहिए। इनका घाटा पूरा किया जाना चाहिए। ये दोनों एजेंसियां चलाई जाएं। 95 प्रतिशत हिस्से सरकार ने इसके खरीद लिए हैं। अगर आप इसको नहीं चला पा रहे हैं तो निगम को सौंप दीजिए। एक निगम बना दीजिए। अन्त में मैंने जो पत्र लिखा था उसको दो मिनट में आपकी आज्ञा से पढ़कर अपनी बात समाप्त करता हूं। मैंने इस पत्र में लिखा था कि क्या कठिनाई है इसका समाधान क्या है। 30 वर्ष पुरानी संवाद समिति को नियमित रूप से चलाने के लिए क्या उपाय किए जाएं, इस पर विचार किया जाए। यह पत्र मैंने प्रधानमंत्री जी को लिखा था।

सभापति महोदय : पत्र मत पढ़िए, आप अपने शब्दों में बता दीजिए। पत्र का उल्लेख तो आपने कर ही दिया है।

श्री रामलाल राही : दूसरा यह था कि क्या इस संवाद समिति को चलाने के लिए अतिरिक्त साधनों की आवश्यकता है। यदि हां, तो सरकार इसमें कुछ योगदान कर सकती है, इस पर विचार हो। ये बातें मैंने अपने पत्र में लिखी थीं। इस संवाद समिति की जर्जर स्थिति को देखते हुए नयी नियुक्तियां करने के क्या कारण है? इस पर विचार होना चाहिए। घाटे पर चल रही यह संवाद समिति कैसे ऐसी स्थिति में आए कि घाटा पूरा हो, कर्मचारी नियमित रूप से वेतन पा सकें तथा जो बकाया इस संवाद समिति पर विभिन्न प्रकार का बढ़ गया है, वह कैसे अदा किया जा सके। विभिन्न स्थानों पर काम करने वाले जिन लोगों को इस संवाद समिति के प्रशासकों ने बर्खास्त किया है, उस पर विचार हो और उनकी पुरानी सेवाओं को देखते हुए उनको पुनः पूर्ववत् लेने पर विचार हो। अन्त में, निवेदन करना चाहूंगा कि यह लैटर विस्तार से मैंने लिखा था। अगर इस पर विचार किया होता तो कुछ काम चल जाता। बड़ी खुशी हुई कि आज सदन में इस विषय पर चर्चा हो रही है। इन दोनों एजेंसियों की आर्थिक स्थिति को सुधारने का काम किया जाए। एक निगम बनाया जाए, जिसके तहत ये दोनों एजेंसियां काम करें। हिन्दी का प्रचार-प्रसार हो, हिन्दी समाचार सारे देश के अन्दर फैले। लोग उसे पढ़ें और राष्ट्रभाषा हिन्दी के प्रति लोगों के मन में आदर पैदा हो।

श्री चन्द्रपाल शैलानी (हाथरस) : परम आदरणीय सभापति जी, यही बड़ी विडम्बना है कि आजादी के 37 सालों के बाद भी अपने देश की भाषा हिन्दी ही नहीं बल्कि देश की जितनी भी भाषाएं हैं, वे सुचारू रूप से काम नहीं कर पा रही हैं। हमारे देश में हजारों की संख्या में पत्र-पत्रिकाएं निकलती हैं। लेकिन, जितना सर्कुलेशन अंग्रेजी अखबारों या पत्रिकाओं का है, उतना हिन्दी या दूसरी भाषाओं का नहीं है। इसका मतलब यह है कि हम अपने देश की भाषा में कोई काम नहीं करना चाहते या हमको अपनी भाषा प्यारी नहीं है। यही वजह है कि हिन्दी तथा दूसरी भाषाओं का जो स्टेटस होना चाहिए, वह नहीं है। प्रैस ट्रस्ट आफ इण्डिया और यू. एन. आई. के विषय में आज तक यह सुनने को नहीं मिला कि ये बहुत ज्यादा आर्थिक संकट से गुजर रही हों या कभी उनका काम ठप्प हुआ हो या उनके कर्मचारियों के रास्ते में किसी प्रकार की बाधाएं आई हों। कुछ वर्षों से हम यह सुन रहे हैं कि समाचार भारती और हिन्दुस्तान समाचार की आर्थिक स्थिति अच्छी होनी तो दूर रही, जिस तरह की पहले थी, वैसी भी नहीं है। हर रोज इनके कर्मचारी तन्ख्वाह, बोनस, एडवान्स व पेमेन्ट

आदि के लिए रोते रहते हैं। दिल्ली में इनके जो लोग रहते हैं, उनके बारे में यह पता लगाया जाए कि उन्हें कितनी तन्ख्वाह मिलती है और किस तरह से वे जीवन-यापन करते हैं ? जब दस-दस महीनों से उनको तन्ख्वाह नहीं मिलेगी तो वे किस प्रकार से अपनी गुजर-बसर करेंगे ? अगर एक मजदूर को कहा जाए कि भूखे रहकर काम करो तो वह कितना काम करेगा ? ईमानदारी से करेगा या बेईमानी से करेगा ? इसका अन्दाजा आप स्वयं, पूरा सदन और देश की जनता लगा सकती है। पत्रकार चाहे किसी भी एजेंसी में काम करते हों या अखबार में; उनके काम को मैं बड़ा जोखिम का काम समझता हूं।

क्यों, अगर सीमाओं पर युद्ध हो रहा हो या समुद्र में तूफान अथवा चक्रवात आ रहे हों, नदियों में बाढ़ आ रही हो या कहीं दंगा, फसाद हो रहा हो, पत्रकार किसी की परवाह नहीं करता, वह अपनी ड्यूटी को निभाता है। भले ही चाहे उसे कोई चोट लगे या उससे भी कोई बुरा अंजाम निकले, लेकिन वह अपनी जान को जोखिम में डालकर समाचार एकत्रित करके लाता है और पूरी दुनिया, देश और जनता को उन समाचारों से अवगत कराता है। इसलिए मैं पत्रकार के काम को बड़ी महानता और बहादुरी का काम समझता हूं। लेकिन जब उसको पेट भर रोटी न मिले, कई महीनों तक उसे तनख्वाह न मिले तो उसके दिल पर क्या बीतेगी, वह आप अच्छी तरह से अंदाजा लगा सकते हैं।

18.52 hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

माननीय उपाध्यक्ष जी, मैं अभी तक यह नहीं समझ पाया हूं कि जब केन्द्रीय सरकार भरपूर मदद देती है, राज्य सरकारें भरपूर मदद देती हैं, इसके अलावा समाचार भारती के प्रबन्धक बैंकों से ओवर ड्राफ्ट लेते हैं, कस्टमर्स से पैसा लेते हैं, लेकिन उसके बावजूद भी घाटे में चलते हैं। मैं नहीं समझ पा रहा हूं कि आखिर इसके पीछे कारण क्या है, जिसकी वजह से यह एजेंसी घाटे में चल रही है और ठीक तरह से अपने कर्मचारियों को मेन्टेन नहीं कर पा रही है। यदि इस मामले की गहराई में जाया जाए तो एक ही बात सामने आती है कि इसके प्रबन्ध में कहीं-न-कहीं गड़बड़ी है। यहां मैं अपनी जुबान से कोई अपशब्द नहीं कहना चाहता, मैं नहीं चाहता कि कोई ऐसी बात कहूं जो किसी को बुरी लगे, मैं नहीं चाहता कि कोई मेरी बात को दूसरे मायनों में ले, लेकिन इतना जरूर है कि समाचार भारती महत्वपूर्ण संस्था होते हुए भी इसकी आर्थिक स्थिति खराब है और उसको ठीक करने के लिए कोई प्रयत्न नहीं किये जा रहे हैं, तो इसकी जड़ में जाना पड़ेगा और उस कमी को दूर करना पड़ेगा। श्रीमन्, मैंने बहुत से लोगों से यह बात सुनी, अखबारों में भी पढ़ा और अनेक सोर्सेज से पता लगाया कि इस संस्था के प्रबन्ध में बहुत ज्यादा गड़बड़ी है ! इसमें चाहे जनरल मैनेजर हों, एडीटर हों या कोई दूसरे पदाधिकारी हों, वे अपनी ड्यूटी को सही तरीके से, ईमानदारी और वफादारी के साथ, अंजाम नहीं दे रहे हैं और इस एजेंसी के हित में काम नहीं कर रहे हैं। गत 21 मार्च को, जब समाचार भारती के कर्मचारियों ने अपने वेतन की मांग करते हुए कलमबंद हड़ताल की तो उसी दिन तीन बजे वहां के जनरल मैनेजर ने बगैर बोर्ड आफ डायरैक्टर्स की अनुमति के, बिना अध्यक्ष से अनुमति लिए, उसमें ताला डाल दिया और गैर-कानूनी तरीके से वहां से चले गए। इस कारण वहां तालाबंदी हो गई। फिर हड़ताल हुई और इससे उस एजेंसी के

कर्मचारियों में रोष और असंतोष व्याप्त हो गया। मेरा कहने का मतलब है कि जब वहां ऐसी स्थिति है, तो उसका समाधान कब तक होगा। जब तक हमारे देश में हिन्दी में काम नहीं होने लगेगा तब तक यह समस्या हल होने वाली नहीं है। क्योंकि हमारे देश में अधिकतर लोग हिन्दी या अपनी भाषाओं में काम करते हैं। बहुत कम लोग अंग्रेजी समझते और बोलते हैं। अंग्रेजी जानने वाले अधिकतर बड़े-बड़े शहरों में रहने वाले कुछ लोग ही हैं। वरना ज्यादातर लोग देहातों में रहते हैं और अपनी-अपनी भाषाएं या हिन्दी का प्रयोग करते हैं। वे अंग्रेजी नहीं समझते। हमारे देश में अनेकों छोटे-छोटे अखबार निकलते हैं और वहां पर इन एजेन्सियों के द्वारा ही समाचार जाते हैं। इसलिए हिन्दी की दोनों एजेन्सियों को ज्यादा-से-ज्यादा प्रोत्साहन दिया जाना चाहिए। लेकिन जब इनके प्रबन्ध में ही गड़बड़ी है तो सरकार को उसका हल ढूंढ़ना चाहिए।

श्रीमन्, जहां तक इस एजेंसी का सम्बन्ध है, पिछले पांच साल से इसके हिसाब का ऑडिट नहीं कराया गया है और लगभग इतने ही समय से इसकी आम सभा की बैठक भी नहीं हुई है और कोई भी महत्वपूर्ण निर्णय लेने से पूर्व प्रबन्धक बोर्ड आफ डायरेक्टर्स की मीटिंग नहीं बुलाते। यहां तक कि अपने उच्च अधिकारियों या पदाधिकारियों से परामर्श भी नहीं करते। अपनी मनमानी चलाते हैं। इसलिए मेरा आपसे निवेदन है कि इस एजेंसी के सामने दयनीय स्थिति उत्पन्न होने के कारण इसकी लगभग 35 न्यूज सेंटर्स बंद हो चुकी हैं और 9 से ज्यादा दफ्तरों में तीन महीने से लेकर 18 महीनों तक का लोगों को वेतन नहीं मिला है।

यह सारी चीजें हैं जिन पर सदन को गम्भीरता से विचार करना चाहिये। अगर सरकार समय रहते नहीं चेती और कोई ठोस कदम नहीं उठाया तो कहीं यह एजेन्सीज बन्द न हो जायें। इन्हें जिन्दा रखना देश हित में जरूरी है। इसलिये मैं सरकार से निवेदन करूंगा कि वह इस विषय पर गम्भीरता से विचार करे और जल्दी-से-जल्दी कर्मचारियों के नेताओं को बुलाकर बातचीत करे और उनकी समस्याओं, परेशानियों को सुनकर जल्दी-से-जल्दी दूर करे। मेरा सुझाव है कि जितने कर्मचारियों की तनख्वाह बाकी है वह तुरन्त दी जाय ताकि उनमें काम के प्रति दिलचस्पी पैदा हो और वह ईमानदारी से अपनी ड्यूटी अंजाम दे सकें।

सरकार के पास इन एजेन्सीज के स्थाई हल के लिये क्या कार्यक्रम है? क्या सरकार इस बात पर विचार कर रही है कि इनका प्रबन्ध अपने हाथ में ले? यदि हां, तो कब तक अपने हाथ में ले लेगी और यदि नहीं तो सरकार को क्या दिक्कतें हैं वह बतायें।

इन एजेन्सी के जनरल मैनेजर के खिलाफ बड़ी गम्भीर शिकायतें हैं। विदेश में जाने, होटलों में रहने, जरूरत से ज्यादा पैसा खर्च करने के और फंड्स का दुरुपयोग करने के। और हमें चाहे उतनी शिकायतें न हों, लेकिन कर्मचारियों को ज्यादा शिकायतें हैं जिनकी वजह से यह एजेन्सी चल रही है। मैं जानना चाहता हूं कि कहा जाता है कि जनरल मैनेजर ने इस्तीफा दे दिया है, क्या सरकार उनके कार्यकलापों की सी०बी०आई० द्वारा जांच कराना चाहती है? यदि हां, तो इसकी घोषणा कब तक कर दी जायगी। इन एजेन्सीज को जिन्दा रखने और आर्थिक रूप से समृद्धशाली बनाने और कर्मचारियों की मुसीबतों को दूर करने का सरकार का परम कर्तव्य है, आप उनकी समस्याओं को हल करें और अगर मैनेजमेंट में गड़बड़ी करने वाले लोग हैं तो उन्हें ढूंढकर उनके खिलाफ कार्यवाही होनी चाहिये और जो

ईमानदारी से देश और एजेन्सी के हित में काम करते हैं ऐसे कर्मचारियों की हर तरह से मदद की जानी चाहिये ।

इन शब्दों के साथ अपनी बात समाप्त करता हूं ।

MR. DEPUTY SPEAKER : Hon. Members, it is now 7 O'clock. There are about six Hon. Members to speak Only such of those Hon. Members who are to speak are sitting. May be, a few exceptions are there. Exceptions will be there in everything. I would request the Hon. Members not to take more than seven to ten minutes each. Then the Minister can reply at 8 O'clock. He will take some time, and we may be able to adjourn by 8.30 p.m. All of you must cooperate. Prof. Rup Chand Pal.

SHRI G.M. BANATWALLA (Ponnani): Sir, you have remarked that six or seven Hon. Members are to take part in this and only those are sitting here. Please expunge it from the record because it raises the question of quorum.

MR. DEPUTY SPEAKER : I note it. But I have not mentioned the precise number.

PROF. RUP CHAND PAL (Hooghly) : A very serious situation has developed with regard to the language ageney—*Hindustan Samachar* and *Samachar Bharati*. There are strike notices. Everyone is afraid that there may be a lock-out and the employees may be compelled to go on strike. This is the situation...

The worst ever crisis has engulfed these two language agencies. This situation has not developed overnight. You know the history. You remember the emergency days......

MR. DEPUTY SPEAKER : If you have not forgotten, I have not forgotten.

PROF. RUP CHAND PAL : Consequent upon the merger of *Samachar* it was decided that the Government should pay some grant-in-aid to cover the differential of salary of the people who were working and there was some formula and also how to calculate that formula was decided. It was said that—from 14.4.78 that was effective—for the first three years the Government would pay 100% and for the next 3 years there will be an annual reduction at the rate of 25%. But in the meantime the Palekar award has been announced and now the problem cropped up That was in October 1980—something like that. So the question how to fix up the salary according to the Palekar award question cropped up. A new complexity developed and ultimately it was decided that regarding the ex-Samachar employees who continued in service, the differential will be fixed between the period 1.4.80 and 30.9.80 and in such a formula things were developed. But these two language agencies were being managed in such a manner—one a co-operative and the other not a co-operative but a regular organised agency. Both of them became sick. Industries in our country grow sick. And which are the factors which contribute to that ? As it is in the case of other industries, as it has come out according to one Reserve Bank of India report, mostly it is due to mismanagement. Here also it was because of mismanagement in the co-operative *Hindustan Samachar*. Because of mismanagement they had to be taken over. Administration was superseded and administrators had to be appointed and more than three administrators were appointed. Mismanagement—what sort of mismanagement ? Diversion of money, corruption, fraud—all these things continued. But the Government whose responsibility it is to help develop a language agency in a big country like ours and more so, when it was under the Government itself, did not take at the appropriate time the right steps to save these language agencies. So the question arose—did not the Government know it ? And if the Government knew it, why did the Government allow the situation to come to such a pass ? Was there any intention ? Is it related politically in any way to the merger question or the Government has something in mind and it wants that these two agencies should die. The basic thing is that it is facing closure. Because the Labour Ministry is present here to give the reply, I am not going into questions which cannot be covered by the Labour Ministry.

The governments policy regarding the language agencies, regarding payment formula of All India Radio and Doordarshan to these agencies and several other factors have already been raised several times but we are concerned about the employees. A large number of employees who have rendered dedicated service to these language agencies for all these years and served the nation in the best possible capacity are facing starvation. We would like to know what urgent steps the Government can take to save these agencies and also the employees. They are in a very-very bad shape. For months together the salaries have not been paid. Bonus has not been paid for three to five years and the dues to P & T amount to several lakhs of rupees. The number of subscribers is coming down. All these things have been referred to and, as such, I am not going into the same.

Thequestio n is how to save them. One of the suggestions is to merge and set-up an autonomous corporation. My question is what policy government should take up. In a free country government should encourage the development of a language agency. Several times in the past on different occasions the Ministers have made statements from which it can be concluded that government wants—at least on the face of it—that the language agencies should develop. Two-three days back in reply to a question the Labour Minister gave some figures regarding the grant-in-aid having been given and the figures revealed that there is increase in the grant-in-aid. Government is giving something according to its commitment, but is that all ? But is that all ? It is not enough to save these dailies. I am talking about government policy. Government will have to announce its policy today. They should tell us the steps which they propose to take to save these two language papers.

Only when language agencies are safe by the Government policy the employees can be safe. That is number one.

Secondly, as I have said, this has become sick not overnight but over the years because of the lapses of the management, because of wrong policy of the Government. Perhaps Government wanted it to be so. The Minister while replying may refute my charge. It is already stated that some former General Manager had committed serious types of frauds and serious types of mis-appropriations. It is a major part of the Government money. Whether it is State or Ceneral Government, it is Government money. So, right now, certain things have been demanded by others. I also make a demand. The Minister, day-before-yesterday stated that a Memorandum of Samachar Bharati Karmchari Union has been received and sent to the Company Affairs Minister. I request the Minister to institute a proper enquiry. They should remove any misggivings any feelings among employees and others that a man who has committed fraud and indulged in embezzlement is not given proper punishment.

My last plea is this : These strike notices are there. Lockouts are impending. The salary and wages of employees have not been paid for months together. They are starving. Today the Minister should at least announce something. If not regarding PF dues, ESI etc. at least their salary and wages should be paid immediately to them. You can discuss all these problems in a meeting. But right now at least salary should be paid to them so that they may be saved from starvation. They should take urgent step to prevent closure and lockout. I hope the Minister will reply to these points while replying to the debate.

आचार्य भगवान देव (अजमेर) : उपाध्यक्ष जी, हिन्दुस्तान समाचार समिति और समाचार भारती की जो दयनीय स्थिति है उसके कारण कर्मचारियों को काफी दिनों से वेतन व अन्य सुविधायें नहीं मिल रही हैं। यह स्थिति दुःखदाई है और इसको दूर करने का प्रयास होना चाहिए। जितनी जल्दी हो सके, इसको किया जाना चाहिए, क्योंकि भारत सरकार की यह नीति रही है, बीस-सूत्री कार्यक्रम के अन्तर्गत, कि देश के हर व्यक्ति को रोजी-रोटी मिले और हर नौजवान को रोजगार मिले। इस प्रकार के जो पत्रकार और विचारक हैं उनकी ऐसी

दयनीय स्थिति हो तो उसको कोई भी पसन्द नहीं करेगा। जितनी जल्दी हो सके सरकार को इसका हल ढूंढ़ना चाहिए।

विरोधी पार्टियों की ओर से जो दोषारोपण किया गया कि सरकार दोषी है उससे मैं सहमत नहीं हूं। एक विरोधी दल के माननीय सदस्य ने कहा कि 95 परसेन्ट राज्य सरकारों के शेयर हैं, सेन्ट्रल गवर्नमेन्ट का कोई शेयर नहीं है— यह बात बिल्कुल निराधार है। मुझे पता है कि हिन्दुस्तान समाचार समिति और दूसरी एजेंसियां जब खराब हालत में थीं तो हमारी प्रधान मन्त्री और कांग्रेस सरकार ने इमरजेन्सी के टाइम पर इन एजेंसियों में काम करने वाले कर्मचारियों की दयनीय स्थिति न रहे, उनको अधिक साधन और सुविधायें मिलती रहें इसके लिए सभी एजेंसियों को संगठित करके एक समाचार एजेंसी बनाई थी, लेकिन उसको विराधी दल के लोगों ने ही पसन्द नहीं किया। और आज यही लोग कह रहे हैं कि यदि ये एजेंसियां नहीं चलती हैं तो किसी को पी.टी.आई. और किसी को यू.एन.आई. के साथ जोड़ दिया जाए। यही तो हम भी चाहते थे, यही हमारी नेता श्रीमती इन्दिरा गांधी और हमारी सरकार चाहती थी लेकिन आपने ही उसको पसन्द नहीं किया।**

अलग-अलग विचार थे, सभी अपना-अपना प्रभुत्व चाहते थे··· (व्यवधान)

चुप करके बैठो, बीच में बोलना नहीं है, नहीं तो हवा निकाल दूंगा तुम्हारी और तुम्हारी पार्टी की भी। (व्यवधान)

आप बैठ जाइये, क्यों बीच में बोलते हो ? इस तरह बोलने का क्या हक है ?

(व्यवधान)**

मत करो, तुमको बोलने का कोई हक नहीं है।

SHRI SATYANARAYAN JATIYA (Ujjain): He is using the word** he is using unparliamentary word. It should be expunged.

MR. DEPUTY SPEAKER: I will go through the record. Please sit down. If it is unparliamentary word it will not go on record.

आचार्य भगवान देव : बिल्कुल **, कर रहे हो, तुम क्यों बोल रहे हो।

मैं फिर कह रहा हूं तुम** कर रहे हो। बीच में बोलने का कोई हक नहीं है।

(व्यवधान).

श्री सत्यनारायण जटिया : उपाध्यक्ष जी, मैं आपके माध्यम से कहना चाहता हूं कि इनका यह तानाशाही रवैया नहीं चलेगा।

(व्यवधान)

MR. DEPUTY SPEAKER: If there is anything unparliamentary, it will not go on record. That is all you want.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Sir, may I request the Hon. Members Opposite that in case they want to intervene while an Hon. Member is speaking, they should take your permission ?

(Interruptions)

श्री सत्यनारायण जटिया : बूटासिंह जी मैं आदरपूर्वक पूछता हूं कि क्या मतलब होता है ?

आचार्य भगवानदेव : जब मैं बोल रहा था, तो मैं असह्य शब्द का इस्तेमाल नहीं कर रहा था।

**Expunged as ordered by the Chair.

श्री बूटासिंह : उपाध्यक्ष महोदय, माननीय सदस्य मुझसे ज्यादा अनुभवी हैं। मैं तो आपसे यह रिक्वैस्ट कर रहा हूं कि आप यदि इंटरवीन करना चाहते हैं तो पहले आप चेयर से आज्ञा लीजिए। वे बैठ जाते हैं तो आप इंटरवीन करिए।**

इससे ज्यादा मैं नहीं समझता हूं।

...(व्यवधान)...

आचार्य भगवान देव : मैं समझा देता हूं। मैं** समझा देता हूं।

श्री सत्यनारायण जटिया : क्या ये मेरा आफिसर है जो कह सके कि मैं** समझा देता हूं। यह कोई इस्तेमाल करने की भाषा है।**

MR. DEPUTY SPEAKER : We can settle the things.

(Interruptions)

MR. DEPUTY SPEAKER : Mr. Dev, you must address the chair only.

श्री सत्यनारायण जटिया : यदि ये सम्मान नहीं करना चाहते हैं, तो इनका भी सम्मान नहीं होगा।** करने से कोई बड़ा आदमी हो जाता है। (व्यवधान)

आचार्य भगवान देव : जिनके सिद्धान्त आपस में परस्पर न मिलें और अलग-अलग विचारधारा रखते हों, उनको एक साथ नहीं रखा जा सकता है। यह एक कहावत है कि**

विभिन्न सिद्धान्तों के लोग थे, कोई काम्यूनिस्ट था, कोई जनसंघी था और कोई लोकदल का था... (व्यवधान)...

ये समझ नहीं पा रहे हैं।

... (व्यवधान)...

श्री सत्यनारायण जटिया : **ठिकाना नहीं है... (व्यवधान)...

श्री मधुसूदन वैराले (अकोला) : आप यह कहिए कहीं की ईंट कहीं का रोड़ा भानुमती ने कुनबा जोड़ा—यह संसदीय है।

आचार्य भगवान देव : आपने बिल्कुल सही कहा है। आपने व्याख्या कर दी, इसलिए आपको धन्यवाद। इमरजेंसी में इस समाचार को बनाया गया था। आज दोनों एजेंसियों की शिकायत हो रही है। जनता पार्टी के शासन में समाचार का जो संगठन बनाया गया कि कोई कर्मचारी दुखी न हो, कोई परेशान न हो और उनके वेतन उनको मिलते रहें—इस प्रकार की सरकार ने योजना बनाई। जिसको इन लोगों ने तोड़ा और उसी की आज वकालत कर रहे हैं। कोई पी.टी.आई. या यू.एन.आई. के साथ जुड़ सकता है या नहीं यह तो नियम ही बताएगा। क्योंकि कोई उनमें को-आपरेटिव बेसिस पर है, कोई स्वतन्त्र है और किसी ने प्रान्तीय सरकारों से कुछ मदद ली है और किसी ने प्राइवेट व्यक्ति से मदद ली हुई है। उसमें कितना कोई इन्टरफेयर कर सकता है यह तो अलग बात है। नियम ही बतायेंगे और सरकार ही बताएगी कि क्या हो सकता है।

एक बात जरूर है, हिन्दुस्तान समाचार समिति जब जनता पार्टी का शासन आया, उसमें जनरल मैनेजर द्वारा मनमाने ढंग से अपना प्राइवेट कारोबार शुरू किया। उनके ही कर्मचारियों ने उनके खिलाफ आन्दोलन किया। मैं भी कर्मचारियों के बुलाने पर दो-तीन बार वहां पर गया था। वे बड़े दुखी थे। समय न होने की वजह से मैं विस्तार से व्याख्या नहीं कर रहा हूं। जनरल मैनेजर वहां से गया और

**Expunged as ordered by the Chair.

उस समय जनता पार्टी के शासन में उसको फर्स्ट क्लास मकान दिया गया। बूटासिंह जी ध्यान देकर मेरी बात सुनिए।

पंडारा रोड का मकान अभी भी उनके पास है, यद्यपि उनका अब इस समाचार एजेंसी से कोई सम्बन्ध नहीं है। बल्कि आज जो इस समाचार एजेन्सी के कर्मचारी हैं, जो इसकी सेवा कर रहे हैं उनको मकान तो दूर, तनख्वाह भी नहीं मिल रही है।

श्री बूटासिंह : कौन रह रहे हैं ?

आचार्य भगवान देव : बालेश्वर अग्रवाल, जो पहले इसके जनरल मैनेजर थे। मैं और भी व्यक्तियों के नाम दे सकता हूं जिनको अनेक सुविधायें दी गईं, लेकिन जिनका हक है उनको स्थान नहीं मिल रहा है। इसके बारे में सोचना पड़ेगा। इस एजेन्सी की हालत बिगड़ी, इसमें अव्यवस्था पैदा हुई, सरकार ने प्रयास किया कि उसमें सुधार किया जाय। कई बार लोग आये, श्री वसन्त साठे जी के पास भी आये, हमारे पास भी आये और आज भी भगत जी से मिलते हैं, श्रम मंत्री जी से मिलते हैं तथा अन्य लोगों से भी मिलते हैं। सहानुभूति के साथ उनसे बातें होती हैं, लेकिन सरकार कुछ नियमों में बंधी हुई है, उनमें कुछ सुधार करना है। मैं चाहता हूं—सरकार दोनों एजेन्सीज़ को पूर्ण रूप से टेक-ओवर कर ले, क्योंकि उनके कर्मचारियों को रोजी-रोटी अवश्य देनी चाहिये।

अभी एक माननीय सदस्य ने समाचार भारती के बारे में कुछ बातें उठाईं। मैं जानता हूं उसकी स्थिति बहुत खराब थी और हाल में जो उसके जनरल मैनेजर थे, वे त्यागपत्र देकर चले गये, क्योंकि वहां ऐसी विचित्र स्थिति है कि जो पानी पीता है, उसको फिर पीना ही पड़ता है। जिम्मेदारी सम्भालने पर ही पता लगता है कि क्या-क्या दिक्कतें सामने आती हैं। जहां तक मुझे पता है—इसके दो डायरैक्टर्स—डा० सिंघवी और रमेश चन्द्र—इन दो व्यक्तियों की एक कमेटी जांच कर रही है। रिजर्व बैंक के डायरैक्टर मि० गनेशन भी उसमें हैं। वहां पर गलत काम हुआ है या सही काम हुआ है—वह कमेटी जांच करेगी। यहां पर कहा गया है कि सी०बी०आई० से जांच करायें—हर चीज़ की जांच सी०बी०आई० करे यह भी कोई उचित सुझाव नहीं है। जो भी जांच होगी वह सब सामने आयेगी लेकिन एक बात जरूर कहना चाहता हूं—किसी व्यक्ति पर इस तरह से आक्षेप नहीं लगाना चाहिए। अगर कोई गलत काम किया गया है तो जांच करने के बाद जो भी कार्यवाही हो सकती है वह अवश्य करनी चाहिए। लेकिन मैं यह ज़रूर चाहता हूं कि हिन्दी की इन दोनों एजेन्सियों की जो दयनीय स्थिति है उससे मैं बहुत दुखी हूं, क्योंकि राष्ट्रभाषा को उसका उचित महत्व मिले, इस तरह का प्रयास मैं रात-दिन करता रहा हूं। मेरी मातृभाषा सिन्धी है, लेकिन इस देश की राष्ट्र भाषा हिन्दी है और उसकी ये दोनों एजेन्सियां इस तरह की दयनीय स्थिति में रहें—यह हमें मन्ज़ूर नहीं है। मैं चाहता हूं कि इनके लिये आवश्यक क़दम, डायनैमिक कदम शीघ्र उठाना चाहिये और दोनों एजेन्सियों को टेक-ओवर करके इसके कर्मचारियों को तुरन्त राहत मिले—इस तरह का प्रयास करना चाहिये। भारत सरकार ने पहले, इस तरह के कई संस्थान हैं, जैसे शान्ति निकेतन है, कलकत्ता की एक लाइब्रेरी है, उनका टेक-ओवर किया है ताकि वे ठीक तरह से चल सकें। मैं चाहता हूं और विरोधी पक्ष के लोग भी चाहते हैं कि इनको जोड़ दिया जाय, इनको मिला दिया जाय। इस तरह का प्रयास फिर से किया जाय जिससे इनको एक एजेन्सी बनाकर राष्ट्रभाषा को फिर से गौरव-पूर्ण स्थान दिलाया जाय, अन्यथा हमारा सिर

शर्म से झुक जाता है, जब हम इस तरह से इन एजेन्सियों और इनके कर्मचारियों की हालत देखते हैं। मैं आशा करता हूं हमारे श्रम मंत्री जी, भगत जी तथा स्वयं प्रधान मंत्री जी इनके लिए कुछ करने का प्रयास करेंगे। मैं जानता हूं आज भी वहां पर अनेक निष्ठावान, ईमानदार और राष्ट्रीय विचारधारा के लोग बैठे हुए हैं—ऐसे निष्ठावान व्यक्तियों को इन एजेन्सियों का काम सौंपना चाहिये जो इसके कार्यों को अच्छी तरह से जानते हैं।

एक माननीय सदस्य ने हमारे लोक सभा के एक मानयीय सदस्य श्री अरुण नेहरू का उल्लेख किया है कि वे हिन्दुस्तान समाचार के साथ सम्बन्धित हैं। उन्होंने बिल्कुल गलत बयानी की है। श्री अरुण नेहरू जी ने सार्वजनिक रूप से इसका खण्डन किया है, उनका इस एजेन्सी से कोई सम्बन्ध नहीं है।

इन शब्दों के साथ मैं पुनः भारत सरकार से चाहता हूं कि वह तुरन्त उचित कार्यवाही करके इन दोनों एजेन्सियों को अच्छी तरह से चलाने के लिए कोई शक्तिशाली तुरन्त कदम उठाए।

श्री जगन्नाथ पाटिल : (ठाणे) : उपाध्यक्ष महोदय, तीन दिन पहले ही लेबर और रिहैबीलिटेशन मिनिस्ट्री पर जो चर्चा हो रही थी, उस समय मैंने कहा था कि सरकार की कथनी और करनी में फर्क है। अगर सरकार की कथनी और करनी में फर्क न होता, तो आज सदन के सामने 'समाचार भारती' और 'हिन्दुस्तान समाचार' पर बहस करने का मौका यहां नहीं मिलता लेकिन सरकार हमेशा बीस-सूत्री कार्यक्रम का नारा लगाती है कि मजदूरों के लिए, गरीबों के लिए, पीड़ितों के लिए, दलितों के लिए हम काम करना चाहते हैं, लेकिन यह बात सही नहीं है।

'हिन्दुस्तान समाचार' और 'समाचार भारती' यह हिन्दी भाषी न्यूज एजेन्सी है और अगर यह हिन्दुस्तान में काम नहीं करेगी तो क्या यह रूस में काम करेगी या अमेरिका में काम करेगी। तो मैं सरकार से आवाहन करता हूं कि इन बातों को ध्यान में रखकर दोनों एजेन्सियों को मिलाकर एक निगम बनाया जाए जैसा कि प्रेस कमीशन ने सुझाव दिया है और निगम बनाकर इन दोनों संस्थाओं में जो काम करने वाले 400-500 कर्मचारी हैं, उनको संरक्षण दें। मैंने यहां बैठे-बैठे सदन में सदस्यों की उपस्थिति गिनी और जो पत्रकार हैं, जो कि आज उपस्थित हैं, उनकी संख्या को भी देखा, तो मुझे ऐसा लगता है कि उनके मुकाबले में माननीय सदस्य आधे भी उपस्थित नहीं होंगे। हम लोग जो चर्चा में भाग लेते हैं उनसे ज्यादा दिलचस्पी हमारे पत्रकार भाई दिखा रहे हैं क्योंकि उनके जो पत्रकार भाई हैं, उनकी रोजी-रोटी डूब रही है और उनको छः महीने से और एक साल से तनख्वाह नहीं मिल रही है।

SHRI G.M. BANATWALLA : It is an uncharitable remark.

MR. DEPUTY SPEAKER : I will see,

श्री जगन्नाथ पाटिल : एक संस्था के महा-प्रबन्धक ने इस्तीफा दे दिया है और इसकी जांच करने की मांग अन्य सदस्यों ने भी उठाई है। मैं इसको दोहराना नहीं चाहता और 'हिन्दुस्तान समाचार' में जैसे कि मंत्री मंडल में पिछले चार साढ़े चार सालों में कई बार री-शर्फलिंग हुई है, इसी तरह से इसमें और समाचार भारती में मैनेजरों की री-शर्फलिंग हुई है, प्रशासकों की री-शर्फलिंग हुई है। री-शर्फलिंग का मामला नहीं होता अगर अच्छे आदमी काम करने के लिए बैठे होते। हम हिन्दुस्तान में रहने वाले हिन्दू अनडिवाइडेड

फैमीली के घर चलाने वाले लोग हैं और जब एच०यू०एफ० का मामला होता है, तो जो घर चलाने वाला होता है अगर वह अच्छा आदमी होता है तो घर ठीक से चलता है लेकिन अपने देश की पंथ प्रधान ऐसे मामलों में दिलचस्पी नहीं लेती हैं और इस कारण पंजाब का मसला जो 13 बार यहां पर उठाया गया है, वह यहां 13 बार उठने पर भी हल नहीं हो रहा है और कोई रास्ता उसके हल का नहीं निकल रहा है। इसी तरह की बात 'समाचार भारती' और 'हिन्दुस्तान समाचार' के बारे में है। इनके मैनेजरों और प्रशासकों की री-शफलिंग से यह मामला हल नहीं हो सकता। इसलिए मेरा कहना यह है कि इन दोनों संस्थाओं का एक निगम बनाना बहुत जरूरी है।

इस चर्चा को प्रारंभ करते हुए सम्मानित सदस्य श्री मोहम्मद असरार अहमद ने यह कहा कि 'हिन्दुस्तान समाचार' के कर्मचारी बी.जे.पी. और आर.एस.एस. से लगन रखने वाले लोग हैं। मुझे इतिहास की एक बात याद आती है कि मुगलों के घोड़े जब पानी पीने जाते थे और पानी को अगर वे छूते नहीं थे, तो उनका सैनिक, उनका सरदार उनसे पूछता था कि क्या इसमें तुमतो धनाजी नानाजी दिखाई दे रहा है। यही बात यहां पर भी लागू होती हैं। हर बात में आर.एस.एस. और बी.जे.पी. के नाम को जोड़ दिया जाता है।

श्री मोहम्मद असरार अहमद : मैंने यह नहीं कहा। मैंने कर्मचारियों के संबंध में नहीं कहा। मैंने कहा है कि मैनेजमेंट में आर.एस.एस. और बी.जे.पी. का कब्जा है। ये अपनी गलत बात को वापिस लें।

(व्यवधान)

श्री जगन्नाथ पाटिल : इसलिए मैंने यह बात कही। महात्मा गांधी के प्रतीक थे तीन बंदर---बुरा मत सुनो, बुरा मत देखो, बुरा मत बोलो, इस बात के प्रतीक थे। अब महात्मा गांधी का जमाना नहीं रहा। अब तो इंदिरा गांधी जी का जमाना है। इसलिए मैं इन प्रतीकों में एक बात और जोड़ना चाहता हूं कि बुरा मत देखो, बुरा मत सुनो, बुरा मत बोलो और चौथा बुरा मत करो।

इतना ही मैं मंत्री जी को कहना चाहता हूं। समाचार भारती और हिन्दुस्तान समाचार के कर्मचारियों के कल्याण के लिए जल्दी-से-जल्दी एक निगम बनाया जाए ताकि उनकी रोजी-रोटी बच सके। इतना ही कहकर मैं अपनी बात समाप्त करता हूं।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, भारतीय संविधान के अनुसार हमारा जनतंत्र विधायिका, कार्यपालिका और न्यायपालिका संबंधी तीन खंभों पर खड़ा है। पूंजीवादी देशों में यह सबसे बड़ा जनतंत्र है, परंतु चौथे खंभे के अभाव में हमारे जनतंत्र का पांव समान रूप और ठीक से जम नहीं सकता। इसलिए, समाचार पत्रों को जनतंत्र का चौथा खंभा माना जाता है अगर समाचार पत्र जन-भावनाओं का प्रकटीकरण ठीक प्रकार से, निष्पक्ष रूप से और जन-आकांक्षाओं, आशाओं की पूर्ति के लिए करे तो निश्चित रूप से हमारा जनतंत्र सुदृढ़ और समृद्धशाली बन सकता है।

परन्तु क्या समाचार पत्र अपनी इस महत्वपूर्ण भूमिका को ईमानदारी एवं निष्पक्षता के साथ निभा रहे हैं? नहीं। आज देश के अधिकांश समाचार पत्रों पर इजारेदार पूंजीपतियों का शिकंजा कायम है। उनके चैन आफ न्यूजपेपर चल रहे हैं जिनका उद्देश्य देश में पूंजीवादी व्यवस्था को मजबूत बनाने एवं शोषण दोहन की व्यवस्था को कायम रखना है। इसलिए ऐसे समाचार पत्रों को समाजवाद बड़ा डरावना और खौफनाक मालूम पड़ता है।

समाजवाद के बदले वे लूट-खसोट की व्यवस्था सर्वदा के लिए बनाए रखना चाहते हैं। वे इस बात को उचित नहीं समझते कि देश में वामपंथी एवं जनवादी शक्तियों को बल मिले और वर्तमान सरकार को गद्दी से हटाकर समाजवादी विचारधारा में विश्वास करने वाली सरकार की स्थापना हो सके। इसलिए इजारेदारों के समाचार पत्र बराबर इन शक्तियों को खरी-खोटी सुनाने एवं जनमानस में उन्हें भद्दा एवं देश का दुश्मन साबित करने में लगे रहते हैं। इसके विपरीत जो छोटे समाचार पत्र हैं उनकी आर्थिक स्थिति दयनीय होने के कारण वे अपनी अपेक्षित भूमिका अदा नहीं कर पाते।

समाचार एजेन्सियों की भी ऐसी ही दशा है। एक जमाने में समाचार भारती और हिन्दुस्तान समाचार को समाचार एजेंसियों में प्रमुख और महत्वपूर्ण स्थान प्राप्त था लेकिन कालांतर में उनकी दशा शनैः-शनैः खराब होती गई। उनके संचालक उनकी सारी संपत्ति को खा-पका गए। नतीजा यह होने लगा कि उनमें काम करने वाले श्रमजीवी पत्रकारों एवं कर्मचारियों को वेतन बोनस आदि की सुविधाएं देने में भी कठिनाइयां होने लगीं।

समाचार भारती को प्रत्येक वर्ष भारत सरकार एवं राज्य सरकारों की ओर से लाखों-करोड़ों रुपये दिए जाते रहे जिन्हें उसके प्रबधक डकार गये। हवाई-जहाजों में देश-विदेश का सफर करते रहे और पंच सितारा होटलों में रंगरेलियां मनाते रहे। फलस्वरूप खून-पसीना बहाकर उसमें देश के कोने-कोने में काम करने वाले श्रमजीवी-पत्रकारों एवं कर्मचारियों को अपने को जिन्दा रखने के लिए वेतन तक नहीं दिये गये। यह जानकर क्रोध आता है कि उन्हें तीन माह से नौ माह तक के वेतन नहीं देकर उन्हें भूखमरी का शिकार बनाया गया। उनके लिए पालेकर अवार्ड भी लागू नहीं किया गया। उनका तीन वर्षों का बोनस भी देय है। नियमों के अनुसार वर्षों तक उनके प्राविडेन्ट फण्ड, ई० एस० आई० आदि के रूप में काटी गयी करोड़ों की राशि को भी जमा नहीं किया गया। कहते हैं कि समाचार भारती के जनरल मैनेजर करीब एक लाख रुपये खा गये और कर्मचारियों को एक पैसा भी नहीं दिया। कहते हैं कि धन के अभाव में पिछले अढ़ाई वर्षों के दरम्यान इसके 27 समाचार केन्द्र बन्द हो चुके हैं। धन के घोटाले के कारण ही कर्मचारियों को वेतन नहीं दिये जा सके, मकानों के किराये अदा नहीं किए गए, बिजली और टेलीफोन के बिलों का भुगतान नहीं किया गया। फलस्वरूप कहीं-कहीं उसकी सम्पत्ति तक को जब्त कर लिया गया। फिर भी कर्मचारियों को भुगतान नहीं किया गया।

समाचार भारती का हिसाब-किताब नहीं रखा जाता और धन खर्चने की सारी शक्ति केवल एक व्यक्ति, जनरल मैनेजर के हाथ में केन्द्रित है। वह अपने टेलीफोन बिलों का भुगतान तो समय पर करते रहते हैं, पर कर्मचारियों और एजेंसी के टेलीफोन बिलों का भुगत न दो वर्षों से अधिक दिनों से नहीं किया गया है। इस प्रकार समाचार भारती की स्थिति दिनोंदिन बद से बदतर होती गयी। अपनी इस स्थिति से उबरने के लिए उनके सामने आंदोलन करने के सिवाय क्या चारा रह गया था। अत: उन लोगों ने 21 मार्च से 'कलम-बन्द' आंदोलन शुरू किया। परन्तु दुख है कि उनकी कठिनाइयों का हल निकालने के बजाय प्रबन्धकों ने एजेंसी में तालाबन्दी कर दी, जो निश्चित रूप से ट्रेड यूनियन कानूनों का उल्लंघन था। ऐसी स्थिति में कर्मचारियों के सामने समाचार एजेंसी के अहाते में लेटकर विरोध करने के सिवाय दूसरा क्या रास्ता बच गया था? इस बात की आशंका है कि समाचार

एजेंसी में तालाबन्दी करने के पूर्व प्रबन्धकों ने आर्थिक घोटाले के सभी सबूती कागजातों को या तो नष्ट कर दिया है या उन्हें गायब कर दिया गया है। कर्मचारियों की यह मांग सर्वथा उचित है कि समाचार भारती में व्याप्त सम्पूर्ण भ्रष्टाचार एवं घोटाले की जांच सी०बी०आई० द्वारा करवायी जाये। इस बात पर भी प्रतिबंध लगा दिया जाए कि एजेंसी के जनरल मैनेजर बैंक खाते का इस्तेमाल नहीं करें। खबर है कि एजेंसी के जनरल मैनेजर ने अपने पद से इस्तीफा दे दिया है। मैं इसे कर्मचारियों की जीत मानता हूं। परन्तु प्रश्न यह है कि कर्मचारियों के वेतन, बोनस, दूसरे बकाया, बन्द केन्द्रों को चालू करने, पालेकर अवार्ड को लागू करने की दिशा में क्या कार्यवाही की गई है? तालाबन्दी तो समाप्त कर दी गयी पर सी० बी० आई० से जांच करने के बारे में क्या हुआ? समाचार एजेंसी ठीक से चले इसके लिए योजना क्या है? आर्थिक घोटाला करने वालों के विरुद्ध कौन-सी कानूनी कार्यवाही की गयी है? हिन्दुस्तान समाचार की स्थिति तो और भी खराब है। प्रारम्भ से उस पर आर० एस० एस० का कब्जा था। उसके स्वनामधन्य प्रबन्धक जाते-जाते उसकी सारी सम्पत्ति हड़प कर उसे कंगाल बनाते गये। नई व्यवस्था की गयी। एक सांसद को उसका सर्वेसर्वा नियुक्त किया गया। फिर भी उसकी स्थिति में सुधार नहीं हुआ और कर्मचारियों के वेतन आदि के लाखों रुपये बकाया पड़े हैं। वे दर-दर के भिखारी और भूखमरी के शिकार हैं। ट्रेड यूनियन कानूनों का उल्लंघन किया जा रहा है। मैं जानना चाहता हूं कि हिन्दुस्तान समाचार की स्थिति में सुधार लाने और कर्मचारियों के बकाये के भुगतान व नियमित रूप से वेतन आदि देने की दिशा में कौन-सी कार्यवाहियां की गई हैं? यहां यह कहना अप्रासंगिक नहीं होगा कि पटना से प्रकाशित सेठ बिड़ला के 'सर्चलाइट' और 'प्रदीप' में पालेकर अवार्ड को अब तक लागू क्यों नहीं किया गया है? उनके विरुद्ध कौन-सी कानूनी कार्यवाही की गयी है? पटना से प्रकाशित अधिकांश उर्दू अखबारों में भी अब तक पालेकर अवार्ड लागू नहीं किया गया। ऐसा क्यों? सरकार ने इस दिशा में कौन-सी कार्यवाही की है? और कौन से समाचार पत्र ऐसे हैं जिन्होंने पालेकर अवार्ड को लागू नहीं किया है और उनके विरुद्ध कौन-सी कार्यवाही की गयी है? राजभाषा हिन्दी समृद्ध बन सके इसके लिए हिन्दी समाचार पत्र एजेंसियों को सरकार की ओर से पूरी मदद मिले, ऐसी व्यवस्था की जाए? अंग्रेजी समाचार एजेंसियों के साथ इन्हें सम्बद्ध करके इस उद्देश्य की पूर्ति नहीं हो सकती।

SHRI G.M. BANATWALLA (Donnani): Hindi is the most widely spoken language in our country. It is our official language also. And the Hindi press leads both in number and in circulation. It is, therefore, much agonising to find inexplicable indifference to the shocking mismanagement of these two Hindi news agencies namely, Samachar Bharati and Hindustan Samachar.

We have been talking about a new world information and communication order. We have been holding here in New Delhi international media conferences. We have been holding media conference of the non-aligned countries and so on, expressing our concern and being very impatient to contribute to the development of new world information and communication order. But our own house is not in order. I must, therefore, press that India can hardly make any contribution to the new world information and communication order without first putting our own house in order. We have a shocking state of affairs with respect to the management of the two news agencies I would not go through the list of charges, because the earlier speakers have already drawn your attention to them. Salaries are in arrears. Relations between management and the staff have been strained. Many

branches have been closed down. More than once the postal authorities have suspended teleprinter facilities for non-payment of dues. Rent of premises has not been paid with serious consequences. We find that there are serious charges of mis-appropriation also against the former General Manager. It is shocking to find that while the employees in our capital were not paid for months, while those working in these sectors failed to get their salaries for the past more than a year, we find this painful and agonising situation that while the employees failed to get their dues, the General Manager on the other hand, was enjoying costly foreign trips. The costly foreign trips were going on while the employees were starving. The previous speakers have also already pointed out the glaring instances of irregularities with respect to the provident fund and so on and so forth. Such is the state of affairs which is inexcusable.

I may refer to one instance with respect to the Nagpur office of Samachar Bharati. We find rank callousness over there. A prospective buyer who paid the initial deposit to get its services, was driven to desperation. He approached the court. The management did not even bother to appoint a lawyer to present its case before the judge and the judge passed ex-parte orders. The Civil Judge ordered that the entire property of the Nagpur Office of Samachar Bharati be handed over to the prospective subscriber. But the property in the office, namely the teleprinters only also did not even belong to the news agency since they were hired from Post and Telegraph Office on a rental basis. We have such a shocking state of affairs.

I may refer to the situation in Kerala also. The Kerala Bureau of Samachar Bharati was set up in April 1979 at Trivandrum. A very small staff was appointed for a training period of six months at very nominal salaries but after six months they failed to get their confirmation orders. The Manager in charge of the Kerala Bureau was constantly in touch with the head office here in New Delhi for orders with respect to confirmation and revision of pay-scales but all his efforts were in vain. It is shocking to know that the headquarters here in New Delhi instructed the Kerala Bureau Manager to appoint district representatives and district representatives were appointed at Kottayam and Ernakulam but the Delhi headquarters did neither send them appointment orders nor paid any remuneration to them. The rent of the premises also was never paid. The owner wanted to take the possession of the premises so all the staff shifted to a small room just to store their teleprinters and other things over there. Such is the state of affairs. The telephone was disconnected for non-payment of dues. A callous and persistent indifference is to be observed with respect to everything. A memorandum was also given to the Minister of Information and Broadcasting who paid a visit to Trivandrum on July 3, 1983 but we hardly know of any action that has been taken.

I have a few points to make. The situation with respect to the management, as I said, did not develop overnight, there was a steady deterioration over a period of time. There were memoranda given to the Government, there was an agitation. Two of the members of, I believe, Hindustan Samachar went even on hunger strike. I want to know from the Government that during this period of time what action was taken by the Government with respect to this steadily deteriorating situation? I am sorry to say that there was callous and persistent indifference to the grievances to the employees and the serious financial and administrative irregularities that were developing in these two institutions. As I said, there are serious allegations against the former General Manager. There must be an independent enquiry. Some steps must be taken. Mere resignation or removal can never be satisfactory. We would like to know from the Government as to what action is proposed to be taken in this particular case. I must emphasise that piecemeal steps would not do in the matter. No use taking mere ad hoc decisions or just a few steps here and there. No doubt regular payment of salary has to be ensured, no doubt irregularities with respect to provident fund and other things must be looked into, no doubt proper remuneration has to be paid out and regularly, steps have also to be taken against the past irregularities, misappropriations and so on, but this is one aspect of the situation. The Government owes it to the nation through

this House to apprise one and all of the steps it proposed to take in order to see that these two new agencies flourish. A few members suggested even the take over of these the two news agencies. I shall not advocate that. I am not a believer in the regimentation and control of news by the Government.

MR. DEPUTY SPEAKER : Nobody has touched the commercial aspect of these two institutions, Would you enlighten the House on that if you have any information, leaving aside the other thing; whether it was working profitably. They have many customers, like other institutions. What about that ?

SHRI G.M. BANATWALLA : We find that nearly 35 centres were closed down, which speaks a lot.

MR. DEPUTY SPEAKER : Is it due to maladministration or they could not manage ?

SHRI G.M. BANATWALLA : 35 centres were closed down because of utter mismanagement there. There is no question of economic viability as such, because the Hindi press leads both in circulation and in number. Therefore, there is no question of economic viability. What is wanted is proper management. Of course, much will depend on the employees and the quality of the stories and news they put out. It is a sorry state of affairs that at present the quality is so poor that even the Hindi papers have to lift the reports and stories from the English papers and translate them, which is a laborious job indeed. The people working in the two agencies have to co-operate with respect to improving the quality ; there can be no doubt whatsoever on this, in order to ensure the economic viability of these two agencies.

I was asking the Government to let us know the steps it has taken, or the action it has taken when these grievances were brought to the knowledge of the Government, when these instances of misappropriation and serious economic and financial irregularities were brought to the knowledge of the Government. They must let us know as to what action they have taken. Otherwise, we will be forced to conclude that there has been persistent callousness on the part of the Government.

There is a suggestion put forward with respect to having a corporation, which needs to be examined. A permament solution has to be found out so that the entire thing is put on a sound basis. I hope the Government will satisfy the House with respect to all these various points.

PROF. SAIFUDDIN SOZ : Shri Banatwalla has discussed the legal aspect threadbare and I would not mention them just for the sake of repeating. Before I I talk about the *Samachar* Bharati or the *Hindustan Samachar*, I will talk about the General Manager, who has not only held the news agencies to ransom but has also challenged the Government. Initially, I was tempted to recite the verse of Faiz Ahmed Faiz, though it was in different context. If I recite that, people from that side would feel that on every occasion we are critictiesing the Government. So, I had decided not to recite it. It is :

बने हैं अहले-हवस मुद्दई भी, मुन्सिफ भी,
किसे वकील करें, किससे मुन्सिफी चाहें ?

I am sorry it is in Urdu and you do not understand Urdu.

This is what Faiz said. But here it is not because the Government of India is against the interests of the people working in Samachar Bharati or Hindustan Samachar.

SHRI BUTA SINGH : Sir, he has asked you to appoint an advocate and also a judge. Sir, I propose, let Shri Banatwala be the Advocate and let Prof. Soz the judge.

PROF. SAIFUDDIN SOZ : I don't suppose I can be a judge.

MR. DEPUTY SPEAKER : The Government has come out with a proposal ; will you be agreeable to that ?

PROF SAIFUDDIN SOZ : I would not be a judge, not even a Vakil.

Sir, I don't say the Goverament of India is enjoying on the misery of the people, who are working in Hindustan Samachar or Samachar Bharati; but I would say that this General Manager's behaviour has held not only the news agency and its employees to ransom, but has also posed a challenge to the Government of India, because nobody is above law. Sir, there is a chargesheet which I would like to show to you. This is from the employees of the Samachar Bharati. Now, whatever the charges are, they have a right to say everything in black und white and this is a chargesheet which should go before an inquiry commission. It may be a CBI or any other agency which the Ministry of Labour may like to decide, but this is the charge-sheet that the General Manager may have to answer. He may resign or he may be dismissed, as Shri Banatwalla has said, at least I have no information whether he is in a mood to resign, but he cannot go scot-free. People in this country must know all this because these are very fantastic charges. The charges are that he concocts the stories, he changes the minutes surrupticiously, he misleads the Board of Directors and there are charges of corruption also. So, dismissal is no punishment. May be he goes to jail, but there has to be an inquiry into his behaviour.

Sir, in the Samachar Bharati even the State Governments are shareholders. It is a very serious charge that when the Government's money is involved in it, why have its accounts never been audited by the Comptroller and Auditor General of India? Therefore my request to the Hon. Labour Minister is that he should institute a special inquiry into the behaviour of the General Manager. I am very happy that the Central Government and some of the Congress(I) leadership advised Shri Adik to resign. I will not raise that issue here, but the whole country was beseached and wanted to know what would be the reaciton of the Congress(I) High Command. Now, they must take notice that the General Manager has exhibited a kind of high-handedness for which he has to be punished and the people of the country must know what is happening in the country.

Sir, I start with the point that there are some arrears to be paid to certain employees there. You know in the days of price spiral, it is very difficult to make both ends meet. So, we expect the Hon. Minister to make an announcement here and now and fix a time during which the payment will be made.

Secondly, I would suggest that these two agencies should be merged into one and that there should be a Corporation or an agency in its place, which should be a viable one after merger.

Sir, because you don't know the Hindi medium, I would like to share with you an example from my birth-place, Baramula. The people there are agitated because populationwise it is one of the highest in the Jammu and Kashmir State, yet that town with 75,000 people received only 180 English papers—Hindustan Times, Indian Express, all told. It may be 200 now, because I have the figures of as far back as four months.

But that small town gets 2,500 Urdu papers, Hindi papers and other papers. This must be the ratio throughout the country. If we want to reach the people of India, it will be through the medium of Hindi and through the medium of Urdu and other regional languages. So, therein lies the importance of *Samachar Bharati* and whatever name we shall give. That means, P&T the people of India or the people who are working there come to a decision. It should be one news agency because if it is *Hindustan Samachar* and *Samachar Bharati*, they would get into a kind of competition because they are news agencies, they cannot have a healthy competition. Their competition will be cut-throat competition and unhealthy competition. So, in order to avoid that situation, it must be one single agency and that agency must be viable and it has to be viable because people want to know what is happening in the country. It should be much more viable than the English news agency. Therefore, it should be a corporation. I would request the Government to rise to the occasion and give a lead to the countrymen. In this kind of Urdu papers things are stale because they borrow from *India Today*,

Sunday and other English dailies and periodicals and they become a newspaper. If it is a viable news agency, all people in every nook and corner of the country will get fresh news and we shall reap rich dividends.

I hope the Hon. Minister will respond to the suggestions that I have made.

MR. DEPUTY SPEAKER: Hon. Members, on behalf of the BJP, Mr. J.S. Patil has spoken. Now, as a special case, I will give two minutes to Mr. Jatiya to speak.

श्री सत्यनारायण जटिया (उज्जैन): उपाध्यक्ष जी, आप मेरे प्रति बड़ी सहानुभूति रखते हैं जिसके लिए मैं आपका आभारी हूं।

हमारे समक्ष जो विषय है वह है अभिव्यक्ति का, अभिव्यक्ति की स्वतन्त्रता हमें मिली है और जिस प्रकार से इसको बिगाड़ा जा रहा है यह हमारे लिए बड़ा कष्टदायक है। सरकार की जो नीति रही होगी, रही होगी और सरकार जो हुकूमत चलाती है उसकी नीति रहती है कि फूट डालो और राज करो। लेकिन यहां पर फूट डालने की गुंजायश नहीं होनी चाहिए और बिगाड़ने की नहीं, हम सुधारने की बात करते हैं। कोई समृद्ध हो, सुखी हो तो उससे हमें प्रसन्नता होनी चाहिए। इसमें विदेश का कोई कारण नहीं है। यदि कोई औद्योगिक इकाई घाटे में चल रही हो तो उनको भी सरकार अपने हाथ में लेकर सुधारने का प्रयास करती है, उन इकाइयों में भी केवल उनका आउट-पुट नहीं देखा जाता है बल्कि अन्य बहुत सारी बातों पर भी ध्यान दिया जाता है। यहां पर यह तो कोई उद्योग भी नहीं है बल्कि यह तो देश की सेवा है, नेशन की सर्विस के लिए हिन्दी की सेवा है जिसके लिए हम प्रतिबद्ध हैं। गांधी जी और संविधान ने जो निदेश दिया है उन सारी मान्यताओं को पूरा करने का हमारा संकल्प है और उस संकल्प को पूरा करने के काम में जो लगे हैं उन्हीं के साथ यदि अत्याचार हो, अन्याय हो, उनकी बातों को सुना न जाए तो मैं समझता हूं उससे बढ़कर और कोई खराब बात हो नहीं सकती है। इसलिए मेरा अनुरोध है कि इस एजेंसी वाले मामले को आप एक सीमित दायरे में ही मत सोचिए—यह तो आपकी बात को, जनता की बात को जनता तक पहुंचाने का काम करती है और आम लोगों की आवाज बनती है। जो लोग अपने खून को पसीना बनाकर काम करते हैं वे अलग प्रकार के श्रमिक होते हैं, ये लोग तो अपना खून जलाकर स्याही बनाकर समर्पण की भावना से अपना कर्तव्य निभाते हैं। सारे देश के लिए वे बहुत बड़ी सेवा कर रहे हैं। और समाचार भारती के लोगों ने जो संघर्ष किया है वह कलमकारों के इतिहास में बड़ी अनोखी बात होगी। किसी भी संघर्ष में नुकसान तो होता ही है किन्तु संघर्ष एक सोपान होता है आगे आने वाली बातों को तय करने के लिए और इसलिए मैं उन समस्त लोगों को उसके लिए बधाई देता हूं। हिन्दुस्तान समाचार में बीच में कोई सज्जन आए थे, उनसे लोग असंतुष्ट रहे होंगे, उनके अपने क्रिया-कलाप रहे होंगे, सरकार के पक्ष की बात सोचते रहे होंगे और वह बात बनी नहीं होगी। हर एक बात को सरकार के नजरिए से सोचना ठीक नहीं है। अभिव्यक्ति के माध्यम को कैसे सशक्त बनाया जाए—यही बात कहनी चाहिए। प्रेस आयोग ने जो सिफारिशें दी हैं उनको पूरा करवाने का काम सरकार का है। प्रेस आयोग की सिफारिशों को कब तक सरकार लागू करेगी—इसका उत्तर यहां पर पाटिल साहब देने की कृपा करेंगे। मैं चाहता हूं कि उन लोगों का जो वेतन बकाया है वह फौरन मिलना चाहिए, क्योंकि बिना वेतन के, बिना पारिश्रमिक के काम चल नहीं सकता है। केवल सिद्धांतों से

गाड़ी नहीं चल सकती और न केवल भाषणों से काम चलेगा। आप चाहें कि वे सेवा तो करें परन्तु भूखे रहकर तो भूख उनको सेवा करने ही नहीं देगी। बिना पारिश्रमिक, भूखे रहकर वे देश की सेवा नहीं कर सकते हैं। संघर्ष में जो परिणाम होते हैं, उसके तत्पर रहते हैं। इसलिए मैं पूछना चाहता हूं कि उनके पुराने वेतन देने के लिए आप क्या व्यवस्था करने जा रहे हैं ? उपाध्यक्ष महोदय आपने भी श्रमिकों का प्रतिनिधित्व किया है, इसलिए मैं आपके माध्यम से पूछना चाहता हूं कि इसको ठीक करने के लिए आप क्या उपाय करने जा रहे हैं ?

हिन्दी समाचार एजेंसी श्रम मंत्रालय का विषय है और दूसरा सूचना और प्रसारण मंत्रालय का भी है। इनमें समन्वय स्थापित करके आप इन समाचार एजेंसियों को किस प्रकार सक्षम बनायेंगे ? एक बार पुन: आग्रह करते हुए उन कर्मचारियों को उनके अधिकार प्राप्त हों सरकार तत्काल कार्यवाही करेगी। उपाध्यक्ष महोदय, आपने जो समय दिया उसके लिए मैं आपको धन्यवाद देता हूं।

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) :

In all thirteen Hon. Members have participated in the discussion. I have heard with attention the views expressed by all Hon. Members. Almost all the Hon. Members have expressed their serious coucern over the deteriorating affairs in the two Hindi news agencies — viz., Samachar Bharati and Hindustan Samachar.

Many Hon. Members suggested that these two Hindi news agencies should be made viable and Government should take the responsibility of making these agencies viable and necessary steps should be taken to revive these agencies.

Some Members suggested that these two agencies should be merged into one Corporation. Some Members suggested that one news agency should be merged with PTI and another news agency should be merged with UNI. Some Hon. Members suggested that straightway Government should take over the control of these two news agencies and they should run the whole show.

So far as the affairs of Samachar Bharati are concerned, it figured in the other House. On 22nd March, 1984 and I made a statement in Rajya Sabha on 23rd March, 1984 I tried to collect the information with regard to Samachar Bharati from the Delhi Administration. According to the information that was made avaliable to me, the employess of Samachar Bharati went on strike on 22nd March, 1984. The version of employees was that they did not go on strike, on the other hand the General Manager declared a lock-out. The version of the Management and the General Manager was that they did not declare a lock-out, but they only locked up the premises when the employees went on strike apprehending danger of damage to office equipment. Anyhow, Sir, there was a detailed discussion in the Rajya Sabha. While replying to the debate, I assured the Members in the Rajya Sabha that I would have a discussion with the representatives of the workers' union and also with the representatives of the mananement and I would try my best and use my good offices to resolve the dispute and for an amicable settlement. Accordingly, on 26th March, 1984, I inivited the representatives of the workers, union for a discussion. I had a detailed discussion separately with the representatives of workers' union on that day and they suggested that there should be a discussion with the Chairman of the Board of Directors in my chamber. Immediately, I asked my office staff to contact the chairman and fortunately the chairman was available. And I persuaded chairman to come to my chamber in the evening on the same day and there was a discussion in my chamber in my presence between the workers' representatives and the chairman of the Board of Directors of Samachar Bharati. I am happy to report that there was an understanding between the workers' representatives and the chairman and they worked out, in my presence certain modalities to restore

normalcy. In the morning when the workers' representatives met me separately, they complained against the General Manager and they were ready with a memorandum containing allegations against the General Manager. Then, I told them that the Labour Minister and my Ministry were not concerned with the allegations and I would like to inform the Hon. Members that Samachar Bharati is a company and Hindustan Samachar is a cooperative society. I am telling this because some Members suggested that these two should be merged together and a corporation should be created. But, one is a company—I do not know whether it is a public limited company or a private limited company and another one is a coopratative society registered under the Coopratative Societies Act. When the workers' reprsentatives complained, I said, "If you have got any memorandum alleging about the misappropriation and maladministration indulged in by the General Manager, on your behalf, I will refer this to the Company Law Affairs Ministry'" Accordingly, they gave a memorandum and I have forwarded, my Ministry has forwarded that memorandum to the Company Affairs Department for taking appropriate action, on 28th March, 1984.

SHRI G.M. BANATWALLA : So, you are a mere Post Office ! In the interest of labour, you should follow it up, show your own interest rather than sitting on mere technicalities. You should contact them to see what is happening.

SHRI VEERENDRA PATIL : Sir, he has no patience to wait. I say that the memorandum was submitted to me on 26th and I did not take more than 48 hours to forward that memorandum to the concerned Ministry with a request to take appropriate action, on 28th March. Today, it is only 19th April. I must give some time to the concerned Ministry to take necessary action. And it was not even one month. I have already said that I have already moved the matter. I want to assure Hon. Members that I will definitely pursue this matter. I have already taken action on that and I will ask the concerned Ministry what action they have taken; whether they are going to institute an enquiry or not.

They are the competent authority. I am not the competent authority.

SHRI RAMAVATAR SHASTRI : Was there any violation of labour laws or not ? You are concerned with that.

SHRI VEERENDRA PATIL : I am coming to that later.

That is why I have forwarded the memorandum that was given to me containing allegations against the General Manager about the mis-management, maladministration and misappropriation to the Company Law Department. Since it is a company, it is only the Company Law Department which can take action against the General Management and the management. They are the competent authority. Therefore, I have forwarded the memorandum to them with a request to take necessary action in the matter. I am explaining, step by step, the action taken by us.

According to the understanding that was reached with the Chairman, as I understand from the Delhi Administration, the Board of Directors met on 3rd and 4th April, 1984 and subsequently, I understand, the Board has decided to accept the resignation of the then General Manager. His resignation has been accepted. Not only they have accepted the resignation of the then General manager but they have also on the suggestion of workers, if I am correct—I am subject to correction—the Board appointed one of the nominees of the workers. So, the present General Manager is a nominee of the employees who are working in the Samachar Bharati. I am told, the Samachar Bharati office has been opened now; the normalcy has been restored and the arrangements are being made to disburse the salary.

I am also given to understand that they are going to have a general body meeting very soon.

Then, the Hon. Members wanted to know about the position with regard to payment of bonus, wages, salaries and other benefits to the employees. So far as Delhi is concerned, I have got the information with me. In Delhi, the employees

have received the bonus for the year 1981. Non-working-Journalists have received the bonus for 1981 and working journalists have received the bonus in part for the year 1981. The bonus for the year 1982 has not been paid.

SHRI SATYANARAYAN JATIYA: What is the rate of bonus ?

SHRI VEERENDRA PATIL: The minimum bonus. The company is in a very bad shape. How can they give more than the minimum bonus ? Whatever bonus is due to the workers they have paid. To one category of workers they have paid the bonus in full for the year 1981 and to another category of workers they have paid the bonus in part, not full, for the year 1981. The bonus for the year 1982 has not been paid and the bonus for the year 1983 is not yet due. That is the position with regard to bonus.

With regard to wages, all categories of workers have been paid wages upto December, 1983. Non-working journalists have been paid wages upto January, 1984. Wages are due from February, 1984. This is the position about employees working in Delhi office.

I have tried my best to collect the information from different States and Union Territories. Some State Governments have supplied the information and some State Governments have not supplied the information because they are still collecting the information. But I can only say on the basis of the information that I have received that the position of employees in the States and the Union Territories is very bad. Compared to the position of employees working in Delhi office, the position of workers working in the Hindustan Samachar in the States and Union Territories is bad because, in certain cases, for months together they have not received wages, bonus and other benefits. I have collected some information and I am yet to collect some more informaton from different States and Union Territories.

With regard to the financial position, as many Hon. Members have themselves admitted, the financial position of the Samachar Bharati is very bad.

I entirely agree with them that the financial position of the Samachar Bharati is very very bad. The affairs are not at all satisfactory. I can give some figures again. These the figures which I have collected from Delhi Administration. The accumulated liabilities including the bank loan, Government loan, salaries, provident fund, and ESI etc. so far, come to Rs. 62 lakhs. That is the amount of the accumulated losses of Samachar Bharati. Their monthly expenditure is about Rs. 3 lakhs and their monthly revenue is Rs. 1½ lakhs. That means, besides this accumulated loss of Rs. 62 lakhs every month, they are incurring a loss of nearly Rs. 1½ lakhs.

SHRI G. M. Banatwalla: It is poor management.

SHRI VEERENDRA PATIL: Shri Ramavatar Shastri wanted to know about provident fund dues. The amount of provident fund dues from Samachar Bharati is Rs. 7,08,170.95 which they have to give. They are in arrears.

The amount of ESI dues is Rs. 2,10,000/- which they have not paid and our officers have proceeded against them. Prosecutions have been launched. Cases are pending and, in certain cases, recovery certificates have been issued.

Anyhow, the provident fund authorities and ESI are taking necessary steps to recover the arrears. In the present situation and looking to the financial position of the two institutions, I do not know whether it would be possible to recover the dues from them.

Some Hon. Members expressed their views on Hindustan Samachar. It is a cooperative society. It was formed in 1948. In 1981-82, its employees and others made several complaints against its management. The Registrar of Cooperative Societies received lot of complaints about mismanagement and misappropriation against Hindustan Samachar. Some Hon. Members said that it has been taken over by the Delhi Administration. It is not correct to say that

Hindustan Samachar has been taken over by Delhi Administration. The correct position is that under the Societies Registration Act, the Registrar of Dethi Administration has superseded this Hindustan Samachar on 10th May, 1982, and appointed an Administrator because under the Societies Act, the Registrar has got powers to supersede whenever there is any management irregularities and grave charges against the management. He did so in exercise of these powers. I agree with Hon. Members that several Administrators were appointed but they held the post for a short period, then resigned and went away.

Presently, the Deputy Registrar of Cooperative Societies is the Administrator.

SHRI SATYANARAYAN JATIYA: It is directly under the Government.

SHRI VEERENDRA PATIL: Government has nothing to do with this Shri Satyanarayan Jatiya is trying to interpret that since it has been superseded and the Registrar of Cooperative Societies has appointed an Administrator, it is under Delhi Administration. That is not the correct position.

MR. DEPUTY SPEAKER: It is managed by the Deputy Registrar. It is taken over by the Government. It is still a cooperative institution. The management has been given to the Deputy Registrar.

SHRI VEERENDRA PATIL: It is still a Cooperative Society under suspension by the Registrar. Deputy Registrar is working and is looking after the functions of the Society as an Administrator. That is the correct position.

PROF. SAIFUDDIN SOZ: Is Registrar, Cooperative Societies, a Government servant, or not?

(*Interruptions*)

SHRI VEERENDRA PATIL: I need not explain to Prof. Saifuddin Soz that under Cooperative Societies Act, many Societies are superseded and suspended and their management has been taken over. Whenever Societies are suspended, it does not mean that Government has taken over the Society. That cannot be the interpretation.

With regard to bonus, in Hindustan Samachar, they have not paid the bonus and wages. Their position, compared to Samachar Bharati, I understand, is worse. But I am told and the employees also are aware of the situation—that the employees and management have signed a comprehensive settlement with regard to payment of arrears of salary, etc., on 1st February, 1984, and I understand that the employees have no major grievances against the management today. So far as I am concerned, I have not so far heard anything from the employees of the Hindustan Samachar because they feel that, whatever understanding was reached, whatever agreement was reached, between the management and the employees on 1st February, 1984, the management is trying to implement that agreement. So, we have not received anything.

SHRI SATYANARAYAN JATIYA: Are they getting the salaries now?

SHRI VEERENDRA PATIL: As I said, they have arrived at an agreement with regard to arrears, with regard to salaries, with regard to bonus and everything. I have got a copy of the agreement, and if you want, I am prepared to place it on the Table of the House because I do not wish to take much time of the House; it is already nearing 8.30 p.m.

I shall now explain to the Hon. Members the financial position of the Hindustan Samachar: as on 31st March, 1984, accumulated losses Rs. 60 lakhs approximately; current deficit Rs. 39.84 lakhs; total deficit so far Rs. 99.84 lakhs; current annual expenditure is Rs. 58,08,000; annual revenue Rs. 18.24 lakhs; their provident fund dues Rs. 10,75,201.75; ESI dues Rs. 1,25,439.35 Their position also is equally bad.

Hon. Members were repeatedly asking as to what Government intends to do in order to revive these two organizations and why Government should not go all out to

help these two news agencies. Although my Ministry is not concerned with this—we are concerned only with regard to wages, implementation of Palekar Award, if there is any grievance, dispute, lockout, strike, etc.—I anticipated that most of the Members who would be participating in the discussion would stress this point because they are also aware of the financial position of these two news agencies and they would like to know what Government has done or what Government intends to do and, therefore, I have tried to collect the information from the Information and Broadcasting Ministry ; to the extent whatever is available with me, I can pass on the information to the Hon. Members.

Consequent upon de-merger of Samachar in April 1978 into its original constituents, namely, PTI, UNI, Hindustan Samachar and Samachar Bharati, it was decided to financially help these news agencies with a view to enable them to re start their operation on a firm basis, and the following financial help has been extended by the Information and Broadcasting Ministry. Non-recurring grant-in-aid—a development loan of Rs 8.50 lakhs each was released to Hindustan Samachar and Samachar Bharati in March 1979 for the purchase of teleprinters ; the loan was to be repaid in seven equal annual instalments ; the first annual instalment was due to commence two years after tha release of the loan. A rehabilitation grant of Rs. 4,50,000 and Rs. 3,25,000 was released as grants-in-aid to Hindustan Samachar and Samachar Bharati, respectively, with a view to cover the expenses on various items required to enable the agencies to re-start operation ; it was not to be repid by the agencies ; it was completely grant-in-aid. Then an ad hoc grant of Rs. 3,50,000 and Rs. 3,46,000 was released to Hindustan Samachar and Samachar Bharati, respectively, for development of new services ; this was also not to be repid by the news agencies ; it was completaly grant-in-aid.

Then, Sir the Information and Broadcasting Ministry has given grant-in-aid, because after this demerger, they agreed to pay the differential in the salary of the employees based on the difference between the emoluments drawn by them in the *Samachar* and the emoluments they would have drawn in their respective agencies but for the formation of the *Samachar* over a period of 6 years with effect from 15.4.78 subjeet to the condition that 100% salary differential would be paid by the Government in the first three years to be. followed by the annual reduction at the rate of 25% during the succeeding 3 years. The grant-in-aid that has been paid I do not want to give yearwise—I have got the figures for every year as to how much has been paid to the *Hindustan Samachar* and how much has been paid to the *Samachar Bharati*. I can only give the lump sum figure. From 1978-79 upto 1983-84 and upto the end of 1983-84 financial year *Hindustan Samachar* got from Information and Broadcasting Ministry Rs. 37,73,187.67 and *Samachar Bharati*—Rs. 25,15,738.74 This is the financial assistance or grant-in-aid that has been given by the Government.

Some Hon. Members referred to the Second Press Commission—their report and their recommendations. The Second Press Commission has made a series of recommendations. They run into—I think more than 100 recommendations are there. But there is one recommendation with regard to Indian language papers, I will read the extract of that recommendation :

"If, however, neither the existing agencies nor the Indian language newspapers come up with a satisfactory scheme for the provision of an efficient news service in Indian languages, we recommend that a statutory corporation should be set up."

The aforesaid recommendation of the Second Press Commission as indeed the other recommendations made by it—all the recommendations including this recommendation are under consideration and no final decision has been taken as yet. This is the information I have received from the I & B Ministry.

Now I agree with the Hon. Member, Mr. Banatwalla and we also entirely agree and we have got implicit faith in the freedom of the Press.

We have faith in the freedom of the Press. We want that the Press should be completely free from Government influence. So there is no point in saying : why not you have a corporation, why not you take over, why not you nationalise these two news agencies ? On the other hand, as Hon. Members as also Mr. Banatwalla have suggested—and I also feel that several Hindi newspapers are there To-day what is happening with regard to PTI and UNI ? For the PTI and UNI the members are all newspapers. They are the Members. Similarly, why not all Hindi newspapers join together and then think of running these language news agencies on efficient lines ? They can come together. I do not know because I am not in a position to commit the Information and Broadcasting Ministry at this stage and I am not competent to do that. Why not they seriously think ? When we say that Hindi is our Rashtrabhasha and we must propagate Hindi and there must be a large circulation of Hindi newspapers and if this is the state of affairs, why these two news agencies in spite of our giving a lot of financial help are still suffering and they are not running efficiently ? If they are not running efficiently, I agree with Mr Banatwalla that there is something wrong with the management of these two news agencies. If PTI and the UNI can run efficiently, why not these two agencies ? Why not they run on efficient lines ? Supposing the present management is bad, those subscribers who are the Hindi newspaperwalas can join together and they should take over and run it on efficient lines or they can think of bringing them together—because our difficulty is that one is a company and another is a society, If they want to come together we are not here to stand in their way. We will welcome if they come together, but we cannot force them. We cnnnot direct them. After all this is a matter for management, this is a matter for employees to decide if they have to come together. If they want to come together, we will welcome. If the Hindi newspaper want to take them over and run them efficiently, as PTI and UNI are running, that will be most welcome to us and then make proposals if there are any. Therefore, I do not think there is anything more I can say on this subject. I can only say before I conclude, that the consistent policy of the government has been to emphasise complete autonomy of all news agencies including language news agencies. It is the responsibility of their own management to adopt appropriate management policies far ensuring financial viability and operational efficiency. With these few words I express my grateful thanks to the Hon. Members for participating in the debate.

SHRI G.M. BANATWALLA : Sir, the discussion is inadequate. You call the Minister of Information and broadcasting, Minister of Company Law affairs and also the Home Minister to reply.

MR. DEPUTY SPEAKER : You give notice for that. The House now stands adjourned to reassemble at 11 AM on Saturday.

20.37 hrs.

THE LOK SABHA THEN ADJOURNED TILL ELEVEN OF THE CLOCK SATURDAY, THE 21ST APRIL 1984/ VAISAKHA 1, 1906 (SAKA).